# JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981 

## Sot of Memoranda (Nos, 1 to 198)

and

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[Report Presented on 18 Nov anber, 1983$]$


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INT CCMMTTEE CV THE MARI GE LAMS (MUNIMENT) BILL, 1781

MHIORLNTLM NC. 1
L- Comments/sucgestions received from Kumari Kamlesh Sharma, De en Nag ar, Ludhiana?
(i) That necessity of rivorce is must because trice husband cannot give the proof of his wife in adultery in the court.
(i) According to the Constitution of India every man and worran is enjoyira equal rights. Therefore worm an should not be entitled to get the maintenence allowance. However, the children may be allowed to et the maintanence allowance.
(ii) Period of seperation should not be more than one year fri the ground of divorce.


## CCMFIT LNTIAL

XINT CCMMITTEE O: THE MAFRIAGE LAN (MIENT:ENT) RILL, LORL

MEDRATMAMC. 2

L
Coments/suacestions received from Shri G.S. Fundlik, Nappur:-

In the Hindu Marriade Act a decree of rivorce is fassec by the Court inter alia on the around of cruelty (Seo.13-1-3) or on the çrount of sexual interccurse with other than his her own spouse (Sectiori 13-1) In this connection I have to state that if a wife commits cruelty against hor husband which is a civil-cum-Criminal offence, the judge should not only issue the decree of divorce but should sentence wife for jail which the huskanc can urove by documentiry, circumstancioi ard concrete evidence, even before or after tio decree of Iivorce is paser.
is for the wife's sexual intercourse with oth r person than her spouse, the difficultv is that such immoral and illegel acts are performed stealthily and the husband can exn rionce its hamful repction affectinc his interests adversely. in t"is case a wife must he under surveillance bv CIF alertino the neighbourhood or nlea of duty. This illeand sexual intercourse shculd ke rurishet by way $0^{*}$ jail setence to wife for which I.F.C. 427 be ariended suitably. The ffe who is a voluntary partnor in such illeanl irtercourse should the sent for Medicel Examiration ac-inst such heinous acta. She al on should be examinec whethor there was any forced ahortion with the help of her srouse or otherwise. If found gujity she should bo nenalized before or after the recree of rivorce. Section 497 of I.F.C. should he amander as follows:-

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## : 2 :

wife and the paramour. In many cases it is only woman who spoil the hanny conjugal life of a man. In many cases, to sumpress her adrlterv cr offences she i.e, wife.has celiberately triec to malion her husband as Fsychopath acainst which she must be penalized by the Court.

- Medical Termintion of the preananey should ke allowed orly if wifo conceives from her husband, and if sc with the consent of har hush-nc', and not otharwice. Illicit shortions cheuld te runi haable tc wife.

Wheever qives sheltor to such cruel and debauchercus ife, either in the form of servico or monet arily or resjcentially should be nanalized.

CIT CCMITTEE ON THE WARFARE LAGS (MENLMEIT) JILL, LGBt

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MEORANTM NO. 3

> CComents/suage actions received from Ehri T. Rrjastelan, Housing Unit Colony, College Road, Ti=unur, Tamil Nadu. 7

Even though fiahtinas are or ing on in the world an various grounds, there is one flat between the twi sexes of males and females about their equal rats and freedom in leading a homely life. The fighting for equal? rights and freedom between the two sexes of genera at ion has been going on for ever and till now no definition or thoucht has been given and arrjed at. Every body ic speaking about the equal right and freedom but nothing has been done to make the equal rights in the act and Laws by making suitable and rover amendments to achieve the aim of the constitution which speaks of the equal? rights te the citizens.

The constitution of India has mace everybody living. in India to be equal ane to cot the equal rights in any wal: of life, $\because$ Then that is so, the other its and lava must also be amended in such a way sc that everyone living in india should not be preventer to oft the relief from the evils done ry others. At nresent the Marriage act is in such a wave which makes the hus'aric a lifelong hard binding slavey to his wi e because of tee marriage binding ar, dea not allow any relief fro that evil. The tot does not provicte any way for making the unity $o$ the marian couple and if anyone of the counle goes to the court, the act and Law leads fri te severaticn only. This is quite anainst the object of the homely life and the finoma sastras. Further the primo not makes the husband to learn that the ruder or sulcice in the only way to aet the relief from the marriage hind ina as there is no provision to alive relief to the husband either in the form of the restitution of corijug=1 rights or in the form of rivorce. If there is an fut, there must be som. relief to he prover a and should rect teach and lead to the murder or suicide as a solution to aet the relief. If no relief is provided in the sot, that Act is not at all an act divine natural justice ard morality.

Now a cays women have act unions or associations for themselves to express their rights an to claim their needs and necessities. They semolina wide propaganda about the dowry evil and wantad the marriage to he cone without amy dowry and not to commit anything for the marriage. st the some time there: are no unions or associations for the gents to express their rights and to claim anvthine they nad. when the wotan wont te remove the down evil from the sociol life is no effort made to remove the maintenance evil which. is more binding and killing them that of the dowry. This itself is quite against the theme of the constitution of India givine equal rights to everybody.
rowry harmens at the time $r f$ mariade only but the maintenance evil begins $2=$ the time of marriage and continues thrcunhout the life makjno a hard and killinc sl svery of the hushand to his ivife. When the rewre evil winich is not so much hurting and killing is to ke removed from the social life, is it preper for the majnten nce evil which is more and more harc ki"ling than that of convy to he survived. Dowry evil will automaticallv te removec when the maintenance evil is also abclished and removac from t'pe. lot and Lavs. Do ry a only cue to tho asrect of maintenarice evil orovicied in the ises acts and laws. It is promer to sneak the welfar of the only by makino the rrohibtion of dowrv welfarr of the women the gents bu makinc moral and cowry avi? and not that of wife. The welfare of the centc leo al hard bindine slave to his the wel fare of the wrmen is to re snoken of so thened intc when gents life should not be sroiled. snoken of se thet ..the

Ey makina the Frovision of Maintenance of vife in the act, a moral and legal binding ir fixed on the hust-nd to he a lifelcng slove to his wife but at the same time no morsl and leoal binding is fixed frr the vife. This itself is creat harm done to the husbard in socinl iife. When a moral and lec̣al bindina is fixed for the husband there must also be a moral and logal binding for the wife so as to make the woman of nowad ays to be rood and not to mata any evile. As no moral and legal binding is fixed in the Act fur the wife and the fict nrovides for the seneration fnr everythin and no nunsihment is airen to them, it is possikle for the vomen to do any evil as they like and to escare rom the punishment as there is no provisinn for nunishmert in the act.

The conjug richt ic. the orilv risht that can be hicc between and within the lecal married counle. This richt should be protected and should not be refused fer simile reascos. The protrction of conjuoal riohts muat be the main air, ind object of the ict. Cnlv for the conjual rioht there is the Marriage Act, At nresent the Marrirce Act does not protect the conjugal riohts and ther fore the Act is not at all ar pct of givina moral and ratural justice. The act should be emenc'ed in such a 'wav as tr oive full protection and right frr the conjuaal hanriness betwoen the lea al married courle and to oive the moral and notiral justice in the court.

Further in t'e code of 'riminal procedure Act section 125 Cefines: wife as "inlcuding a woman whe has heen, rivorced by or has obtained a divorce from her husband and has not remerried. This part of definition in itself is ruite aqainst the normal and natural juctice of the law. Bv that definition women of nowar ave re ajven nlace of more freecom in living and or whatever they like and the husband is made to te a sleve. The marriad riohts and conjugal hariness came to an end
: 3 :
when the diverce ic got and whet is the necescity of makina the women to continue as a wife aven aftor the divorce. There
must be some ferr in the mind to hempe in the nresent set un of women that they ill aet rothing if divarce is orteined and then enly thev will not try for t'ee diverce and give t'se crnjugal richts and married riahts to their husbands. fience the definition should be removad and deleted from the ict to cive notural justice in the court.

The Marrinoe nct must be an act tc aive the relifef to the husbend ard to the wjfe equally when thore js a disnute. In the nresent act if wife an lies for the rectitution of conjugal richts or for divarce it is ersily riven in the courte tut when the husband annlies for the same it has boen refused and the relief is not oiven when the husbond and the vile are not livino united by ard lead a sanerate life havine no crntects cr communication. If a moral and lecal tindina is fixa for the wife tr aive the corug $=1$ hs rinera to her husband and to do the dutjes ond rosncensibilities of keenine the homely life there will not arise any problem in aiving the notural justice and the relief when either the hustand or the wife amrlies for the ame. The idea that the murder or suicice is the only solution to oet the relief should not be made to arise on anyhory's mind. The nrovisions of the nresent Act urovidas indirectly that the murdar or suicico is t'e only colution to ret the rolief from t'e det for the husbard ae there is no relief to be obtainec for the husband and this fat shouid bo removed and aholished completely.

All these writter atove are for the ocod welfrecf the women and not to do any evils b" themselvas towards their husb-nds. If the women's welfare is to reprotocted it should bomare $t$ at they should not do evils in social life anc there shculd be a moral fear that they cannct cet any relifef if they do the wrono thina. Py not civina the conjuagl hanpiners to the rashand muct bo made a urono thina on the nart of a wife. Then alone there will te protection for the conjucal riahte in the nct.

## COIF NONTLAL



JCINT CChnil TTEE ON THE MARRI, AGE LAIVS
(MMENLAENT) BILL, 1981.

## 



Beginning with the opinion of the Hindu Marriage Act at present, it is seen and found that the rat protects only the rights and freedom of the wife ry making hard an severe clutches of binding on the hus b no in fixing the moral and legal binciny ofimaintaining ti s wife as soon as the marriage is cone and perfomeu under the prevailing custom and not given any relief to yet away from the evils of his wife. No moral and legal binding is fixes on the part of the wite in leading a nominal and has y life keeping the object of the marriage. The act mates the husbancu a life long slavery to his vile which is contradictory to the thought of equal stacks in social life. belief in several incs and what ever nature i's given to the wife but at the same time if a husband. sought relief to get way from the evils of his wife, rio relief is given anu ha leas to the result that the murder or his wife or suicicie by himself is the only remedy possible at the enc. It the $\therefore$ ct of law is in such a way that it leads to murder or suicice, then the act is not a suitable act of giving justice ana judgement. The Hindu Marriage dict must be in such a way to protect the rights ane freedom of the husband also as well as that of the wife and to protect the sexual relationship between them at what ever cost. with the albi ion of setting good judgement in the courts, protection the rights and freedom of both the husband and wife equally and not to curtail the leading of normal nature of living of the married could, the amendments should " be mace suitably in the Hindu marriage act an an orulnarice is most just in chis regura so as not to wait for the time in the procedure of giving effect anu to bring them in force immediately for delivering the judgement in the courts justifiably at once.
...s. ...2'-
kestitution of conjugal rights:

The conjugsl rights is th. right that $c a n$ be had wathin th. married couple ind not with the others and only for having the conjugal riguts lefolly between tien they marry each other ma:ing the ialation of husband and wife. This conju.al ri nts is more imporuant in the leideng of normal liapy lise anc swoulc be protected at winat ev:r cost

विवाह वि हैसश्रन विधेयक, 1.981
संबधी स्युयक्त सरमीत ।

सेवा में
लोक सभा ससदीय बर्ड़.
नई दिल्ली।
महोदय.
विक्य :- विवाह कानुन संशोधन विक्येय. 1981

इस सन्दर्भ में हम बहुत ही उत्पूकता से हाय, बटाना चाहते है कि सारी समस्य $T$ की जड़ शादी है । यदि इस पर काबू पया $T$ जा सके तो समाज के अन्दर पेली सब बूराह्यों को दूर किया जा मकता है । पमाज में कुछ वर्ग . ऐसे अच्छादित हैं जिनक $T$ कहना' है कि हम ही समाज के सर्वे-लवर है । बिना हमारे कुछ हों ही नहीं सकत T है । अन: इन सामाजिक कूतीतियों को जड़ से उखाड़ फेकने के लिए हम सबको एक बद हो जाना चाहिए और निम्न उपाय करने चानिहयें :-

1. . अन्तजर्तीय विवाह ।
2. दहेज प्रथा, छुगा-हूत संर जाति प्रथा को समाप्त करने के लिए. ब्राह्रमण. किरिद. वेश्य के लिए यह आक्श्यक क्रिया जाये कि हिन्दुओं में शादी के लिए हरिजन वर्ग से लड़का ओर लड़त्र लेना आववंयक हो । इस तरह से हीरजनोे का विलय हो जायेग 1 केवल हिन्दू रह जायेंगे । जिससे जातीय संघर्ष समात हो जायेगा।
3. हिन्दुवर्ं में शादी अर्य समाज की रीति से होनी चाहिए ।
4. निकटस्थ खार्य समाज मर्दिर में लड़के तथा लड़की के नाम देना चाहिए। जिसमें गोध्रिक योग्यता उम्र अदिं का ब्योर $T$ पत $T$ सहत होना चारिए।
5. इरेर्ट मेरिज को प्रार्थमिकता दी जानी चाहिये ।
6. इन दो नियमो को छोड़कर, शादी के लिये अन्य नियमों पर प्रतिबन्ध लगा देना चाहिए ।

for the status of opal ty in all natures, is it fustificable for fixing the moral anclogal bluing only on the husband and to ira the wife from all the clutches of life. Where is the stout of equality in the hot. Is it enough that the constitution of Inti only mares every body equal but not in other Acts that wressuntial for the people to get the justice in the courts only when the marriage Ac envisages the status of equality, titan only there will be some meaning for the words of tire constitution of India.

At one tine in the past, the women have no opporunity or maintaining themselves but now days the circumstances and conditions are changes so as co get fuli opportunities for women to thieve education in all subjects and to compete in the jobs opportunities and eam by themselves for maintaining. Thus to that extent the men ae losing the opporumities of earing as they are not ale to get the jobs easily, But the Act is tex of the past and not dinned accordingly to the changes of circuinstinces. What is the necessity of the husband to maintain his wife who is able to earn and maintain herself.

Pur-ther in the Criminal procedure code, the wife has been defined in section 125 as follows:

> "ifc includes a woman who has been divorce by or has obtained a civorce tram her husband and has not remarried.

This is a ha na kjlilny nature of wefinition and has to ko deleted. the Act must be in such a way to teach moral ind loyal in the jucgañents. Buy this definition leach a woman immoral end disloyal tovarcs her husband because it does not create any annal fear in herfaind and makes her to escape in doing the duties ancerensibilities of the homely life. The act must create a fear in the minos of woman so as not to do a wrong thing. Now because of the proviso of the definition, the women are vary much bole and give. $v$ fy much trouble to their husbands That is the necessity to main in a won who is not living with the husband. If the woman kean s to be maintaneit by her husband she should live with her husband by whatever means and should not be separated. The objects of the husbanc and wife to live together should be the rain object of the Act and not to encourage far the se, ration. is the definition encourages for selaration, it shoulc be delete c from the Criminal procedure A Gt.

$$
\cdot \cdot .5 /=
$$

The word wite is a relation to the husband to give cunjugal right, mainly and to live to ether in the lean! of nomal iife. There should not be any encouna, cuitent to cife whu refuses to gave the conjugal ri ht. anci to lave with her husbanc. By meuns of the maintonance awares in the courts. The provision of seid....vir uf ti.i should be aelewe frome rict unless ctherwise divorcec.

## Livorce:

Divorce is a poovision made in the act fur these who are nou livin, together anc has rio chinces tor join se us io rewove the bindings they hau or the marringe. This section is more important in the aspect of givin) relief of removine. the bincin, of marriage rights. The relief to be cbtained in the aspect shoulc be easy and should not cadate any untowarc problen.

The present pruvision is tiat the husionu is not able to cet the relief eablly frow the court whe the judyements uelivereu refuses to give the reliet. This it self leoas that i i not rossible to get relief in the daw at couris anc the solution 15 only the muruer of the wise or suicice $y$ himself. There must be some reliuf to be proviced in the act for the irretrievamle cars shoula not create any harc resilictions wo get the ruliex. If a wife fails to live with her husbana for a long ine i.e. nione than two yeurs an no eiforts mate by herseli o live wi h her husubana. The ivorc shoulu be given :o the ina onnc. Then only unere shoulu crecte some anisl resi en the: wio wo make some effects to live with her husban monally se wo no he aivorcec. But at present no such eliur has rean mage dicuse tre sections of the rict anc the jetantion encourages
 binding of the marriage hy civorce.

Recause vivorce reliof is not waily given to the husband when sought ior in the court, ree fi., $t$., wo some other vay or uther achous aot to say so as to rotwit. the non legal one who is loyal to hin in livag. There is ao comitanication or contact of cohaliamion between ho legal ones because $o_{i}$ the sejar tion, the husband is punismed
by the law itselt hy making not to live wath her. This type of josti, shoulo not be in the act. To clealy say, there sooulc not te any reviscon for the separation of life until here is a oivorce ana tion only we can exdoot some bical lite in the nomely fielo and win prevent he evals aone oy the woman.
finally coming to the enc, $i$ io $2 s$ suggested to siena the oct suitioly br ming to who te facts in mediately so as to have the cru, ri, h., for husband al so is that or the wife ar wo tu cur oil ink peaceful living oi the homely field. If it is no c possible to bring the finended act in force imfieciaumly it is referable to make an ordinance so that to wis t... erect inmediatly in tie e courts to give the proser judgement's ans justice. The delay in bringing the wherments and moke the act in force will make more and more naruship in sociol life afc affect so many people not to get the yod justice in the court of law.

If an opportunity is given in person to explain fully in this Neralf it is much better to make my expressions clearly on these latrias so as to give a clear picture. lope .o recurve the same early an expect favourable enend..onts in the act io eradicate the evils dune by the woman as a wife to her husband as it is mure and more important now-a-days of social life..

CCNEITENTIN

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JCINT CC*ITTET CN TVE M AFI CE
I.: (SIENTMFNT) RI! 1 , 1481
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MESCRMT:10.

CComments/sucoections recejved from Giani Sadhy Einoh (Retd. Teacier) rohen Fo d, Ludhiana._-
i. Unier Article 14 of Indian Constitutinn, it provices equal riatits for ten 8 'Vomen. Ther fors rivorce' woman -hould not be entitled to claim the maintanence allowance. However the children mar be allowad to cet m-intenance allowance in a Lumn sum or monthly till the civorced woman remarries $1 / 5$ th of the inceme of the man is sufficient for this nurpose.
2. $\because$. 0 man enjoys right to divoren har husband pftor one vear of senaration: in the event of refusal $0^{r}$ the husberic as mentioned in $125 \mathrm{Cr} . \mathrm{P} . \mathrm{C}$. or she harsolf can aivo the divorce to her hushand or the basis of cruelty as mentioned under See. 13 of "The Hindu "Iarriace Act, 1055". These righta should also be provided to the hushanc.
3. If the husband has beor paying mairtanence allowance for more than one year he may he allowed to net divarce.
4. If the above monticned amendments are mare then the Hindus \& Eikhs will not convart themselves to other Felicions Iike puslims nte. for the purnose of diverce.

## CCNFIFENTIAL

JTit CCMMITTEE CN TUF MARRINE LUG (AMENTMETT) BILL, 1981

MEMCR NLIM NC. 5

CComments/sugeestions received from Shri Prak ash Thoker, Satich !!ukhorjor Road, Calcutta... 7
"In the event of a morried counle livina san arately for three years or more, then if either shoust has lived on iis or her own means and without any maintenance or financial assistance beine nroviced by the other spousa tiaen any claim for maintenaren, alimony or compensation of any kind durina or aftar divorce procedines ahould net te consirered at all by the court."

Presently the 1 aw which is heavilv ladon in favour of : women is beina taken undue arvantage of by women, of wrn rich families who are not interosted in continuing vith their marriage, in extortinc mainten-nce ailowance from their helpleas husbands.

Therefore if the phove is incorporat od in the Bill then it wi.] not be norsible for wonen to oo with this malpractice which is causina untold hardship to countless men who are nresently neyjng through their noses for the crime cf teing jilted by their wives.

In the oresent ace where women enjoy equal richts and 0 rortúnities in all spheres of lif. , any existing bias agajnst eithar siax in our laws, especialily marrifac laws, should be removed as quickly as nossibl..

CCNFITENTIAL

## JOINT CCMITTEE O! thE MABIAFE

 Laif (AMENTMENT) HILL, 1QRI/ MESHKNTMMC. 6
Comments/suagestions received from Shri G.Fitch:imuthu, C auverynagar P.C. 6,22501, Pudukkottai Dt.

At the outset, I wish to state that the Hindu Marriage Act in force is not in accordance with the Hindu culture. According to the existing act, one can marry only one wife . and he cannot dispense with her, even though she is found unfit for leading a faily life; whereas, in Muslim community they are nomitted to marry one or more wives upto four ty presentina their case in their attached Mosque with reliolous concurrence. When such is the case, the tindus also will te tempter to foin Muslim community, becatse of the restriction imposod by the Hindu Marriage Act and I have my own doutt that everybody i, findus who are de jected with life will adont Muslim community in course of time and I think that this Hindu Marriace sct should not be a reason for this.

Even according to Ancient frinciples, frinces of different states of this country ( 1 . e. before merger) and the well-to-do people ware havjng $2 / 3$ wives denendina upon their status and nothina prevented them by doing so; strictly speakina in the ruranas and Ithikasans of Hirdu culture we find even the Gods Mahavishnu, Lord :luruaa and Siva were havina two wives.

There is nothing wrong in permitting a person to merry more than one wife when his present wife is affected by any disease and there is no satisfaction in family life between each of them; but the presnet. 1 aw does not nermit him to take a decjsjon and marry another wife and he has to seal: leapl remedy by cumber some procers under court of law. Certain ferson dees not want to expose his farily mattor by froceeding under cuurt of $l$ aw and to cecices to sacrifice his life thinting himstif about his fate.

In view of this, I thirik the Goverment should consicer deeply into the matter and necessarv mendments be made in the Hindu Marriage act givina rovisions to everybody to marry more wives depercing uron his status and the health conditicns of the other sex. Accordino to Hinduism our elders did not divorce their wives on any account of health corcitions and any other femily reasons such as 'nc issues' no self satisfacticrictc., and at the same time protection the previous wives also till their ceath. By doina se, we can prevent family qu-rrels. murders raping, starvina and the difficultips ry tre r-rents due to varad akshina.

Eriainal receivec in Hindi EncIish Sumary

## CCNFITENTIAL

# JCINT CCAUITTE= $\because$ THE MARFIAGE $\therefore A$ IS (AMENT:IENT) BILL, $198 i$ 

## ME:CR NTIMA NG. 7

Comments/sucaestions raceiver from Avikelyuker, Magnur _

The cresent social and political atinosphere is vitiatad by caste hatered, uremployment, economic dispirity and costent dious life stylu. Cur social valuec have chanced and our moral values have declined. Man has berome solfish and a slave of his passion and desires. "e hes become irresnonsible to the extent of desertin. his portner in the hode of gettino a new one.

Ther fore divorce if it is must, be ohtainer with nrior permission of the elders in tha family. it must also be ensured that a near relative of the senerated wife is able to undertake the resnonsibility of the women and her chilc'ren. Their custody should not be entrusted to cnly third party. In view of this divorce shoulc te crant ace by no less a court than a Hish rourt after ooing throurh all implications from relioion and moral ancles.











 है। उपते पश्चात हो अाधीद लेन देन जो जिवन जहायल $T$ अवक्येट हो



 तो गोतो हुई हालत, लङकीये पर वाजनत्गक विध्यात्मह नजर, दिखाक






 देना अपने fजन्मेदारी हो अंतग हो जाना Fजनना अ丁Tन है उट्ना ही
 तैर्ती है तो जतली ?े भावी जिवन ओंर उत्तर्ष तर भी नख्ट तरना है।
 पाटवु, मां बा, अर पीरटार को सम्तो है हो लेना जा हो अर







 पर हो दिया जावे अंर प्रथम गति दे पंचायत हे पामने निशिच हो । दिनह $28.12 \cdot 81$

## अववर्ल लणन र

## CCNEITENTIAL

## TINT COMITTEE CN THE MAM.PI X:E LANS (AMENTIENT) RILL, $198 L$

- MRICFANTYM NC. 8

CComments/sugaestirns r:ceived from Chander rrabha sood, Teach.sr, Tarn Taran, Amritsar._7

Host respectfully, I mev stat thot it is a welcome sten to introduce irretrievatle break-down of mifriade as a oround for divorce.

Marrjage becomas meanincless if husband and wife live in separation for more than tivo years. The very separation for such a lona reriod of tima bears eloquent testimony to this fart thint their estranomont is comnlete. Reluctant heads must rot remain- yokod together.

The introtuction of this new ground for divorce is the need of tha rour are it will curt rany evils connectar with maladjustment.


## SNI ITENTI 1

KINT CCMRITTEECHTHE MATRI XE IAIS (MMIV'iENT) BIIL, :9RI

## MBMCHATIM:C. 9

CComments/sugnections received from Shri Sakattar Singh Sichy, Eanrian (nmritsar). Fur:jab._7

In my view, nrolonged separation between couples should be consitered basis for divorce. It has hapn noticed that couples live apart for years tootether hut. they fail to seek divorce because of the riaid present legal system. The very fact beth husband and wife lived in separation for micre than two vears bears an elequent testimony to this fact that their estrangemerit is complete and irreparatle. Therefore, prolonged separation must be mane basis for divorve if fustiue is to be meter cut to persons concerned.

## CCNFISENTIAL

JINT CCMMITTLE CN THE MARRIAGL LAWS (AIENTMT:NT) BILL, 198L

## MRHR NIUS NO. 10

[Crmments/suogestions received from Shri Laxmi Narain Sharma, Vp P.C. Samode, ristt. Jaipur (Raissthan ._7

1. If a spouse (hustanc \& wife) remains tripe years separately on account of their misuncerstandino or any reason what soevarim the reriod of threm years may be considered aood for nantina a decree of divorce on the around of irretreivable breakdown f marrianto.s. After they remain separate for three ycars or over, it would not be practicable to live together under one roof and they cannot live haprily. Hence they may be aranted decree of divorce on the around of "irrctrievable break-town of marriage".
2. The expenses of child/chiltren must he borne hy the husband if wife is not an earninc member till they become major.

## CONITENTIAL

JCINT CCMMITTEE ON TUE MRRIGE La'i $\mathcal{S}$ (MENTMENT) BILL, 1951

## MBGOKANDU: NO. 11

Comments/sugaestions received from
Shri Farkash Sinah Arora, 11 ach ool Foad,
Amiritsar. 7

Marriaces accordino to Indian traditinn are determined in Heaven but in some of the cases the devil does interfere in this heavenly affair and makes life hellish. Present law abu d divorce is so complicatec an: one-sided that the male srouse can hardy get divorce if the other rorty is determined to follow the nolicy of 'Not to live anc let net to live other'. Whan hoth the parties live separately for years, it creates prolieris for the individuals concerned as well as fur society frustration and sexual anarchy. Therefore, for healthy society and halanced individuals, I stronoly supnort tho idea of makino diverce law more comprohensive. It must consider prolonaed seraration as irretrievable break-down, irrespective of the tact whether it is leaal separatjor: or ordir.ary one.

## CONF:DENTIAL

$X$ INT COMAITTE CN THE MARRI $G E$ LA:S (AMFNTMENT) EILL, $198 L$

## MBORFNTLA: NC, 12

CComments/suanestions receiver from Shri jilbag Singh Sandhu, Lecturer, Eabe Budha Colleqe, Amritsár._I

It has been noticed that some couples hrve been living in separation for years but the law of the land does not consirer this prolonqed separation as a basis for divorce. In my view this prolonied sefaretion should be considered irretrievable hreak-down of marriage and divorce should the aranted so that social and reliaious evils may not creep intn saciety. The existime law takes years to cperate and the paities concerned, suffer or longer periods before aettino iustice. Therefore the lav should be streamlined to rrovide justice at the earliest.

## CCNIIIENTIAL

## JCINT COMIITTEC CN THE MAFRIACE LA'SS (MENTI: ENT) BILL, 1981

## MEICRMNTM NC. 13

CComments/suggestions received from Shri E.L. Khanciolwal, Jainur._7

The decree of diverce on the irretrievable breakdo:wn of marriage may te allowed after a period of three years if the farties remair separate because the affected parties may start their new married life in their middle ạe. If this is done, interested party may enjoy his/her remizining life with a sense of hampiness.
as reairds children, the expenses upto araduation may be borne by $75 \%$ by the aunlicant for divorce and remainine be spent ky the respendent.


## CCNIITENTIAL

## JCINT CCMMITTEE CN THE MAFRIAGE LJYS (ANEMT:EMT) OILL, 1981

## MBMONATLM NC. 14

CCommerts/suacestions received
from Shri Krishna Chandra liajumdar \& 3 othors A'sanscl, Rurcwan._7

Law is always proaressive. The present Hindu Marriage pct is not upto the requirements of the society. The amendment nronosed reaardino divorce is highly beneficial to the Hindu Society.

## CCPFICENTIAL

Joint Committee on the Mari ace Laws (Amendment) Bill, 198l
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(Original receiver in Hindi
English Summary)
English Summary)

ME'CRATDI NC, 15
CComments/succestions received from Shri Hanuman Sahai Eharma, Gram Jaisinohnura Khor, Jaipur (Rajasthan)

In my view, if any of the crouse is living separately for 3 years or more than for whatever reasons, and either of them applies for divorce, they should be allowed divorce on the grounds of Marriage broken beyond repair'. Unreccricilable Marriage is a delicate relatica. once there is a rift it is not possible to mend it. The differences become wider with the passage" of time. " I' therefore, suggest that such married couples who are legally married but have peen living separately for years, should he allowed divorce after three years, so that the willing party or both the parties may lead rest of their lives peacefully.
: 2 :

जयसिहपुरा
MEMCRANTIM NO. 155 जनवरी. 1982
तेवा में,
धोमान चिचव महोदय,
लोकारा.
गंजद मिन एने क्स
नई नदलनी
महोदय,
गुझो किन्हो" गत्रो से ज्ञात हुआ है कि सरकार ने "विताह कानून" में तोंधन करने के वितार से एक रह्तद को विशेष तमिति दनाई है जों E. वारे जनता से विचार एकत्र क़्के अपनी सिपांf रश देगी। इस लारे में, में आपक्रो अपने विवार थेज तहा हूं।

मे निंता? मै खगर पति-पर्नी 3 साल पा इसे उध्रक किन्हो कारणों से अलग रह•लेते हैं अर इनमें से कोई यो तलाक मांगता है तो
 क्योंक शादो एक तहुत ही नाजुक ₹न्धन हे। ऊंर अगर इसने ए下 लार
 के गुजरो के सासंताय जाई बन जाता है जतको कमी गाटा नही जा कता । हनिए मे विचार ऐे़ विवानित जोडे जो एदने को तो "शादीगुदा" हे परन्तु वो वर्षो से अलग ए एहे हो उनफ 3 गाल बाद कानूननै तलाक दे देना चा हिए जिएये इच्छचत पक्ष या दोनों पक्ष अपनी बची हुई जनन्दगी को आराम हे विता से ।
धन्यत्वाद.

भादीय.
हहनुमान वहाय शभाई
काम जर्जितिपुरा जोर पो•आ•जो•पी•अ• जयपुरःरजिः

## CONFITENTIAL

## JINT CCMMITTE: CN TUE MARRIAE LA:S (ANENT:ENT) BILL, 1081

MECRMTU. 10.16

CComments/sucgestions receiver' from Bibhuti sekhar Majumdar, Secrotary, Khancegharh, village Society and Shri Satyencranat? Phaumik, Advocate_7

The nresent Hindu marriage Act is not upto the needs on the rresent Hjndu Unciety. It requires thorouah amendmerits. ise walcome the riroposed amendmerts and we surcest that the period of normcohabitaticn should be reduced to 2 yuars and not 3 years as nrobosed. rivorce shoild tee easily obtaineci and trial should be oxparited.

## COS IDANTIAL

## JINT COMITTE CM THEMALIME LA. IS (A:ENTMENT) EILL, 1081

## MBOPANTM:C. 17

> T. Commenta/sucaestions receivec from Nenda Krishna Mazumdar and others, village - Euraarur, Furdwan. 7

We welcome, the rronosed smendment of the Hirdu Marriace Act by the Rill introducer in the Lok Sabha with rapard to [ivorce. It will be mene ficial to the Hindu Community. Frevision frr expeditious trial. is necessary and" there shorld not be more than one appeal. 4

JUINT CCMAITTEE CN THE N.A.AIAGE LatS

## MEMC HM NO. is.

$\therefore$ long time hack, itinc us could keep any number of wives ai a time. Now a Hindu can marry only ore at c time. since plural marriages have been banneci, divorce should be mace easier. Everyone should have the right to maritiol happiness. Thus if a marriage fats both should be able to try again freer.
at proser we to overburdened courts, a young, man seeking divorce usually gets it when he's old. Justice cielayed is justice denied was never more true. The reasons belling maititial breakdowns ale many but the le, icily acmissiable grounds are few. vo two cases are the sari. The grounds are vouge. marriage being a private affair, proofs are difficult to get. Beside's not every ne lakes to wash dirty linen ir public and become the victim of gossip and canal. whatkonstitutes cruelty etc. fray vary from judge to juci,e. it the delays, wnercus appeals etc., a nasty minced wife or husband $c$ an make divorce a painful experience or $\because \because$ impossible. after driving one's legally vedied thor to the $\because$ dories of the courts, it is strange that the person io further al. owed to usu the lusal prowess to further harems and torture, in wain to ir vent the divorce seeker from soaking the sort of maritial bliss, a seconc time, which the former ivs enate to provide.

The whole idea that only women and er and leave in to the sweet will of the vide to decide whether the huston should git a divorce se ms unjust. Nobody marries to divorce, but sometimes, there is no alternative.

Acvabiliu of raking irretrievathobreakoun of marion as goo around for a dit of divorce and the expo to be consijuse sufficient to rove the Sine:-

Penile nary to live together. If they have stopper living to sech. r for 3 yours or more, it means
the marriage has endeci. To expect roconciliation in such caser i: ridiculous. in such cases divorce should be automatic. Wo firtiter proofs, agruments, shoulc be necessary.

## Ithe question whe ther thu pres nce of childien

shoulc eper ate es ion to the gront of a decree of . . . . divorce on the qrounu of irrerilevable brededown marriage and whe the rounc shoulc be-absolute or Rartial: At Ater a lon, tim, susible, mow rn amencment was to be introduced, tu Jring quick relief to those affected. It is 1982 but views ar still beiny invited regording the amendment named the Marriage Lavis diendment Bill, 1981. Three years seperation shoula be suriacient proof that the marriage hos endea irretrievably anc the divorce giunce im..eaiately. Three years without a nomel family life is suffering enough: Further period of dauration shoulc not be insisted unon. Also three yuars seserition shoule be made an absolute ground for divorce, Any qualificition to this anmendment will render the aims and objectives of this proposed Bill useless and only increes the scoje of further litigation which this Bill seds to avoic. with divorce made casiur, crimes against wives will also decruse. These have been castes of divorce linvering in the courts for 20 years. There is a crying nead, to de-myetify the hole process of marriage and divorce. with most marriages in this country being arsenged, two perfect stranejurs ain exiected to live hapily for a lifetime. Marriage shoula be a froe associ..tion of two people for the pursuit of hapuness. Divorce still corries a stigma and the Sassagu of this Bill will not lead to a divorce-spree. Unless this Bill'is pussed wi hout further delay anu amendments, millions of unhapily married people will continue to suffer all their lives. L.t ric once again reminc those concerned about the ruasens behinc the nucessity of bringing forward this anencinent:-

1. To grint quick rolief.
2. To avoic enuluss litigation

- 3. To obviate the need to wash dirty linen in pu'blic.

Cne won ers how anyone can object to the above Lauade aims of the Rill? Therefore, it is hoped anc woyeu that this Bill is passec in the coming session of fallabant so that reliof may be giantuc to countless sufie...es to whom it is the only ray of hope.
 (AMENDmENT) BILL, 1981.

MEME ATM NC. 19
$\angle$ Comments/sugge ions received from Manila Aghadi of the Bharatiyo Janata Party, Bombay Unit,
Kathak Bhavan, Dathasaheb ?halke liars, Dac'ar, Bombay../
If husband and wife are not able to stay ha pily toy,ther and if it is not possible for then to pull on together, then they can make themselves free from the wedlock tie instead of torturing each other.
I am of the opinion that while pausing decree oi divorce on the Grounc of irretrievable breakcown of maraiage, the Judge should consicier whether it is the round given by both the sices. I have come across cases in which husband filed a petition for divorce and his advocate pleased nofcru the court that it is not possible for his client to stay with his wire, he his no love for her. The ground in the petition was given men cal cruelty but in reality he wis in love with one lady and that is why he wanted divorce. Under such circulinstinces there is no fault on the part of his wife, insipite of that, I obs reed that some Judges advise the wife that if th: husband does not like to stay with you, when he has no love for you, why do you compel him to stay with or impose your company. Under such circumstances, if wife is illiterate, her position $b$ comes worst because as a divorce c she hes no status in parents' house as well as in society. The mairvenance which is ranted by the court is not sufficient for her. In the us circumstances, before passing decree of divorce, the court should direct the husband to vide his wife house and maintenance. The wife shoulunct be neglected.
Seconcly, when there are issues (children) of the marriage and both husband and wife want custody of them, there is dilems: and it is very difficult to take a decision. I hale seen some children they wont both the parents but as the $f$ anther and mother are not on you e terms, the children have to suffer. In such circumstances, the court should not consider only the future of the spouses but the court has to think over about the future of the children.
kegaraing the period of separation before the court come to conclusion of irretrievable breakdown of marriage, I think instead of perioc, the court shoul: consider about their views about each other as well as their married life.
Imriediately after marriage if they found that it is impossible for them to stay together or to led a married life, instead of wasting time for time-limit, it is better to take cuclsion is early as yossible.

The resence of children should not be a bar to the grant of ciivorce. If children are major, this problem will not arise. If they ary filinor and at .cheu to both the parents, the court shoulc hande such matters not only from the point of view of the husband and wife jut should think over about the future of the children also.

Even both the husband and wife come to the conclusion that it is imonssible for them to stay together and lead marital life and they come before the court for decree of divorce, then thi" court shoula first try for reconciliation. If the court fincs that the parties are grown up and because of the breakdown of marriage, the children wre likely to be afiected badly, then in these circumstances the div rce shoula not be granted even if irretrievable braudown of the marriage is es ablished.
 ( MUENiAENT) BILL, 1981
$\qquad$
MAC: NiNLSHC. 20 .
COoments/ suggetions received from Genaral jepreta=y,
The National Federation of Indian omen (NiIV) is totally op,osec to the projosed amencments to the Hinau Mar.iage Act, $i 955$ and jpecial harriage Act, 1954 to make "Ir etrievable iraakdov of harriage" a basis for uivorpe.

This was discussed very thoroughly in the all Incia Council meeting of the NFI held at Bombay on 28 th , 29 th and 3uth עecember, 1981 and attended by 108 members from all staies of Incia.

The main clause which is sought to be inserted in the two existillg lews is - "The Court hearin, such a petition shall not hoju the marriage, to have proken dow irretrievcbly unless it is satisfied th, $t$ the parties to the marriage hove lived apart for a continuous jeriou of not less t.ien three years inmediately oreceain; the preseniation of the petition."

This means that, if the husjand and wife do not live together, in the same house, for a perioc of tiree years that can be a basis for divorce.

The NrIb, thinks that this amencment will generally go against the interests of women. In case a man decicies to ciesert his wife, he has to only live separate from her for three years. This is not at all uificult for him in the present situation of our fariilies.
(i) In our sountry very large number of men from rural areus go to toms for employmant leaving their wives hehina in the villages. In this situaiion if a man guts involved with a woman in the town and wes not go back to the village for tiaree years, he can easily divorce his wife.
(2) A man get trinsferred somewhere ana simply ooes not call his wife to join him for three years. Hisis for iivorce is readily avallaile.
(3) If a man is intent on procurin: a wivorce he cart senci his wife to her parents' house and not call her back for three years.

Such possibilities con be multiplied a hundred times. The point we wont to underline here is that, in our present way social set up, the proposed anencment viill lasely bunefit men anc go aginst the interests of women.
(B) It is bein; Icpagated by some supporters of this amenduent, that it will not aff ct the poor and illiterde lowan wor are jenerally governec by the laws oi theil cawtes anc comunities. This is a completely wrons st, tellent. Cur units in nearly all states of India They are, such as wovry, wife beating, desertions etc. that it is sovioin, them legal aid also our ex"erience is woner, in rural lover micule-class anc poor sections of revolting against ill-treatment and humilation and for hel? to the wo..en's orguris and humilation and coming
(C) The proposeo bill hus a provision that the husband vill. hive to provide maintenance for the wife anc cienendent chilaren if she hus no means of inc me. But, a wife does not only necu noney, she needs a status and security in life wich husoand pacvices to her. haintenance is not an adequate compensation for a desertec wife. In our society a weserted wife is humilated at ever y step, particularly, if she is young she hos to ace many difficulties.
(D) '. This amendinent is no im,roveruent on the existing marriage luvis which incluae divorce by mutual consent.
(E) The dovernment of the parliament have rot reviewed till now, the wor:ing of the existing laws, their impact on women, and the husdles in the way of their roper imolementation. It will be very wring to introciuce such a majnr amendment - to make divorce easy - in the present laws without reviewing the situation thoroughly.

The N.F.I... Uiges the Joint Committee not to cocept the rroposed amenoment, this may help a few upper-midule claus women but vill do much injustice to the mass of waven.

It is rosuinle that there are some vindictive hushanas who cio not givo civorce to their wives just to torcure them put this is not the general phenomenon.

It is our exserience that in case hushand and wife co not set ulons, men are most anious to get a divorce anc remarry.

There can be no ide, law for marriages, some people are bound to mis-use any existing law. But the effort nas to te huve such laws which protect the maximum number of peruons belonging to the weaker sections. I am sure the jelect Comrittee will keep this principle in consiceration while discussin; this amendment.

# (original received in Hindi) 

Summary in English
 BILL, 1981.

MEMURANDIA NO. 21

Comments/succestions received from Sheri Bar an Singh, 5 Rat an fader Lane, Liluwa, Howrah (3).
'hat are the reasms for divorce no hov can it be prevented? Analysing the reasons for divorce it will be seen that when there is no emotional import between hush and and wife and there is a difference of opinion between the two which opes on widening and they grove to the sfinsfection of the court that they are now unable to live torether they aet a divorce.

Concent of marriare should be chanced within the march of times. When there is no report in the ideas and thoughts of the two partners it is better that they should go ado art and divorce. "triage is basically a union of two persons. It stroult not be related to a particular religion of culture. The conception that a woman can develop relation with ore man only stolid be removed. Women should be more liberal in their approach and outlook even if this violates their ace old sentiments. Therefore divorce should be allowed where necessary.

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5. गतन हलदर तेन लिलुसा हातदा, प काल
विहला दःता सरिमित
मेग्र्ष्त 子 सीचवँ लोक सभा संतद भव्रन
नंी दिल्ली
Pवष्न : तलाक काो होती है और जते रोिते क्र उपाय का है?
महोदश पहोदया,
अजज्रार में ग्यह पढ़त्रू नुशी हुई कितरकार तलाक की उपस्या पर जनता के Fक्रार भी जान लेना वाहती है 1 काश देश ली हर गपस्गा के लिए देशतारिस्यों के नक्वार जानने की कीशिशा करती तो शा गद देश में अभी इतनी समह्याए नहीं होती। गेर ! छोड़ो उसे

तहिला गा पूलत , उनर्र गद्ध माना ही पड़ेगा कि नाही खोरपुरूष दोनों प्रक्नित की अमूल्घ किधि हैं तथा तह भी गानना ही पड़ेगा वे एं दूराे
 दोनों प्राणियों को एक साथ जीवन भर , - रहना है। आपरी आकर्षण भी एक प्राकतित पूरीत है। इतो की एँल. आरर्षण है करीभून विशोएकिशोरी अपस में छेड़ढ़ानी भी करते हैं पर वर्तमान तमाज के पाठ गत्यों से अर वाले लगग उसे अवारापदी, गडापन औरे न जाने का-क्यासहते हैं।

Pववाह एक ऐंगा मिलन है तो आत्या होक्त शारीटिए वन्बन्धों
 होती है और जिते सगज स्र्वीक्ति न दे उसे अंद्र ता न्ध कहा ताला है।

तलाल भी उते कह इकते हैं जितमे पति पत्नी का भावनाए्यक सम्नन्ध दूट जाता है चानी दोनों के आंपती F ववार मेल नहीं आते तो खदाजत में उह
 नहीं रह उस्ते । अलग-अलग रहने की उमाज की त्र्वीकति ताहा आदानतः भी जमाज का अंग है। को तलाक तहेती ।
 की तरफ आएर्षष होना तथा अन्च कारण से़े Fच्चा न होना : दहेज कम लाना मूलत: एक दूरे ते सहमत न होता सटीक पशिभाषा है हेर । जो थी हो स习 जानो हैं। समय परिर्वर्षनश्रील होता है तमग के जाथ , 7 गुग अदले युों के साथ हीति टिव्वाज कानून मान्यताए", अदलती जा रही है थोर आगे भी उदलेगी ठीक उती हितां विवत्वाह अथता स्त्री पुरुण के जाथा एहने के तरीले अदले हैं जैने पहले सामाजिक इत्रीनृति ही लाफो थी दोनो $\because$ पश्न वालों के सहमत होने ते ही लड़त्ते लड़ली जिन्दंगी भर ववन निभाते हा।
 ऋते प्रचार ने स्र्रोो को ₹तनवत्रता का अहसास तो हुआ पर अपनी प्रार्भीत त्रिथित से आते मे वे एक दा अनीभज्ञ हैं। Pवनाह अदालती होने लंगो तो

Pवच्छेद भी अदालत में ही होना है।

 राजनेता आंर उनकी अधननचटी नीतियां पूर्जी वादी अभ्थवअश्या।

उरकार और समाज को चाहिए कि गानी मानवीग जीवन ते धर्म आर

 जांये लि प्रल्द्ति ने उन्हैं एल दूजे लिए बना गा है आपजी आकर्षर्षा भी पाल्त्तिक है, छेड़जानी चुहल एक प्रात्रृतित लक्षा है जीवन भर साथा साथ रहना है एल दूशे ते सहनोग हरके जी वन न्गो उुगमय इनाने के लिए अनुभव प्राप्त क्रें आक्ती



 समट सतहाएं अपने आप :, सुलझ जाँैनी ।


 न जम М






 ओरे भात्नात्मक अक्तु हो।

अन्त में में ऋहूपा किजो पति व पर्नी तलाक लेते हैं § जिको उभी अन्या नहीं गा होने की सी सान्ना नहैं हैहें तो उासी सम्पत्ति अलागर गटी जाओ ओोर यदि अच्वा है तो उनकी सप्पूर्ण धन सम्पश्ते चच्चों को मिलनी पाहिए क्योडि तलाऊ ता अभर अच्चो पर ज्यादा पड़ता है।

 आमस्याड़ी मूल जड़ अंमान्ता है हर चे में, असपानता धीरे धीरे नही लिंटेगी, मिटेगी अध्यादेश से, अध्गदेश लापू होगा शक्त है. शीक्त माना सेन शातन, ऐलान भारत में सं स्नी प्र्ख करा रह है भमान अधिलार हैं एक सगान
 शमस्याएं पेदा नही होगी।






यद्व $P$.

## COS SIDEIIAL

(OSIGMAL SECEDED IN MIDI)
(SMGABV. Le RNGISH.)
118NNANBM NO. 22 ..

Comments/succestions received from Shari Mahesh Kumar inch, V.S.S.D. Decree College, Nawabganj, Kanpur

We should unite to remove these social evils and take the following stems therefor:

1. Inter-caste Marriages.
2. To eradicate dowry, untouchability and caste system i* should be made oblioatory for every Brahman, Ishatriya and Vaish to marry a harijan girl and vice-versa. Then all shall become incus and there shall be no caste confrontation.
3. I arriages amon Hindus should be performed in Area Samaj way.
4. Names, educational qualifications and ace of the bo's and girls should be roistered in the nearest Arya Gama A andir.
5. preference should be given to the Court llarrizoes.
6. All other forms of marriage except thess $t$, should be prohibited.

Marriagable age of boy should be 21 years and the girl 16 years.
T. Io halo this for of marriage to continue, Aria Samar Mandirs should be constructed everywhere.
8. Government should encourage Arya Samaj for this numose and give grant $t \rho$ it $s j$ that Hindu Dharna could be established.

MANO.NO. 22 .

विवाह व. तूसशोधनः विधेयन, 1981
संबंधी स्युक्त सfमीत।
सेव $T$ में

> लोक सभा ससदीय बनें,
> नई निलल्ली ।

मह $े$ दय,
fवष्य :-- विवाह क नून संशोधन विहेयव. 1981

इस सन्दर्भ में हम बहुत ही उत्पूक्ता से हाय, बट नाना चाहते है $f_{\bar{F}}$ माती समस्य $T$ की जड़ शादी है । यदि इस पर काबू परा $T$ जा के तो समाज के अन्दर पेली सब बुराइयों को दूर किया जT अकता है । प्रमाज में कुछ वर्ग . ऐसे अचछादित हैं जिनक $T$ कहना' है कि हम ही समाज के सर्वे-सवf है । ब्रिना हमारे कुछ हो ही नही सकता है । अत: इन सामाजिक कुती तियो को जड़ तो उखए़
 चा़िहयें :-

1. अन्तजनिीय विवाह ।
2. दहेज प्रथा, छुगा-छूत और जाति प्रथा को समाप्त करने के लिए. बाहमण. क्षित्रू. वेश्य के लिए यह अवक्श्यक किया जये कि हिन्दुओ में शादी के लिए हीरजन वर्ग से लड़कर और लड़न्भी लेना आववंयक हो। इस तरह से हरिजनों का विलय हो जायेग । केवल हिन्दू रह जायेंगे। जिससे जातंीय संघर्ष समात हो जायेग ।
3. हिन्दुओ में शादी खर्य समाज की रीति ते होनी चाहिए ।
4. निकटस्थ अर्य समाज मीन्दर में लड़के तथा लडुकी के नाम चेना चाहिए। जिसमें शेध्रीिक योग्यता उस अधि का व्योर $T$ पत $T$ सहत होना च्वाता।
5. इ ेर्ट मेतिज को प्रर्थिमकता दी जानी चाहिये ।
6. इन दो नियमो को छोक्रकर. शादी ने लिये अन्य नियमों पर प्रतिबनन लगा देना चाहिए ।

7. स्थायी रूप से देश में जगह-जगह अर्य समाज मन्दिर बनने चाहिये जिधते चः प्रथा हमेशा चालू रहे।
8. झम कार्य को करने के लिए, सरक़र को सार्य तामाज को प्रोत्सर्षह हत तथा अनृदान देना चाहिये । जिससे भारत में हिन्दू धर्म ची रथपनना हो सके । जिम तरह से लोक मभा और विधान सभा के बूर बनाटे जाते हैं उपी तरह से अर्य समाज के विवाह मण्डप बनवाये जायें औरे पे मपूर्वन इचछानुसर युक्रें तथा युव्वत्यें के वववाह कराकर मधुर सम्बन्ध स्थापित क्रिये जायें । मक्षुर संबध बिगड़ जाने पर जीवन भर लड़ुरी वरे गुजाे की रकम मिलनी चाहिए या इचछानुसार दोनों को द्विवतीय विवाह करने की अनुमति देनी चाहिए।

धन्यवाद।

दिनांक $15 \cdot 1 \cdot 82$

> भवद१य.

महेश क्मार सिह
₹नातक छात्र दितीय वर्ष
बी. एस. एस-डी. डिग्री कालेज, नवाब्रगज, कानपुर !

COMGIDENTAL $\because f: \therefore$

## (ORIGINAL RECEIVED IN HINDI) <br> (STAT .DY NGLSH)

# JOLT COMilitee on the nazzlages mails <br> (Al:ENI ENT) BILL, 1981. 

## MGIOZANDU. NO. 23

C.omments/suggestions received from Shri Ram Chandra, Chhabil Dos Jam Chandra, 13 Nehru Varlet, Hissar (Harayana).

Irretrievable breakdown of marriage should necessarily be accented as a valid reason for divorce. To prove this judicial separation of two years is sufficient. If during these tiv years they live tocether for two months, it should not be considered against the plea for separation. If wife and husband start livine separately with-in one year of their marriage, the seriod si one year of snnaratim should be sufficient fou this rugose. If they have children one or more then this heriot should be made three years. If set it ion -carding restitution of conjugal rights is avareded in savor of wife or husband and it is not out into , Eactice then the concerned seism has right to hove the court for divorce. :life or husband, if deserted For a period of one year (at present this nerior is two years) he or she should have right to amply for divorce. Gre re should be separate special courts/family courts "o: the numose of marriage and divorce and these courts shouláfirected to dispose of a case within: a period o. six months.

Terist ration of marriage should be made compulsory and at the time of Registration both wife ard husband should be asked to submit an affidavit to the e: ext that there mas no dowry taken or given.

$$
\begin{aligned}
& : 2: \text { MEMO.NO. } 23 \\
& \text { विवाह विधि- संशोधन विद्धेयक } 198.1 \\
& \text { संबधी संट्वत स मिति । }
\end{aligned}
$$

पेष्क्' :
राम चन्द्र.
छबीलदास रामचन्द्र.
13- नेहह मार्वर्व.
हिसारहुहारियाणा
होवा में
सनिच महोदयः
लेक सभा सिचवालय.
नई दिल्ली ;
विषह : विवाह कानूम संशोधन विधेया के बारे में विचार 1 श्रा मान् ली.

सविनर निवेदन यह है कि सग्रोजी देनिक "दी हिन्दुस्तान टाईम्न" दिनांक $28.12 \cdot 81$ के एत अरटिकल "लएस्ट वीक इन पर्लियामेंट के सनुस पर उपरोक्त संशोध्रन बिल से सऱ्बर्धित संसद की संयुक्त वरिमित ने. इस संशोध्धन बिल के बारे में अाम जन्ता के विचार मागे है । दिस्ट पर मे क ती सम्र, से विचार नरता सं रहा है एव ऐसे कई व्यक्तिर, $\uparrow$ हो मेने नवारार विमर्ण किक्या है जो कि इस संशोधन बिल से संबध रखने वाली समझया $\partial \dot{\gamma}$ का सामना कर रहे थे। मेरे विचार निम्नलिखत है :-1- ईरीट्रीवेबल क्रेक डाउन्न अप मेरीज करे तल एक देने के लिये एक वचा व पय प्त अाधारह कारण ह जहर. नाना जाना चाहिए।
2- हक पसे प्रमाणित करने के लिये 2 वर्ष 8 पति पत्नी का अलग रहनाई पदर्व है ।.
 इञ्टठे भी रहे हो तो भी लगातार दो वर्ष अलग रहे है, 女ेसा माना जाना चाहिए।

रुबरी रतिद fक्वाह ने एल वर्ष के भीतर ही परित-पर्नी अलग रहना शु शु कर देते है तो यह सवीधध अलग रहने की: एक वर्ष ही पयद्ति है ।

3- रीदि हए रा रीध्री बच्चे हों तो इंह अवर्ध तीन वर्ष होनी चर्टए।
 राइट्यूह सेदशन आपु हैंदू मेरीज एवस 1955 का दावा निर्णीत हो जाटें व क: माह वर्तमान नि मानुसार एव वर्ष है तब उस पर समल न होतो तर्बीध्र व्यवितयों को तल कि का दावा करने का $T$ अधि $T र$ - होना चाहिये ।

5- छपति स $\mathbb{T} T$ पत्नी ईोई एक.दूपरे aो एक वर्ष § वर्तमान कानून के अन्नुतर 2 वर्ष है \& तक डेसर्ट करे तो डेसर्टिड व्यदित को तलाक का दाव करने का भधिद्धार होना चाध हटे ।
6- विकाह एव तलाक अादिः से संबर्धत दावरें के लिये विशेष अदालते
 निपट यें ।
80 इन सदालतौ कर यह निर्देश होना चाहिये कि दावा छः मां से पहले निपट $T$ दिर $T$ जाये ।
7- हुकृ नकवाह इT पंजीचरण भ वशशरक होना चाहिये ।

अपना हलफ्नामा दे कि यह विवाह दहेज रहित था ।
उपरोक्त व्वस्थायें दहेज उन्मूलन में भी सहायक सिद्ध हो सकती हैं।ं।
समाचार पत्र.में पयुलत वनिमित का पता नहीं दिया गया था । अत: नि नम्र
निवेदन है कि आप मेरे रह किसरं, मर्बधधत संतुबत संसदीय समिंति को भिजवाने末9 व्रंवस्या करने का कष्ट करे ।


## JOINT COMMITTEE TN THE MABZIAGE LAWS (AMENDMENT) RILL, 1981.

MEMOTANDUM NO. 24

Comme:ts/suggestions received from Shri Krishan Datt 'Snz', President Sahit Sabha, Taro Taran, Amritsar (punjab)

With the decav of the notion 0 sin in morern times, sexual virtue has become a thinc $n^{\prime}$ the ast. N $n$ : wine a Juliet filirts 'ilth every handsome lomeo she meets, the sacred aspect of Hindu llarriage cannot be unhelc on ratimal grounds. There roes this sacrediess go when one of the aogrivved partners embraces Islam and marries another person.

A teealthy society consists of halanced in iviriuals and individuals can never be sound mentally if their conjuọal life is marred by orolonced se,pration or estrangement. hiostly it so hejjens that one of the shouses adonts a doc.-in-the monger onliry and it results in ruin of both the syouses.
: arriace losns its sanctity as well as meaning i: 'borh husband and wife live in senaration from each otiner for a seriod of three vears on account of strained relations. No other evidence is required to orove that their estrangement is complete and irrenerable. The ver" sejalaion for such a lono nerion bears an elo puent testimony to this fact that their strained relations have reached a noint of no return. One need not emohasise the jovious that semaration is sebaration and it hardly matters whether this sedaration bears the lecal stam or not.

It should be clearly underst ond that arolonged sesaration which results in complete abstinance from sex, is likely to proruce nervous disorders and mav male one crudging and ill-tempered type of character. If a man or woman is young and vioornus, it is not in nublic interest to say: You must undergo cmolete abstinence from sex.

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\ldots \%
$$

## : 2 :

Three-year senaration as ground for divorce will c It ainlv act as an effective chec! on many encial minal evils connocted with mal-arjus mont.
 (AheivaneNT) BILL, 1981.

LComients suggestions received from uri C.N. Jhunjhunwula, 64, Pathuriaghat St:uet,
Calcutta-700006

The recom endistion of Law Cominsion in it's resort hat recomuended insertion of a new section in the existiny marriage law uncer which a petition for dissolution of a marriage by decree of divorce may be presentea to the court by either party to a marriage on the grounc that the filariiage has bruken ciown irretriev ably.

However, the court will not holc the marrage to have broken dovn iractrievably unless it is satisfiec that the partie's to the marriage hove iived apart for a continus periou of atleast one year lmationately preceucin, the present, tion of the petition, in pluce of 3 years.

The case in respet of the matrimonials shoula be cisuosed off withan a maximum perion of one yuar irm the ciaie of the filing of the case.
after passing the decree of oivorce, the spouses shoulc be ainowed to remarry imediately.



$\therefore$ Comments ${ }_{4}^{\prime}$ suggestions received from Kama land of Patna

Shiv hama ivanc of patna has put forward the following suggestions on Marriage Laws (fmenament) Bill, 1981.

Crthocox and tiaciitional Indian Customs regarding karriage should be abolished.

A period of six months should be given to husband and wife 2ritencincs to seek divorce to make adjustment between them. It this fails then both should be allowed to remarry of their choice. Forcing, them to unite through law would nut be effective. The law only can be helpful in the event of wife not remarrying after separation by fixing a monthly allowance for her sustenance.

The que ion of childien should not come in the way of granting permission to divorce. It must be endured Defore-ian whether the child wants to live with his father or mother or whether father or mother is in a position to give full protection to the child. If both co not int to own the responsibility of children then the Government should come forward and make arrangement for a 'Home' for them and, rovice them education etc.

4
कानून द्वाइए निर्धारण नही किया जा सलता । कानृन द्वारा सम्बन्ध निधारण नडों किना जा रदता । अगर किया जाता है पर्रिणाम कभी भी घातक तिं होगा । आप ही एांचें, कानून इस सम्बन्ध में दया कर सकता है ? या तो कल प्रओंग हारा या Рनिश्दत राशिश देकर उन्हे जोड़ने का प्रनाए 户िता जाजेगा । क्या ऐसा प्रयोग उनमें मधुरता ला सकेगा ? कदापि नही। अत: इस सम्बन्ध में पुर्नीववाह ही समस्या का समाधान हो सकता है । अन्वधा परिणाम घातक होंगे ऐंती मेरी मान्यता है। कानून द्वारा एक काम अवश्य ही किजा जा एकता है ; वह है विलगाव की स्थिति मे पन्नी द्वारा दूला तिताह नही किये जाने पर सरकाए हारा उन्हें भरण-पोषणा के लिये पर्णाप्त मालिक शत्ता मिलना चाहिये ।

> प्रश्न 2 - क्जा बच्चां के कारण तलाक की अनुमति में कांई लाधा आनी चाहिये ?

उत्तः -- बत्टर के कारण तलुक की अनुमति पे बाधा नही आनी चाहिये। वह भी भाद प्रशान प्रश्न है । यह आपसी समझतेते का प्रश्न है । तलाक आने के पूर्ई बच्चां की भावनाओं की भी कद्र करनी गोगी। यह सुनिश्चित किजा जाये कि बच्चें मा के साथ रहना: चाहते हैं अथवा पिता के साथ । फिर इए प्र"न पर भी विचार किसा जाना चाहिये कि पिता अथवा गाँ उन्हे पूर्ण सरहण देंगे । इन दोनां पहतुओं को ध्यान में रखकर बन्तों की जियेदाइी शे छुटा जा एकता है। तलाक में बाधा आने का प्रश्न ही नही उठता है । अगइ इन दोनाॅ में कोई भी बत्चों को संरषण देना नही चाहता तो रुएकार यह जिम्पेदारी आपने ज्पर ले ले और इन बच्चों को समुप्चित शिक्षा ओं विशेष प़िविर आवास की अवंस्ता वड़े। जहा तक मासूप बच्चे का प्रश्न हे वह तो तलाक के पश्नात भी मा के साथ ही रहेगा । अगर माँ को इन्हे पालने में कोई आपत्ति है तो सरकार हाए़ बनायें गये शिविर आवाए मे इनका लालन-पाल़न धाइयाँ हारं कराया जाना चाहिये। उत: मेरी सपझ से बत्चों के कारण तलाक मे कोई बाधा नही आनी चाहिये ।

## पुनश्च :-

रंन पूछा जाग्य तों दांनों ही प्रश्न जों हमारे सामने पेत्चीदी

 रही हैं इए एनबन्ध में भारत आरम्भ ते ही संध्विश्वाली बना हुआ है।
 मान्तताओ को ताक पर रउक्ऱ विकास को आंत्र अस्सा हो रहे है, परतु
 नाम पर कटुता पनप रही है : हत्या ओर् आत्म-हत्या हो रही है। अत: इन्हें रोकने के लिते हेक्री दकिसानुओ विद्धारों हे ऊपर उठने की अल्यन्त आतप्लकता है । तेका तो हमने जितना द्रकने की दोशिशा की, उतना ही विश्फोटक होता जा रहा है । अत: इन दो रसताओ ते निबटने के लिय रेक्र के यागले में विदेशां में प्रचलित नियमों को आशिक सम तो उपनाना हांगा ।

मेशा तो विचार हे रेक्स का आकर्षण विकरण मे बदलने के लिंय उते उुला छोड़ देने को आवश्यकता है।

आप ही तोच मह कितना दकियानुरी खयात है कि अगर पति किो अन्य त्री से सम्बन्ध ब्रना ले तो पत्तो आत्म-हत्या कर लेगी। अगर पनी गलती से ही सही, दिता पुरुष के चुगुल में पड़कर भ्रष्ट हो जागे तां पति उतकी हत्ता वर देता है। इतना अगः नही हुआ तो कटुता तो अवश्य ही आयेगी। ओं अन्त में पतित-पत्नी में सम्बन्ध विंछेद हो जायेगा । फि: तलाक की नींजत आयगी और बन्चां का भविष्ञ अच्कारमय हो जाएगा । अत: इन बुएाइगों से निबटनें के लिये सेवए के प्रति पुरानी पान्चताओं को बदलना होगा ।

35

स्तार में कई ऐंशे देश हैं, द्वीप है तां नग्नता कोई विश्राष सात्त्व मही सेखा आर वहां सेखर के नाम पर कांई जघन्य अपराध भी नती होता । वंता कात्वार नडी होता ; वहा ओरतो को बेचा नहा जाता । इसलिये़ कि वहा सेक्ए आकर्षण की वस्तु नही रह जाता । दिन्नु -सारत में कर्दार्दार होंता है और रेकए के नाम पर कट्ता और नग्नता हंती है । द्यलिखे शिषा-पद्रति में रेकः शामिल किया जाये ।
 मे बदल जाये।

#  (rimb AENT) BILL, 1981 

 Mid OLuLDi Nu. 27EComents/sugjestions receiveo from ur. B. L. niunacha, Recical fractitioner, Chaniljailh-1600227

The jiesent kiariage act already has provisions
? for divoice on fault-basis or by rutual consent. The farriage Laws (fmenchent) 1981 . (hereafter callec ! The Bill) widens tile scove by incor oriatinj enother provision, for irietrievable rariages,

Obviously the best judges for pronourcing a marriage to be irretrievable voculc be the hushanci anc the wife. But the egoistic fight between them or ulterior motive of one of the parties vould ${ }^{\prime}$ and their discerning mental faculty. dis the boild ifealth ur janisation has defined, "health i: not orily the absence of sickness or cisease, but also physical, mentul and social well-being ....." sighting spouses (or atleast one fron fighting couple) can decioacly be regarded us sick persons/s.

The concept anc factum of ir.etrievaile marriages, is envisage in the hill, may be coceptera/anienced to cover the following:-
i) inen the parties huve livec apart for 2: そears, ircetrievability may be conclused. (This shan of 2 yeurs is one yeur more than the optimai periou of foreign countries).
ii) The Court processes, thereafter, must be minimised to six months so that the total s,ion in the break-up aces not exceed three yeers.
iii) In a decree of civorce, the dowiy be made returnable to the wife.
iv) If the litigation netueen husbanc ond wife (may it be for maintenance allowance/ divosese in any couri or courts his alreacy crossel $3 / 4 / 5 / 6$ Years irretrie ability of such a marriage isay be tatan for atated. a cecree of aivorce together with an order for maintenance allowance where-ever necessary may De ord reain the first he win, after the bill is passed. :lo further apreal against the vecree of divorce in such vases may be allowed.

# JOINT COIITTEE ON THE MARRIAGE LAirS (AMENDMENT) BILL, 1981. <br>  

Comments/suggestions received from Shri Krishna Chandra Majumdar, Nil.\& P.O. Sanxari, Dist. Burdwan.

MEMORANDUM: NO. 28

The intending amendment or the Hindi Marriage Act, regarding divorce is welcome to the Hindu Society. It will remove a long-felt want. Divorce should be easily obtained. The period of non-cithabitation should be reduced to ? years.

In pending cases regarding divorce or judicial separation, the proposed amendment should be so provided, that the petition of the petitioner or objection of the opposite party, may by amendment or their respect jive petitioner objections, take the advent age of this proposed amendment to avoid multiplicity of suits and harassment.

CCNFIDETIAL.

## JOINT COMMITTEE ON THE MARRIAGE LAiUS (AMENDMENT) BILL, 1981.

MEMORANDUm: 1 NO. 29
LComments/suggestions received from Sori Babalal, Khajurao Ka Rasta, Chang Pole Bazar, Jaipur_ I have heard that Government is considering to amend the Hindu Marriage Act on the ground of irretrievable, breakdown of marriage. In my opinion, the period of three years, separation of a spouse is considered advisable for the purpose of divorce. This has also been. considered advisable by the law commission in its 71 report. As regards children the view taken by the cabinet during the last January may be treated valid.

CON IDETLAL

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JODN COMITTEE ON THE MARQIAGE LAMS
(AMENDMENT) BILL, 1061.
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MEMORADITM IO. 30

## Comments/suggestions received from Smt: Darshan Kaur, Kuldio Jaaar, Euchiana.

India's ancient lar-qiver 'Manyl har' lai': don that Woman should he considered asagift to man and mari must. treat her with care. This concestion is no loncsr valid now that the constitution arants equal riahts $t$, men and wmen. lihen the law orovides for Divorce on astern lines, one fails to underst and why it is not imblemented in its true snirit in the country.

The law commission in its 7 let report recmanded that hindu marriage should be dissolved on the crounc of an TITBETBIEVARLE BZEAKDON'. Fut at the seminar held ir: Chandiçarh recently in which Chief Justice of Incia Ar. Chanderchud nresided over that seminar and the ooinions were exaressed that seyeration - Ju'icial of otherise should not be regartod as a conclusive ev:cance thit the marriace has irret riev aty broken $r^{\prime}$ avn arc it sholle be ieft to the Jurge to rive a verdict.

This will defeat its very nuroose on two rrourrs.
 subject to inflisence these rays. Secondly in cose, the Juroe is to Cecide the issue os an Irret pievatio breakd on then one of the twn parties "rich is more iriterested in Divorce will hurl filthe charras.

Livorce is onoosed on the grounc that the vite $h=$ Ir most cases is uremo cver', will sufer and mav become a burcen to the society. If, hawever sionty is not - ore imnortant than tre inr ivicual, whe some the irrividual suffer in the rare of society?

To save wives from financial ruin the cownomerit shoult initiate a marriage insurance oolicy, then tho rownmet cari soend colossal sum of money for the Asian Gates arc the Colour T. V. project why cannot smethirc be dane for the telfare of women who are the victims of urinamp marriages. Unfortunatelv, everything in the comit -is seen from a olitical arcle. Tme at the oh on imath Seminar said that it is not always the vife wo fortare but also the husband in the same manmer. Instona it -. suggestions have been rade that the husband's sooperty
should be given to the wife at the time of Divorce if need be. The marriage law is already tilted against men. It will not, therefore, be worthwhile to extend more favours to women.

Divorce is always better than wife burning or committing suicide by the husband. So your goodself is requested to impress the Govt. of India that the 'Hindu Marriage Act, 1955 should be amended. and: divorce should be allowed. Lass of the cases of marriage disputes are pending in the courts of India for 4-5-6-7 years for want of divorce.

JOINT COMMITTEE ON THE NARRIAGE LAHS (AMENDMENT) BILL, 1981.

MEMORANDLIN NO. 31

Comments/sucgestions received from
Shri Randhir Sinah Chahal, Village Mankheri, Teh. Malenkotla, Punjab

It is felt that the existing divorce law is so complicated and one sided that the male partner can hardly get divorce if the other party is determined to follow a dog-in-the-monger policy. With the disappearance of the motion of $s$ in in the present ane, the sacred aspect of hindu marriage cannot be upheld on rational grounds. When both the narties live separately for years, it creates oroblems for the individuals concemed as well as for society.

There is no denying the fact that prolonged separation which results in complete abstinence from sex, is likely to produce nervious disorders. lioreover, it is not in public interest to say to a healthy man or woman: 'You must underao comnlete abstinence from sex'. This kind of attitude is an open invitation to the person concemed to throw of $f$ all moral restraints.

Divorce should be permitted at the request of either party if both husband and wife live in senaration for more than three years due to strained relations. Separation fo such a long period bears testimony to this fact that their strained relations have reached a point of no return. It may be pointed out that separation is seraration whether it bears a stamp of legality or not.

## MEMORANDUM I NO. 32

Comments/suggestions received from Shri Naval Kishore Rathore, Sanganer, Jaipur.

My views on the subject, as sought for by you, are that this amendment be brought as early as posibible and the period of 3 to 4 years would be sufficient to prove irretrievable break down of marriage. There are many spouses who are living senarately for long period and now they could not live jointly.

If the lady has child/children, their cases may be decided by the Hon'ble Judge on the merits of each individual case.

# CONFIDENTIAL 

# JOINT COMMITTEE ON THE MARRIAGE LAWS (ANIENDNENT) BILL, 1981 . 

## MEMORANDUM NO. 33

Comments/suggestions received from Shri Balker Singh, Principal's Office Baba Budha College, Bur Sahib (The ta), Amritsar

I may be allowed to express $m v$ views regarding the pending amendment of divorce law. It is in public interest to introduce three-year ordinary separation of the partners as a ground for divorce. With the decay of the notion of sin in modern times, sexual virtue has become a thing of the past. Now when a Juliet flirts with every handsome Romeo she meets, the sacred aspect of hinciu marriage cannot be upheld on rational grounds. Where does this sacredness go when one of the aggrieved partners embraces Islam and marries another person. ire, according to Hindu Tradition is also sacred, but this very fire plays havoc when it catches fire. Similarly maladjustment is like a burring house and our lawmakers should not play the flute like Nero of Rome by remaining silent spectators of this house on fire. To keen pace with the march of time, divorce laws should be made easier and divorce be permitted at the request of either party.

A healthy society consists of balanced individuals and individuals can never be sound mentally if their conjugal life is marred by prolonged separation of estrangemint. Mostly, it so hannens that one of the souses adonis a dog-in-the-manger policy and it results in ruin of both the spouses. Marriage becomes meaningless if both husband and wife live in separation from each other for a period of three years on account of strained relations. So other evidence is required to establish that their estragement is complete and irreparable. The very fact that both the spouses lived in separation for such a long period is in itself an irrefutable proof of irretrievable breakdown. One need not accentuate the obvious that separation is separation and it hard in matters whether it bears the stan of legality or not.
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It should be clearly understood that prolonged seoaration which results in complete abstinence from sex, is likely to produce nervous disorders and may make one crudging and ill-tempered type of character. If a man or woman is young and vigorous, it is not in public interest to say: "you must undergo complete abstinence from sex.:

Three-year separation as ground for divorce will certainly act as an effective check on many social evils connected with maladjustment.

# JOINT COMMITTEE ON THE MARRIAGE LAVS (AVENDMENT) BILL, 1981. 

## MEMORANDUM NO. 34

Comments/suggestions received from Sheri Sukhdev Singh, M. Phil student, History Department, (: N.D.I., Amritsar

I may express my views regarding the introduction of a new ground for divorce. Marriage loses its sanctity and meaning if both the spouses live in separation for more than three years on account of strained relations. The very fact that both the partners lived in separation for such a long period is in itself an irrefutable evidence of irretrievable breakdown. What is the fun of keening two spouses under the same yoke if they lead an estranged life?

To keen pace with the march of $t$ lime, divorce laws should be made easier and divorce be permitted at the request of either party. Divorce should be granted at the request of either party. Divorce should be granted at the request of either party if it is proved that both, husband and evife, lived in separation for three years regardless of the fact whether this separation is legal or not. Frustrated individuals create problems for society - sexual anarchy, war of nerves, never-ending litigation and enmity which sometime results in murders.

## CQNFIDENTIAL

# JOINT COMMItTEE ON THE NARPIAGE LAWS (AMENDMEIT) BILL, 1981. 

## MEliURA:DUM NO. 35

Comments/suggestions received from
Shri R.C. Nalhan, C-179, Moti Bagh(South), NE; DELHI .

It has become difficult to find the marriages: successful these days. Just after the marriage the unemoloyed/employed wives, with the help of their parents, without assigning any reasons, run away witin all their valuables and refuse to reoatriate to their husbands on one pretext or the other. They refute false and baseless charges of demanding dowry and make cruelty charges on them and against the family members of their husbands. In this way a large number of cases are received in the courts from various oarties.

In case of unemployed half of the income of the husb and is attached as the maintenance etc. fnr the wife's parents. In case of emploved, the wivesput very stiff terms and conditions, which cannot be met by a husband at any cost. The emolnyed wives also keen male child with them and ask for some sort of ransom as maintenace and litigation oharges.

In case of even a great fault on the vart of wifo a husband is alsn on the mercy of his wife and canno: get rid of her. These are the clear cut cases of cheating, as'ino for ransom and case of torture mentally for somebody, which is equal to murderina assult on someone after marriage in both the cases. However, a number of sucgestions are given below:

1. Period of separation may not exceed more than 6 months.
2. In case of fault on the part of wife no financial benefits be aiven to her and the whole burden should be on the wife side.
3. The child may be restored $t$ a the father even in case the child is only of two years old or less than this.
4. Decision of 'Restitution of Conjugal Right' may not be prolonged and it must be decided within the period of six months or so.

- It is requested that Hindu Marriage Act of 1954 be amended in such a way that none of the parties $c$ an blackmail each other. It is hoped that the authorities will look into the matter and will make suitable amendments in the Act of marriage, in order to remove evils and to improve socialism amongst the people.

JOINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) BILL, 1981.

## SUPPLEMENTARY TO MENORANDURi NOS-35

Comments/suggestions received from Shri q.C. Nialhan, C-179, Mot Bach (Ecuth), New Delhi.

One of the tragic facts of modem Indian Society is the gradual disintegration of the institution of marriage. larriage as a sacrament han lost is oristirie validity and there is an increasing tendency not to honour marital obligations. There are increasing number of cases where immediately after marriage emoloyed/unemoloyed wives, instigated by their parents ir actuated by malice desert their husbands and, to add insult to injury decamp with valuables in their houses. In order to hide their crime they heap false charges of cruelty acainst their husbands and family members and cruelty charge has become a handy weapon of blackmail.

The law, as it exists now, does not adequately safeguard the legit mate interests of the affected party. As a matter of fact, the odds are heavily stacked against men; only the women being traditionally regarded as deserving of sympathy and consideration. The law resat ing to main enance deals a crippling blow to the husband already under the trauma ic shock caused by desertion. Similarly the law relating to custody of the child is not entirely fair to the husband.

In order that their husbands also receive justice under maintenance law $I$ would li e. to make the following suggestions:

1) The statutory period of separation should be reduced to six months.
2) In case it is prime facies evirint that the wife has not honoured her obligations, she should not re int it led to any maintenance.
3) In case it is prima facies evident that the wife is incompetent or incapable of affording sufficient protection to the child the husband should be civen the custody of the child ever if he/she is a minor. It is important to delete the inherent assumption in the marriage law that it is only the mother and not the father who $c$ an be expected to give proper pare to the child.


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4) Courts must expeditiously (in no case not exceeding six months) pass their decree on restitution of congugal rights.

The above suggestions would go a long way in bringing about narity between men, and women and thus vindicate the principle that in the scales of law all. equal.

# Jodi committee on the marriage laws (amendment) BILL, 1981. 

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## MEMORANDUM NO. 36

Comments/suggestions received from Shri S.C. Madan, 276, 15-in, Chandigarh

Now a days, the things regarding marriage are going in a 'so called' abnormal and bad manner. All of us read in the News Papers daily that a certain lady has committed suicide or she has been forced to do so because of the demand of dowry by her-in-laws to which they could not meet or so. And we also read that a person has changed his religion and has embraced Islaniss as to come out of the jam or bound of marriage which is virtually unbreakable under Hindu Marriage Act, 1955. If we analyse the real causes behind such problems, mishappenings of the time which have become a menancing problem, we come to the conclusion that now with the development of education and civilized society every nersm has started to at tach more values $t$ - his rights and the decency. lith the advent of civilization persons are more alert and aware to the rights, as they have started to oo away with the traditional views regarding marriage and divorce. If we look to the H.M.A. 1955 we see that until now it lays more stress upon the marriage as a sacrament than that anything else. Now with the change of society and its attiturie, it is the need of the $t$ mime not to consider the marriage as a sacrament. It is wholly a obsolete view and the people have started feeling frustration from them.

Everybody knows that our divorce laws are too traditional and rigid that if unluckily a person once is involved in that, he is on lv released from this bound when his heirs have grown white and that also after so many years of harrassment meted out to him by our rigid and lengthy procedures with a heavy finansial burden thereupon. These ty oe of things create a type of frustration among the individuals and the society thereto and is a cause of the real problems as discussed above. Now it is the high time that we should realize the situation and should change ourselves according to the need of the time and their society and should make such lavs which are best suited for the welfare of the individuals and the society thereof.
..2:

A am not of the views that the laws should be made too liberal as that will also.create a problem, but where ever the online causes seem to be there that the marriage $c$ arno be s:stidnec, vie must be prompt to give relief to them and should to mir every possible endeavour to make them happy, to feel unburied and the society thereof. Very wisely the Hindu :!arriage (Amendment) Bill 1981 has been placed before the Joint Committee of arliament which is considering upon its various implications and very wisely it is considering to introduce the break down theory as a ground for divorce.

Break com theory of divorce :- Now the need of the society, today is to go ahead to provide a irretrievable ground of divorce. When the relations of the souses are estranged to such an extent that to retrieve from that stage is all together impossible then there is no sense in retaining such types of marriages which have proved totally a failure. On the other hand ty retaining such marriage which is virtually a failure, will lead to further estrangement of relations among the spouses arc many hardships to them and thus the frustration. A healthy society is that where the individual comprising the same or themselves healthy and are beyond any tinge of frustration. If we provide such ground for divorce we shall be giving a type of indications to every person to behave with his spouse in a decent way otherwise the later will be free to go away from him. such ty e of notions, surely will compel the souses to always do tin bettor and to have a good sense of regard to others. We should not always, continue. experimenting upon such spouses kenning that they will improve and the break down of marriage be avoided. In $955^{\prime}$ cases this does not happen and if at all it succeeds, it succeeds at the time when hairs of the both the persons oo while. As such, the time when they are required to be united passes away. Hence there is no sense to retain such marriage which have gone tot ally a failure. It has rightly been said that 'Justice Delayed is Justice Denied'. wither h the break down referred above may not be a break down simplicitor but the irretrievable break down of marriage.

## TEE XERIC

Although in such type of cases the court should look into the circumstances and should decide the ratter of the irretrievable of break down. I may add that 3 years of separation period as recommended in the Hindu Marriage (Amendment) Bill, 10.11 to the Joint Committee as a irretrievable ground for divorce is too much. It should be a liberal one ie. one year only. As it is an accepted fact that once you go to the court

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－is be dryar er froely．

Guch courts ivill be exclusively realing with
t＇e matrimonial cases and the aver endeavour shouli be wit to cocir＇e such cises in a quic！anc！efficiont ノふり．
T res should lie nnlv one areal and seconc aวoeal shoulr be alloved whethor it mav be on yoint of $f$ ot on noint $\because$ la＂．

#  BILL, 1981. 

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he manderino. 37

Commonts/suceestiens raceiver fron All Inri; !!onen's Conference, Patna Branch, Patna.

1. Ac'visability of making irratrinvole 'iras'r x'n $\rho$ marriano as at and ground $i$ or arant $s$ ceezee of rivorce and the jerix consiroex su"ficient to rreto the same.
A. Iypat pievable breakroun ni norriace should be mare a goon ornund for $\mathrm{c} \% \mathrm{a}^{t}$ of cecres of divorce an'the serix $x^{\prime \prime}$ xove the same shoulc be two vears. rini". to nege the s ame.

This moulc enable hoth t'e rartnezsessecially the 1 min to $b$ : able +8 start her life "rash arn avo her from efontinunc socjol humilis an if the breake oun of marriace is ally a d tote suffered by for lincer norix. Her continued susjense ax maro :im two years would be creat inrs'sis) and oven aroclure anv nossibilit: ; her rohahilitat ino hersel in li"? and lock to any futuro.
B. Mrether the rresence of chilis rn should noיgete as a bar to the orant of a decree inf tivoron on tion around of irretrievable breakrea of narriane and shoule the ber be absolute or jartial.

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                    Tresence of chilr'ron s'oun? 7 r
onprate as a bar to tho rant of ?
Necre nf divorce srovir'ec -
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: 2 :
(a) The custody of chịld/children. If any minor, are given to the mother unless she specifically expresses her desire not to have it
-. : and -
(b) Maintenance grant for the children are paid to her till the children act employed or married or the age of 25 whichever is eprlier.

# ca 15ETAL 

# Jomre cainmten or the iataige lails (ANEUGNT) הILL, 1981. 

## ME OZANM NO. 38

> Comments, sucoestions roceived from ihri Harda prasad otamik, Dondi, Listt. Wanol, tarhya Dracesh

A'l marrianns shruld be registered and the ace of bride and bridegroom should not be
 rarrizan. liumber of ouests at marriage ceremony choulr be limiter to 11 onlv to avoid wasteful exone iture. In case the counle du not ret a :ild within five vears of marriage they should
Lsenaratr. No : e allowed toLlivorce. The oractice on ary courle wis
have chísrn, shoule! be alloned to divorce.
sooulc be abolisher altonother. At the time of Sivorce, the Darty, if he has received any cowry, should be asked to retum all the romy receiver at the time of marriage with on interest at the rate of 5 before he is
cranted a divnree.

Рउवाह कानून के मंशोधन हेतु मेरा विलार ।
 में लिखित ज्व से दर्ज होना चाहिए ।

18 वर्ष से कम नहीं होना चाहिए साय ही वित्वाह ती स्वीकृत में तर-कस्यू
 हाथान हो ।
3. Pववाह के सपग जारात से सू में।। वर्कितों से अध्ह सी ना नहीं होनो चाहिए, जाय ही फिजूल छतीवी में शासन द्वारा कड़ी ईीन्दश होनी चाहिए।
4. Fववाह के 5 वर्ष गद बच्चा न होने ती Pस्स्ति मे वर-वहां को दूसरा वत्रताह करने की पूर्ण ₹त्तम्रत्रता होनी चाहिए एवं गच्चा हो जाने पर "वर-वस्व" किसी भी पश्न से तलाइ तथा तलाक देने गाले को, तलाक लेने त्वाला यदि आपत्ति उठाता है तो शात्न की और से तलार देने बाले तो 3 गाह के . क्ठो काए़ नासं की सजा लिखी चाहिए ।
5. दहेज पथा पर शातन गदा च्डी ञीन्दश होनी चाहिए ।

दहेज प्रथा :- चूकि दहेज पथा तानजिक ना़ई है । घूसगोडी, काला आज़ारी एवं दहेज पृथा को बद करने मे रारकार अभी तक असपी रही है। इन


 कारण राष्ट्रवापी आन्दोलन होने की तभा कना भिक्य ते पाई जाती है। आाज जाणन जाति में भी स्तिने नक्रुक गरी ती ती रेता मे गहुत नीचे है।

बेचारे उन अभागो $\rightarrow$ पर्सिष्क का पूर्ण Pक्कास नही हो पांगा जिसके प्रिणाम-
 हीरिजन आदिवासी गलत, जाति के लोगों को हतनी ज्गादा शासन हारा छूट दी गई है जिपक्रा गलत फायदा वे लोग उठा कर अपने भि वष्त को अन्धकार में डाल रहे हैं न कि उत्थान की आर जेसे म•प. शासन से आदिवाली इलाकों में देशी शाराः जनाने ' ' की हूट जिस्सका आदिवासी सयाज पर घहुत बुरा प्रभावं है । इती तरह तो यदि दहेजपथा पूर्ण तरह तो जन्द नहीं की जा एकती
 आगक्यक है और तलाक देने पर दहेज का पूल्य तथा $5 \%$ वार्षि ब्याज. की दर से पूवा भुगतान तलाक देने के पहले करना ताहिए अगर दहेज देने वालां व्यावत ही : तलाक देता है तो उत दहेज ला मूल्याकन शासन दारा अमान्य होना चाहिए ।

पेष्न : शारदा प्रताद श्रमिक
शात कीषिण प्रेत्र पोडी
जिला- शहडोल गध सपदेश

JOLT COMmITTEE ON THE :'ARRIAGE LAWS (AMENDMENT) BILL, 1981.

Corments/suagestions received from Shri Ganoat Singh, Will. Pondri, Post Sehkari Nascar, Dist. Bulandshahar, U.P.

## MEMORANDUM NO. 39

Following are the suggestions -

1: A. person willing to have a divorce should be allowed by the courts to do so. Consent of both the parties should not be compulsory.
2. A person can have a divorce at any time but he should not be allowed to remarry within 5 years from the date of earlier marriage and if he marries within this period he should be sentenced to imprisonment of years.
3. In case of death of any of the spouses, the other arty should be allowed to marry immediately provided the deceased spouse had not filed a suit against the living one. In case a suit has ten filed, the living souse should not be allowed to remarry till the decision on the aforesaid suit.
4. The spouse see: ing divorce should first submit before the court the ground for the divorce and then after a period of 6 months should as's for the divorce.

विवाह विधिछ संगोधनई विध्याइ. 1980 तंबर्वी संयुवत सनिति ।

माननीय सfचक महोदय जी.

$$
\begin{aligned}
& \text { तादर नमस्तार। }
\end{aligned}
$$

में आ मपके पास :ेजता हूं ।
 हो। दोनो पक्षो का राज़ी होना अनिवार्य है ।
2. तालक कभी भी दे $\because \cdot त ा ~ ह ै । ~ ए न ् त ु ~ व व व ा ह ~ ह ो न े ~ क र ो ~ त ि य ि ~ \overrightarrow{~ ? ~}$ 5 वर्ष चाद त्र दूमरी शादी न बर सने 1 यदि दूपर्श। शादी 5 वर्ष : भांतर : थ लेता है तो 5 वर्ज नी कारातास की मजा हो ।
3. यदि दोनो पक्षों में कोई मृत्ट्ड को प्राप्त होता है तो तुर्त गादी
 है तो उसके निर्णय तक दूसरी शादी न कर सके ।
4. पहले अदालत के समक्ष त्लात क $T$ 干 Tरण प्रक्तुत करें । उसेे 6 माह बाद तलाव प्रश्तुत करे । तभी तल का माननीय हो।

में अपने विचार जनत $T$ की तरफ से प्रस्तुत करता $T$ हु । यदि अनजाने
 स काश वरता हू वि अाप तुच्छ सेवक तमझ कर मुझ़े मेरी टीर्वा के लिए क्षण丁 करेगे।

# J it committee di the nazriage labs 

 (AMENDmENT) BILL, 1981.
## MER:ORANDIR: NO. AC.

Comments/surgestions received from Sot. Subhadra Butalia, President, liarmika, B-26, Gulmohar Park, New Delhi.
:While our organisation can understand the concerns which may have promoted such a legislation on marriage 'aws and a onreciate the necessity of allowing an individual the right to seek divorce "fth res oct and dignity, it is our plea that in this articular situation there dies not anear to be sufficient reason to warrant such liberalistation. Divorce end ar the Hindu llarriaces shot anti uncial Marriages fact is already possible through mutual consent, it can also be obtainer on orouncis of adultery, physical and mental cruelty, insanity and impotence. For those persons who are averse to arguing their personal problems in nubiic there exists a provision Or in-carera hearing. The groused amendments therefore appear to us to be wholly unnecessary.
:le onnose the proposed amendment also because :ir fear that such a leaislation arnold have grave consequences socially. tile we are aware that "orgaressive" legislation has always served as a tool of social reforms we are also a are of the dangers of attempting legislation too far in advance of existing social and economic conditions. It is our conviction that in seeing to mould society wee have to deal with the world as it is and not as we would like it to be, else it would have grave consequences. dost of us are familiar with lohammad-bin Tuohlaq's ill-fated attempts to shift the cantal of his empire from Delhi to Daultabad and introduce poser currency. Both these decisions though sound from the rational point of view proved disastrous under the then-existing conditions.


A marriage, according to the mronosed Bill c: $n$ be held to have broken down irretrievably if the porties to a riarriane have lived anart for a continunus nerind of not less than three vears before the institution of divorce nroceer ings. In cetermining the continuity of the three-year serind no account shall be taken of neriods of less than three months curina which the nartners may have lived tonether. The 3ill does not sjell out any reason for living apart. uch a vague definition will have serious imolications for shouses living adart because of the conditions of employment. Migrant worters who Jeave their vives in the village and come to the city in search of employment will misuse this clause if any one of them hampens to meet a woman in the city. In the normal course he may do anythina but he will not have any oower t'o disturb the legal status of his wife and she would be entitled to such protection and financial support as the husband's family could afford. In the same way an Army Jawan who has to soend long years at non-family stations as a condition of his service can easily misuse this clause and divorce his wife.

This provision noses a verv syecific threat to $\because o r k i n o$ wmen. A husband not reconciled to his wife's Dursuit of a career soecially if it means livinn away from him, ne en temoorarily, would be obse ${ }^{+}$, nressurise hor to give uo her job by threatening that he would launch proceedings under 'irretrievable breakdown of marriane'.

How would this gffect women who are being harassed because of dowry? The husband could uncer pressure (physical assault, starvation and other pressure tactics) force his wife to go back to her oarents or live senarately, claim an irretrievable breakdown of marriage and proceed on to a second marriage and greener nastures.

It can he prayer that Section: 13', grants the life the right ton goose the dissolution of marriage on t! ormunds of grave financial hardship. In such circumstances the court is enjoined to consider ill the circurstances, including the conduct of the parties concerned before finally issuing the decresc of divorce. Sere the concent of quilt or accountability for the breakdown of the marriage is broualit in through the hackrinor. If the nurnoso of the amendments is to avoid the burden of proving one of the parties 'guilty' (on the grounds already specified) then this bur nose is defeated br this provision. If the court has to co into 'all the circumstances of the marriage' inc' the 'conduct of the parties to the marriage' it :could in no way be different from the already existing divorce Act proceedings where one party does not agree to the grant of divorce.

Finally though vide Sections 13 and 13E, the court must sat iffy itself that adequate arrangements have been made to avid financial hardship to the parties concerned we cannot overlook the social sticma attached to a divorced woman and the ext remedy hostile world in which she has to live.

The amendment oronosed would work' well in a situation vihere women are economically independent and socially emaricio tor. Fut in In ia that is jot the case. le believe that the ultimate $v a 1 u-0$ any las must lie ir. the dictum of the creates good of greatest number. F this criterion the pronosed amendments anear to be unworthy of consideration. At the same time 'Karmika' would welcome eifarts at liberalising divorce laws under tho Christian and muslim larriages Act which is archaic an raid.

Ce would however request the honourable members of the Committee $t$ o initiate research projects tdetermine the position of women in rural societies vis-a-vis marriane, divorce and economic onnortunitios before considering this amendment. If such a scheme is proposed 'Karmika' would he filling $t 0$ cooperate.
: 4 :


It is also our request th et the position - women in the existirdindu triage Act and - acial i arriages Act be uorrarar. At ncesent she is only a dependent and ont it led to claim maintenance only. $\quad$ feel very strongly that a woman should he Given the right if an equal wartier and given an equal share
in the husband's property and wealth if and
wien divurosd.

## CCNFITENTIAL

XIMT CC $A \operatorname{IT} T E E$ CM TiE MARRIAGE IANS (AMESLET) FILL, LORL

## MEUCF:TIMMIK. 41

CComments/suacestions received from
Smit. S. Rov Chourhury, Gariahat Road, Calcutta._7
(1) I would particularly like to draw the attention of the Committ Ce to Section 21-B of the Hindu Marriace Act,1955. which lays down that:
(a) "the trial be continued from day to day":
(b) "endeavour should be made to conclude the trial uithin six months";
(c) "endeavour shall te made to conclude the hearimo (of every anpeel) within three months".

Though the word "shall" has been incorporat $d$ in the aforesaid provisions, in my view the said clauses are merely recommendatory and have no effect in actual practice. I have reports about cases that have lanauishad in courts for years, durina which periods mary unfortunate wives suffered incalcularie hirdships on account of dilatory tactics adorted by unscrupulous husbands. I filed a divorce suit in Septemtor, larl and, whila nearly five mont s have nassed since the date of sorivice of the notice to the other sice, I have not found any semblence of "endeavour" on the nart of the trial court to complete the proceedinas withir. "six months" as recommended by $t$ e Act. The result is that while my rescurces have almost run out, the court has been granting time to the opnosite party menth after month as a matter of routine. The serious lacuna in the said jection $21-\mathrm{P}$ should be rectified by a suitable amendmant so as to include in the relevant provisions a mandatory directive to courts to conclude trials within a specifice perioe of, say, $f$ months to one vear.
(2) Section 24 provires for intorim maintenarice and expences of proceedinos, but such allowances and expences are in practice rarely received by a netitionar durinc tic pendency of a suit, because to avoid payments the onnosite party generally takes recourse to lone postponement. of hearings and eventually go?s un in apoeal from one court to another to comvel a poor and $\rightarrow$ halnless potitioner
; 2 :
to surrender to the dictates of the other party. I am aware of instances in which petitioners found themselves in a quandary, when after final decisions were obtained,

- the opposite parties either pleaded their inability to nay the decretal amounts, or just did not comply with the orcers, or left the country for good. Something should be done, therefore, to rescue a helpless petitioner from such a distressing situation.
(3) The number of matrimonial cases has been increasing considerably, In my view, there should be a provision in the Act for constitution of separate courts to hear only matrimonial cases.


## CONFIDENTIAL

## gint CChittee (n tie marfinge LAW (AIETVENT) EILL, 1981

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METOR ANTIM NC. 42

CComments/sucaestions received from Shri Harjinder :inah, Junior Supervisor, Telenhone (Traffic), Ferozepore._7

As ner the Hindu Marriage sct, 1955 (1981) there is no provision of providing an equal stace for the aggrieved and the accused narties.

In some cases where a party complains to the police about the seperation of his or her snouse, Folice authority ignores any aenuine action on the base that it is not a cognizable case, and hence there this type of renly is received by the agarieved party in a considerable interval of time.
and in this manner if the agorieved party goes on fightina in the Lower Courts in order to aet rid of the third person interosted in the disolution of the marriage or to save himself and his/her spouse from the undesired interference if their relstionship. f lot of time is wasted.

On the other hand if some one warits to take leave of the other he has to wait for some time which also provide an amnle time for the violatino of secracay of the soleminised marriage. On the one hand and demolition on the other hard.

Hence in order to save the sacred sentiments of the marriage accordinc to our reliainus teliefs arcund which the majority of the neonle rot tes. Practically implementation of democracy be implemented by calling both the parties at an equal stage immediately on the the receipt of a complaint. In order to aveid unjust, unlawful, undesired and unwanter interference of any derson or party $t$ aking undue benefit of any lind out of a married counle. This the nresent deficency of the Law is providing an ample chance for extortion which is runnina the lives of the Law binding people in the country and pushing them to adont a demoralised way of life.

The axample of these cases can be sunnlied on demand in order to show the interference of influencial people at the highest level of the country "upto the Hon'tle Presiderit of India".

## CCNTIEENTIAL

## JOINT COMMITTEE LN UHF MARRIAGE

 LAWS (AMENTMENT) BILL, 198L--ー-

## METOFANTUM NC. 43

L
Comments/suagestions received from Shri A. L. reshpande, Feshpande Metal, Akot, Cist. Akola (Mah. S). . 7

1. The Law is in favour of woman - The principal of every Law is equality before the Law. Sn the said act must be amended as Der above princinal. In the present Law, undue importance is given to the women. So man is not getting justice by this Law.
2. In some cases, the disadvantages are taking by the women. For example, the wife said to the husband if your want me, you must leave your fam lily members.
3. In present $1 \mathrm{zw}, \mathrm{u} / \mathrm{s} 13$ (B) the time limit is 6 months after filing the suit under mutual consent. I have to advise to amend the time limit for maximum 1 month only under the mutual consent.
4. Employed wife should not get any maintenance from her husband in any case and on the around of -
(a) low salary drawn than husband
(b) for the maintenance of the child.
5. Most of the ladies, particularly whose financial position is sound are adment in married life \& by any reasnn, she left husband deserted, only because the law has been made in their favour. Some practical experiences are seen by the undersioned in the above references.
6. Any wrong thing after marriage done by wife purposefully or to hide up their personal matters, necessary inquiries should te made regarding tho woman or her family, in the cases where the wrong things are happened.
7. Instead of helping smooth married life, Hindu Marriage Act, increases the percentage of "rivorce" comparatively before the passing of this Bill.

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## CCNFITENTIAL

# JOINT CC: ?THEE ON THE MAFFI NE LAVE (AMENT: EXT) BILL, 1081 

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## MEMOFANLD: C. 4 :

LComments/suaqestions received from ‘hri RiAnt Ro" Choudtary, Advocate, ristrict Judge's Court, Hoealy

## Amendment of Sec. 8 .

Registration of Hindu Marriages should be compulsory, otherwise in so many occasions it is very difficult to proof the Hindu Marriages by the evidence of different witnesses.

Amendment of Sec .9 .
Restitution of conjugal rights - There must be a provision that the wife must remain under the roof of her husband.

## Amendment of sec. 12.

Regarding Sub-sec. (c) \& (d) the petition should be filed within one month from the date of marriage and for the said purpose divorce petition will be allowed to file after one month from the date of solemnization of marriage instead of one year.

Amenciment of sic. 13.
Sub-sec. (lb) of Sec. 13 - has deserted the petitioner for a continuous period of not less than one year instead of two years immediately preceding the presentation of the petition.

Amendment of Sec. 15 .
Six months after the date of declaration of a marriage has ben dissolved by a decree of divorce when there is no appeal pending.

## Provision for execution of a Divorce Lerree.

It is my humble suggestion that there should be specific provision for execution of the Decree of [ivorce or the Restitution cf conjug, ri rights. Definitely, it will not be corr under the provisions of order 21 of the Civil jrocecurs Code. But in case of $f$ allure of the execution of restitution of conjuapi rights after a certain period i.e. after one year it will te pr summed there ill be a divorce -and in case of failure of rivorce suit ie. where either party is unable to prove the case of Divorce then in that case after passing of the judgement it after a certain period i, e. one years the couple is not in $\cdot$ position to obey the order of the court, there should he a suomoto rivorce.

## CON:ITEUTIEL

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LAS (MENTMOT) EILL, Dogl

## - Oriainal rectived in Hindi Fnatish 5 umpary

## MBINR/NIM: M. 45

LComments/suooestions received from Shri Haris': Kumsr Verma, wila Mursan, [istt. Alicarh._7

The rovijaions for the divorced counle, especially woman.
i. Folyarmy should be comnletely banned in Incia.
2. Hustand shoulr be asked to aivo maintanance allowance to tis wife after the divorce.
3. Hustand should be asked tr cive subsistance and educational allowance for his chilcien in case he does not want to keen them with him aftor the divorce.
4. Thr minirum marriaceable ade for the hay anc the girl should be fixed at 21 and 28 years rospectively.
5. Excossive ano difference between the counie should be avcided.

लेवा में.
श्रीमान सf चद,
लोक सभा. नादोय जैध, नई दिल्ली
मान्यवर.
सटिन्य निवेदन यह है कि तलाल वे विष: में कें अपने निचिए मेल रहा हू
रहां हू। जो लि निम्न लिलित है :-
1 -Рलाक देने के प्रमुख वारणों पर अर्वपथम एक निगाह उालनी चए हरे ।
इन में ते नम्बा एट तो स्र्रो के बदचलन होन पर, नम्बर दो वभी किस्पी पुरूष के बाथ शादी में धोगा तरने पर जसे fि दिखाई तो लड़की दूपरी और शादी की दूनरी लड़की के परथ तो कोई भी पूरूष तलात दे देत $\Gamma$ है। 2 - जब किजी पुसष टी दो-दो, तोन-तौन शादी हो जाती है तो पुस्ष व्यक्लुल होत्र या ह्तो बेचेन होतर तलाक दे देतो है।
3- दहेज के तन हुने के टारण त्भा त्भी पुरुष स्ती तो जलावर या फॉसी देकः भी हत्या कर देता $T$ है या $फ$ फिर तलान दे देता है।

तलाक देने वाले के जाT क्या fनयम वानूनी होना चानहये।
1 -प्रत्येक पुरूष पर बीदिश होनी खानिये कि वह दो या शीन शादी न त्रे
2-यदि पुष्ष तलाल देता है तो उसे त्री का खाने-पोने ता एपड़ो अाद $द$ का पूरा ख़चन देना चनिहये ।
 लिख़ए, खाने-पीने अनि का पब खुव देना चालहये ।
4- यदि पुस्ष स्री ते ताीबल नही है हो उते शादी नही करनी चाf हे यदि वह शादी वर भी ले तो तथा स्त्री तलाद दे तो उो स्री एा पूए पूरणखी देना वर्णि हये ।
5- त्म उम्र ती लड़ो ती शादी ज्यादा उम्र हे लड़़े के गएध तथा लभ



## CONFIEENTIAL

## JOINT COMITTEE ON THE MARRIGE

(Criainal rnceived in Hindi Enclis! Summary

## MEMORAITLE: NO. 46

Comments/suagestions received from Shri Ramkishan Sharma, Rajgarh (Pewari) Mahendragarh, Haryana._7

He has anpreciated the idea of taking putlic opinion in this matter.

He has steted thet the oirl should get merried at the age of 18. Reararding boy he inas suagested that he must attain the age of 25 at the time of marriage. He has also criticised child marriage.

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जापन संख़्या }4
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आ Tदरणीय मान्यवर.
सTद श प्रणT:
 की ओर 30 नवम्बर. 1981 के विद्धारद दे दा़े में निशेष समावाई $f$ मला और अापने इन विषय पर जनता ते विच्चए भी जानने चाहे है। वो चो अंपते पास अनेद विशेषज्जि, विदुषल तथा अनेत हर $f$ वषय के ज्ञात है पтत्तु "जनला ते निच्वार" तT अलग हो महत्व है। देश ते कतलग से जिए "जहमति" तो बहुत जतँरत है। धोपे में रह वर हानि भी हो ककती। इन विषस से तो बहुत हो जरूरी है कि तनल ते विंचार जानने ती। विषय यह है ति शादी के लिए लड़त $T$ सेत लड़ती ती उस्र क्या होनो चाीहए।
लड़ती उग्र :-हमारे वेदो, ग्रन्धो ते अधार पर तो लंझ़ली तो पिता हे घर
 लड़ली रस स्वल प्राय, 14,15 वर्ष तो उन हो जाती है। इन लिए दु सधिरा पर लड़तं 15 वर्ष ती उम में शादी वर देनी चा़िए।

 भोगहे हैं।


 लबे है। प्राय: ऐःभा देगा गया है।

 टाओ की धल होने पर सनाज कै "च वपनन" होना शुह हो जाता है।


लङ़ो ती उप्र :-
उपरोक्ट बातो थे अ गधार पर यह कहा जा नकता है ति लड़चे तो.
सैग़त अच्छी हो। मी-बाप बचे दो वए़ से लगाये रेें, उनलो हर हरत् को

 उन्रो मजबूर तर देली है । इन लातों नो देख़े हुए । लड़ती ती शादी की उम 18 वर्ष और लड़ली की शादो वी उम 25 वर्ष होनी चाी हए । दूध के उबाल की भाति इस उत्र के "उबाल" को ही ध्यान गें रख़ा जाने । समाज भें
 है। बाल-विवाह निल्कुल ठीट नहीं। पक्ते फल. में जैसा स्वाद हे वेजT तचच
 17. 27 का जहुगा है । बाद में वुद्वापा है । 17 से 27 वर्ष ते बीच ती उस्र उपयुक्त है।

अपपरो बमारे एँए वो तरफ से नमस्तर ।
भवदीय
गाम लिशन शंगी

## CCNFITENTIAL

JCINT CCHMITTEF CN TUE MAFRIGE
LÁNS (MENT:'ENT) BILL, 1981
(Oriainal received in Hindi Enclish Summary

MBMCRATHE NC. 47
[Comments/suaqestions received from
Shrj Ravinder Kumar Sinahal, Jagatpuri, [elhi_ 7

Unemployed persens should not, oet married. Parents of the cirls should also not marry their daunhters to unemployec ner sons.

ज्ञापन संख्य 47

संबधधी संयुक्त सरिर्मि ।

जगतपूरी
$24 \cdot 1 \cdot 1982$
शाम 7.15 पर

श्री मान जी.

## नमझकार ।

खागे समाचार यह है कि में लगभग 15.1 .81 के. या इसके खास पास में अपपक $T$ रेडियने पर प्रोग्राम सुन रहा था । अत: उस प्रोग्राम में खपपने सभी सूनने वालें से अनुरोध विया था कि विवाह के बारे में अाप हमें $31.1 \cdot 82$ तक सपने अपने विचार लिख कर भेजे। बत: में इस पत्र को लिख्ये के लिये कुछ सम्य से बहुत उत्तुक था मगर ज्यादा समय न होने के कारण में पत्र निसरने में असमर्थ था। अगे इससे पहले में अपपसे अपने पत्र के जवाब के लिये प्रार्थना करता हू कि जवाब अवश्य दे । विवाह संबधी मेरे विचार निम्नलिखित हैं। 1. सबसे पहले मनुष्य को रोजगार की अववश्यकता पडुती है वगर किसी पुरुष का रोजगार नहीं है तो उसे गादी नहीं करवानी चालिल्ये। दूसेे ये के खुद लड़की वाले को भी समझना चाहित्ये के ये बेरोजगार लड़का है या इसके औदर कोई ऐसT गुण नही है नउससे के ये अपनT लालन पालन कर सके उससे या बेरोजगार लड़के से शादी कर देना भी एक बहुत बड़ी भूल होती है । छोटी उमर में शादी कर देने के बाद मां बाप को बहुत सी दिक्कतरे का बड़ी बर्बरता से सामनT करना पडुता है । पछताना मी पड़ता है । कछ लोग भादी क $T$ तात्पर्य न समझकर उसे या यू करिह्ये अपने जीवन साथी को तरा करते है जिससे घर बरबादी की तरफ कल देता है और ऐसा करने वाले लोग कभी भी जिन्दगी में सफलतार पाने में असमर्थ रहते है। शादी हो जाने के बाद मनुष्यता समझनT ही एक' सचे पुरुष की उयुटी है । शादी का म्लनख होता है कि दो प्रतिणनय को एक बधन में बध जाना तथा एव दूसरे को F मल जुल कर के काम उरने का

सुनहरा अवसर मिलता है । वो इसे जीवन साथी समझे या जीवन निवरह जमझे । कछने का तरतपर्य यह है जो नीवन सारी समझः ल्लेग उसे कामयाबी अवश्य मिलेगी । वरना निवर्वह तो हर जीव जन्त् या प्रत्येक प्रणी करता है ओरेर करता ही गहेगा। शादी एक ऐसी चीज है जेसे गाड़ी के दो पहिये । अगर किसी एक में भी कोई भी गड़बड़ी पेद $T$ होती है उसको उसी ववत सुषार लेना चाहिट्ये वरना एक बार का षोखा ही उमर भर का धोग़ा बन कर के रह जाता है । मैं सम्य की कर्मी होने के कारण पत्र को यहीं पर सम़ाप्त कर रहा है लिख्यता तो बहुत कुु चाहता था मगर लाचार सम्य ने बना दिया है ।

सापक $T$ साशावादी<br>रवीन्द्र कुमार सिंघल

मेर $T$ पता इस प्रकार है ।
अपना स्ट रेर
खीन्द्र कुमार सिधल
बी-28 जगतपुरी
डाव ?TनT कृष्णनगर
मीन्दर रोड
दे हली 110051

JINT COMMITTEE ON THE MATRI GE LAIVS (AMENTMENT) BILL, L981

## (Qriginal receiver in Hindi English Summary

## MEMOFANNUI MC. 48

CComments/suagestions received from Shri Mohan Lal Mehra, V \& F.C. Agrana Kalan, ristt. Kurukshetra (Haryana). . 7
[ifference between the age of the bride and brirearoom should not be much and Goverment should enact a law in this regard.

## ज्ञापन संख्या 48

विवाह विधि संशोधनः विधेयक, 1980 संबंधी संयुक्त सरिन्नित।

निन्दू विवाह अfिधनियं में संशेधन के लिए एक प्रार्थना पत्र

भारत एक धर्म निरपेक्ष देश हे । इसमें विभिभन्न धमरें, जातियरें व समुदायमें के लोग रहते हैं। भारतींय समाज एक ऐस समाज जिसमे कुछ ऐेसी कुरीतिया है जिनको नजरसन्दाज नही किया जा सकता । विशेषकर शहन्दु धर्म विवाह के बारे में है ।

अग़र परमात्मT की दृषिष्ट से देखा जए तो समाज में तीन ऐेसे प्राणी या जीव जिनको गरीब कहा जा सकता है 818 गाय 828 गरीब 838 लउकी । हमारे देश में पंचवर्षीय योजनाओं में उत्पादन हर क्षेत्र में बद़ा यहा तक कि मारत जिन चीजो कT बाहर से आयात करत था उनमें भारत ने आएत्मनिर्भरत $T$ प्राप्त कर ली है प्रति व्यक्ति साय भी वफफी बढ़ गई है। जिस बाद़मी के हाथ-प वि चलते है तो वह कही भी कार्य करके गुजाएT क्ला सक्ता है ।देश में बाने के लिए रोटी. पहलने के लिए कपड़ा. रहने के लिए मकान मिल जाए तो देश़ को खुाहाल ही समझा जायेग ।
828 गो-हल्या को सरकार ने कानून बनाकर उ़स पर प्रतिंन्ध लगा कर पक ऐसी हत्या को उत्म कर निया है निससे हर एक . प्राणी िचीच्ति था । धार्मिक लोग कहा करते थे । भ रत वंरे इसमे ये हं TI तो सके लिए सन्त विनोबा भावे जी को बहुत धन्यवाद जिन्हरेने इस कार्य के जी-जान से प्रयत्न किये औरेर वे वन्तत: अपने उद्वदेश़्य में पूरे उतरे । 3. लड़की बेचना में समझता हू कि भारत में अादमी और आरत के अधिकार बराबर है हर प्रकार की सृविधा. ऊँेनँचे पदो पर वासीन महहलएं आगज पुरा से कन्दे से कन्धा मिलाकर चल रही है यहा तक कि कई
 सक्षर लेगोर तक ही सीमति है। जो महिलाएं बनपद़ या ग्रामीण वासी है उनको इसके बारे में कोई ज्ञान नही कि उनके अधिकार वया है। उन्दे साथ

अब भी परास ${ }^{\text {H }}$ जेस $T$ व्यवहार किया जातT है । भारत के कई भागो में अब भी कीवाही कन्याओरें को बेचा जाता है। इस तरह से रखा जातT है जुस तरह से पशुओरें को रखा जाता है । मासूम कन्याअरे के अरमानों का गलT घौट दिया

 कातीति से बद्वरा और कोई नहीं हो सक्ती है ।यह भी बात नहीं कि गरीब हो तो बलिक उन लोगो ने लड़कियो को बेचना एक व्यापार बना रखा है । यह हिन्दू धर्म या हिन्दु विवाह पर एक कलक है । इसके लिए सरकार को कानुन बनाकर प्रतिबन्ध लगाना चाहिए ताकि इस प्रथा को जड़ से काटने में कुछ सहायत $T$ fमले । मुद्रे इसके बारे में कुछ भी मालूम नहां कि कानून बना या नहैं और यदि बना है तो इस का असर उन इलाके में उासकर ग्रामीण क्षेत्र में जहा था वही का वहां है । में समझता हैं कि लड़किये जिनको हर प्रकार के काम में इस्तेमाल करना यह एक शर्म की बात है। भारत भगवान ने तो उसको औरते बनT दिया परन्तु उनक $T$ संरक्ष्रण करना य $T$ सृरक्ष $T$ देन $T$ हमार $T$ कर्त्तव्य बन जाता है । यह इतनT बड़ा कर्यमरकार पर अयस होता है कि इसके विद्ध कारगर उपाय उठए जाएं जिससे यह कुतीति अभाज में से निकल जाए । भारतीय समाज में कुतीतियों है जिनके बारे में सरकारनेकाफी कदम उठएए है । सएकार को चाहिए कि वह उस पर प्रतिबन्ध लगएए। महिलाओं को कानूनो और सछत संरक्षण की आवक्षयकता है । तो इसी के साथ में यही जमाप्त करता है । अगर में गलत लिख गया है तो क्षमा चाहत $T$ है। में आाशा करता है कि इस पर ध्यान देकर जहरर सहत्त कदम उठए जायेंगे 1.
gन्यवाद ।

मोहन लाल मेहरा गाम व डाकउानT अजसाना कल F जिला कुनेत्र हरियापा-।

## CCNFIDENTIAL

## JCINT CC'MITTGE CN THE MARRJ GE

 LA!S (FMTNTMENT) BILL, 1981
## (Criginal received in Hindi <br> English Summaryd

## MEMCR ANLUM NO. 49

CComments/suggestions received from Shri Jagdish Chander, Shanti Nag,ar, Haryana. 7
(1) Dowry system should be discouraged.
(2) Expenditure on decoration etc. should be minimum: and
(3) The minimum number of narsons should accompany the marriace party (Barat).

## ज्ञापन संख्या 49

विवाह विवृसंशोधनः निक्षेयक, 1980
संबधी संयुक्त तनरित।

$$
\begin{aligned}
& \text { शान्ति नगर } \\
& 24 \cdot 1 \cdot 1982
\end{aligned}
$$

सभापरित महोदय.
नमस्क Tर 1
हमने रेडियों स्टेशन दिलली से जहरी सूचना में
जुना है कि आपने शादी एकट के बारे में देश के लोगों के विचार मंगवाये है मैने भी अपने किचार देने के लिये पत्र लिखा है आशा है कि सपप पत्र को पदु कर मेरे छोटे से विचारें को मंजूर करेंगे ।

महोदय जी, शादी एक्ट के बारे में मेरे विचार ऐसे हैं । कि गादी जिल्कल सादी होनी चाहिये । दहेज प्रथा बन्द होनी वाहिये । दहेज न लिया जाये और न दिया जाये। शादी की शो पर खर्च बिल्क्ल कम किय जाये । लड़के की जन्नेत में कम से कम आदमी जाने चाहियें। मुले अाशर है कि अप सब लोगों के नवचार लेकर अच्ता निर्णय देगे ।

> स पका आ आदरणीय. जगदीश चन्द्र ।

CONETDENTIAL
JUINT COMiIITEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

## MEMORANDUM NO, 50

LComrients/suggestions received from Smt. Nitaben Dhirendra Shukla, Chandrodaya Society, Near Stadium, Ahmedabadn- ${ }^{-1}$

The introduction of the provision for divorce by mutual consent by Amenchent Act of 1976 is a welcome step. However, it is founc that in coses where the husband and the wife cannot live together, with a view to harassing each other, either of them withholds consent with the result that divorce by mutual consent is not possible. The introduction of a ground of irretrievable break-down of a marriage for divorce appears to be a fur ther welcome step. I would whole-heartedly support introduction of such a ground.

I am wife of a marriage which is solemnised under the Hindu Marriage Act, 1955 as per the ceremonie s prescribed under the act, at ahmedabad. Niy husband is a Hindu Rrahmin who is domicileu in Kenya ( H outh Africa). After my marriage and after my reaching Nairobi with my hushind, I learnt that he had married twice prior to my marriage and that one of such marriages is not lawfully dissolved. There were number of other problems in my married life which ultimately led to my coming back to Indizi and filing a petition for dissolution
LCivil of marriage in the City $\mathcal{C}$ court at atmecinad. The husband did not turn up but ap:rointed a power of attorney and questioned the jurisdiction of the Indian Court on the grounc that the provisions of the Hindu inarriage Act, 1955 do not apply. Section 1 of the saio Act is as under:-

1. (1) This Act may be called the Hindu Marriage Act, 1955.
(2) It extencis to the whole of India except the State of Jamuru and Kashmir, and applies also to Hindus domiciled in the territories to which this act extenas who are outside the said territuries."
(20)

The words used in Section 1 (2) "applies also to Hindus domiciled in the territories s" are interpreted to mean that both the parties to the proceedings should be domiciled in Indio and that where the husband is found to be domiciled outside the territory of India, the wife acquires the domicile or her husband after marriage and, therefore, the provisions of the ACt do not apply and consequently the provisions as regards jurisdiction of the Court also do not dopily.

With respect to the Honourable Judges of the Special Bench of the Calcutta High Court as reported in A.I.K. 1978 Calcutta, the reasoning does not appear to be legally correct. The contrary view expressed by the earlier Bench of the Calcutta High Court in A.I.R. 1973 Calcutta 425 is a better and a preferable view. However, the Section which is enacted for the purpose of determining the extent and scope of the fact is in fact being used for the purpose of ousting the jurisdiction of the court.

It is in such a situation that I am making a request to your honour to consider the necessity of amending this provision contained in Section 1 of the Hindu Marriage act either by way of specific amendment of sub-section (2) or by introduction of an Explanation to the said Section. The City Civil Court at Ahmadabad had after a prolonged trial of two years rejected my petition for divorce and for declaration of nullity of marriage simply on the ground that it had no jurisdiction because of Section 1 of the Act. It appears that the question of jurisdiction ana extent of the act are unfortunately confused but the decision of the Special Bench of the Calcutta High Court is used against me. I as a laywoman understand that in fact the provision in Section 1 (2) appears to have been enacted with a view to avoiding the vice of extraterritoriality. The same is used for the purpose of turning down a petition on the ground that the oct does not apply to a fact situation where the marriage is performed according to Hindu Ceremonies within the territories of India and where one of the spouses to the marriage is domiciled in Indian Territory simply on the ground that the other spouse is the domicile of the country to which the fact does not apply.

The facture of celebration of marriage and both the parties to the marriage being) Hindus is completely ignored ans the factum of the domicile of the wife also does not assume importance because of the staturory prove sion under the Indian Succession Act whereunder the wife after the marriage acquires the domicile of the husband.

JUINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) BILL, 1981.


## MEMORANDUM NU. 51

LComments/suggestions received from Snit. Kusum,
Indian Law Institute, Ehojwandas Road, New Delhi $]$

The insertion of break dow of the marriage as a ground for divorce in the Hindu Marriage Act, 1955 and the Special Marriage act, 1954 would be welcome amendment to the diets. Thou:h provisions for exit out of a tempestuous marital union are there but, as is well-known, they are too technical ane do not solve the rroblem 'llutual cons int' is of no avail where one of the parties alone wants deliverance and the other wants status -quo just a tag of matrimony even though in reality there is no tie between the spouses.

However, the following are my comments on some sections of the Bill.

Under Section 13 (C) (5) "a husband and wife sadi be treated as living apart uncle ss they ares living with each other in th. same housthol: and living with each other shall be c.r.structed as living with each other in th same household".

This definition is likely to give rise to controversy in situations where parties are living surarecely because oi their professions. Is it not desirable that on exception should be provided to cover such cases?

Secondly, under the Rill vide section $1.3 \mathrm{D}(\mathrm{i})$ a wife, if she is the respondent, may sabotage a husbands right to divorce on the ground that the dissolution will
result in grave financial hardship to her and that it would in all circumstances be wrong to dissolve the marriage. Now, is this clause not against the $v$ very spirit and idea behind the amenchint? A wife needs greater security no doubt but that could be done by way of more effective provisions for maintenance and other social security measures rather than blocking the husband's right to a divorce white, in case the petitioner had been the wife, she, under the same circumstances, would have got the divorce.

Thirdly, under section 13D, again, when the petition is opposed by the wife the court must take into considejation the interest of . . other persons concerned (also). That is meant by other persons? The parents, friends, relations etc. atc.? Also what is meant by their interests. Is the interest financial, social or emotional? In any cisco, the very idea of inducting third persons in matters where divorce is sought on grounds that marriage has irretruvally broken down is a dangerous proposition.


JUINT CCMmITTLE CN THE MLARFII, 退 LA:US (ANENLMENT) BILL, 1981.

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## MEMORANLUM NO. 52

[Comments/suggestions received from Shri Gorey Lal Dass,

1. Accoraing to Indian Livorce Act, 1869 if either of the spouse is suffering from an incurable disease like leprosey, T.B., Cancer or mental illness then a decree of divorce can be granted.
2. If either of the spouse is not lo: al to oach other then a divorce can be obtained.
3. If the husband ill treats the wife then a aivorce can be obtisined.
4. If either of the spouse is unable to boar children then a civorce cin be gräntod.
5. If they are living soparately for the last five or seven yoars thuy can ask for divorce
6. There shoula be unifomity in all the divorce Acts.
7. Accurciing to sub-section 125 of the Narriage Laws Amendment Bill, 1973, if the wife dous not know housshold job, is uncaucatod then the husband hes to give maintenence to the wife which is fixed by the court. If the husband is $a$ jovemment imployue then the wife gets the maintenance but if th. husband is working in some private concern then the court does not give proper attention to it so the wife should get her due in both the cases unless and until she remarries.
8. If a sivurced woman has only one child and she remarries then the custody of the child should be entrustes to the first husband.

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9. If there is one son and one daughter (25) then the custody of daughter should go to the husband while that of the son should go to the wife.
10. If there is only one child then his custody can be given to either of them with the other partners consent. If there is no consent between thorn, then both the partners should give maintenance for the child's upkeep.
11. While granting a decree of divorce the court should give two chances of one year duration to the estranged couple and if they still want a divorce then a legal certificate should be . issued.
12. If the couple his coupted a child then both partners have equal right on him.
13. In the case of. illl-matched marriage which has been performed for financial reasons then either of the spouse can ask for a divource.

रें
विदाह - कानून संक्रोधनः विछेयक्क के सदर्भ में
भाइतीय जनता से सुएव को पाग ।
सलाहकार ह्री गोरे लाल दास कलाकार हुआकाशवापी सचिद नेहलू - स्पपर्टस क्लब
ग्राम मूदी हाता
पत्रालय पुल्तानगज
जनपक्ष भागतथर रिहार
Fदन畐 27/1/1982

## सेल $T$ में

सीक्त - लोक पभा अवन ४भारत परकारह नयो दिल्लो ।
जय भारत।
दयासागर,
तीचवनघ निवेदन है कि में भारत परकार के
 कर रहा हू आरा है उसे हर्टकार कर भारतीय जन्ता को लाभान्वित करायें।
 क्योंकि इनसे उास कर नारियों के पंक्ष वर्वित उपाय नही किया गया है ।

अत: ननम्नलिएँत अस्काव भारत दे सेलार्थ प्रत्षात है :-

1. "ईंडियन काष्वेरी एवट 1869 के तहत अगर परित या Tत्नी अधाध्य रोग जेसे मेढ, केलर, टीबी, पागलपन से ग्री सत हों तो एक दूनरे को "हलार" न्दायालय द्रवाहा नगल कता है ।
 तो तलाक पिल सकता है ।
2. अगर पति, पत्नी को सीमर्भ से बाहर उत्पीड़न्द्नेता हो, तो पत्नी न्यायालय है विवाह - विच्छेद मांग रुती है ।
3. "आतार पति या पत्नी क्रमा: नफ़प्क वा बोंल हो, तो न्यायालय से तलाक की माग कर "कुता ? ।
 बनाये रेे, तो न्यायालय उसे तलाक दे कहता ? ।"
4. "तलाक कानून में एकस्पता लाने दे लिए मेरे फ़ाव के अनुजार "fहन्दु

 जाये \& 78 "विवाह कानून स्रशभोषन 1973 को उपधारा 125 के तहत आगर पर्नी को कार्य अनुभव नहौं हो", अभिशित हो, निकाती हो तो पित को पर्नी के निवनह हैंतु न्यायालय द्ववाश मुकर्वर प्रति माह पेश्रन मुद्या करना सेगा।

 ओर से टिलती है किन्दु. अगर पति प्राइ केट टिभाग रहता है, तो उसके उपर कानून ध्या़न नहीं देला। इसले नातिरयों के प्रति "न्पाय पतिका" मे अन्याय विल्या है।" अस: किडी भी दिवाग में पति कार्य करता हो, न्यायालय को या चतीइए कि उ उद्री आयं को पध्य नजर एसे हुए पर्नो को पेश्न दिलाये ।"
5. पत्नी को कभी तक पैंग़ $f$ लै जब तक कि वर दूपरा शादां न कर ले ।
 हो जायेगा।"
 1956 को धारा $68 \overline{8} 8$ के अनुआरार 5 वर्षतक के बच्चे का भार माता


 देगा ।"


 आगर एक पुजो ओर एक पुत्रु हो तो पुत्री पनित इो निले क्योंकि पनित के अपर उद ही निता के शादो का भार आना चा़िए आगर पुत्र पत्नो को Fलना
 गदं जर ले, तो प्रि पूर्द पनित को होगा।"
 से परित को दान कर दे या पत्नो के ।"
6. "उगर एकं 市ान तो लेकर काती कम उत्पन्न हो जाये तो नथायालय
 का उद्वा प्रान सम से देने के लिए बाध्यं करना होगा ।
7. "गर ललाक करते गमय यारिला दर्ज हैं हो तो न्धायालय। वर्ष तक कोई Fनर्णय नही दे क्योंक हो फ्रकता है इस अन्दाध मैं पून: मेल हो जाये। वर्ष

 उस में पूण्य के आधाए पर तलालं की :बेकीत प्रदान कंत जाये ।"

## 

संलान पर दोनों को बराबर वर्चंत्र कायम रहगा।
17. "अगार पेसे के लोम में बेमेल जाही. कर दी गई हो युक्क या युव्ती


Pदन席 $26 \cdot \cdot 1982$

## CONFIDEMTIGN



ORI 䜣HL IN MARATHI
(SMART IN ENGIISH)

JOINT CO:N:ITTEE ON THE MARRIAgE
LAIUS (AMENDMENT) BILL, 1981.
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MithOMANLM NO. 53

LComments/suggestions received from Gmt. Vasucha
Tagadpillewar (Sanded) Maharashtra.]

1. Marriages of minor boys and girls are celebrated in rural areas of the country. This practice should be immediately prohibited by law.
2. If Caste, religion or creed create any obstacle for those who wish to enter matrimonial relations, law should give sufficient protection and assistance to such persons.
3. Unmarried man and woman should not be looked down upon by society. They should enjoy all the privileges available to others, e. ge, adopting a child etc.
4. Persons willing to enter inter-custe marriages should get social prestige and such persons should be given financial assistance.
5. The minimum age for marriage is now 18 in case of girls and 21 in case of boys. But this restriction is not strictly followed in rural areas. Persons who do not follow this restriction should bc fined.

## CONFIDENTI 4

(ORIGINAL IN HINDI)
SUMmARY IN ENGISH

JoInt camirtiee an the marriage LA: MS (ANENLALENT) BILL, 1981.

## MENLCRNLM1 NO. 54

LComments/suggestions received from Shri Ompal singh j/O Sori Jaubir Singh, Nil. \& P.O. Hilum, Hist. Nuzaffar Hagar, UP. . $]$

He hos suggested that the women should get the equal rights in the society. If a husband wants to divorce his wife, he con do. this only when his wife is prepared for that and similarly the wife also can do so. She c un not marry again wi thou her husband's permission. The rights should be equal for both the sixes. If the wife's rights are more than the husband's rights, the problems of divorce will invariably increase. Neither the husband nor the wife should bc allowed to remarry unto two years after the divorce, because during these two years, the divorced couple can calmly think over the matter and they would not repeat the sarnie errors in future.

If a husband wants to marry with another girl for want of a chile. he must have the permission of his first wife and in case after the next marriage, the first wife also becomes a mother, the children of both the wives shoulabuallownd to have equal rights. hicoraing to him there should be no cast-restriction for the marriage purposes. After the birth $O_{2}$ a son, there should be no divorces at all. If after the marriage a spouse dies, the living one should be allowed to remarry. If acer the birth of a son, the mother dies, the son's Knot fath .r should $\angle \mathrm{b}$ a allow ca to remarry till the son is clive so that the son's future may not bu bleak..
.सचिव महोदय.
 तु लिखन चाहता है. बतना चाहता दू । निन्दू विवाह अfधीनयम 1955 दे बाईे में मुईें ज्यादT ज्ञान तो है नही दिं गुन अभिनिनसम के क्या-? शते थी मुले खुी है वि अपप इन नियम में तुछ की़ोधन दरने जा रहे है अज़ जपाज बदल रहा है जो गतवें की पुरानी रीटि रिवात रूढ़या. बदलतो जा रही है जो समझज
 है । यह बन्धन पवित्र बन्षन है लेकिन इं बन्धन मे ठछ श्रुटिया ए गयी है । तुछ मनुष्य विवाह विच्छेद कर बेठते है इपके अलावा भी वुछ ओर त्रुटिया है जसे बालविवाहं; दहेज प्रथा, लतात. बहु पत्नी विवाह, बहु परिविवाह हत्यदि हन लब बुराइयो वो रोवने के लिए सबे़ पहले 1955 में एक अधिन्यमे बना फजससे कुछ पुधार जहर हुअ $T$ यदि वास्तव में देखा जाय हो इन अभिधीनयमो के कुछ नही होने वाला है तो ये नाममात्र के है। ये जमस्याए तब त्द नही पुलस सकती जब तक वि खुद हो लोग इन ममस्याओ कर नही समझले ओेर इन समस्याओ ले उपनी समस्या नहीं समझले; समाज में हमेशा मीहलावर्ग का शोषण होता अ丁 रहा है

 मे जो वहना चाहता हू, उनह यहा से लिख रहा है है

जजतना महत्व इस युग में पुरूषो वा है उतना हा महत्व मी हलाॅर का
 पूरूष अपनी पत्नी को छोडना चाहता है तो वह सुपनी पत्नी तो तभी छोड़ सवेगा जब उसकी पत्नो पूरी ररह प्रसन्न हो यदि पत्नी प्रसन्न नहीं है तब वह पुरू दूसरो शादी करने की तभी नही मोच पवेगा 1 हीी प्रवार यदि कोट मीहला अपने पति तो छोड़ना चाहती है तो वह बिना अपने परि की अरागा वे fबना दूपरो शादी नहीं कर पवेगी । वानून इपप प्रतार वा होना चान है वि अं क्षार


भी विवाह विच्छेद की जमस्या बढ़ जायेगी। कभी- 2 文जा होता है नि केई लड़ती अपने पति को पपन्द नही वरही अँ वह दूजरी शाद़ी को जोचती है : तब कि दर $T$ भो लेती है अभव यदि वह बेचारा पुत्ष कुछ अड़चन पैदा दरत $T$ है तो उसे मरवा देती है । कभी-2 女स $T$ होता है नि लड़वी पढ़ी-लिखों होली है उपत्री शादी अपयढ़े से हो जाती है तो ऐेसी स्थिति मे लड़ली लड़के वो पसन्द नही तरती। विवाह विच्छेद टी पन स्या अन में पेदा होतो है जहा तन हो जवे
 नहो होनी जाीहए क्योंक इस अदधि मे दोनरे वर्गो को वुछ ठेस पहुच्चेंगो । दोनॉ को विच्छेद तो कोम का पता धल जायेगा इस अवीध में उनके मf स्रणत टन्ठे हो जायेगे फिर वे अ गे भूल नहॉे वरेंगे। एक पुरूष एक ही मी हला से शादी कर सक्ता है ऊरो एक हो लड़नी एक ही लड़़ेके से शादी कर सक्तो है अगर टोई पुरूष सन्तनन प्रतिप्त हेतु दूसरी शादी करना चाहे तो पहली पत्नी की इच्चा लेनी जहरो हे दूसरो शादो होने के बाद यदि पहली पत्नो से सन्तान पेदा हो जाती है तो दोनो $f$ स्त्यों के बच्चों को समानत $T$ के अधिएर प्राप्त होना चान हप.। विवाह मे जाटि कोई प्रश्न नही होना वारिह । लड़क पैदा होने के बांदे विवाह विच्छेद नहॉं हो क्षता यदि विवाह ते बाद एक वर्ग की मृंत्यु हो जाय तो दूपश वर्ग शादी कर सता है। यदिद एट लड़त्रं पैदा होने के बाद लड़के को IT नी मृत्यु हो जौये तो पिता लड़के वे जीवित रहते दूपरी शादी
 समस्य फे तो अन्ने है उन्हे दूए करना मुशिक्ल है। जेसा अपप चतहे वेसा वरे।

नम स्कार

$$
\begin{aligned}
& \text { भवदोय } \\
& \text { स प }- \\
& \text { ओंम पाल कसंह }
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# ORIGINAL IN :INDI 

## SU: AR! I! BMEISH

#  BILL, 1981. 

ME:ORANDU: NO. 55.
(Comments/suggestions received from Chaudhury Karam Singh, Village Kamaldur Zonan, Distt. Karnal)

1. The marriageable age of the girl and boy should be at least 20 and 25 ressectively. It will help the country to check ponulition.
2. The amount of the oift or dowry to the briciecroom
 allowed in past customs of Hindu relinion.
3. liore than three acld omaments should not be given to the kride from both the jarties from her parents or her in-laws.
4. If munder of divorce is attemoted in the lust of dowry, the guilyy/stiould te nunished for a time of r. 10,000 or 5 years imnrisonment.

सेल. T. मे
प्राय लोक सभा सिचव व अन्य लोक समा के सदः्य जी. पभी को मेरी तरफ से हाथ जोड़ु कर प्रपाम ।

प्रय सभी जदः्यों से यह ननवेदन है कि शहरो की अपेक्षा
गवि में भा दानदहेज लेने संबंधी तथा छोटी आयु में लड़े ओोर लड़िक्यों का $60 \%$ छोटी अयु में शादी करने का बहुत हो प्रचार है । इस दुखाचार को
 कर मेज रहा हू, जो निम्नलिखित है :

1. लड़क्की का आयु कम से कम 20 वर्ष हों, और लड़के की आTयु दम से कम 25 वर्ष हो । इस से कम न होनी चाहिए। क्योंक जनस्र्या के नहसाब से भारत का संसार में दूसरT ख्थान है ।
2. अपने पहले Рहन्दु धर्म की रस्प के अनुसाऱ दान और दहेज नकद रकम शादी हुए लड़के को 51 रु० या 101 कु० दान या दहेज के स्म में दिया जाता था । अब भी इस से ज्यादT दान व दहेज लेने या देने की अनुर्मति न दो जाये। 3. लड़की के लिए उस के माता-पपता व उस के पास्ससुर दोनों ही की तरफ से तीन जेलर से अध धक जेवर देने की अनुपत्रत नही देनी चािहए। लड़की का एक जेवर हाय में, एक प向 में और एक कान का जेवर होना चाहिए इस से अधिक जेवर देने दुराचार सपझना चाएिए ।
3. शादी करने के बाद शहरो की अपेवा गावर्र में भी काफी लड़के दान दहेज लेने-देने $\stackrel{\rightharpoonup}{\text { iे }}$ बाोे में विवाहित लड़कियों. को जान से मारने या तलाकनाम $T$ लिखने की कोशश करते हैं ।

मेरी तरफ से केन्द्रीय सरकार को यह उझाव है लिं ऐसा करने वाले को कम से कम 10000 स्मये जुमनिा और 5 वर्ष को कड़ी पर्पा देनी चाहिए । घन्यावाद

भवदीय,
कमालपुर रोड़ान, डा० संधोहा जिला
करनाल 13200 हैहर्याणा।

दिनांक $27 \cdot 1 \cdot 81$

## CNOIUTIAL

ORIGINAL I: HINDI



## joint committee an the marriage lati (an:endicint)

 BILL, 1981.MEMORANDUM NO. 56
(Comments/suggestions received from Shri Din Dayal
Gupta, Advocate, Collect or Court, Bulandshahar)

Marriage, Dowry, Divorce, Population arc the subjects which are related to each other. If we are able to control on any one, the others will automatically be controlled.

He has suggested to simplify the procedure
of marriage. . There should be an offices at district level who should be authorised to a point some officers at block level. These officers could he from among the lawyers. The marriage should be performed in the presence of a Tehsil Level Officer and two of his subordinates. Some amount should be deposited by both. the parties in the Govt. Treasury and - prize should be given to an ideal Happy Counle.

दीन दयाल गुप्ता

## एडबोेगेट्र

तचस्ट्री कचहेरी §ब़लन्दशहर §
अादरणी सचिव
लोक्सभा शोध सग़ाह लिय
नई दिल्ली
मैने अपवे विज्ञापन तो नूना जिसते तन्दभ में में बहुल तूझ्घा जानारा हें
रूप दे इस पत्र के ०ारा प्रेषित त₹ रहा हू क्रोंति सटल-विष्य टड़ा ही विस्तृत व रोंचल हो । तभी ती यहो इच्छा होती है ति दहेज न दिया जाए, तलाल न हो, शादो में सुख जमृद्धि लनी रहे, पन्तान उत्पक्ति तर हो।

यह तब माननिसक रूप से प्रत्येक माननव बनज चाहता तो रहल $\Gamma$ परन्तु व्यावहाीरक रूप से बहुट भर्चन्तन होकर मेन नही रोल पाता है

दरअपल वात यह है कि विवाह-द्रेज- एक ही पहलू व एल ही वाप तल एक-जनंजख्या
ती तन्तान है । अगर हम तिक्ती. एत पर काबूपर जाते है तो, अगेल सर र पर अपने अाप प्रतिबन्ध लग जाय । उदाहरण - अज ती पोड़ि सुन्दत्रता चाहती है तथा परक्ष्र दहजज चाहते है। अणियर क्ये-अाज नोजदान पढ़ ती भो हवान है क्योरि उतल तोई लक्ष्य नहों है। इसी तारण वह दहेज के चक्र सै फसकर्र अपनी विलास त्र्क उपभोग तरता है। तथा दाम्पत्त जोवन में अग लगा वेठता है । तथा अपनी हछानुगार तोई ठोज निरीम नहीं ले पाता।

दरखसल दी जब लो प्रतिलन्धहमारे तनून के भी नही निं्या है। तथा ना हो खुली छट दो है। विवाह-दहेज-जन.सख्या पर हहुत सुसाव है। परन्तु ये जब उुकाव हमारी पान्यताओ पर $a$ लानून पर भी निर्भर तटते है 1 विवाह ते सम्बन्ध में मेरा उदरहरणार्थ एल ज़्काव है नि विदाह ती प्रदिया ऩगम बनाई जाय जिझ लिए प्रत्येत जिला क्तर पर पत अध बत तरी
 तरे जो वनोलों में से तथथा प्रत्येक तहतील पर दक अधकती, दो अन्य अल्योगो

 एत का दर्शी दाम्पत्य जीव वालो गृह स्थी से इनाम ते रूप मे दे 1 वेतो सकातावर्थ



JOINT COMMITTEE ON THE MARRIAGE LEVIS (AMENDIET) BILL, 1981.

MEMOZANDUNi NO. 57
(Corments/suggestions received fro Sheri Normal Singh So Shri Shan singh, Village Derail tali lala, P.O. Amin, Dist t. Karnal (Hamıana) )

When a couple is not in a position to
lead a harmonious life and there is a difference of ideas, they lose their social respect. If hush and and wife are prepared for divorce, it should be granted immediately.

Dowry system should be eradicated and accenting or giving of dowry should be an offence.

ज्ञापन संखया 57
लेखा में
तiचa,


नह-दिल्ली.
श्री मान जी.

 इस ते बारे में अपने दिवार पेश तरने चाहता हूंओर अगर अाप मौल C दें
 विवाह अधधनिनयग मेन निम्नलिख्ति तमिया है :-

जब fिती जोड़ टी जिन्दगो की गाड़ी सही ढग से नही चलती और उन से विचारों में मतभद्ये हो जाता है हो वे समाज ती नजरो सें निर जाते है। अगर वे तलाट के जिएर रजामन्द होते है तो उन्हे तलाल उती वक्त
 अद ालन में आतें हैं तो उन के विचार गुन तर बिना दिती जाक्षी ते उन तो तलाक तो मंजूरी दे दें जेता पशिच्चरी देश्रो में होता है।

दहेज ती प्रथा तो जड़ ते निन पल देना चाशिए 157 दहेज से लालच में न्ई देवी जेनी नहनों ता जोदन मिप्टिी में मिला दिया है। दहेज लेना होर देना और 100-200 अदीममये तो दरान लेतर जानए नानूनी जूर्म होना चाशिए ।
 चाहे नपूरवार लड़त्री हो फिर भी लड़ते दालो को दटनया जाए है। अ एज कल तो लड़त्तिया जो जर्विन वरती है अपने पति को तो नरते है उन में होंशा अंन दन रही है । हमारे जमाज एर दे निवाज है कि जद זpटाप कूटे हो जाते है तो उन तो अपने टेटे वा हो वहारा होता है गगर
 7 ही उन को त्पड़े धो हर दे अक्तो हू तद लड़्ते $\Rightarrow$ लिए मूनीक्त खड़ो हो जाएर है अीर घर नर्त दन टे खड़ा हो जाता है नई क्या त्राह हो हो जाता है ।

खगर लड़ती वा भी त्सूव हो तव भी लड़े वाले तो उन वT खर्च देने टो तहा जान $T$ है जब कि लड़ए $T$ अुपना ही खच्च $f$ वड़ी मुशित्तल से चलत $T$ है । हन लालच में लड़एी वाले ॐपनी लड़री तो घर FदठT लेते हैं ओर लड़ल $T$ मार पारा $T$ फिरता रहता है।

ये मेरे टिचार है। अगत अप मूं्ष साक्षत्तार व $T$ मौतर दें तो बहुल अच्छा होगा मैं अप त्र वहुल अभभारी हूगा । अगर मूझे अपने विचार प्रक्ट तरने तT मोत $T$ दिया जाए ।

धन्यवाद
भतदोय.
निर्मल सि स० सोहन सि
गtव-डेर $T$ चलो वाल
पो० - अमोन
जिला - टरनाल § हरियाणई


## JOINT COMIITTEE ON THE MATRIAGE LA'NS (AMEND! ENT)

 BIIL, 1981.
## MEMORANDIMINO. 58

(Comments/sungestions recaived from Dr. lad Zaj S/o Shri Girvar Sinah, Purvi ?ichhala fioh-llo, Dist+. Burana, Muz affernagar, U...)

He has sungested that the Hindu Marriage Act 1955 should not be amended in any form because there is a orovision of divorce after seven years of the decision of the case by the court.

The above nrovision is also helpful in family planning and serves the nationsl interest.

## जापन संख्या 58

जन•26 "गगतन्त्र fदवस सनाहरोह मुबारक हो"
सेवा में
शीमान पचिव मह†?
संसद सभा, संसदोय साध,
संःद भवन, नयो fदल्ली
मान्यवर.
 के बारे में प्रसारण हुआ गत कि आप सुझाव दiजिए पामानिक कार्यकता के यप में।
विष्य: जो निन्दू विताह-विच्छेद एक 1955 मे बना था
क्पया इसे ज्यो का रुयो रखा जाय। क्यो千क इस़े अन्तर्गत जब केंस कचहरो के अन्तर्गत प्रवेश करता है ひंर जब तक केस चन्ता है उसके भी जात वर्ष बाद चै विवाह-विच्छेश करने की जिस्ट्रेट हारा अनुपत दो जाती है तब हो कोई भी विताए निच्छेद का केष तय हुआ माना जाता है। इसमें शश्रोधन न क्रिया जाय क्योंत्र :हर परिार-दियोजन के हक में पड़ता है। जितना बी विलाह-विच्छेद देर है होगा उतने ही बच्चे कम उत्पन्न होगे ऑरंर जनसंड्या गो कम बढ़ेगी जो देश के निये लितकर होगा, ओर समृद्वर्धक नो पूद्ध हो उक्रेगा । गलतो के लिये क्षमा ।

आपका विश्वाएपात्र
एं fहतेषी:
fदना'क
29.1•82

डा. वेदराज, सुप्र भो सरार्तर तिह. पूर्वो पिछाला-गह हला-ब़ढ़ाना . तहगोल-बढ़ाना,पो स्ट खाप्स उास भिला- इुप्रफ्कर नार पू.पो.

नोट:- कृपया नाप गोपनोय रकखे।


JILT COMmITTEE ON THE MARRIAGE LAMS (ANE DENT! BILL, 1981.

## MEIORANDIMI NO. 59

(Comments/suggestions received from Smut. Vimla Devi, Jaipur)

The period of unreconcilable marriage should be three years, as it is not possible for the couple to reconcile after three years of separation.

The children must be kept with either of the two whose source of income is more.

A Bill in this regard should be massed as early as possible.

श्रीमान सीच्व मह ोदये．


लेक उभा
पर्लिधामेंट हाऊप एन एव：
नयी दिल्ली

मान्यनिश महोदय．
Fहन्दु विदाह अधिनियम में संशोधन

हुआ हे कि सरक Tर Fहन्दु विवाह अधिनयम में संशोधन करने पए विचात का
 पर किया जा रहा है । उज पर मेई दिचार न्नम्नितागत है ：－

1．असTधय स्म से भादी टूटने का स्यय तीन साल ही देग़ा जावे । क्योंक इतने तमय अलग रहने के बाद पति पतनो एल साथ नहीं रह फ़ क्योंकि उनमें भावनात्मक एवं विश्वास की जडे उत्म हो जातो है।

2．बच्चों के बारे में मेश $T$ ज्याल है कि अगर पत्नी की आय ज्यादा है तो परनी के पास रहना घगिहो आणर इसके निपरोत है तो पति के पाज रहना चाहिए जिसें बच्चों का लालन－पालन ठीक तरह से हो सके ।

3．मेरे टिचार से ₹ं．कानून को जल्द ने जल्द पास कराने के पर्याप्त करवाने की कृपा करे । जिस्ते आने वाले समय में अपने ह्ञितब से जोवन निद⿸尸匕日 कर 猪।

सब्रन्यवाद

> प्रTर्गीया

विमल $T$ देवी<br>नमक दी मंडी<br>किशन पोल बाजात<br>जयक्र 1

## COHFLETTI. H

JOINT COMmittee ON The MAri I gif LAius (dimenuaENT) BILL, 1981.


## REMCRANLRM No. 60

 AT THEIR MEETIN: !ied an 12 FEBRUARY, 1982 (received by blok sabra jeciet. ai dat mircugh ALL INDIA ! ICMEN'S CONFERENCE) N $\mathrm{N}_{\mathrm{B}}$ : DELHI.

## RESOLUTION

This Meeting of the omen Organisations given in the attached list* resolves that the Niariage Laws (Amenoment) Bill, 1981, as introduced in Loo Sabha on 27.2.1981 is not desirable at the moment keeping in view the Social conditions of Indian omen. It is further resolved that further detailed study and research in the social and economic condition is necessary before any such provision is introduced in the Marriage Lats. This is specially so when divorce by mutual consent has been introduced only in 1976.
it the same time it is felt that the law relating to division of property at the time of grant of divorce needs to be ariendea imieuiacely to protect the right of women.

* 1. Association ofmedical motion in India.

2. Bharatiya Gridueen Niahila Jangh.
3. build of services.
4. 'ar 'idiows dissociation.
5. Purbosree diahila Samity.
6. Subhadra Butalia. (Kamika, Siree Jangharsh).
7. Matin hahel Balak Rota Centre Jana Masjid, Delhi.
8. Bhartiya amen Sangh.
9. Welti Social l:elfare advisory board.
10. Saraswati Viadıaya, , sari oud, Suraswati Bhavan.
11. Saki Bangam, Úareswati Bhavon, Ansari woad, villi.
12. Social stealth in India.
13. Inner thee club of Jelhi(tidi est).


JOINT COMITTEE ON THE BiARHIAGE LA: 5 (AVENLIENT) BILL, 1901.

MEMORNLUN NO. SI.

-Comments:/suggestions received from Mrs. Lajvanti Yunus, - Lajvanti is cosociates, Defence Colony, New isolhi $]$

Both Acts ie. Hindu Marriage Act and the Special Marriage tact are fairly modern and progressive and tine serve the cause of justice, but it is in the implementation of these laws that the lacunae exist. Most women who have to face the unfortunate situation of a separation or a divorce do not get their legitimate share, either in property, or in the form of an allowance from the husband or spouse for the obvious reasons. Going to court is the privilege of a few well to do persons. There are other weightier reasons; we function and have to survive. in a society winch is male oriented to say the le st. Men not merely influence public opinions of social behaviour, they can very easily irtiluence social ana moral opinions against a woman. The crux of the question regarding the present law is the share in the property or income of the husband. Ny own view is that the share of the wife or daughter of any community should not be linkeato any religious camunity law. The personal laws of some communities are still medieval because they are semi religious in nature. The laws pertaining to marriage, divorce or separation, property rights guardianship of minor children should be seen in the larger context of civil laws, and not in the compartentalised Acts goveming different religious communities.

The Family is the real base of society, and woman has haw to suffer all types of disabilities for the sake of tamil: honour or sabin: ace, or for the higher reason of safeguarding the goo name of the children. The sacrifices of

$$
. .2 /-
$$

an Inaian woman, wife or mother are proverbial. The most modern profesoional women do not want to imitate the libatation ethics prevalent in the leut, as they are naturally of, an affectionate anc family oriented niture. I am not advogating womens' lib or Era type of legislation. But I do think that it is high time that such a vital aspect of social life should be left to the sepurate personal laws of religious comriunities. But in order to bring up certuin communities, Parliament could incorporate certain clauses which are healthy or beneficial from the laws which govern, for example the Muslim community. They would ten feel or realise that their personal laws are being held in esteem, or those clauses which are worthy of esteem. Therefore I believe that Parlianent coulo now, af.ter due consider tion of all facturs which affect family life in society, enact a comprehensive Indian harriage Act which should be aprlicable to all Indians retrospectively. Civil matters should no longer be the domain of religious enactments from the past.

If most wonen do not speak, it is because they carry a load of tradition which enjoins on them to remain self sacfificing 'sitas' and 'Savitris'. The very word 'right' is tabuo among women and privately they say what rights do we possess? It is well known that divorces are more common now, and muny educatea women go to court for getting their rights, but the protracted procedure and the accusations made by both parties neither help them nor the children. On the contrary they are harmful to all concerned. The proposed law shoulu be more enlightened and eradicate the ignominious aspects or the accepted reasons for a divorce. Family courts with legal counsellors should be separaced form the existing courts to help the couples, either in saving the marriage which has broken down, or in meting out justice to the parties. The weltare of the children should be the main concern of the Fanily Court. Leveryboay knows that when passions are zoused sweet reason dies and what remains is degradation anc shame for all those involved in the dispute.

The law shoula be comprehensive and univejsally applicable to all indian citizens. There should be no options for anybady, The different cormunities would see in such a measure a good and sounc policy and a better life for their women and children.

## CONFIDEN TIAL

JUINT CUUMI TTEE CN THE MARRIAGE
LASS (A: ENDIENT) BILL, 1981.

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## MEAORANDR: NO. 62

LComents/suggestions received from Shri J.it. Mitual, Principal Jaswantgarh, (Rajasthan). .]

Various section of Hincu Society spread throughout'the length and breadth of the country posses's uifferent customs. reguruing marriage and aivorce, which are still enforced by the family eluers and caste elders.

It is the duty of an individual to maintaln his spouse but if he does not wish to live with him, no power on the face of the earth can compel him to do so at the most he can be forced to pay subsistence.
ds divorce laws are controlled by these rules, people adopt other ways, just as keeping women and calling them house maid. Hence jovernment should repeat these rules and let marriage and divorce should he decidea by the family elders.

## pleaue study the example:

sam married sita. After marriage sita found that lam is suffering from T. B. Leprosy (or impotent or haviny illicit relations or without any ap ouront cause) deserts had or cioes not want to live with fiam or vice-vers...

If both parties mutually agrees to depart, law shoula not interfere. But if one party depaits, or remariiages, the first marriage naturally dissolves, the family eluers puts moril pressure on the parties to go alon, or the parents may sue for subsistence.

There shoulu be no laws:

1. To repeal all tuese customs by one law.
2. Hs marriage is a personal affail it shoula more re covered unuer personal laws of freedom.
3. If one does not like the other temperamentaliy, he should not be forced to live with the other by legal fo.ce.
4. The delay in law courts have aggravatec the situalion and jence let these ihings be governed by social customs and merely not by laws.

## CONFILENTIAL

JOINT COMAITEE ON Ti正 MABKIAGE LAVIS (AWENLMEHT) BILL, LGEL.
$\qquad$

MEMORTNLUMNC. 63.
LComments/suggestions receivea from issistant
Secretary, The Bar Council of India, New Dellij $]$

[^2]

JUINT COMMITtLE UN THE MANHILGE
LAIVS (ANENLIIENT) BILL, 1961.
QRIGNA IN HITMU SUAMARY IN EIGLIUS

## MEMORALUM NO. 64

LCommerts/sugijestions received from Mrs. Versha Bedi Neerja, Janak Puri, New Delhi d
L.' 'Livorce' is a social problem and should not require lawyer services as criminals do. Procedure should be most simple. The court should arrange for application form of Re. $1 /=$ to $45.5 /-$ not moie than that. This form shoula bei in simple Hinui and tinglsh. It shoulu have columns for ap ilicont's name, adaress and reasons for divorce. The arrangenent shoulo be of such a nature so that these forms coula be directly produced before the judge.
2. Judicial separation period shall not/compul sory for the 'pivorce' especial if the applicant man and wornan have attuinec the age of 30 years and 25 years respectively. Th'i: cases should be decided within a short period of time so that they may get remarried. If the court considers the period of judicial separation necessary then it may be of minimum 30 days ana maximum 90 days.
3. The reasons for 'livorce' may be very trivial such as insulting atiitude towaras each other and eich others relation abusing, beating etc. ana they all must be considered hecausc in family life vury petzy things mazeer much. If the forms are fillod in jointly by the wife and the husbano, the court shoula grant divorco immediately without any proceedings therefor.
4. There shoulu be a gap of 30 days only hetween the date of filing the ap. Ilication for divorce and tie decree therefor. The couple can settle their quarrel tefore the date of the decree by filling up a form jointly anci then their 'livorce shoulo be assumed and not effected. If after sorre years the couple wishes to live together on submission of the decree i suced ry the court the judge should permit them for 'ramarriage'.
5. If at the time of civorce the woman attains the ofe of 30 years, then whether she applies for the divorce or her husband wishes so, her maintenance expenses must be meted out by him if she does not earn or she is not in a government service. If she remarries then this arrangement may be ended.
6. Both may get the permission for divorce and remarriage as well, after the birih of a child or children, but they will be put in the custody of such parents only as is willing not to remarry. Whoever may take the children but the expenses of their education should be meted out by both of them. Both must have equal rights. If both of them do not want to take the children then they may be put in the custoay of the court and their expenses must be deposited by both of them in the court.


नववाह विधि स्सशोधनः विधेयक. 1981<br>संबंधी श्रुक्त सीमित ।

## ज्ञापन

## तलाक, पानून आर मंशोधत

" विवाह" ₹ंत्री-पुरूष को सTय रह करने व पन्तान उत्पन्न करने की. प्रमाज •ारा दो पई एक स्वो कीति, आर्शौवाद व मान्यता का नTम है । निवाह जTTT पती-पгनी के बीच

 बन जाते है। दोनों के कई कर्तव्य एक दूपरे के प्रत्ति है जाले है जिसकी पूर्ञि स्वर्प की दोनों को 历डक अधिकार'भी एक दूपरे के उमर हो जाते है । शल देखना यह हो कि यदि केवल उपरोक्त लिखो बाते ही नवबान की वास्तविक सार्थकत जाधिर करी हो तो यदि यद एल दोनों के बीच नैं समा क्त हो जाये तो इस "पवित्र बंधन" को "विवा $₹ "$ जेग़ शब्द की सा क्कित भी एकदम खर्यहीन हो नाती है। यदि पतो-पत्नी के ल्बीच प्रेम को जगह घृता. पतननुभूति को जगः करता व र् ष्या जन्म ले ले तो क्या संर्य रह जाता है इस तंध्रन का । क्या रेस दो व्यी कल को जो खपपस में लेहद ध्रा करो हैं एक दूसे का गूरल तक नहीं येखा चा हैं। क्या रेसे दो व्यक्तवरों की जबरदस्ती प्रेग करने के जिए कहकर एक धर में स゙द कर दिया जाये तो क्या यह मानवता का उपहाम नहों? सरते क्राता नहीं ? एक तरफ तो पर्रकार ने "पर्रवार fियोजन" के अन्तर्गत लोगो" के निमाग में यह कूट-कूट कर भर दिया है नि बच्चे गावान को टेन नहां है । हमारा ऊपनो ही देन है। इन पर रोकथाम अगाना कोई पाप नहो तै. पिर कितने दुर्गाग्य की बतन है कि हम जब उस प्रात्तिक संरवना को तो \& जो बिल्कुल स्पष्ट में कि कितो प्राकृत शन्ता सा सो सेक

 कहते है। कितना बड़ा अज़ाक हे यह नानवत्रं के सार्य ? सच तो यह है कि हमें "विवाए" को भी "परितार नियोजन" की तरह नये दी टिकोण

 एजारों वर्ष पुरानт है । स्रमाज टैनी तर की करता है़. पुगति करता है तो समयानु Tर र्पनें, में परेवर्तन a ज़ीधी कतता जाता है । भारतीग लोग शिक्षा, रहन-महन, केश मूष के दृष्टकोण से तो

 का कोर्ट-कचह्रो चढ़ना तड़ी शर्म को व ड़ब मरने को बात समझ्झी जाती
 अड्डा मात्र जमझी जाता हे । "कोर्ट" शब्द का नाज में कोई "सम्मान" या "स्थान" च होकर उसे "कपाई उाना" ज़स । गंग ज्मझझा जाता है। ऐ̀े मे यान कोई रत्री या पुलषष कोट์ चढ़ते है तो इसे नामूलो बात नही' प्रमझना वाशिहों। उनका कर्ट चढ़ना ह बात क़ प्रमाण है कि वे दोनों बेहद मांनॉि यातना भुत चुक है परन्नु अब अगो अंर सहना उनकी मानफिक व शारीरिक शीक के बाहT है हलीलिए दोनों, इस तनाव से हमेशा के जिए मुक्त होना चाएते है चैन की जगसे लेनT जाहते है। घर, तिश्ेदारां व जमाज हारा दी गई बदना ती भी वो सहने को तैयार
 होता। क्या उस ज़मय कोर्ट का फर्न नहां होता कि उन्ें जन्दो से जन्दी

 रस्ता हे । जिएने फ्लस्वत्प एक दुज से खुकारा पाते पारे उन्ेे आरो जईं





कर नाज़ायज फायदा उठते हैं। मुकदने को. हः लम्लो अव्वध्य मे ₹त्री अपना सब कुछ ग्रो लेठती है। धम. योवन. सम्मान आर उम । त्री एत ऐस्सी न्स्थित में पहुच जाती हो ज कोई भी उपसे नवतान डरो की राजी

 बहुत बड़ा निस्सा दिशा से भटक जाता है और फिर समात उले हपने ना ये
 अैंनाइं को समां नै कितने हो राजसों ने आंर संघर्ष करना पड़ता है। इसका जिम्नदार कौन है? समाज, रारकार या अडालत ? श्रायद सत से पहले अदालत हों है। क्यों ऐसे प्सेन कर लम्बा बीँचा जTतT है। क्या अदालत ऐसे पतो पत्ना को तो तलसक चाहते है उनहें नासमझ, नादान या पिर मूर्⿱ सनई्झती हे । यदि तो ऐसा समझतो है तो वशी "महानूर्ई" है। कारण यह है कि पहलो_बात तो अ丁कल विवाह हाल अवर्था मे न होकर पूरी प्रमझदारी तो अवंथा में होते है । तो ऐसा आ आघू मे किये गये फ्सेलों का कोई नहत्व होता है, खर्थ होता है। व्यर्य की बात नहों होती।
दूपरे सज कल के एँधाकाश पती-पतना शिर्क्ष्त होते है। अपना भला $\because$ जा वो खूब समझते है। उंका तो ी फ्सला होगा वो अपनी मलाई के लिए ही होगा। कोर्टै को उनके फ्सेे पर लम्बा-चांडा विचार करने की आवश्यकता नहीं होती।
 ते काफो हद तक परिचक्रिते है। यदि प्रेच-किवार न हो तो गतापिता द्वारा नी तय को गई शीदिता काफी ठोक बजा कर की जात है। एक-दूसरे के विष्य में काफी हद तक जानकारा सित्ल करने की कोशिश्र की जाती हे यदि इन सल बातर के बावतूद भो दोनों एउज्ट सेट या इडरस्टिडंग नहीं हो पातो तो यद सनल लेना चा पेप् कि कमी दो सी नहो सकती। क्योक मत्र कुछ जान लेने के बांद भो जब नोकत सेप्रेणा
 अवाय ही ही? है। कानून इसमे कोई मदद नहा कर पकता। यदि ज़एर 4

दोनों को बांध कर रखा या जातT हे तो परिणाम आत्महत्या या हत्या ह才 होषT है। जल कर मरना，फॉरो लगा लेता या नोंद को गोलिया
 या सुसराल हारा बहुओ को जला उपलने को，जबरदस्ती भार ड़ालने की उसरे एवती है इसका कारण बिल्कुल स्पष्ट है कि जो पुर्त f $f$ स्त्यो से छुक्कारा पाना चाःते है उन्हें नहो रखा वाहते मग़र कानून उन पर जबरदस्ती हावो होता है तो वो सोचते है तलाक के लव्ेे－वीडे चक्कर मे कोन पड़े ？जत्दो से जब्दी पहनो से हुटॠगरा पाने के लिए वो ऐे़ fघ्मांने ：ारर्य कर लेठते हैं। पर्वा का जोवन तो नष्ट करते नी है． अपना तथा बज्व्वों का अविष्य भी अधार में लटका लेते है। यदि तलाक


 कई लार पाता－पिता लैटी के दुख हो सम्बते हूये तलाक fिलवाने के लिए

 गिन कर काटТ जाता है，वर्षो हाटना कितना यातनापूर्ण होता है कितना कष्टकारो？ऐे में माता－fपता व लड़की के भाइयों का उत्साह ठडा पड़ जाता है। लड़़ी के माता－पपता तथा भाई－2ाईभयों को जबरदस्ती गले पड़़ ढोल पो जगने लगती है वो चोचते है जब तक पेसला $\frac{f}{}$ होगा तब लंक तो उसके दूजे ब्याह को उन्र भी ननकल जायेगी फिर तो उन्हे सारो उज घर में बिठाकर fुलाना पड़ेगा । बस，ह्तना पोकते हt वो आपे से लनहT हो जाते है अंर नड़ुो को तरह－तरह के कटाल कर दुखी ऊरने जगते हैं। तड़की के ज丁य छोटो बहनो या जभिभ्यो छारा तरह－तरह का द्दुध्यवहार किया जातां है । पीरवार के सभी सदस्य चा हते है कि
 त सह़ना हेंतो पति के 日र भे ही क्या बुरा है। अन्याय व जुत्म तो रोनो सी तरफ हे । इस फ्रकार लड़को साफिस लोट जाने का फ्सेता करती

 पपता को महणां ही पड़ता है जल लड़की वापिस पुमा़ाल लरेट कर जाती है तो पति उससे पःले से भी बदतर व गंदा व्यतहार करने लगता है । अदाजत नें उसके जाने को खुन्दक उसको चलड़़ी उधेड-उध्रेड़ कर करता है । तरह-तरहह का शारोfिक कष्ट $f$-या जाता है। हर धरों. में तो लड़की को कई-कई fदन तक भूखा रक्डा जातT हे। इतनт अपानवोय $a$ जर्मनाक व्यवहार यदि लड़को कठोर हुई तो हह जाती है यदि भाकुक हुई तो आतृंहत्या कर लेती हे । कठोर स्वभात कर लड़िक्कोो को जो स्वर्य नहीं परते थेर भो लेरहंत से नार fदया जाता है। इन सब का दोष जाता $\vec{ह}$. कानून को, अदालत को । ऐसे विताह, समाज के लिए, सरकार के लिए, देश के लिए अभिशाप है. कलंक है । ऐसे विवाहि कारा उत्पन्न संतानों का भविष्य औंर भी अंधकारनय है जो माता-दिता का प्यार न पारूर उन तो घृता, तनाव a छढ़न का शिकार बनती है। ऐे़े पीरवार समाज में आदर्श पोरवार नहों कहे जा सकते । ते़्रे पहित्यारों पर देश को गर्व न होकर, शर्म ाहआूस होती हे । ऐने विताहर को तोड़ देना ही लेटतर हे इसमे न केवल पती-परंपन का हा भला है बालक उनसे उत्पन्न होने वालो भावी सन्तान व दो खानटानोर्युज़ी वी लड़के के माता-fिता का भो मला है । यदि कानून नलाक के नियन को ढील दे दे :ते इससे कितने दुखी. जीवन广 क丁 द्वार हो जायेगा 1 कानून की उनपर यह बहुल तड़ा मेहरत्रानो होीी। तलाक मंधी कुछ सुझाa पेश है जिनको व्र्या कागन त्प घे आक्षयकता उनुभवं को गई जो निम्नितीक्न है :-

1. प्रथम त才"तलाक" एक "सामाजिक" मसला है इसे "कीमनल" की तइ वकीलय" की कोई आवृश्यकता नहीं होनी चाहिए। तलाक के लिए "पार्थना पन्र" के सुम में अदालत द्ववारा ऐसे फामर्थ को व्यवस्था को जानो चाहिए जिसका मूल्य । ऊु० से लेकर 5 रु० तक हो. इस:़े अध्रक नही:। यह फार्म नहदी व अंग्रेजी की सीषी-सादी भाषा में होना चाहिए । इसमे प्रार्थी का नाम, पता व तलाक का कं Tरण मुख्य स्म दो सकता है । ऐ़ी व्यवस्था हों कि ऐसे फार्म कोई भी पार्थी सीधे न्यायधीश के पTप़ ले जा सके । इस व्यवस्था कT सबसे अधिक लाभ तित्र्यों को होगा । उन्का अर्थिक व शारीहिक शोषप न ह† स्केगा ।
2. "तलाक" के लिए "सेपेशन" को अवश्ष बिल्कूल आवश्यक नही होनी चािहए विशेष्ककर यदि तलाक का प्रार्थना-पत्र स्त्री द्ववारा 25 वर्ष की आयु के पश्चात व प्रुष द्ववाशT 30 वर्ष की आयु के पश्चाव पेश्र किया गया हो । ऐसी आँयु में दोनों के पास अधिक समय नहीं होता । यदि "तलाक" समय से ह† जाये तो दोनॉ को ही दूसरी शादी पें कोई पर्ेेशानी या दिक्कत नहीं होगी । दूसते इस उम में. किया गया फेसल $T$ बचपना नहीं का जायेगा । यदि अदालत आवश्यक समझे तो सेप्रेशन की अववधध 30 fिन से कम औरें 90 से अधिक न हों।
3. "तलाक" का आधार या कारण बहुत लन्जा चोड़ा न ले कर विचारें का न भिलनां, :्वभाव का न मिलना, शारीटरक ताल-मेल ठीक न बेठनर. आपस में पेम-पहयोग का न होना, एक दूपरे के प्रतित सम्मानजनक व्यहाहार न होना, एक दूसरे की भावनाओं को ठेस पंहुचाना या एक दूसरे के प्रति स्सा कठोर व लापरवाही का व्यवहार करना, हर प्रमय सगड़ा करना, गालीगलोच करना अधवा पारपोट करना एक-दूसरे के परिवारिक सदल्सो को, मित्रो या १रश्तेदारों को गाली-गलोच करना उनके प्रति अपमानजनक शब्दों का प्रोग करना आदि-आदि भी तलाक के आधार होने चाहिए । गुहथ जीवन में यह होटो-छोटी बाते ही बहुत बड़ी दरारे पेदा कर देनी है । प्रविधान होना चालिए इसके लिए दोनों को यह लिख़ देना ही काफी है कि "अडजःटमेट" न होने से दोनों अपनी त्वेच्छा से अा होना चाहते है । फोरन, अदालत द्ववारT मान लिया जाना चगिहए ।
$4^{-}$तलाक व "डिकरी" के बीच 30 निन का औतर होना चाहिए 1 ऐ $T$
 दोनों चाहै तो ङङकरी से पहले एक फार्म द्वारा समझोता कर एकते है । उनक $T$ "तलाक" हो चु屯ॉ $T$ न प्रमझ $T$ जTयेग $T$ " "डिकरो" मिलने पर ही"पूर्ष "ंबंध निच्छेद"माना जTयेगT। ऐसे ही "उिकरी" के बाद मी यदि पनित-परनी कुछेक वर्षो पश्चात् पमझौतT होने पर साथ रहना चाहै तो. एक पर्थना पः §फाईई न्यायाधीश के सापने प्रत्तुत करके. साथ रहने की अनुमित प्रपप्त कर एक । तब तक के लिए उन्हे "डिकरो" कोर्ट में ही जमा करा देनो होर्गी। न्यायाधीश की अनुम्मति ही पून: विवाह समझ लिजा जन्ये इसके लिए दुलारT गंदिर-पन्जिदों में जाकर पएंड रचाने की जरूरत. न पड़े 1 .
4. तलाक के प्रमय यदि त्त्री को आयु 30 वर्ष हो फ़ी है तो चाहे चल के के लिए परर्थना पत्र वह स्वर्य दे या उसके पति की इच्छा हो उसके उर्चे : प्रबंह उसके पति को आय में हे किया जाये योंद वह न कमाती हो, अधता नोकरी सरकारी न हो आधि-आदि 1 यद्व उसका निवाह संभव हो गया तो गचन बंद किया जा सकता है. । घपरनु हतनी आयु के बाद हललक्रादT स्त्री के कम ही भारतीय लड़े विवाह करने को तेयार होते है 18 6. बच्चों के या एक बच्चा होने पर दोनों को तलाक व पुन: विवाह की अनुमति तो दे दो जनी चाहिए परऩ बच्चो को रउने की पर्यायक्तिता उते ही मिलनो चािहए जो प्न: विवाह का इच्छुक नहो चाहे वह स्त्रो हो या पुरुष । जो बच्चों के भविष्य के हलए अपनी इच्छाओं का त्या़ कर त्रो या फिर जो अगीथिद सूप से पूर्ण सूम से तशक्त हो या फिर बच्चो कर सुकाव वे प्रेम जिझ्मे प्रति अधिर हो । बच्चे Fितो के भी पTत तह परन्तु बच्चो का रहा

उनके पालन पोषण का कर्तव्य दोनो
का समानसम से हो । दोनो को अधिकार भी समान हों । यह नहीं किं बच्चे यदि पतनी पाल रही है तो वे उन्हे केवल अपने ही बचचे सं से पुरुष का आधकरार न हो या फिर पुरुष पाल रहा हो ओर पत्नी को अधिकार न दे । अंत तक दोनों का समान आधिकार रहे परन्तु यदि कोई अपने अधकार को दुस्मयोग करता है तो उपका आधकार छोन लिया जाये कर्वव्य वेसे ही रहे । यदि मां कमाती है तो/बीच्चे अपने पTस रउन्ने पर पति की आय का कुछ भाग उसे बचच्चो के लिए निमना ही चािहए । यदि बचेचे पति रकता है और पत्नी कमती है तो पत्नो की आय का भी कुछ भाग बच्चो को मिलना ही चाहिए । यदि बच्चे दोनों ही अपने पास न रउना चाहे तो अदालत र्वारा उनही शिक्षा फिसी अच्छे सक्कूल में माला पिता द्वारार मिली आयद के आशार पर तय करके दी जानी चाहिए । खच्च अदालत में जमT किया जानT चाहिए ।

अंत में तो में यही कहूंगी कि "तलाक" एक बहुत ही गंभीर समस्या हैं । इसक $T$ सोधा प्रभाव मानवता व देश पर पड़ता है । इस पर सरकार को बहुतु ही गभीरता से पोचना चाहिए व ठोस कदम उठाने चाहिए । इस स़य तलाक शुदT स्त्र्यो का एक बहुत बड़ा वर्ग कष्ट भोग रहT है जिसमे से अधिकाश मfहलायें लिशसत है परन्तु सर०ार की तरफ से उनके लिए कोई उद कार्टनम या योजना नहीं हैं । न ऐर्ञा स्त्र्रयों के लिए धरों का प्रबंध है न नोकीरयो ता 1 कितनी ही ऐली मिहलाये हुजो 30 से अपर है है नारकीय जाॅ. न व्यतीत कर रही है । एक पुरूष द्ववारा ठुकाT $f$ दये जाने पर उन्हे साश $T$ समाज: ठुकरT देता है । यहां तक कि नरश्रतेदार व नित्र तो दूर रहे उपके अपने प斤रवार के तदर्य भी उसे नफरत की दृषिट्ट से दे उत्ते है । उसे "होन" जमझने लगते हैं। पुरुष के साथ ऐली स्रमस्या़ये कम पेश्ञ अती है क्यर्ंक हमाटे भारतीय जमाज में पुरूषों को उम के बा广े में कहावत भी है निं "धोड़े व प्सुष की उम नहों उन्ही लेहत देखी जातो है ।" इर्षीलिए तो पुरुष प्राचोन काल से ही 65 वर्ष की आगयु में थी 15 वर्ट दो माजूम बच्ची के पाथ विदाए


रचने का अध्रुएर रखता आया है । पुरूष्षेसे के कारण भी सश्वत होता है । ओर पुरूष का पहली स्त्री को छोटे देनT कोई दोष मी नही :ामसा जाता । इसीलिए पुरूषो का निवाह तो हो ही जाता है हुछाहाष परन्तु भारतीय जमाज में जह $\dot{T}$ आज एक कुआती लड़की के लिए वर देखते-देखे माता-लेपता ब्बेहाल हो जाते है वहां "तलाकशुद $T^{*}$ लड़क्की का क्या हाल होगा स्पष्ट ही है।। भारतीय युक्कों में अभी तक इतना साहस नहीं आया कि वे कुआएरो लदुदी से विवाह का लोम छोड़कर "तलाकश्रुडT" या"निध्वा""त्त्री का हाथ याम सके। आज भी भारतीय लोग तलाकशुदा लङ़की को देखकर नाक-भां निक्रोड़ लेते है । उते ऐेसी दृष्ट से देगा जाता है मानों वो "पहादुश्ची रत्र:" नारी है। चा़े वह बिल्कुल ही fनदोष ही क्यों न हो। ऐेली Рस्त्र्या कई प्रकार के शारीयक व मान्तिक रोगो के Fक्रार हो जाती है । क्यो नही परसार एक स्वांथ्य समाज की іथापना करने का विचार करती 9 क्यों नही सरकार ऐजी नस्त्र्यों में जो "हीच भावना" का $P$ शकार हो जाती है उनमें आत्म विश्वास जगाने के लिए उन्हे आधियक सम से अपने पेरो पर उड़ा होने के लिए पबंध करती है क्यों नहीं ऐसे "होस्टलस" का पबबंध करती जह ${ }^{\prime}$ यह धर. मुहल्ले व निश्तेदारों से दूर, उनके कटाधां से दूर. सञाहाल जीवन च्यतीत कर । जहां सब $\subset$ तित्यो पक सी हों ताकि वो एक-दूपरे से हीन न हो सके । दुडी होने के नाते ${ }^{/ \text {पब }}$ एक दूपरे का दुख बाटकर एक नये स्त्री

समाज की तथापना कर सके। जो अधुनक दृष्ट से स्वस्थ समाज हो।

## CONFIDENTIAL

ORIGINAL IN MARATHI
SUMMARY IN ENGLISH
JOIN C COMMITTEE ON THE MARFIAGE LAWS (AMENLMENT) BILL; 1981.

## MEWORANLUM NO. 65

LComments/suggestions received from Shri Ramesh Anand Bari of Ialgaon, Maharashtra $J$

1. The parents of bride and bride groom should submit an affidavit to the effect that they would not pay or accept dowry.
2. Every marriage shoulc be registered.
3. A law should be enacted and enforced prohibiting bearing of children within two years of marriage. Tubectomy operations should be made compulsory after having two issues.
4. A married couple following the above law should be given loans and other concessions by the Govermment. One of them should be given a ljovernment job.
5. Unly those boys and girls who attain stipulated age of marriage should be allowed to yet married.
6. Social Welfare Organisations should enlighten Society reg. marriage laws and benefits of following them. Those who contravene marriage laws should be punished.
7. The parents of bridegroom shoula ho made responsible for the safety anc protection of kide during her life time.
8. The law prohibiting polygamy should be strictly observed by all castes and religious groups in the country.
9. Marriages must be solemnised in a simple way and unnecessary extravagance must be curbed.
10. There should be provision of "Brides Life Insurance". If a bride dies in a suspicious situation, the bridegroom should be penalised. The insured amount should be paid to the brides parents. Half of the Estate of bride-groom should be given to parents of bride.
11. Special courts should be set up to deal with problems arising out of strained marriages.
12. Dowry Prohibition Scheme should be effectively implemented.

## CONEILENTIAL

JOINT COMiIITEE CN THE hARKIAGE
LAilS (AUENLNIENT) BILL, 1981


ME..ORANDM NO. 66
CCoiments/sugge stions received from Dr. ll. A. Darbari,
Consultant in Surgery \& Hrology' Tirathram Shah
Hospital, velhi(4 Niehadev $1: 0$ ad, New Delhi)

## Limitation period:

The Parliament in the year 1976, provided a speedy disposal of a matrimonial dispute by the trial court within a perioci of six-months irrespective of any consideruion, for the Legislators did realise the mental torture, agony, pain and the psychological impact in the broken matrimonial home, produced in the prolongation of proceedings in a divorce petition for a number of years, which trial of the facts and circumstances in this long run gets converted into a trial of their patience and pocket. In framing this rule of the law, in a matrimonial dispute, they equally balanced the equilibrium in favour of the parties to enable them to rehabiliiate and reshape themselves to a new hamonious, ife and home, much before it becomes meaninyless and the entire exercise becomes illusory.

This particular provision pracoxically is being violated in increasing frequency by the judiciary and the meribers of the legal profession in the present set-up of our legal system to the. frustration anc burildement of the litiyants. Notwithstanding the escalations of petitions under the matrinunial laws, a definite departure is being constently observed in the appruach of persons engayec in the practice and implementations of the letters of luw to the convention and in the upkeep of this arithmatical limitation period ás a culpable act, to which our legislature should be made accountablep

Taking refuse unver the procecural bottlenecks, is a stale phenomenon in a petition of such a sensitive nature, anc as a matter of Law, no second adjournment shoula be allowed to either erring party unless a fool-proof, well substantiated and unchallangeable cause is advanced by him, in the absence of which the matter should be decided ex-party. This practict is in vogue in Englana anu uniteo States, where such petitions are tried for the cis-solution of marriages of indians living in those countries under the Hincu illarriage .ict, 1955.
2. Section 13 (1) (ia) of the Hindu Marriage Act, 1955, as modified upto Ist July, 1976.

The Parliament in their amendment of the Hindu Marriage ACt, 1955, incorporated 'Cruelty', as an additional ground for divorce. What amounts to cruelty has not been defined, thus an ambiguity has been left to the interpretation and whim of judicial chair as an inaividual with his inherent powsers of discretion.

When a matter under the Hindu Marriage Act, is carried on for a couple of years, the wholesome act becomes by itself much more cruel to the disillusionment of the party who pleaded 'Cruelty' as a ground for divorce. India is a signatory to the Declaration of Human kights, which lays down in a part "No one shall be subjected to torture or cruelty", and in a matter like this the romance about human rights losecredibility if in practice the protectors of Law themselves comnit oruelty and torture in prolonging the proceedings, which undoubtly produces much deleterious social consequences.* Thus the entire rhetoric exercise in relying on this newly incorporated ground 'Cruelty' becomes an erioma.

I would therefore suggest, that our legislators must see that no such cruelty is projected by those who are responsible for the administration of justice. Strict adherence to the limitation period of six-months should be made mandatory under the statue.
3. Irretrievable broken marriages:

Marriage in between the two varieties of the Human race is a bondage, socially permitted to consumate cohabitation. It is an emotional tie rather than a mechanical affair, which binas the spouses to compromise in their respective positions in a matrimonial home. Once it is braken and fissured, to the extent that they redress their grievances before the Court of Law for divorce, it is implied that they must have exhousted all their channels, eneryy, patience, Lfor tolerance and Lbearance to their limits in adjudicating their grievances and in adjusting themselves to bring about harmony in their home to nullity. Any amount of efforts, sincere or otherwise, under the statuary provision provided for in the existing Hindu Marriage Act 1955 - Under Section 23(2) - requiring the Trial Judge to bring about a reconciliation in betwe the parties, is bound to failure and rightly it has invariably mut this fate, Niatting under constrained circumstances becomes an unaccoaplished biological affair with wsociated implicaions in aggrav ting hatred to desper, tion.

As such this clause, Section 23(2) needs to be revoked, in totality, and the vary idea of our legislatures to incorporate "Irretriwable Broken l.arriages" as an additional ground for 'Livorce', should be duly legislated as their first business, without any further delay.
4. Section 24, of the Hindu MarriaquActe 1955.

Majority of women in India still are unskilled, what with meagre education, sub-dued intelligence and limited sphere of activity for no biological disparity. They are the bonded maid, a baby sitter, an ayah and a cook. Physically weaker to men quality, has been subjected to mass exploitation by him, resulting into further detoriation in their mental faculties, with hardly any virtues left to rehabilitate themselves, when they are thrown out of .a matrimonial home. A great majority of divorced women have been observed starving, more specially when their possessions have been snatched away by the husband.

Though the existing Hindu Marriage Act, 1955, provides, under section 24, Maintenance pendents lite and expenses of proceedings, but it appears ineffective, when this payment is grudged and the order passed by the trial court is contested with zeal and sole motive to hares the wife in any way.

I would suggest to advance more powers to judiciary to take cognizance of its default and to award imprisonment andor confiscate the assets of the husband with fine.
5. Section 25, Permanent alimony and maintenance,

In the light what has been stated above, at the time of passing decree on a petition made to the court by the husband for divorce, he should be made to pay a definite sum in-total to the wife, calculated on evaluation of the total assets held jointly by them at that revalent time.

Periodical payments of alimony and maintenance in its subsection (1) should be repealed.

Similarly there sho ula be no such consi deration of change in the circumstances, or oi remarriage either by the wifu or the husband, by the over-burdendd court to peep into moaify or rescinc any such orcer as parovioec for in its su'section (2) and (3).
5. Section 27 of the Hindu harijage act, 1955.

It is often seen exceeringly difficule to prove by the narty claiming restoration of his or her property at or about the tame of marriage that it wos actur:lly possessed by them as gifts oi pesents. In absence of such prouf the judiciary. gets juzzlec to operiste within the meaning of this Section, and the intention of the letters of 1 aw to prevent multiplicity of litigation in respect of these properties, is ciefeaced at the grass roots. ith the presentinflation rate in the couniry, and the prevailing tendency or hoarders blaci-marketiers and Tax-evaders, to accumulate unaccuount.d monev and spending it in proviaing fabulous gifts at the time of mari iage of their sons anc daughters, woulube curbec, if every mariage would be lecisslatec to be reyistered in the office of Registrar of Narriages, along-with the items of presents made by them as anobligatory procedure under the Law.

This procecure would not only invoke the present infructious Anti-Lowry act, but would also help the court in not speculating for any such , rovisions in tile aecree with respect to any property presented at or about tile time of mar $\therefore$ iage, which may belong joinily to buth the husband and wire.


MENOHNLHINU. 67

LComments/sug estions received from Shri Rum iir shna Saraf, Raniganj $J$

In the case of the irretrievable hr akdown of marriage a couple shoult live separately for three years.

The father of the girl also must be given the right to cppose the application of divorce.
unless a compronise is arrived at regarcing the welfare of children and their equcation, decree of divorce shoulc not be graried.

If one of the pariy is unemployed and have no source of income, the decret of divorce shoulc not be granted.

In acuition to this he has given some more suggestions:-

1. Le wint amendrents in the marriahe Laws (Amencmen.) Bill, 1961 but this bill affects only those marriages which are perforaec accoruing to Hindu rites, it shoulc also have eifect or whergistered marriages is well.
2. In the case or tiee ircetrievable braakdown of marriage a decree shoulc bo granted only:
(i) when the wite is ecucateo upto the tenth standaru;
(ii) if (*) years have elapsed after marriage;
(iii) if the mount spent by the husbanci on their narriage (iv) fis been retumed.
financial arrangements have been made for uneducated and unemilloyed children.
(v) the share of wife anu children hac been given to them trum the property.
3. If the couple has been living separately for five years ono the wire does not live with her parents. The wife can prove that she is financially sounc for separation.

The decree or divorce should not be granted in the se special circumstances:-
(i) If the wife is not ecucated unto $t \in \operatorname{li}^{\text {th }}$ standard.
(ii) if the wife is below 40 years of age.
(iii) if the wife anu children are not independent fin, ncially.
(iv) if the marrione has been performed according to the Hindu rites where they have promised to live ingether.
(v) If the husband volts to remarry.

## विश्व लनद्दु परिषद

निश्व के 80 देश्रों में विधमान करोड़ो निन्दुओ का संगठन
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श्रा सत्यदेव कोडा.
मुख्य विधायी सनिति अंधकारी लोक सभां संचिवालय
नई दिल्ली ।
माननीय
विष्य : विवाह वर्वि संशोधन विहेयक. 1981 -
आगके पत्र न. $8 / 4 / 3 / 81$ सी•दो ता. $30 \cdot 1 \cdot 82$ के जवाब गें हमारे इन सुझावों को विदेयक मे स्थान दें।
अधिनियन -1 में
इसका सीवप्त नाम - fहनदू विवाए विधो 反संोधमः विदेरक, 1981 के कारन यहा नहन्दु चिताह अधिनोयम 1955 के आधार पर है आर मूसलमान आर कृस्तानों को छोक़कर केत्वल नहन्दुरों पर ही लागू हे इसलिए इसमें fिन्दू नाम जरर जोड़कर इमको स्पष्ट रम fिया जाये ।
अधिनियम्म-2 में कालम 2 में -
इसमें तीन तर्ष को निरन्तर कालार्वाध तक अलग अलग रहे है - में 3 हतीनः वर्षो को पूर्ण करे। ओर अलग एलग निरन्तर रहे है यह भी हो कठिनाई के आधार पर अना का विरोध करने कां पत्नो को अधिकार - में पत्नो के साय पत्नो के पिता को भी इस साधार पर अधिकार दिया जाये कि विधटन से उसकी ववत्तीय क्रठनाई भा लोगो। प इसलिए इसका प्रतिवाद करने का अधिकार पत्नो के पति को भो दिया जा ये । पर्नी के पिता की वित्तीय कठिनाई का भो समाधान होना जरूता माना जाये का रण विवाह उर्व उसने किया ओर तिघटन के बाद वो एपभाक्ति कर दिया गया । यह उसके अपर अविचार पुर्नकार्य है । जो भो वित्ताय सम्बन्धित पक्ष है । अपत्यों को प्रभाक्ति करने वाली विवाह विच्छेद की डीकी 133 =यायालय 13 के अधिन विवाह विच्छेद को डोका तब तक पारित नहो करेगा ज. $\cdot$.. उसका जमाधान नहो हो जाता कि ऐसे उपत्यो के जोनको जन्म ऐसे निए से हुआ है भ रन पोष्षा आर शिहा हजोड़ा जायही के लिए-.

838 अविवाfहत अर विधघा पु ऋया जीन के पास खपनी संनाए विवाह के \& जोड़ा जा वह वित्तोरा साधन नहों है -

हगठ संर जिनके पार अपना समला संर क्यक्साय हजोड़ा जापर ? लिए वित्तीय साध्न नत्रो है ।

8308828 कम से कम पांच तर्ष 8दोः अलग अलग अपने अपनी सम्परित्त
 के परिणामस्वर्म उसे खंग़र उसके पिता को हजोड़ा जाये गंभीर वित्तोय कठिनाई उठТनो पड़ेगी ।

81288उप उन पक्ष का दो तथा सम्बन्ध संतानों तथा पत्नो के पिता §जोड़ा जाये और अन्य व्वर्क्तयों के नहत में है - विधटरन परिणामस्वस्प प्रत्यर्थी आर उसके पिता छजोड़र जायेई को गौरे नवत्तोयं........
28 ग -
§क§ अपाप्तवय ओर बेकार §जोड़ा जायेघ सन्तरनें
४खठ अपन। सभाॅन - शिक्षा और विवाद §जोड़ा जायेष वित्तीय साधन नहो हैं।
 वित्तोय साधन नही हैं ।

प्रश्न सूची
818 हमें इससे सहमति है कि संशोधि दो पर आज समारा संघ "، खान
 पर प्रभाव पड़ता है इसलिए इसको उन विवादों पर लगगू किया जाये जों $ि ह=द ू ~$ धर्म से न होकर रजिस्ट्री से ककमे गये है ।
828818 पत्नो 10 कक्षा तक शिर्षेते हो -
828 वित्वाह किये 30 वर्ष बित गये हो -
838 पत्नो के प्रति को उसका विवाह रार्च लोटाया गया हो -
\$48 अर्भाष्क्ष संतानों अरें कार संतानों के लिए पर्याप्त धन दिया गया ह† - -
858 पत्नी ओर संतोनो का हिस्सा सम्पत्ति से दे fिया गया हो -
838 दोनो पक्ष 5 वर्ष तक अलग अलग रहे आर पत्ती अपने पिता के धर नही रहे । पर स्कतन्त्र रह कर प्रभावित्त करे कि वो विधहन के लिए सक्षम है ।

858 हा -
818 पत्नो के 10 कक्षा से नीचे तके शिक्षा की स्थथित
828. पर्नो की 40 तर्ष के गाचे की व्यस्क को सस्थित

838 पत्नो के अस्वावलम्ब्री अंर उसके मंतोनो के बेकारो को 「स्थी:
848 Fहन्दू धर्म के अनुसार जन्म भर के साथ रहने की देव्ताओ के : : प्रतिज्ञा की हुयो fस्थति
858 पति के पुन: विताह करने की लालसा को स्थिति $ध न ् य व ा द ।$

JGINT CGibil tie e on the marriage LAIUS (AENLIENT) BILL, 1981.


CHIGIIAL IT HINDI
(SHAKY IN kNISH)
MEMORANTUH NO. 68
Comments/ suggestions receive a from shari
Surenara Pal singh, sirs, Haryana
Following are the suggestions for amendments
in the marriage Laws (Amendment) Bill, 1981:-

1. If the couple hes been living sempetely for one year then a decree of divorce can be granted.
2. If the wife is a eioining per con then she shoulu not be given any maintenance allowance by the husband and even if the court insists that maintenance allowance shoulu be given to her, there should be a.time limit for it.
3. If the wife has been living separately for two years atc she is enitluyed and has no children, the could, le should be granted divorce immediately after moving a, licution by any of the party for the sine.
4. The court proceedings shoulu not last for six months and even if an ap red is made against the judgement, it should also be decicied within six months.
5. If the divorce is with consent of each other and they are both working but still the court mat: to give maintenance milownce treen this provision should be for one or one and a half years only and this should. be ap lied for these cases as all which have bean deciued before 1981.
6. Divorce should not bu granced in these special circumstances:-
(i) If the couple has two children and both are gills.
(ii) If the father of the wife is dead ana she has no children.
(iii) If after the marriage any one of the coulee becomes disable due to some accident.

विवाह विनध संशोधन विहोयक, 1981


संबंधी संयुक्त सी तित

## ज्ञापन संख्या

सेवा में
पूज्य कोड़़ साहब जी
नुर तिता सी सिति अधिकारी एवं मलान साहल जी संसद सदस्य

 1903 \& मिला, अपपका अति धनयवादो हू.।

मैंने जब अकाशवाणी के 18.9 .1981 के शाम के 6 बज कर 5 मिनट पर समाचारों में गुना कि परकार ने 14 लोक सभा उंरे 7 ताज्य सभा के सदस्यों की कमेटो बनायो है । कि वह नहन्दू निवाह आनिद नियन 1955 पर विकार कर
 संसद भवन 30.9.81 को 21 दस्यों को सूचो भेजा । मैने यह सुझाव fदया नक विवाह नियम धारा 3 और 5 में संशोध्म किया जाए। यह एक ऐसा विष्य है
 यह सामांजक बुरायी है ।

1. अब आप कहते है कि इसाता इए निंशे के से किसी का कोई संबध नही है जैसां समाचार में आया मेने अपना मुझाव दे fद्या ।
2. मेंने एक साधारण गगिरक होने के नाले मान्नेक अपाल को रेसा किया जाए यह सब ठींक बात है। अगर सनति धारा 13 आकी द पर विचार कर सहती है तो धारा 3 खार 5 पर क्यों नहो। मेरो मार्मिक अपोल है क्क आTा मेरा इस सदर्भ में वाधायुए सूतोग करें।

## प्रश्न मूवी

प्रश्न एक पर मेरा यह गुसीव है $f_{5}$ समय समय पर संशोधत होना अत्यन्त आवर्यक है ।

1. पत्नी लगातार एक वर्ष के नित्र पति के पास न कुयो हों
2. यदिद बिवार नरश्तेढारो में है "उसका धारा तोन आरार पार मे प्रावषान हे तो पत्नो का केवल पति के पास हो खना माना गए ना कि वो भुझा, म丁 मामे के गयी हो या गया हो ।
3. एक वर्ष का समय इसीलिए है $\mathrm{f}_{\text {क }}$ आर्थि कारणो के काएग बड़ी देर से रोजगार निलने के कारण परिवारो का विकेन्द्रायकरण होने के कारण शादो, अधिक आयु में होतो है। यदि पहले 3 वर्ष इटजार कर नफर पक्कदना यानिन आयु तो एार्म हो हो जा एगी। इसलि समय एक वर्ष का होना वालिए जो -कि बहुत है।
4. सम्बन्ध विच्छेद पर यदि आवेदन पत्नी नहो करती पति'करता है और पत्नी कमाई कर क्वेतन लेती हे तो उसको रखारखाव का इार्चर नही निलना वाfिए ।
5. यfि न्यायालय यह अनुमन करता हे कि इमे ऊर्वा fिया जा ए तो उसमे समय की सीमा रेखा का पर्वाधान होना चा हिए यह तहुत जरुरी है ।
6. याद अ†रतं से कोई बच्चा नहो है ओर वह एक कर्मचारों है और वह:

सापने पति से 2 वर्ष के लिए अलग राती से तो कितो. भी पध्ध के केवल आवेदन पर हो सम्बन्ध विच्छेद कर fिया जाना वानिए ।
7. इस बात का प्रावधान होना चानिए कि अटालत में केस का प्सेल अधिक से खंधक 6 मास के अंटर कर fिया जाए ।
8. यदि न्यायालय के निरमद अपंल भो को जाए तो उस अपोल का फैस्लला भा अधिक से एधिक 6 मास में हो जाना वालिए ।
9. र्जेवे को हालत में समय का निर्धाइग अवश्य होना चाfिए यदिद वो कर्मवारी है।
10. यदि समझते से तलाक होते है आरंर न्यायालय खार्चा बाध्तो है आर. वों कर्मचारी ह तो वह एक या डेढ़ वर्ष के लिलए होना चानहए। इससे अधिक नहीं। और वर्ष 10 । से पहले फे्सलों पर थो इसे लागू माना जाना चानिए।
किन हालातों में तालक नलो होना चानिए -

1. यदि.दो बच्चे है संर दोन† लड़क्कियां है ।
2. यदि लड़को बाप मर जाए अंरे लड़को के बच्चा न हों।
3. शादी के बादयदि आरत संर मर्द कितो दुएटना के कारण अपहाज हो जाए ।
गेरां पर्नक सान है । कि आप धारा 3 आर 5 के संशीध के लिएं मेरा असाधारा स户योग करें। यन कि एक ऐगा विषय है कि उसे कोई नहो
 के शादो शुदा है । इल प्रकार को शानियां कंजूसो लालच a नजम्मेवारियों सें
 मान्यनT है कोई प्रावधान नहा है। ना fि यह कस्टम है । यह शादिया सभी प्रकार से धातक है । क्या इंपको व्यक्तक्तगत रूम से मिला ना सकता है । तो में अपक्रो निलने के लिए तैयार हू कृपया मुले अपप 2 निन्न भिन्न तिर्धियया लिखकर थेले मे आप को आ कर मिल जाडूंता ।

तर्क का संसार है । तर्क के खंधार पर किग्र भी निषय पर पक्ष अंरे विपक्ष में बहुत कुछ कहा जा सकता दे । परतु इस प्रकार को गानिया जो कि एक कुला रहस्य है । सगाज. को किसो प्रकार त्ताट रहो है। उिस प्रकार दीमक लकड़ी को अत: में अपसे प्रार्थना हरता हूं कि धारा 3 संर 5 में संशोध्म कर असलो मामे भुख़ के लड़ो लड़क्रिया एपपस में बहनो के लड़के लड़क्किों के शादी पर रोक लगा दो जा एगी। अति धन्यवाद।

अपीलकत्तर्ग
ह0ノ-
सुरेन्द्र पाल सिंह
मकान नें 726 , बन्द गेट, मोहल्ला राजपूत, सिरसा, हfरयाणा
Fदनाक 8.2 .82 पूर्णमासी

CONFILENiItL
JUINT CCimin Tel ON This Midi k InGe LANG (AMEND EXT) BILL, 1901.


Met UlishiLh NU. 69

> CCommentsisuggestions received from Manila Dakshata Samite, 2-Telegrajh Lane, New delhi - received through amt. Pramila [and ovate, ". T. 7

The Manila dakshata Galibi after its considered caliber tions held on 6th Janus, 1 , wi on the proposed amercements to the Hindu marriage act anu the Special Marriage act is of the view:
a) that the introuction of an aduitional ground for divorce on tine basis of irretrievable breakdown of marriage will not alleviate the oppression or women nor will it improve their status but instead, it will cause grave and shaven repercussions on the lives of the uniformed women of this country. It is a st sk reality that women in this country hate been geared to the idea that marriage is their only security and that it will ensure penamence and stability in their lives. The introduction of irreiriev able breakdown will retrospectively introduce insecurity due to a wholly alien, meaningless ans futile amendment.

## b)

that This Committee apreciates and welcomes the philosophy undeilyin i the concept of irretrievable breakdown i.e. that it seeks to elimariate 'hatramonial Fault' and substitute it for the 'nominult theory'. However, the no-fallt theory buchan: the k., sis for irretrievable breakuviry $2: i$ a ivelope society where women were educated, geared to the idea that marriage. was not the end-ail and be-all of a wean's existence and where avenues on employment existed so that social absorption of women divorces in society was a relatively jay transition. To transplant the no-f,ult theory in th. Inciom setting and aquarist th traditional concept of Hindu marriage val accelerate ane expedite the rate of divorce in a situation where men will be the petitioners for divorce since it is hardly likely that women geared to the traditional concept of marriage are likely to avail of this provision.
...2/-

The intruauction of irretrievable breakdown is most unvarian ec an will lead co the absurd result of putting the cart before the hours, since it will be the cause rather than cure or solution to the divorce late in this country. To bor ow lien concepts in order to create nudes obnoxious an undesirable situations can hardly be consistent with sound legislation and the undoubtedly cefinidic aim of improving the situation of women in this country.
c) that $t$ proposed bill cannot b. in reduced at chis premature stage without full and intensive debate on what: is the perspective ane vision of the role of Indian wench in a developing society. To introduce legisla ion piccucal can only le so to further confusion. If the bill wo intuncuc to act as a catalyst for social change in orcier so make women silf-reliant un s independent and to crest in new sense of 'Self' anon women, the bill is heavily likely to archive that laudable purpose. The infrastructure for the introduction of the Bill e has not been create and the ne cussary condition to introduce it at this stage do not exist. This Committee feels that without legal literacy, eciucation and full employment of women, and without aissuraination of the provisions of this bill amongst the beneficiaries or this purported "now dual legislation the bill can only be consicieres totally misplaced.

The Committee calls upon the government to act according to the injunctions of the Supreme court. viz., the the bill be (d) distributed in all the several languages all JV re the country; (b) carry out a scientific survey which Sacs ifitu recount: all cross sections of opinion both urben and rural all over the country.
a) aires the bill will affect vast suctions of Hindu women only and will lead to a further destruction of the posional laws of Hindu cion, this Committee calls upon the legislators to first introduce the "community of Property" concept in the existing matrimonial Fegisla*ion which will safeguard and assure that Hindu women do not become destitute overnight and which will also $b$ a step forward in the equitable distribution of property between both parties's to the marriage.
lie also demand that the Government under rakes, in collaboration with public organisations and academic institutions a ce ail ut valuation of the existing marriage and property laws africtiny all communities and take prior steps to establish oss.ridial supportive measures lake establishment of Family Counts, community of property ana effective machinery to dipl mint maintenance waders, before introducing piecemeal amanants that will inevitably result ir further victimisation of large groups of women, particularly in tie economically witter sections.

Joint CubinITTEE (N THE bib die


## CONFILNTHA

            : Mr
    Levinents; suggestion receiver from
        ont. idenuia hay, prosicent, miner's
        Co-orcinain; Counc...l, calcutta -
    ```
de have given serious cunsicea. ion of the marriage Laws (menctnent) Bill, 1 nh shut to us by the joint Coma tee of p. risk nt which is considering chile matter.
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: e are o. the view that the prov sons of this Ball hay be ap lied to the Specialiarrage oct, lost and that the Hindu hasiage act be menaced ucco uingly to roricie for rreirievable br down of marriage as a ground for divorce after three yeas of se a action.
le are of the opinion that in the present stave of our sucaety in indie, the lar majority of worsen are uncucater an una lis to tern for therasulvas. Particui, ray in the rural are, s and where ave: ritrowade customs which effect women are still: in vo ut, this would: cause a trenencous harushi". It will not be sufficient to protect worm $n$ ignor, ant of the law, to redress their arievorices due to the ir social ante enoraic handicaps. ide have included some umenchents to Clause isth. e suggest the following cations $t$ the wending Bill.

Te stan. recamend the initiative of the court in this lab te: s the wite in the vest majority of cases is unable to concise her legal rights due to ignorance o. lev ane lac. oi finance for legal action. This safe, u., ic is essential for the protection of the wife and children as this.. is particularly $r e l$ want to the conditions in the rural or is in Indio.. Section 208 of the Special hair inge jct lay be amended accordingly.
(i) be also suggest that a clause be inserted in two bills mentionew herein or a separate bill be enacted s2..ultaneously for introducing compulsory Registration of marriages. In the ; resent condition in our society women are being ciscared by their husham without giving maintenance O1 relics either to the wife or to the children of such a marriujuby the. ruse of denying the marriage and gavin, dulse evicutace by the husbands and hi. friencis and relatives. Tins occurs particularly in rumal sean as be know from the experience of our legal ic committee which has helped a number Oi: omen to obtain relief according to the law.
(ii) Family Courts should( he set un. This will not only help towards eliminating delay but will make it possible for the aggrieved parties to place their evicence viathout constrain when the of fencer is punishes but harrowing details by the dp;elent should be in Cane ra. The Family count may even bring bout reconciliation and serve us i counseling media. le consider"it is essential that Family Courts be set u, to try cases of divorce maintenance inc other similar complaints. Reconciliation will probably be possible in a large number a cases. here it is not possible the family court will be ina a position to guide tine protect the int rests or the warren ansi children. Such courts can ensure speedy trials anciminarises the hardship Of the women ans children who are very of en left without any financial sup ort curing the curation of the cate. Te suggest that before the Marriage Amendment Bill become s operative, the Family Courts should be set up.
(iii) The irretrievable breakciown of marriage as a ground Cor divorces would be minnciucec in the personal laws of all commarties residing an India, on the same lines as in the Hindu liarijage menkent Bill and the Special Marriage Act. "e should like to point out here that even in an Islamic Stet: Low linus an irretrit:vale breakdown of marriage as a ground for divorce, has been introduced in nuslini Law, mining a departure firm the pasco. In India, a secular state, ie have to work toward s a common cones of Social Laws and first ste, towards tais, the Social laws for the separate command dies should as far as possible be brought into line.

Further to attend the Hindu Marriage act 1955 and the Special mai. iagt act 1954.

Surjeestions for amendment of the Bill provost by the aten's co-oidinaing Council.

Suction 13 line 19 - after line 16 insert 'the court shall scertian whetiri the: dissolution of the marriage shall result in grove fanuncial harasinip for the respond $t$ enc stay the proceecir s unit arrangements have been mace to its satisfaction to eliminate the hardship consistently with tire financial capacity oi parties of the marriage or uismiss the cause $i$ it tue court is of the opinion that it would in all circurastances be wrong to dissolve tie marriage.

Nut Clause should be added 1...
The petit for divorce under this act situla be brought before a Family court for which adequate provisions shoulc be made.

JOIN T CCMinI ITEE ON THE SLARRIAGE LAIS (ALENLAENT) BILL, 1981. *

## ME ORONDAH NU. 71

FComments/suggestions' received from Secretary, Law. Free Legal Aic Comittee, Jamsheupur f

The Comiattee begs to subait that inorder to collect the viev, ooints oi some of the inteliigentsia as also of the affectec persons, orgurised a Serinar on the 12 th february, 1 g2, between $4-30$ to $7.30 \therefore \ldots$ in the eonari Comunity Centre Hall, Jansheupur, which was presivec over by jhri Bhuvaneshwari Prasac, Listrict anc jessions Juage of binghbhua at Lh.ibasja, and attendec ty a large number of distinguished yuests anc citizens of the town. Einent Lawyers, Professors of Luw anc other connected with Social Weliare Schenes delivejec speeches on the matter, and after a careful study of the opinion of these persuns, FLAC subilits its o,inion as follows:-

1. FLAC aryrees with the proposed amendment.
2. FLAC also suggests that i Leprosy is nov-a-days a curable desease, it shoulc not be a ground for dissoliution of marriage by a decree of divorce, and às such this ground shoulc be deletec from Section 13 (iv) oi the Hincu marriage Act, as also from the Special nia:-iage rit.
3. FLAC further sungests that Section 125 of the Code of Criminal Proceaure shoulc be suitably amenceic so as to incluue any woman who ha.. lived with a man as wife for three years should al:so ve entitiod to maintenance.
4. FLic also suggests the following:
(a) That there nay be one Aaraiage Conciliiation Gfficer, not being a court, in ov. Iy Sub-cilvision, to be aj sointed by the joverment. The Marriage Concilliation officer should preferably be a woman with a minimum qualification Of Law Graduaty.
.....2i=

(b) That the party who thinks that his/her marriage has become irretrievable, or there has developed serious differences may refer his/her case to the Marifiage Concilliation Officer.
(c) On receipt of such a reference, the duty of the Marriage Concilliation Officer shoulc be:-
(i) To investigyte the reasons for the reakcoonn and to all that is necessary to settle the dispute between the wife anc the husband;
(ii) If the Marriage Concilliavion officer is satisfied, after all efforts mace by him, that the partios are acanant to be separated and there is absolutely no chance of their re-union, he may recommend the case to the Listrict Marriage Court for their separation with a drclaration and stating all the facts and circumstances, as also the ctions taken by him, that the marriage has broken down irretrievably.
5. FLAC also intencis to suggest that the Riarriage : Concilliation Officer shall not keep the reference pencing before it for more than sjx months from the date of its receipt, until anc unless positive sign of anic, dole settleme is in sight.
6. FLaC further likes to surj est that the har iage Concilliation Officers should be empowered to maintain a panel of voluntaers - like para - legal men, who may be requesued to try to settle the disputes between the parties and on the recommendations of the volunters, who shoula be person of mosial out-look and character, the i.:arriage Conciliation officer should recommend to the district Court for the dissolution of such irretrievable marriages and then the listrict Court shoulc pass a decree of civorce accordingly dissolving the marriage, after due exanination made by it.

- 3-

> VULUTEERE: In the opinion of FLAC, the Jolunteers should ordinarily re matriculates or possessing higher qualifications, but it any one is found to be more competent ween without having; such qualific ions, he may also be ap sainted as a Jolunteex, but after recoruing special reasons for the same in writing. They must be men of integrity anu should not be concocted with any Political party. They shoulc prefurshy be men of the locality for which they are appointoc.
7. The fiazriage Conciliation Officer shall rot be a Court ann, there fore, regular procesuings should not be stixtac in his office, bu i only Conciliation proceedings, as may be necessary shoulaba stated.
6. It shall be the duty of the Marriage Conciliation Officer to recommend towarus maintenance of the children ana the helpless wife. Therefore, it should be the duty of the Marriage Conciliation Officer to negotiate keven the. parties on the score of maintenance and the recommendations of the Marriage Conciliation Officer shall have due weight in the District Court while passing final orders.

## JUINT COMMIttee CN THA Kinkily rage

LA is (AMENLMENT) BILL, 1981.
METUWHM NO. 72
LComments/suguetions received from Sheri poL. Guilty, whee, Ashok lilac, Phas-i, delhi-2
Following proposals ane submitted for consideration:
(i) (a) There used to be a practice in some communities of the incus (especially in the Jat Community of Haryana) according to which the widow of the deceuseumarriec the Younger brother (older brother where there was no younger oruthir) wen when the wire of the living brother was alive. This was a vary commencuble practice as it provide living means and other necessities including the occasions to satisfy sexual desire to the widow. Since there is a human element in this practice, "even tho wife of the brother accepting the widow aid not niinc the coning in of the second wife and the whale family pulled on nicely.
(b) The need for second wife is also apparent in cases where the first is not able to bear a chile on account of some sort of medical deficiency in her. The nonexistence of permission for a sucona wite in such case forces the malomember to lo, we his own religion and adopt Islam to enable him to toke ono cher wife ane beget children.

In both these types of cases, a provision should be mace in the hindu marriage act for a second wite subject to the condition that the first wife gives her consent.
(ii) Provision for the grant of Livorcu should be made more lenient, making it oblige tory on the court of law to wicive the case within a maximum puriou of one your. There may not be any provision for pascal in the cases ratans to divorce, otherwise the suliarings or the couple go on increasing and lengthening: immoral practice may also some times arise.
(iii) It is often seen that Hindu Niale Niembers change their religion merely for the sake of second or 3rd wite under Is.l.m. Change of religien is admissible under constitution; but the underlying iuea behinc such change is intiendee to be change of fisth; onci not a mere op; rtunity for a sucunc or 3ra wise. To chec: the inalpractice, it shoulc be m de jncument on the ilinau. changing his faich that he sinculd not take a seconu wite utleast for five years; non ubservance shoula be macic purishable with imprisonaent.

## BEIUNWN.NU. 73

L. Uomments/sugjestions received from ur. Sabina, Aid. L. H.J. of 'Shri Ramchi'tsalya' Payga, Roshni char .vac, Lasker, gwalior (in... 1 ]

The main points of the representations are as follows:-

The conditions of Indian omen are quite different from the cess oi the worlu. she $i$ a devoted to her husband's home and family members.
It is difficult to remarry as society generally do not ap rove of it.
Husband's act to divorce his wife should be made difficult.
The acis should be suitably amended so that none of the spouse divorce e ch other.
re daily reach in the newspaper's the story of brutal assault on young irides, or as their parents are unable $t$ meet the demand of dowry being mace from the husband's since.
The following points may be incorper tea in the live-

1. To resister a marriage be made oblicstory. A 11 st
of items of gift should be drawn cut ane subailied
to the registration offices. It should be mace a compulsory practice.
2. To introduce hehar at the time of a Hinduarriage, as in the case of the Muslims.
3. In the case of husbanc and wife both being jo .t. servants the consent of the other party (Husianc/wile) be taken rugariing goo u convict of the other party in question before granting pay hike of promotion.
4. A divorce man should be allowed to remarry bur only with a widow 0. a divorced woman. .
5. If a wo $n$ lias in supioious circumstances, hor husbanu ohoulc only be a. lowed co mary, if at ail, a aivorcec lady.
6. Half silas y of the husband habitue of urinking/gambing ans inculyn in unlawful act show lu be de ectly given up to lis wife, so thar she day not to seer the holp of the court for payments etc., to bear the household.
7. The owneisinis of dowry articles shot le lie with the wife only anu she may bo ch lowed to mex. detain any where she Likes.
E. A senior won ion olive officer should be de ute to investigate the matter where the lady (wife) is being subjected to indecent behaviour sisch as rape etc. by the hushing's family members.
8. To end the deinun of marriage proposals for an employed wife, it should be made compulsory that only once (wite and husbands) be in the job.. service, o. C. may be exemptew from this provision.
9. '. omen Court' bey be institute a to settle the sending cases.
10. Offenders in the rape cases should be ampuluted ana a provision to this effect should be incorporated in law. The punishment should be given in public presence particulaily

- tho black listed persons so that they may learn a lesson from it ans desist from the crime.

12. The benefit of doubt shoulu only be given to the women concernew and the accuser (husband) should not have the. facility or bail; till the case is finalised;
13. Inchon obi ty is paturn 1 one. In the case of serazaiton, the children should be twedied as oi father ana no i for mother's. The numbers of 'riari-liviketan' and 'Sari turk usisha Garth' should be increased.
14. The raging in co-tuluc: it on shool should be banned. The de cases can be dangerous which can spoil life of a girl. Lur present aresicent is also in favour or inning this system of raging.

सेवा में
होमान लाव सभा स्वव,


देन्द्रीय ससद भवन.
नई दिल्ली
विषरा: विवाह एध धनियम सकोधन विधेयव, 1981 से कणोधन होतु सुतां। महोदय।
 विवाह अधिनयम सशोधन हेटू पुकाइ गतो गये है। अत: में अपले सुदावो कि दो प्रतिया सलग्न कर आशा क्ती है वि मे़ सुलावों तो इस क्षलध से ससद द्वाइा नियुवत तो गयी संयुवत सर्पित दे पास भेजने ती दृपा त्टी।

इस संलध में स्वयं भी पूस्तुत होटर स्पने विवार स्पज्ट प्रवट करने को तैयार है।
सलग्न : 2 प्रतिया

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    एम.डो-,डा-एँववा-
        आयुर्वे एत्न
    "धीराम्निर्चि त्तालय"
    पायगा, गेशा धार तोड.
    लश्र्र खालियर
    $7.5•8
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विवाह अधिनयम सीशोधन च्रेयक, 1981 में सशोधन हेतु सुझाव
भारोय सूक तो स्थिति विदेशो से भिन्न हैं। यहा सकाए हर क्षेत
 दी हीलकाये युवा होते हो आपने पित ओं बच्चों दे सम्पन्न पर्वां दT सपना मन मे सड़ाया व्रती है । भारतोय नारी अपने पतिबत् धार्ग ती रक्षा हेतु अपने लीवन तब वी आहुति दे डालतनी है ।

भाइतीय नारो दि त्थिति हड़ो नाजुञ होती है । पीत कारा ऊोडे जाने पर उनवा दूसरा व्रवाह होना द ठिन हो जाता है । यदि विसी पूतार हो भी जाता है तो धार्मिक एव पागतिज दट्तुता दे वारण समाज से उन्रे वह स्थान प्राप्त नहीं होला है जो एक तुहागिन महिला को होता है । भार पय समाज उन्हे धृणा से देखला है । सभो शुभ वार्यो पे उन्हे जाने से व्व चत र्वा जात $T$ है । इसी से भारतोय नारियों मे दुरवानी i' भावना धर कर गयो है ।

प्रत्वंत दारा नारो aे शहीर ति रंचना भी इस पुलार तं है । ति वे अपने व्यवहार बो छिपा नहो सलत्ती । उन्हे गर्भपा कराने तो मजब्दुर होना पड़ जाडा है जो एल महान नीच प्रतिया है । इसले उनवे स्वात्थ्य पर जरा पभाव पड़ता है । बहुतो को पृत्यु तल हो जाती है।
 पिता तक वापिस लेने से इकाः त्र देते है। बलात्वार की शिरार हुयों -फेग दा जीवन ही वर्रदद हो जाता है । इसी से भारत गय मिधिता आ गोवन कितो पुरूष से सशश्रण में रहना चाहती है । पति छारा त्याग दरने से उन्वा जावन बरबाद हो जाता है । बलात्वार हो बढ़ती हुयी प्रवृति ने आज नांी हो पूर्ष अर्वर्क्षत लना दिया है। दहेज प था ते पूर्चलत होने से लड़दो हे पाT-वाप दड़ो तिनता मे अपनी पुत्री नी शादी तर पाते है फिए उनक $T$ त्याग हो जाते तो उस नाएी तT सेक्षण त्रैन ते रेगा? बिचारी उस मीहला तो बलात्दार दा शिलार बनना पड़ेगा। जिसटे परिणामस्वरूप गर्भपाल दराने के स्थिति उत्पन्न. होगी। जिससे उन्हें पृत्यु तT सापना तरना पड़ जाता है । अन : वित्राह अधिनिय में शादी aे बाद त्याग की प्रतितिया को इतना क़ोर कनाया जाय fि. पति पत्नो वो त्याग दरना अपने जीवन से एल हान किलवाड़ वरने वाला दार्य हो जिसे वे स्वटन् मे भो सोच न सरें । सगश्र ही विाह अधिधनयम मे ऐसी, धाराओं वT भो ससावेश किया जाये जजससे पति-पत्नी दोनो एक

 न हो पत्नो तो अपने पति से सम्पूर्ण अधदाइ सरलएT से प्राप्त हो ।

पदृति हैरा पुरुषो तो शरी? ती रचना इस पदाए तो है नि हे अले व्यवंन्गर करने पर भो सणज मे निष्ल लव बने रहते है । वे चाहो सितनो भा शादिया वर्पे उन्हे भारतोय सण पूर्ववत ही दे उता है। इसो हो वे अण्तो पत्नो
 प्रतिड्ठत पढ़े लिगे लोग स्द शादी दे दहेज न गिलने पर अपनी पत्नी aो गत्रे

 वगनें से भी नहो चृवते हैं। आज सणाज में ऐसो धटनाये तिज उड एवं थट रही हैं ।
fिन्दुतान टाइम्स 17 नबत्र 1980 ते प्रतासित
हेडिग वे अतर्गत अने $\dagger$ ऐसो धटनाओ वा उलेखा है।

सुधा कीवास्तव वो दहेज $\overrightarrow{~ व ~ ब र ण ~ ह ु य ी ~ ह त ् य ा य े ~ आ ज ~ स म ा ज ~ प े ~ च र ् त ा ~ व T ~ व ै द य ~}$ मुख्यत: बनी हुयी है ।

एत वनील भ्रीमती विपला हिगोराना ने 10 से अध धि ऐसे गकले दायर दर रखे है ड़नमे आरोप है कि दहेज के वारण पहलाओ हैं हत्या दर दी गयी है । यह एट 女सा पूश्न है जिसः $T$ हल ख्रोजा नहो गया है $\uparrow$ भात पय पढी लिखी. सुश्रील. सदाचारो मिलिये रोज उड गरती रहेती ।


 मेटेन्न सुछात्र है :-
1- सरतार एत लार्यलिय स्थापित तरे जिनपे शादिधो वे लिए तिस्ट्रेशन वराना अनिवार्य हो। वर मर $\varepsilon$ न्या वालो $\varepsilon \neq$ लिलिख मे देना पड़े कि वे शादो बगर दान-दहेज वे वर रहे है तो समाज चन हहुत सी सम स्यायें हल हो सदती हैं।
2- शादी में दिया दान दहेज, रिस्त्दारो जरा दो गयो लड़हं। तों प्रजेन्टस नी लिल्ट वर और उन्या पक्ष वे दारा एत्ताक्षर ती हुयो रजजत्र`शन तार्यालय तो दी जाये ।
3- जिस प्रकार דुसलगना में महर है प्रथा है गीी पूना हिन्द् वववाए एवट वे कतर्ग्त भी एए निश्चित र्वम त्याग दो स्थित में पति दरारा पत्नी टो दिया जाना आवक्यक हो जो मेन्ट्रीनेन्ध से घलग हो।
4. पहिला और पुरुष दोनो, शाससीय वर्मवारी वार्षि वेतन वृद एव उन्नें पदोन्नीत तभी दो जाय जब उनल लाइफ पार्टनर हुपति दे हे कें, पत्ना ओंः पत्नी दे केश मे पतिद्ध स्वय वायाल्य मे जा़्र लिखित में देवे कि उसके लाइफ
 अपनी पत्तो तो सताने $T$ साहल न वेरेग। दोनो ए दूसे हे जह्योगी टोल्त अपने दाम्पत्य जीवन वो सुडी दनावे त्याग वरने दी तिधित तुत्पन न हो।
 देखता है उसी प्रतार यदि ोई पूरुज त्याज्य या विधवा मृहला है शादा तरता $\stackrel{\rightharpoonup}{5}$ तो उसे भो भारतीय सपाज में पूरा समप= सम्पान नाती Pिलता अत: वानूं हारो यह निश्चित हो ति त्याज्य पिलाओों हे पति अननी किर शादा त्याज्य


उन्हे वारावास ती सजा दो जावे।
6. विसी गी हिला ते पदेहपूर्ण पृत्य जेसे जल जान, फासी लगाने जहर जा? तूये मे डुकने आएव वारणां से हांती है तो उसल $T$ भो परत भपनी दुढारा शादी त्यांज्य, विधवा महिला ही से वरे व्वारो कन्या से नही हर संके। नियम की

अवहलना वरने वालो वो कारावास की ग़जा दी जावे। इस प्र दार पुरुष
 दुबारा आलाद हो सदेगा ।
 पिधला से शादी $:$ रना पसद नही बरता अत: वानृन करा वंखारो वन्यां ती भी शादो जिन पुरुषों ने मिध्लासों वी हत्या हो है या पतनरी वा त्याग हिया है। उनले ददापि नही टोनी चाहिए। पुसुषों कों भो एक बढ़ शादा हरने ः वाद दूबारा शादी धरना afठन हो तमो वे भपनो पत्नो $\begin{aligned} & \text { हैंतिषी रही। }\end{aligned}$
7. अन्वरे प्रसष अपना वेत्न शरार पोने, जुआ ओेलने व्यवनार वाने आदि
 आवश्रक से वम देते है तो उनके . गरा अपने परित के प्रति दो गयो ऐसी शिनापत
 उसके पति वे हासीलय हारा ददलाये गाने तT प्रावधान हो। रेलबे पाए अन्य सडिएल सुवैधाये भो उसहं पत्ना त्था हच्वो दे पति हतरा दिलाई जाये ।

अल: उसते लिए यह सुविधाये तानून दारा दिलाया जाना सच्चे मानवता तT


वर्मचारी तन पत्नी वो इसते लिए वर्ट में न जाना पड़े आज पुस्षों ने विताह वो अपनी आयिद्ध आय तT एव मात्र उपदेश्य बना रखा है । जिसे वानून ढारा समाप्त विया जाना अति आतायक है :-
8. लड़वी टी शादी में दिया गया दान द़हेज वा सामान शादा वे बाद तानून द्धारा पत्नी से अधिवार ती वः हु । जहा वह रहे वही उसका सापान रहे उस सामान पर ससुराल $\vec{~}$ विसी व्यदित वT अधिधार न रहे यदि लडकी चाहे तो अपने सामान वो मायदे मे भो छोड सवे । महिला तो यह अधिवार शासन दTरा दिलाने वT प्रवंध है । जिले जिलाधीश एव पुलिस हरा उपलब्ध टराया जाये ।
9. भारतीय महिलाओ को उनले पति तथा पति के धर वे अन्य लोग सताते है । यह पति के व्यवचार मे फसे होने तथा दूसरी शादी रचाने वी रच्छा रखने पर देखा जाता है वि पति पत्नी के प्रतित उदासीन रहता है । उस दशा में पीत ते अन्य भाई वर्गरह उस पहिला तT सतीत्व लृटने की चेष्टा करते है। पति ते धर टी चार दीवारी ते अदर ऐसी. धटनाये धटती है । बि.वारी गीहला ऐसी तरथथित में चसमदीह गवाद नही दे पाती । उत: वरिष्ठ महिला पृत्लिस अधिकरो दो महिला वT दुख: वा पता लगाने हेतु भेजा जाये जिसे वह निज्सवोच सठ बता सवे । डुफ़्या विभाग हारा सब दुषित वातावरण दी जाच दरायी जाये ओर ऐसी स्थिति में मीहला वे हो व्या तो सत्य गाना जाये वोई भी महिला किसी पुरूष पर कुठा आरोप लगा वर अपने को बदनाम नही वरना चाहती है ।
10. आज नवयुवक वहने लगे है ति उन्हे दान दहेज नही चाहिए वेवल सरदारी सर्रा कस वाली $\bar{c}$ न्या चादिए । जिसदे वारण अंनो वन्याये वेवारी रह जाती है । अत: वानून द्वारा भविष्य ${ }^{2}$ शादो होने के $\dagger$ तिधि से परित एव पत्नी १० से देवल एट ही गए़ारी नोटरी ते रहे । हरिजन घस नियम से वृित रहे । ताति सरवारी नोवरी वा लाभ अन्नेो परिवार वे वेवल एव च्यदिदत को मिल जावेगा । विवाह हेतु वर पक्ष की यह नवोन पांग समाप्त हो जावेगो । 11. "महिला न्यायालया" वी चथापना महिलाओं वे प्रवरणों वे लिए की जाय जो अलग रोे जाये. इनमे संतधधित व्यदिक्यो के अलावा अन्य वा प्रेश वर्जित हो । आवशयत्ता पड़ने पर जड़ी बुलावर भी fनर्णय लिये जाये ।
12. गहिलाओ वी हत्या दरने, उन्वे साथ बलात्तार वरने वालों वो अग
 वे नाम पुलिस दी लैव लिड्ट में हो उने सा सामने सत्ता दी जांत का व
 लोत उस मला वो देख़ः वेसा जुर्प ल्रने दा गाहस न ति सदे ।
13. गहिलाओं टो सताये जाने, उनदी इज्जत लृटने. हत्या हंरने आदि वे. प्र तरणों में वरेंट दे अदर "सक" तT लाभ पर्हला को हो मिले । मुलजिम को नही 'दिया जाय ऐसे मुलजिम टो वेस वे अत तक ज'Тनत पर न छोड़ा जाय । सहिलाओं.


14. भारत पितृ प्रधान देश है । जहां बालक बालिवंओं के पिता वा नाम हर क्षेत्र मे पूछा जाता है । अत: जल तव वानून हारा पति पत्नी वT त्याग नही हो जाता है, पत्नो से उत्पन्न तीन बच्चे उसदे पति वे माने जाये । इसमें तर्व की वोई गुजाइश न रहे तारि गर्भ निरोध अयवा नव-जात शिशु को फे देने वाली धरनाये
 असरक्षित होने वी स्थिति में नारियो को रखने ता प्रबध सरवार हTरा हो । वहT महिलाओं से व्यवसायी वार्थ लिये जायें ताकि पहिला गलत षार्ग पर न जा सेे ।
15. जिन स्वूलो में

है उन सस्थाओं में रेगिंग प्रथा समाप्त
वरायी जाये । इसवेवारण बालिकाओं के साथ अपानुषिक धटनाये धट जातो है । जिसदे फलरवसूप उन बालिव $T ओ$ वT विवाह होना वठिन हो जाता है । हमारे वर्तशन राष्ट्रपति रैंगग पूथा के पूर्णत: विरोधी है।

ह02/- सTध़ना
\&डा - साधना
" शी राम. चिटित्सालय, रोशनी धर रोड़
लश्वर - ग्वालियर 8म•प•8"

JOint CGinit TIE UN THE MARriLaie LA' is (AMENLMENT) BILL, 1961

## MELOLYNLUN NO. 74

LComments/suguestions received from Shri J.V. دubbayya, 14,253, Patel Nayar, hachilipatnam-2 (A.P.)..-

India did not advunce to such un extent as to adiopt the civorce systems pert ining to countries li eBriton and Uniteg Sintes of Auerica. Even to-day 950 of wives are depundent on husboni.s. Therefore ' civorce' point shoul' be carefully dealth within India. Livorce shoulu be ellawed only in exceptional casces wien both wife anc husbanu come forward for it without any external pressure. Even in such cases ihe interiests oi the wife and children should be carefully safe guardea. Under any circumstances divorce shoulc not be allowed only on the apslicacion of either party.

Negligence of wife anc childien by husbanc is very prevalent anc such cases art on the increase. This is cue to their im.orial charact $r$ by keoping concubines or by having 2no wives eithe: knum or un.now. Jowry is anouher evil which is resulting in the negligence of wife and children.

Hecordless Hinulu marriages anc seek rules of mointenance are cuntributing mainly to encourage divorce applications.

Hegistration of Hincu marriages shoulc be made compulsory. This werk shoulc be entrusted to Hindu religious encowment cepartment. Haintunance laws shoula be macie very rigic. They shoulc be able to desist husi anos from neglecting wives ind children without mintenance.

The maintenance section 15 not strung in
Hincu Marriage act of 1955. On ecount of heavy court fees, it is no sossible for neglected wives and children to court redress under this Act. Moreover the dissosal of cavil $c$ sas is tukin; its own tifice, even nore than 10 year: in some cases. Ther is no iro יrr check anc scrutiny over tine pencing civil coses. ho action is beina tionen of judges and $L t$. h.unsiffs for abnomal delays. Therelor: annomal welay, in the disposul of c.ses on civil sice are viry rimpart.

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Maintenance cases under Sec. 125 of Criminal Procedure Cove can be disposed of early an the poor ne jlecteci wives, coughteis an sons can ap roach courts under this Section with less cost. But the provisions of the maintendance section of Criminal Procedure Code are weak ana the: are "ot meetin with proper injustice. The proceciure is not consistant with the present change cuevelopments in society.

1. There is no proser yard stick for ordering maintenance. Thereby the magistrares are ordering very minute amounts without taking into consider ti on the quantum of income of the husband and the present increased cost of living. A proviso may be inserted to order maintenance allowance at the rate of $1 / 3$ rd of the monthly gross income of the husband ap proximately.
2. The provisions under sections 125 to 128 of Criminal Procedure Cove restrict the payment of maintenance to Children (daughters and sons) to the minority period only. But a father maintains his daughters till they are married and his sons till the secure sone incepencent earning, irsespective of their age. In the se crays daughters and sons are studying to the level of post-graduation in several cases. hen maintenance is allowed pto minori y period, only, who will maintain them aft rwarus? Restricting allowance to minority period only is cowing much injustice to neglected uaughte $s$ and sons. This striction may be taken away and maint nance allowances to daughters may be allowed to the periou till they are marries and to sons till they secure some independent earning. Inclusion of this provision is very essential and important. This inclusion will certainly discourage negligence cases and automatically divorce applications. Thus maintenance cheaper in Criminal procedure Code should be made more effective.
 (A:FNLIENT) BILL, 1981.
$\therefore$ Comments,'sug; estions received from all India

- Co-ordinacion Committee of working omen (CITU) 6, I, ikatora Roach, New delhi received through ant. Vimala Ranauive, Convenor .J

In orcer to ciciae whet'r $r$ the i3ill should be welcurueu or opposed, one must now the already existing provisions in re ad wo divorce ane the charge that is sought to be brought about. as far as the existing provisions. in recur to wirorce in the hindu marriage act we concerned, divorce call be outlined by either party to a marriage, it that party ,roses to the Court that che opposite paris y, be it the husbinc or the wife, is (a) guilty of deserting: without reasonalide cause or (b) is cruel-physically or menzilily os (c) is pripotent, or ( $c$ ) io suffering from a virulent om of commuidiable disease, or (e) is insane or (1) is not traceallo for the loot 7 years or (3) is guilt: of living in adultery. The above are the main grounds among; others on wish a divorce can be granted now. . recent ariencment to the linda harriage Act Prolines for divorce by riutuol consent of the parties also. In all the a Dove cast exert in case of divorce by mutual consent the party wo wants divorce has to prove what any one of the sail grounds, i.e. desertion or cruelty etc. exists and only then the cur can mont a davcurce. But the new section 13 requires the Court to grant a divorce unless it is roved that the marriage hiss not broken down irretrievably. In other worms, the onus or widen is shifted on the defenciont to ave the negative oi the alleged grouncthis is contrary to the basic requirement of our jurisprudence. Unary our present system, a party who alleges something in the Court has to prove that. But under sec. 13 C , the party who allege: that the marriage has broken don irretrievably, need not parc hat fact at all but rifely has to show that the parties to the marriage have lived apart for a period of tires years ane then tie crus is shifter on the Gefenciont to prove the contrary.

 provision in the absence of the onus to prove the baton of
of breakdown on the part of the plaintiff (who would in most cane bise the husbanci) is given a very lar fe scope by Gin whencilent 3211 by excluding $\mathrm{S} c$. 13 C from the purview 0 of © Cion $20(1)$ la) of the Hindu marriage Act. By virtue Oi the proposed afiendaent, even if the living apart' was cntir:l: due to the falla of the plaintiff (husband in most cases) divorce shall be granter irrespective of the fact that the plaintiff is trying to take aciviritage of his own fault, Thus it will be seen that the Bill provides for an assumption that the marriage hus brow down ircetrievaty once ic is shown that the parties have lived apart for three years and rutiandmoie. It is rot as if 'living apart' is not ground fer divorce uncer the existing law. It is certainly a
round , but uncei a different expression 'cesertion'. The
 the party who :ants a uivorce-the plaintiff, will have to Move to the Court that the defer ant has refuse u to live with him without reasonable cause and that such refusal or living ,art is nut cue to the plaintiff's fall t. As a matter O: common knowleuge, it is not the woman who would in most causes be the person to ciesert without being forced to coo it jo he husionc or her in-laws. Thus under the present law, it is de: difficult for a husband who wants a divorce on ground Of case cion to prove that the wife has deserted him without reasonable cause and for no fault of his. Taking note of the realities, the number of women who voluntarily cesort their husband's would be a micro-fraction of the total number of wives in our country. Hence whom does the Rill benefit? Husbancs who do not want their wives for some reason or other and who would not be able to prove that the living apart was not い: to any fault of the is and the above mentioned micro-facti do of wornen, who are read to discard their husbands without any reason.

What will be the effect of such an amendment? men who lave their innocent wives in rural areas and go to sum. other lace in search of work or men going for long number of gers for studies anu in other similar situations, if ley by reason of the serration and other glossy factors that they s. in the urban areas may not want to go back and live with their rial wives. The Bill would only holp them as they only have wo show! 'living, apart' for whatever reason. similarly, with the clan of grecty men gains up cay y buy, the number of wives driven to live apart on account of , hey sical atc mental harassinent for cowry is on the incr as. in post cases also, the sill would further help such men in jetting on easy uavorce on the ground of 'diving abort'.

Woes the present cay social anu economic con alton oi our society warrant such on easy assort for men (in most


No one can ceny that 'irretrievable breakdown' of marriage con be a yrounc of divorce. It c an be, provided it is cerineaprope ly anc sume enquiry as to the fact of irretrievible breaiciown is mace compulsory with the burden on the plaintiff to prove that and al oo to provice ade quate maintenance. It cannot be a grounc when the irrecrievable breal, ciown has to be assumed merely by reason of the fact of living apart without the plaintiff discharging his burcen of proving that fist. It may be said that there are statutes like the Prevention of Corruption Act and the pro sosed law on raje that urovicie for cerisin assuaptions or presumptions about certain facts. But in those cases the ciepaiture from the noimal rale of burcien of proof on the plaintiff or petitioner i's made with a view to achieve social justica and public , 0000 as the crimes wealt with therein are those açinst society. It cannot be saic by anybudy that in greniting uivorce to a jerson any public goor or sucial justice is involvec. Hence, why shoula the normal rule of discarging theblicien of proving the fact of irreirievall breaddown of marriage othez than mere living apart, be not compliec with?

The above are certain cisturlang aspects which have to be cunsiderec veeply befure coming to ony cunclusion about the 3ili. fidy be, there are sume genume cases of matrimunial cishamiuny which are not able to get $s_{i}$ feciy justice uncer the , resent law, But the remely for it is not an iffenc:ueni like the proposed one which would only hair:i a large pojulation, but lefoms in the procecural aspects lake provision of fatiil: courts, inclusion of women in the "ajucicac.to: !roces's, etc.

If even aft.r consiuerin the above, it is decicied to aneric the hazriage Laws as suggester in the Bill, the following necessary changes must be incoryo inved in it.

First of all, it shoula be notec that the anencments cover only Hincus and nersuns covered by the Special Marriage fact. Any amendment made in the marriabe Laws or our countiy shoulube made in respect of lincus, diuslims, Christians and parsis wis well as, the amendments ore necessitatea by the changer social conditions, which are not peculiar to Hindus alone.

Seconcl\%, on the substan ive usoect of the matter, no one cin ceny tiot 'irretrievale briakdown of harimade' shoul, a groun for civorct. Because saving a narricue u has ioruien don completely will only result in furti: $x$
harsinip to th , parties. But we must not forget that unce: the present social set up, ii is not the women who usu lly go court ano with the dowry deaths and the clan of fraciy men coin, up cay by ciay more anc ore men will try to Cade. adv niage of the new Stction 134. It is therefore, necessary that the provision shoulc be available only when tire fian makes auequ te provision for the maintenance of the wi/e. Also, the Bilj shoula give a proper definition of irretrievable breakdown of marriaye.

Section li31 of the act, which says that the wife Way ploaci finuncial haruship to her in op osition to the rant o. divoice at tile instance of the husb $n_{d}$, should be so modifiec as to impose a duty on the court trying the cas: to see chat irresjective of the wife's pleadinys, unles the husb, no makes aceruate provision for the maintenance of the wife anc chilaren and gives an undertaking to that efrect, no decsee oi divorce shall be granted, Furbl. r, in aroper cuseo, the wife shoulu be made entitlec to a share in the rovicient fund, gratuity anc other beneiits also, a, art frum his salary. This is very necessary, in View oi the fact that Section 13C is roposed to be e.clucea fron the purview of section 23(1)(a).

Finally, it is sugge otec that there is no oint in madincs anendients to the persunal laws in matrimonial riatters, in the absence of Family Courts to au, inister tinem s.e.cily ard effectively with a vie to really achieving the cbject behanc the provisions. As far as possible, women sioulc be macie a part of the acijucicators of matrimonial ciisputes, so that the interes is of the weaker section, i.e. woinen and children ais rotected.

##  BILL, 1981.

## MEMORANDUM NO. 76

Comments/suggestions received from ALL IMIA
DEMOCRATIC WAMEN'S ASSOCIATION, NEW DELI
through its President Manjari Guat 3 .
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    Proposed amendments to the Narriage Laws (Amendment)
Bill, 1981.
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## In Section 2.-

In Section 13C(2) of the Hindu Marriage Act, 1955 for "that the parties to the llarriare have lived apart"
substitute " that both artists to the marriage have voluntarily lived aunt:

After Section '13C(2) of the Hindu Maniacs. Act, 1955 add the proviso -
"Provided that no petition under this Section shall be entertained if both parties have commenced living apart after 5 years of marriage"
In Section 13C(4) of the Hindu Marriage Act, $1 \geqslant 55$
for 'have lived apart' wherever occurs substitute "hove voluntarily lived croat"

In section 130(1) of the Hindu liarriace Act, 1955
for "and" in line 4
substitute "or"

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In section 135 (2) (b) of the Hindu Marriage Act, 1955
(i) omit "or other nersons concerned"
(ii) for "and that."
substitu ${ }^{+}$.e or that"

In Section 28A(2) of the Special Marriage Act, 1954
for "that the parties to the liarriage have lived apart"
substitute "that both parties to the marriage have voluntarily lived apart"

In Section 28A(4) of the Special Marriage Act, 1954
for "have lived anart" wherever it occurs
substitute "have voluntarily lived part"

In Section $28 \mathrm{~B}(1)$ of the Snecial Marriage Act, 1954
for "and" in line 4
substitute "or"

In Section $283(2)(b)$ of the Special Marriage tat, 1554
(i) omit "or other persons concerned:"
(ii) for "and that"
substitute "or that"

JINT CCINITTEE Cit THE AFPRIAGE LAS (MEMT:FNi) BILL, LOEL

## METOR:MTM.N. 77



The Hindu Marriage act, 1955 and the Snecial Marrise Act, 1955 have not ton extended to this Union Territory of coz, ramen and id. However, the decree rata $3.11 .8 n$, which reaulates the subject matters of divorce in this territory also contains provisions for divorce on, inter-alia, at andomont cf conjugal domicile for three years and seneration fer ten years. decree Nor. 1 and 2 data 25.12 .1010 contains rovisicen for protection of children. However, this Administration is in agreement th the amendments proposed in the aforesaid Bills.

# JOINT COMMITTEE ON THE MArRIAGE LANG (AMENDmENT) BILL, 1981. 

## ME OZANDUM NO. 78

C. Comments/suggestions received from Shri K. Zachakrishramurthy and 57 others, Jaogayya Pet a Taluk, Krishna District, Andhra Pradesh_7

The following is ar suggestion
given by the above persons -
that if a wife and husband had live seperately for a period of 3 (three) years having no children may be given an onoortunity to net divorce without any judgement by the court if law.

## CCNFIT TMTIAL

## JoINT CCMITTEE ON THE AMRITA LAV (AMENT :BET) RILL, ICEL.

## MEICHNTLINC. 79

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Coo ment:/succesticne raceivac from Shri Gadashiv Baaaitkar, T.F., (Rajya Sabhe), 7, Curudware Rakabaanj :oar, New rehi...
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I are with the succestion that there is need to amend the Hindu larriace sot with a view to mat: divorce easier when prayed for. Irretrievable treakdo un of marriace must be considered as valied ground far grant of decree of divorce.

The present leal mechanism in a waw makes divorce difficult not easy. There nrnvajls a peculiar social situation amon a the segments of Hindu Society to whom present act annlies. The divorce is treated as sticma and is not looked upon as a simple break down of human relations. The system of arranged marrigees males the situation worst for women. Many a frauds are practised and even educated women are victims of this situation.

Not only mechanisms of law but also attitude of judiciary is loaded against divorce. Many a times they intervene in favour of conciliation. In our social situation it must be accented that no woman would seek divorce unless all other efforts and trials have proved useless. In such a situation divorce must be mare easier and less irksome.

It must be announcer that any body approaching for divorce ir not doing so licht heart oily and this very fact must be considered as sufficient reason to consider divorce seriously. It will be very difficult to define breakdown of personal relstions or incompatibilities and when the person concerned pleads so it has to te accepter. I de not vi ow lone period of separation as tho nor comp condition of arenting divorce. I do not unciorrtary why one must pass throura a lemethy period of mental arm, emotional upset and vacuum for obt=inim a civerce.

: 2 :

Presence of children must not be a bar for divorce. In fart it will be wrong to allow $\because$ the children in their impressionable ace to bo victims in a situation and atmosphere that would only smoother them emotionally. Tho ce who seek divorce at course must make arrancements so that children do not suffer.

I sone no circumstances in which divorce must be denied even if there is irretrievable break down of marriage.

In a society where because of wrone reliricus concepts, traditions and conventions woman is a nonperson and where equality of status ranted to her by the constitution is more flouted than upheld law must give all the protection
exploited and sumnesced section of the society. In our country divorce is not luxury. It is an aid to a woman who has no sort of protection and must be looked union as a tool that could rationalize human relations in some small way and help a victim from heine drowned in the debris of broken marriages. Easier divorce may takeaway a little the anachronistic misfitting of the Hindu Marriace Act.


JCINT COATIMEGCN THE MARRIN: LAS (AMENTMET) EILL, 19RL.

MEICFIATL: MC, \&

> Cromments/surcertions received from Vixa of India, Now relhi throurh its General Secret.ry Miss Ivy Khan._7

The Y'VCA of India stronnly opnose the propoeed amencments to the :dindu Marriage Act 1955 and the Specja! Marrizoe Act 1954 , for the followinc reasens:

1. The insertion of Section 136 , of the ifindu Marriace Act 1955 provictes that a husband or wifo can petition for a divorce if they have lived separately. for period of three years and such a petition can he mace on the cround that the marriace has irrotriavahly broken down. This
this country rticulaily erein rus.. 1 vas provision fails to taje into account th patternlise, family life is broken for lone periods at a stretch and whore miarant labourers laze their wives and childron in their villues while they are away in serrch of or encoger in jobs elsevhere.

In such cases if a mar wocidon to djorce his wife, he has only to live separataly for tiree yerr, and circumstances provide many opportunitios for this. although this armlies to eithor spouse, in the majority of cases, women will be adversely offected.
2. The pronosed mendments also do not recoonise the Dossibility that desertions which have ten olace $m$ any years aro, can now be lenalised by the new amendment.
3. Once the wompr receives a notice from the court that her husband has filed a divorcr potition on the around of irretrievable breakdown, she may not be ahlo tn affor $\begin{gathered}\text { tr, anasoe a lawer to contest the }\end{gathered}$ petition. Fven if sho has tha courare to :rorer in the court, she ary te toc shy or firchtennd to speak.
4. According to the pronosed amendment, the macistrate will ho givon wide discretionary powers to satisfy himself on the evidence presented that the marriade has irretrievably broken down anc reant a decree of divorce. There is every possibility that he/she may decire a case based on his/hor own values, social backeround etc. There is thus hardly any safeauard that tho decision will depend solely on the ovidence placed before him/hor.
5. Section 13 p purnorts to establish the wife's riaht to onnose the potition on the crounds of financial hardship. It fails to recognise that the hardshin causec wil: not be morsly financial, but in the nresent context of our socioty, it will cause emotional suffering and social stigme.
6. Section $13 E$ provires for the arant of maintanance to the wifn and children after the rivoce. However our objection is based on the fact that there is no machinery for enforcernent of suc' maintenance. In most cases, maintenance is provided for the first few months, after which the wife has to fenc for herself and the children.

We stroncly feel th:t all laws passed must protect the large section of women and not merely a srall percentare. The provosed amendments may help a small section of women but will do oreit injustice to the vart majority.

Ye sugaest that a machinory such as fanily courts be set un where such divorce cases could be herrd, and which would have jurisdicion over all matters related to personal laws. Such farily courts could also ensure that legal aid is provided to women unable to afford it.

We feel that the law providing for divorce ry mutual consent is adequate for the rresent.

## OCNFILENTIAL

## JCI:J CCMMITTEE CN THE MARRI GE LANS (AMENDMENT) BILL, 1981.

## MBMORANLIM NC. 81

CCemments/sugg:stions coived. from the Delhi Administr-tion, rolhi_7

INTRODUCTORY:
: The Special Marriage nct, 1954 (Act XIII of 1954) (hereinafter called "the Act of 1954") came to be enacted by replacing the Special Marriage Act of 1872 so as to provide a special form of marriage which can be taken advant age of by any person in India and by all Indian Nationals in foreign countries irrespective of the faith which either part to the marriage may profess. The Act of 1954 proceeds on the basis that a marriage is essentially enntractual in nature. Soon after the enactment of the Act of 1954, than came to be enacted, the Hindu Marriage Act, 1955 (Act No. 25 of 1955) (hereinafter called "the Act of 1955"). The Act of l95s thus came out on the Statute book as the first piece of legislation $t$ aken up for enactment in the process of reforming and codifying the law rel ating to Hindus. That Act primarily deals with the conditions for the solemnization of a marriage and the remedies available to. estranged couples. With the increased urbanisakion and the changing patterns of society, there, however, still continued to persist the demand for the modification of the matrimonial law applicable to Hincus. Similar sungestions for amending the Act of 1954 al so were received from the general public. The Act of 1954 being. a civil law of contractual nature and applicable to all. has, otherwise, necessarily to keep pace with any reform of natrimonial laws. The question of amending the Act of 1954 as al 60 the Act of 195 J thus came to be examined by the Law Commission. It was on the basis of those recommend ations of the Law Commission that the Marriage Laws (Amendment) Act, 1976 (hereinafter called "the fmending Act of 1976") came to be enacted and the law rel ating to Hindu Marriages was recently streamlined with the following objectives, namely:- .
(a) to liberalise the provigions regarding divorce;
(b) to enable expeditious dignesal of. proceedings: and
(c) to remnve certain anomalies and handicaps that have come to light after the passing of the Act, of 1955 .

It was thus, for the first time, provided by the Amending Act of 1976 that dissolution of marriage by a decree of divorce could $b$ : brouaht out with the mutual consent of both the parties to a marriage and thus the law rel at ing to divorce in the Hindu society was further liberalised. However, the demand from various quarters for further liberalisation of the provisions of divorce in Hindu Society, continued to persist in the context of making irretrievable breakdown of marriage as a ground for divorce under the Act of 1955. The Goverment of India then referred the matter to the Law Commission for consideration. The Law Commission after inviting the views of the . interested parties and bodies on the salient point s of the proposal and after taking their replies into consideration, recommended vide it s Seventy-First Report, $\&$ 1978 that irretrievable breakdown of marriage may be made a oround for divorce under the Act of 1955 , subject to .ortain safeguards. The safeguards suggest ed by the Commission pert ain to the minimum period for which the parties to the marriages should have been living apart and to the protection of the wife and of the children. The Commission al so recommens'ed suitable amendments in the fot of 1954 so as to bring it in conformity with the latest aspirations of the modern society. It is in this backgrpund that the Joint Committee of bath the Houses of Parliament on the Marriage Laws (Amendment) Bill, 1981, at their sitting held on 30th November, 198F under the Chaimanship of Shri K. Mallanna, M:P: decided that all St at e Goverment s/Union Territory Administrations be addressed to send their comment s/suggestions on the - provisions of the Bill on the basis of the Questionnaire laid down in this behalf.

Cimments/ Suagestions onthe Marriane Laws Aws Amendment) Amendment

The Marriage Laws (Amendment) Bill, 1981 which is mainly based on the recommendations of the Law Commission of India as made in its Seventy-First Report, proposes to "amend the Act of 1954 as al so the Act of 1355 so as to provide for irretrievable breakdown of marriage as a ground for divorce thereunder subject to cert ain safeguards.

Under the present law, cruelty, disease, desertion, conversion, adyltery and mutual consent are amongst the grounds availafle eithar to the husband or to the wife to obt ain a decree of dissolution of marriage. These provisions still compel innumerable couples to live on with a $t$ ag of marriage because their cases are not covered under any of the grounds specified for divorce. Matters are made more worse because one of the parties is nit inclined or opposed to give consent to divorce for personal or social reasons, Quite often, one of the parties might withhold ${ }_{-1}$
: 3 :
consent (even when they are neither living nor ever want to live together) simply to teach a lesson or to harass the other party and block his/her way for remarriage. There can be no denial of this fact that the proposed amendment, if enacted would provide remedy/relief in the above cases; The underlying idea behind the proposed amendment is togive relief in cases where the differences between the parties are irreconciliable and that neither of the parties are opprassed, embarrassed to live within the fabric of marriage which has become meaningless and a source of strain and tension all round. The yardstick to assess whether the marriages in fact broken is whether the parties are living together or apart.

Under the proposed amendment, it is provided that the court hearing a petition shall not hold the marriage to have broken down irretrievably unless it is satisfied that the parties to marriage have lived apart for a continuous period of not less than three years immediat ely preceding the present ation of the petition. The proposed section $13-C(5)$ of the Act of 1955 and the proposed section 28-A(5) of the fct of 1954 as contained in the Amending Bill further provides that a husband and wife shall be treated as 'living apart unless they are 'living with each other in the same household' is bound $t$. give rise to cert ain problems. There may be a situation where the wife is a career woman, working at a station other than that of the husband. In fact, such situations are on increase mainly due to economic constraints. Therefore, due provision or exception should be made in such cases so that neither of the parties may be in a position to take undue advant ane of the situation.

Another point which deserves consideration is the
provision which gives to the wife, if she is the respondent, the right to oppose the husbands divorce petition on the ground that it would result in grave financial hard ship to her. The idea though laudable hut appears to be somewhat inconsistent with the very object of amendment. A better solution would be to make more effective provision for the wife by way of maintenance or some other social security measure rather than marriage dissolved even when in reality no rel ationship exist s.

In the pronosed amendment, it has been provided that the court would al so consider varinus nt her circumstances, includino the conduct of the parties to the marriage, the interest of those parties and of any children or other persons concerned when the opposing party is the wife.
...4/-

The term "other persons concerned" being vague may create some problems. It is not defined as to what is meant by the tem 'other persons concerned' i.e. whether it means relations, dependamt parents or anyone el se. What ever it may be, the verv idea of inducting interest of other persons in a matter where grant of divorce on grounds of breakdown of marriage is in issue, is not very sound and in all probabilities may be used for defeating the very puroose of the amendment. Besides, the safeguards provided in the Bill it would be more appropriate if it is.orovided in the Bill that the ground of irretrievable breakdown of marriage shali not be available to the husband who is found guilty of acts of physical cruelty towards his wife.

JOINT COMMITTEE ON THE MARTI AGE LAWS (AMENDMENT) BILL, 1981.

## SUPPLEMENT TC MEMORANTLM NC, 81

[Supplement mary memorandum from Delhi Administration, Law and Judicial Department _7

Introductory

Irretrievable breakdown of marriage as a ground for divorce.

The present memorandum is being submitted in the light of the discussions held by the Joint Committee of both the Houses of Parliament on the Bill at their sitting hold on 1 st December, 1982 under the Chairmanship of Shri K. Mallanna, M.F., and this memorandum contains the views of this Administration in relation to the definition of irretrievable breakdown of marriages and the consequences flowing from dissolution of marriages on this ground especially affecting the interests of the children of the parties of such marriages.

The Bill which is mainly based on the recommendations of the Law Commission of India as mace in its SeventyFirst Report proposes to amend the Special Marriage Act, 1954 (hereinafter referred to as "the Act of 1954") and also the Hindu Marriage Act, 1955 (hereinafter referred to as "the Act of 1955") to make irretrievable breakdown of marriages as one of the grounds of divorce. In this context, the proposed section 28-A(5) of the Act of 1954 and the proposed section 13-C(5) of the Act of 1955 sought to be newly inserted in the respective Acts by the amending Bill provide, inter-alia, that a husband and wife shall be treated as. living apart', unless they are living with each other in the same household. It was explained by this administration in the earlier memorandum that such a provision is bound to give rise to certain problems. There may be a situation where the wife is a career woman working at a station other r than that of the husband. In fact, such situations are on increase mainly due to economic restraints.

In course of discussions held by the Joint Committee at their sitting on 1.12.1982, the Hon'blemambers of the Committee agreed with the above suggestions of this Administration but desired to know the form the proposed amendments of the Act of 1954 and the Act of 1955 should take so as to provide necessary safeguards. In this context, this Administration is of the considered opinion
that a proviso in the following words may be added below the newly proposed section 28-A of the Act of 1954 and section 13-C of the Act of 1955 by way of exception so as to cover possible situations where a husb and and wife might have to live apart under stress of circumstances:-
"Provided that a husb and and wife shall not be treated as living apart within the meaning of this section where -
(a) A husband and wife are posted at different places;
(b) one of the spouses is under prolonged treatment
including the period of convalescene after such treatment;
(c) the working conditions do not permit a husband and the wife to stay in the same premises."

Provision for
rrotection/
safequarding
1.nterestsof
dependent
childrene

Establishment of
Fomily
Courts.

The Bill does not contain suitable provisions for adequately protecting/safeguardinc the interests of dependent children in the event of dissolution of a marrizge on ground of irretrievable breakdown of marriage. The question of protection/safeguarding the interests of dependent chilcren in such a situation should appropriatoly be left to the Family Courts to decide on merits of each case and taking into consideration the age of the children. For instance, small children below the age of five years whether they aremale or female should-ordinarily beleft to the custody of the mother for a specified time limit subject to review after such time-limit has expirod. In such a situation adequate provision for maintenance of the mother should al so be made. In so far as the children above the age nroup of five years are concerned, the question of custody and maintenance should be decided after taking into consideration the provisions of the relevant Minority and Guardianship Acts so as to avoid possible legal complications. Since all such matters pertaining to dependent children will entail not only judicial but also humanitarian approach, hence such matters should be left to be decided.by the Family Courts which may bemann od by parsons possessing not only adequate legal knowledge but also some other persons, both male and female, possessing. adequate qualifications in social science and humanities. This will go a long way in adequately safeguarding and providing due prot ction to the interests of dependent childron.

In view of the position explained above, this Administration is of the considered opinion that the establismment of Family Courts is absolutely necessary. This will help to create family atmosphere and will ensure proper social justice.

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Lat (fienchiart) RILL, 1901.

MZMCMMLH NO 82

> i. Comnents/suggestions receivel from Shijimaci sunanda 3. diswar, vaon khag, bans,li, (inaharashtia)

Points mace in the liemorancis:
$\therefore \quad$ avorce shoulc be impuciately yanter if a vorian is sufierin, from some incurable disease.
2. If o husb, an ano wire tail to liv to jether for one $\gamma \ldots i$, it sho lo be consiverec to be a sufificient ground for granting cijvorce to a husbanc anc shcul be allowed io enter into a swcond marriage inmediately.
wile sanctanins maintenance allowance to a woman, the court shoulc consicer the perion of stay with hes husbanci. If a worm den not have an offspring, divorce shour the granied to a husi) aric. If ; woman is eaining, she should bring u.) childen. The provision ui paving maintanance cilowance to a woran shoulc be discontinued by law.
4. Tere shoulabe unifoum a.. jage Laws for lindus anc muslims.
5. The harriage laws shoul give sufficient protection to men also.



$\therefore$ Comanis,'sug wotions received $f$ or dhri a.sonulkurni, Lecturer, liear Mission Hos,itul, Niraj (ilahai..sh.ra).. ك

Pojnts maue in cile menoranda:

1. The jerion of se,jrition fou the puryoje of see.ing aivorce shoulc be reduc."d to on: $\because$ err if th: relation buween a husbanc and wise is beyond improvement.
2. The provision of maintenance ullovance is misured by some parents oi girls maing the lire of oricegr. $m$ misecule. This practice smould be wiscontanuec.

3 . A woman sumulu not ae allowe to go to court o: lut for segkin. maintenance allowance immeni tily after marriage. She shoul, live with her usiduc for a ce: $t$ in pe:iou as 1 w would sti, ulaba.
4. Livt: ce suculc be i....iecio eiy jran ec it a wire nas somb incurumb diseuje.
3. present marriage laws shouli be sc anended as to iotect interests of fion.


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$\because$ Coments/suy, estions r ceived iton shi suresh $\mu$.nokate, $2 i$, Mung Iwar peth aukate Galli, initaj (hararashma).I

Points mace in the hemon and:

1. The present harriaje Law protwct the interesos of monen. In ordr to ive emal rotaction to men, they stoulux suitubly anencer.
$\therefore$ Livorce shoulc bimmeutately rated if a orice has incur, inle uisease l2... comber, tuberculusis, ven:ral wise se, etc.
2. The pertou of sera ation for twe ur ose of jantang wivorce suonlo be reuuce ficm 3 yours $t_{0}$, montris or $L$ year.
3. It a bussino and whe co nos live tote her for one year for any resson, civeret siowl be sruncer.
©. The provisim of payn, mantenance allo...rice buulu be dissenswa with.
4. Hindu ha-riaje Luw sue 1 be atienued on + :oodel or las existin: in Nanicu ara of the rattern of husliu liayiage Law.

5. There sioulc be uniform law for all citizens oi India iressective of coute or community.
6. Hinuus, like inuslims, should be allowed to have more tian one wife, hhis will rut a check on cuowiy and tyraniy to wonen. similarly, those who co not have o chil: sho.li be vemittea a socone riarriage with the concitaon that not noie taan üwo chiluren will be roducer.
7. Either aity to the marriago shoulu itate a
 iricompatibility or surer frxi veneieal uisease or ave been li sins se wisely fur two years. 3ut t $t$ sioule he ensiued tiost n diveroe tuey on not have to kake resort to $c$ uri. J.est as marriaje, is eafunnec accorimin to the religibus rítus so al so tine divorce , oulu be sourgit according to one's. 0 on raligicu wisen anti th witas are areeaoje. iut those iaving chiluren shoulu not be diloued et ther wivors or seconc mariidye.
 shoula we ban on buza: daticiny, ferewotis, bano etc. to cauca basteful whe of money.
8. . Jiti-howny law slooul, be ridua "ore stringent.
9. Tili ten years art. tur mazri yge, the gidls should have ine sane ri jnt's in cheit ancestrel property a's boys.
10. Aiter the death Cl the husong, wife shouls, becone the nei: to has ro, ti=ty, not sons. jons shoulo intieai: after motirens we,tio.
E. Jirls shoulc get se,jatiste sinje in the ancest. al proverty only whon whey are divorcec, irres.artive of whather 1 f yuars navo is set os mot sance their maziliage, and they do not bave ny ;remerty, are not in service or do not nave any sou its of eaming.
11. Ar angements shoulc be mace to produe eriloyment to edu: ec gixis.
$\qquad$ ..

प्रे यद ：－आाए．न．广मश，रनी बाजाए．गोन्डा ।

fवष्य ：－वेवांहद विवाश ।

महोदन ：－आप ता ध्यान आकाभाणए के प्रवार की ओर दिलाते हए अभन्न गुलाव आप के 亦ा मे लिचाएाथ पेशिक हैं।

1．भारत वर्ष के सभी अनवाीजया के फिए एक खान ही कानूऩ तोना
 अलग－अलग ।
 को है अथार्व एक से• अधि 听वाह दी छूट । इतने दहे प्रथा • वेश्वावृत्ति，यर्वंतयां के ऊपर अत्याधार，युर्वलतयों का धर से बा हर हो जाना आदि पर रोक लगगा। जाथ हा दूमे यह आवश्यक हो fिक जिसके पाज पन्तान नहाँ है वह दूप़रा शादी
 जांतथाद पर थी रोलं कोगा ।
 दो नों आपज मे एक दूरो के लिजाए हे जहचत नहाँ है，दिती बोमाही से घंछ्त कीई ग्रतित है，चार्यक दोष है，दो गालो जे अल्म रहते है या ओर दोई ऐंडी Fिथात है कि दो नों के जीवन में एक्ता नहा है तो शादो के दो वंज्ज बाद एँ दूरो
 उम्र का जिवाह，एव अन्व कुरींतयो पर रोक कोला । पशत्तु



धर्म के अनुजार fववाह हुआ है उतीं प्रकार तल्लाक भी हो जाए अधार्य दोनों पक्ष अपने अनुताइ तल्लाकि दे दे । इतरो, ससय, धन एवं धर्म तथा मयादा को चोई आंच नही आएगा। यही सापांजक
 fि यांद 广िसा के पन बच्चे है तो वह त"ल्लाक नही दे सजत्ता है न ही दूरती शानी कर उलक्ता है । Fिन्दू धर्म से कर्गकान्ड के लिए एक लड़का होना भिनानां आवाश्यक माना जाता है ।
4. शादी को आयु सीया बढ़ाया जाए । बारात, नाचं, आतिशबाज़ी, बाजा आfंद पर रोक लगाँा जाए जिजसे धन, समय का दुज्पयोग नहाँ होगा तथा पर्पोईार कल्धाज कंत बल fंचेगा।
5. दहल विरोधी का नून और कठोर लिया जाए।
6. लड़़ाकयों को अपने पे क्क सम्पात्त में वही आधधकाः शादी के दस वर्ज तद होना चाएंहप जो लड़कों का होता है ।
7. पर्पात की मृत्यु के पश्चाव् पत्नो को तगान सर्मात्त का वार्ष होना आवश्यक है न फंक लड़कों को। लड़कों को पाीर्त मां की मृत्यु के पश्चात् होना वाीहए तथा यद्यद् लड़की भी है तोर उपकी शादो को अभो द. 7 उर्ष ते का हुए है तो बः भो इत सर्म्पत्त की बराबर कं भागीदार तानी जाए ।
 हो फकेगा जब वह तल्लाकशुदा हो। पर्पत के पात उसके मृत्यु के पश्चावृ को ई तम्पात्त न रही हो, वह कोई नोकरी न करतो हो तथा उतके पाश कोई जी़नरपार्जन के ता धन न हो । चा है शादी के दत पाल बीत गए हों या इतने कम ही हाँ।
 नोकरो भत्ता र्यद्यद उन्हे नोदरी नड़े मेली है दिया जाए।
 अनुसार नोक्री दिया जाए $P$ ले वरना आन साए हो इतो
 आएगी जो 户नतान्त आवश्यद है ।

आT• एन. सिश्रा<br>राना बाजाए, गोनडा

## CCNFITENTIAL

## JoINT COBITTEF LN THE MAR ${ }^{+}$NE

 LAMS (ANENT:MTT) BILL, 1981.
## MTMCRANDM 10.86

CComments/suaqestions received from Shri Bhograju Perraju, Chanakya Navar, China Mushidivada loll. \& F.O., Via Pencurti., 7

If a man asks divorce, court is to carry out through trial about all relevant factors of the case. If inescapable, then only divorce is to be approved to him duly sanctioning sufficient maintenance allowance to his wife.
2. Normally no lady requests for divorce since majority of ladies in India are completely dependent upon their husbands. So if a lady asks divorce in the morning, same day in the evening she must be granted divorce. Then only thousands of murders of helpless. ladies in the $h$ ends of their cruel/selfish husbands and their relatives can be avoided.

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JOINT COMITTG: CNTHE "APRINE
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LA'S (MENT:9ENT) EILL, 1981.

GRIMAL IN TELEGU
EGLLSH UCAFY

CComments/suncestions received from
Ehri N.!. Naidu, Charma Sanaram,
Via (Narasipatnam) 7

1. Statute may force a couple to stay toanthar but not their hearts, and hence in the cas: of irretrjevable breakdown it is bettor to grant sivirce.
2. If parties to a marriage live separately for one year, that should be sufficient around for divorce.
3. Children of such couples should he allowed to stay with one of the narents where they choose.
4. In the eyes of law, there is no difference between man and woman, but it is generally sunposed that only a women suffers on account of divorce which is not true. The problem of the male nartn ir should also be tai: en into account.

## ORIGINAL I:! TELEQ

ENCLIS: SURLARY
ME YOFMDU: NO. 88
[Comments/suagestions recrived from Shri
A. Srirama Chandra Murthy, Thanelank a-"olli
l.ummadivaram Tq. East Codaviri ristt. Andhra fradesh.?

1. The period of separation should under no circumetances be reduced. On the other hand, it should te 3 years.
2. Regardina the children the retitioner says that if tho child happens to be a boy, he should remain with the father for $2 n$ years, if it is a airl, until her marriana the fathrr should take care of hor.
3. A nerson of loose charactri, a drunkard, a gamlar sholld not be permitter th aet a divorce.

ORIGI AL IN TELEG
ENGLISH SLIMARY

JOINT CCMMTT:E ON T: AE ARRIVE LATS (AMENDMENT) BILL, 1081.
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## MEMCRAT:N NC. 80

[Comments/suagestions received frore Shari $F$. Prakash R=0, Village Tirupathi, Via Mallam, Iq. Peddapuram, Et. East Godavari, A.F._ 7

1. Marriage are breaking down in most cases just because they happen to be arranend noses in which they have no say of their own.
2. A girl should have tho right to marry the man she likes.
3. Dowry is also playing its own party in the breakdown of marriages.
4. Both husband and wife, should not be employed.
5. Regarding the children, $50 \%$ of the income of mother and lo\% of the father should go to their welfare in the cases of divorce.
6. Society must prescribe that marital status of a man must also be indicated by wearing some ornament (like Mangalasutra for female).
7. The period of separation should be reduced to one month.
8. One must be allowed to divorce avon by post. Marriage officers should be set up even at the village level.
9. Polygamy must be permitted.

Joint crimittee on the mafringe LAME (AMENTMENT) BILL, 1981.

## MEMORANDXM NO. 90

## STMAARIES IN ENGLISH

[Conments/sugaestions received fromishri V. Babu Rao, Kotha Kunk amu. 7

1. Civorce can be granted if stayino together becomes impossible.
2. In divorce cases the testimony of neiahbours should be taken into account. Court should not reply on the arguments of the advocates alone.
3. If a person has an income of ps. 300/- or below, the Government should look after the welfare of the unfortunate woman.

## MEMCRANTUM NC. 91

[Comments/suagestions received from
Shri M. Thomas, 95, Harijan Colony, Pattabiram, Madras 7
1, Divorce is a must when husband and wife cannot live together.
2. A divorce should not be permitted durina youth.

## MEMORANDUM NC. 92

CComments/suagestions received from Shri Rewada Arjuna Rao, poonam Tea $S t=11$ Kottewere Chodavar $m$, Vizag, A.F._7

1. Livorce is necessity in the present day set-un.
2. Separation derjod should be $\mathbf{3}$ months.
3. Minors should stay with their parents in casin they are separated. Children who are major can dacide their own fate but their financial burden must be borne by their father.

Jint co ittee cot te affires
LA: ( $\mathrm{MENT}^{\prime \prime}$ ENT) EILL, 1081.

MESMNTB:C. 93
Comments/suraestions received from Sim:
[' Iemi Covinda Rajulu, Firlavari vaechi, Erikekulam, A.F._7

1. If a woman's charactar is quastionabl:, the divore should be granted.
2. Insenity of wife should be oround.
3. The separation rariod should $h: 5$ years.

## MEMCRANTI: NC. 94

OTGI: $\underset{\text { O T PLEGU }}{ }$
ERLISH: SU:
CCommontc/surgestions rec:ivod frem
P. Roja Kumari C/o K. Devenamma, Recina Falom. Chilak aluripet, Guntur [t. A.F., 7

1. :Then o wife moves, the court for s divorce the court chould inmadiat ly arant her wish. Ctharwise she may commit suicide or mav even kill har hustand.
2. There need not be any Deriod of separation or at the most 4 menths will do.
3. Chilcren should rmain with their nother. Father should rend ar financial assistanca.
4. If ecwry issue leads to the seppration, the court shoulc orant divorc: on the anplication from the wif?.

JCINT CCIMITTEE ON THE SAARRI GE LATC (AMENTENT) BILL, 1981.

## MBICRANLM MC. 25

GITL N TELEU EMGLISH SITPLARY

CComents/suacestions recaived from Emt Chanta Asafali, Ghant-Vari Batar, Tenel1, Guntur rt., 7

1. Refore seekim divorce, the counle should heve st yed senprately for atleast 6 months.
$\therefore$ If the norties have childre, it is better not to arment divarce otherwise childrenmav turn out to be delinquent. In such casea where thore is no other no excent getting civorced, the major nortion of the income of father must go to children and their mother.
2. It is better, if the chilren remain with their mothor.

-     - RIGTGL TM TELPGU

MBIOR NTM KO, 96
IV.AT. AR.ENGLISH

CComments/sucaestions recelved from ShriM. Venk ateshwar H 70, Siripuram, Via "yra, Tl,Madira, [t. Khammen. 7

1. The arties should have stayec separately for at least three months for a divorce.
2. Incase they have children, every care should be takan reqarding their welfare.

ICIT C OITTE CN THE MMRIN: LAHE (MENT MNT) BILL, $108 L$.

ORITAL IN TELEGH
ENLISHEL. MPY
MalCtMrITAC. 97

- LComments/sucaestions receiver from Shri Mallipury

Gri Pamachandra.lurthy, Bojjer vari thota
Fithapur m-533450, Tt. East Godavari, A.F. 7

1. Amenrenent to the present Hindu tarriace fct, 1055 is in conformity of the chenoing situstion.
2. The perties sho have sounht divorce should have staved at lapst 5 years saparatoly. At that time a man should be at least 25 yeardof ace and a woman $2 n$ years.
3. If they have children, the divnrce should not berantad until their childran attain tho age of 5 years.
4. If hoth the parties are educated sereration perfod shoulc $b$ : 2 yerrs.
5. Court chould tate care of the children.
6. villar. elders muet have their say reqardinc the behaviour of earthes. Their rerort reardina reconcilistion efforts should be duly considered by the court.

ORIGFIAL MI TELGGU
EGLIT: SUTABY
MRIORCNTIN NC. 28
CComments/suggestions received from Shrith.L. Rno, C/o K. Srinivas Ppo, 4.C. 112 Taluta Folice Steticn, Vizianagarm.

1. Men anc women should be treated equally in the proposed amendment.
2. The behaviour of the parties character must be aiven first consideration,
3. If a person remarries without oattina civored, he should Day mpintenance allowance to the former wife.
4. In the case of a child marriage, it can he dissolvec when they ask for it at the time of their maturity.
5. Rich and poor should ast on equal treatment in divorce caser
6. Tivorce is a social necessitv.

## CCNHITENTIAL

## JoINT CCMITTEE ON THE :lAR. I ME

 LA" (ASETTMET) BILL, 1081.ORGEAT H.TELEU<br>EN LITH SLWIAR

CComments/aunaestions received from
Sori E. Yathi Raja Villi, Anthervodi Falem-533252, Razele Toluq, rt. East Godavari, Ar... 7

1. The proposed mandment raflecte tho chancim mood of th society.
2. divorce can be given on the around s of health, insanity, impotency or lack of fitness to become husband and wife. Courts should publicise such around s properly so that in future he or she can not ruin the life or future souse.
3. Then the issue of dowry leads to divorce, such people who demand dowry should be fully exnosed and publisher severely.
4. Men and women should be treater equally when the divorce comes before the court. There should not be much delay in orating divorce.
5. Before granting divorce, the concerned nerties must be asked to stay anat at least for 2 years.
6. Those who are having children should not be orated divorce. If it is unavoidable, children and mother should get half of the income of husband. If the children do not ont to stay with mother, she should get $1 / 4$ of the income of the husband.
7. Advocates, instant of nleadina for the separation of couple, should plead fer their unity.

## CONEICENTIAL

## KINT CCMIITEE CNTGE MARRINE

LA'S (ANENTMENT) BILL, 1981.
OISTAL H TELEGU
SHBAB IN EGOLISH

## MESCR ANTY N MC, 100

CComonts/sucoestions receiver from Shri E. Anjemma C/0 Koti reddy, Panchayat Samithi, Maddipadu (Oncole Tq.), Frakashan Et. A:H. 7

1. Girls who have become the victims of doury, should choose to aet divorce instead of succumblino to the pressures.
2. here a husb onc is treated with contempt, constently humiliated, he should be aiven ivorce imediately. Procedures of court should not delay tre matter.
3. Pivoxice should not be gronter if the amlicants have ery chilexen.
4. No separetion period is necessary.

## COMETIENTIAL

(20)

JCINT CCMITTEE ON TYE NAPEINE
LA'S (MFNT, TIT) BILL. 1981.
OTINAL K゙ YELEGU! ENCLICL EMBARY
Memor andum No. 101. -

Coments/sugnestions received from Chri B.r.v. Appala Narasiah, Kothe Bagam, Konishaf.C. Cajanethi Nacar am S.C. Vihian Nagaram._7

1. It botr the narties are mnloyed at the time of divorce, they must aree to share the responsiblilities equally in respect of their children.

## OIKIAL PN TELEGU

ENLISH SLMARY

## MBYCRAMLI N, 102

LCommentc/sunaestions received from 8at
K. Spet mma F/o Shri K. Kodand A Ran, I \& P Deptt. Jegennarha Ciri, Kakinada Tq. Via Praksharama East rodavari rt.

1. Courts and the covermont should the necessify staps in the remarriage of divorced wife.
2. Before oranting diyorce, the partion should have stayed separately for atleast 4 years.
3. Children should be taken care of when their parents decide to oart comprn ance for all.

## CONLIRENIIAL

TINT CCMAITTEF ON THE SPRINGE LATS (AMEN, KNT) BILL, 19EI.

MBIORANT: K. 103 ORGY AH IT THEY
ELITE SLATY
Commentr/sugaestions receiver from
Shrif. Venkatramulu Raj muniry, 7

1. If wife refuses to stay with her husband, husband can be ranted divorce.
2. After 10 years of marriage if any party seeks divorce, the divorce can be orated.
3. Children should remain with their mother.

RELISH SLTMAPY

## MEIORANLLM MO. In 4

CComents/sunaestions received from Tr. Sastry, Fharmocolonist, Roth Valasa Vijeyanegaram._?

1. 'Women's lib mover nt has chanced the minds of women.
2. The separation period should be of 3 years.
3. Children should remain with their mother.
4. Tradition must be given its due place in the proposer statute.


ORVAL II:
ENLISH SUi $O$

[Comments/suarestions received from
Miss ". Chilkamma, Fer. Hoar Mistress, C.T. Peat, Srikalulam (A.P.)._7
5. The initial period of separation should be raised to $2 n$ years. Ry doing sn, there mi y be a possibility of reunion. Christi n canons prescribe 20 years of separation period for a divorce. firing there 20 years, the husband must nay half of his income to his spouse.

If they (tho counle who want to get divorced) have: children the misery will be much more. Hance 75\% of income of the hustianc should go to the wife and her children. Unless this is done, the (icvernmont should not permit such a person to remarry.
2. Divorce should not be granted on frivolous around s like mental $\Rightarrow$ d disorders or insanity.
3. There are many cases at present, where a parson remarries without getting divorced. In sunn cases in ardition to the nament of half of his income. he must to given other punishments like imprisonment etc.
4. There are also sever al cases where a husband leaver his first spouse on the ground that she tore no children for him. Husband also is equally responsible as that of wife ir this renerc. Hence the sterility of a woman should not be allowed as a around for the divorce.


## （3）

जरवल रोड，
जनपद，बहराइच．
पिन कोड－ 271901 $\rightarrow$ ： पहोदव ，
 के स्तिथथ को बढ़ा कर 15 मार्च， 1982 कर fिया गया है । उक्त से सबीधित

1．नहन्दू जगाज पर जो बन्धन कानून मे ल्याए गए हैं वह मिस्लम समाज
 वर्ष के सभो भनला़ियों के 户िए एक जेजा हीं का नून होना चालहए । 2．广हन्दू सग्गाज से एक से आधक विवाह को कानून नहर मानता है जब
 3．फहन्दु सभाज को भी वह छूंट मिलनी चाईिए जो रुग़ इ्लम ससाज को सिली है ।
4．Fहन्दु पमाज के लिए यह नितान्त आवश्यद है $ि क$ यदि किसी के पास पहती औरत से citई सन्तान नहा है तो वह तन्तान．हतु दूसरी शादी $_{\text {ता }}$ तः सकता है फजसती 个हन्दु परम्पारा के अनुसाः बन्सज चला पके एव मृत्थोपरान्त अपने लंड़ेके द्वाता कपाल क्रिया का कर्मकाडड प्राप्त कर सके 5．यह आवैश्यक न ताना जाए fेक तलाक संधी कार्य कोर्ट से ही
 में इजासन्द है और अपने पश यह चाहते हैं，तो वह एक दूजरे को तलाक टे अकते हैं। जो आपतन में लिख़ा पढ़ी करटे कर ले ।
(4)
6. यदि पात पत्नी एक वर्ष से एक दूसरे के साथ नहीं रह रहे हें, एक दूंगे से खंबध नहा रखें हें, किसी का भी वरित्र स्सिदगध है, या कोई ऐेंी बींगाइी. अवगुण, जो छूत की बीमाएकी मानी जाती है, दोनो" को छूट होनी चालेए कि वह अपनी दूसरी शादंवं कर जकते है तथा अपना जीवन ताथी चुनन का पूरा अधिकार है । पांत पत्नो दोनों को बराबर आधिकार होना चालिए ।
7. अधिक्तर fहन्दू समाज मे बिना अलड़ा पढ़ी के ही शादी होती है फिर यह दहां का न्याय है कि तलाक हेतु कोट में जाएँ। इसते जपय, धन का दुजूपयोग होता है तथा समाज मे भंர बुराइयां होती हैं।

उपरोद्त को ध्यान मे रउत्ते हुए अिन्दू विवाह का नून मे संसोधन किजा जाए ।

सुनीता<br>जरवल ईोड<br>बहराइच, 271901

## CONFILEMTIAL

 (A, EivL EIJT) BILL, 1981.

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Nemoianduiu received irum sint. Sivarnalatha, $\nu^{\prime} し$ ふicici L. Judaisan iao, Junkara Street, Vizianagram-531202.

Whatever may be the ciacumstances, no civorce is to be grantec to those who are having children unless both the parties agree.

## OCNFILENTIAL

> TINT CC!"IITFE CU THE : mARRIAGE LA' (AMENMMEITI BILL. 1981.


## MEIOFINLM C . 108



In the pronosed Bill, (io. The 'marriage Laws (Amendment) Bill, 1981) it is proposed to insert in the Acts as under:-

TING ICE RN THE (ARC' NT OF IRRETRIEVABLE BREAK DC M OF ':ARRIACE.
Now question arises why irretrievable break-dewn takes place? There are so many grounds that exist in the present society, but it is not feasible to list all the grounds. However it is true that relation between wife and husband denends only on love and understanding, but existing Laws are not competent to nunish the guilty person, when petition is made on the around of Adultery. Only Indian films, depict the adultery but for common person it is not at all possible. Nevertheless dither he or she wants to punish the other who commits adultery. Low he or she can be punished when $l$ av is not in favour of the petitioner? Fut the person has a weanon for the nunishment and that is 'Hate'. ''hen once hate overpowers a parson on the ground of adultery between wife and husband it can never be eradicated if netiticnor is self resnectinn, he will tolerat all the or's in the world except adultery.

In case irretrievable brest -down occurs, what will be the solution of this problem? "Then both are living separately and one of them wants to aet divorce rut petitioner fails to aet it due to lack of evidence and insoite of losing the case he/she is not ready to live together, than such marriage becomes a usoless burden. It means beth the parties suffer, although one is quilts and the other is not. In this situation existing Law is responsible for the suffering of both the rarties. If rivorce is printed it would mean one of them will be free from tension. It means lav helps reducing tension from the society.

Posies this, there are other grounds alar in the existing lav for acting the rivorce decree but these are useless and husband cannot tope shelter of these grounds, although husband fights throughout the life, he can not succeed in anting the rivorce rocree.

In the proposed law provision has been mace with certain safeguards to eliminate financial hardship to wife and children till wife's remarripae and children born of wedlock come of ace. A wife of morally corrupt or a. patient of soma venereal disease should not have any more al riot to out financial safoguards from husband when wife is habitual of leading lustful life and got her married after hiding her char actor and other disabilities but in absence of any proof of adultery in the Court, husband should not hesitate to give financial held to wife: and children. In case husband is ready to render financial help to the wife and children, decree of rivorce must be granted to the husband.

Rest way to provide safeguards to wife and children is permanent alimony. In fixing the permanent alimony, Court should take Bond from the wife that sha ic not doing for remarriage or if she goes then after how much. period of time she can do so. Permanent alimony may be fixed after considering the time of living alone in the above renly from the wife in the shane of fond, so that it may not become business of the lustful ladies for getting permanent alimony from the husband with whom they always a ot married.

Period of throe years is more than sufficient to know whether mari one was hrokdoivn irretrievable or not or watching the posibility of restoration of relation between wife and hushand. However three years may te considered minimum time in such type of cases where parties live tonether for not more than two years but span of time may be extended in such typo of cases where parties live tonether for mors than two years mean one year may be added with the actual period of residing for get; na th? result of breakdown of marriages. Moreover I so not justify the extension of the span of tin- for mere than bo years in any case.
:Ne cannot decide any problem successfully unless we study deeply all the proms $\&$ cons of the problem. After analysino so many cases of matrimonial problem. I have jucaer the problem on the following lines.

1. 'Why divorce cases are increasing in the present society?
A. Educated ladies are mistaken about the definition
of 'indern Society means $t$ hov are staunch sunnorters of the movamont cf ivomon lib. "They re crazy after s'ex-freerom and would not hesitate to c'estroy the
ill-born child". On the other hand when she njoys with her husband, her decire becomes to cet baby from her husband and she throws the resionsibilities of bahy on hor husband. If deenly thoueht, it has been found that statis of husband in the icerlony of such tyre of woman is not more than chile producinc machine or her slave. Such tyae c: woman has no love and affection for:her husband. she has only marrier for getting child and have stamp of marrisoe. 「o you think such type of woman on the name of women liberation aoina on the richt path?
R. Yhat is the difference of sex of woman before and after Marriare.

Refore marriane she aivas comrlote sex satisfaction. to her paramour and left no rasnonsibility (crovino child) for him. Far mour cets enjoyment wis thout responsibility even with married voman. After marriace she fails to satisfy her husbond ond fix responshility (of children) on his haad.
C. In view of the ' $\Delta$ ' above how many lustful ladies for instance are prepirach to hold their baby (born.. through other than husband) and own it in face of orotest and jeerina by society?
[. Among the divorce cases, mort of them relate to workinn lady becauso law and society pormits her only to sell her labour but she wants to get freetom to sell her sex also. And according to my view such type of lary has only right to nlease her clients., she should have no richt to hold the title of 'uife' of any aentleman.
E. Abortion withrut considerina whether lacy is maried or un-married is leaal. Main aim of holdinc Medically Torminotion of Preanency legal was to control the ponulation and reduce the number of illeaitimate children, but now misuse of this law is noisonino the society. "oman are enjoying sex before marriage without hesitation and after hiding their char octer get themselves marrjer, but when husband discover her without virainity and does not aet sex satisfaction from her them he deserts such tyne of wifo and hattlee for divorce st rit in the court. "orsp affact of the whole affairs have to be torne by the children of such tupo of lady. ?man ic aettim complote sex satisfaction in this way but husband. is not becauso he cannct easly divorce corrupt wife and get himself remarried for qetting fathful wife for his sexual satisfaction.
: 4 :

Therpfor it connot bs impropor if rivoror will be made eary for the man's sexur?. satisfaction because man cannct get complete satisfaction.fram lacy in absence of virain.
2. Natural resire.
A.Sex is bacic desire of all the livine creftures on this land, but cenarally when any man rets uife of loose morals ho ic nressod by the rocioty and law to accerot thot lustful ladv. Thould he follow the rictates of such peonle vho cets sex satisfactions? Cartainly not in my.viev.
B. Every necessary compellinc circumstionces make offected man dissident of todiy but they will become conformist tommorow.
C. For healthy family life hoalthy sex relptions are necessary.
r. After diccoverinc that hor huaband is impotent, can any newly married woman accent him as her husband? So why should not man refuse tc accent lady have no virainity.
E. One oiets wife of loose morals, which croate mental and sexual dissatisfaction, to remove it if he aoes for another marriado, than it bocomes injustice for second wife becallse she is aettino usec husband, other w.ey to net it alsn crime. Then how he can get his share/satisfaction without doing injustice to the woman community?
3. Importance of Miarriace
A. دffection - Service - respect - dedication
F. Love - Sex - Child
C. after nerformim relicious ceremony do boy and girl become wife and husband or after both accept/ recognise each oth'r. as wife and hust and by mind, heart and brain. ..

## 4. Tentinn due to this nroblem

A. If soméone suffers from synlisis after co-habitina with his newly lustful wife, then Law will say that you mioht be haves sex relation with othor woman.
R. If some on died after chect pain or become a mad due to this nroblem then Law cannot rive punishment to nain creator because law cannot care for emotions but family cannot function withnut emotion or affection.
. . . 5/-
5. Difference between wife and prostitute
A. Every prosititute koph baby but no nro-ititute rets the affection of the father of the child. Child has to suffer from love and affection of his father without his own fault.
6. Cienerzl

A: Some time man recuires divorce only hecalise he cen not see image of his family spoiled be the lustful $1 \mathrm{ac} y$.
B. After getting good wife or husband man can serve the society in a better way.
C. Criajnal thinkers are always brander as rebels.
D. It is very difficult to achieve the success in life in absence of life partner.
7. $\because$ All the cases cannot be listed in dory demand cases.
8. Morality
A. 'lan should not hesitate to accept these types of women:-
(i) Rape victim:- who has tried to oof nunistment for the Rapist from the Court of Lav.
"dow: Tho's husband died in any other way except any complaint from his wife.
above (i) and (ii) are subject th comparison of natural rifts -nd man made achievements.
o. Solution
A. Free sex is rroceedin towards the destruction of society. If woman cough red handed in indulcina in sex with any man other than her husband should be storlised. Lustful lady should not he given rieht to become mother.
E. Lustful lady should bo dismissed from Coverment servicos/Private services.
C. Abortion should be made lea al only for marian woman.
D. rivorce decree should be ar anted easily.

## CONFIDENTIAL

JOINT COMMITTEE ON THE MARRIAGE LAME (AMENDMENT) BILL, 1981.

- ----

MBICRANEUM NO. 109

CComments/suggestions received from
Sot. K. Sowjany avathi, Kakinada, Karnataka._7

1. The case should be tried at the place where the lady is living. This saves time and money and somebody escorting the lady to the place where the case is tried
2. This should be tried by women juries to whom we can narrate our difficulties freely, preferably in camera.
3. What we say on sworn affidavit should be accepted without asking for corraboratory evidence as proofs cannot be producedfor what has happened in the bed room. Naturally those who are present around are his people who will not speak for me.
4. The case should be disposed off after verifying the antecidents of the lady and her family by a responsible person without asking for corroboratory evidence.
5. The onus of proof should rest with the husband.

## JOINT COMMITTEE ON THE MARRIAGE LAN:

MEMCR,NT:M NO. 110
CCorments/suggestions received from Pune Manila Mandala, 17 Parvati Mara, Pune-9._7

## Introducterv -

The Legal Committee of the Pune Manila Mandal, Branch All India Women's Conference, organised a meeting on 13,3. 82 at Mrs. Yamutai Rhagwat's residence to discuss the propose insertion of new section 1.3 (C), (D) and (E) to the Hindu Marriage Jct 1955 and to the special Marriage Act, 1954. Representatives of all major women's organisations in Pune attended. Some lawyers and retired judges were also present.

The proposed amendment was discussed in its legal and social aspects and rejected. Our reasons are set out in detail after this. Basically for us marriage is a voluntary contractual arrangement between consenting adults. Cohabiting and bringing up children are the two major aspects of the marital agreement.

If; for any reason, one or the other aspect comes in danger of not being materialised, we believe that both spouses have jointly or severally the right to enter a petition for divorce i.e. termination of the contractual arrangement.

However, divorce is not a crime. It is a reviewing of an earlier judgement by two people about their ability to get on together. [ivorce if want ad by mutual consent should be granted with minimum fuss. The provision of mutual consent divorce is adequate and it may be extended to cover all marriages.

$*$
However, when only ons spouse wants to discontinue, care must be taken to avoid injustice to the other spouse and to the children. It must be agreed upon as a nrinciple that economic obligations of the earning spouse/s do not cease with the dissolution of marriace. 'ye opnose the insertion of section $13(C)$ with all its subclauses i.e. 13(C) (1), (2), (3)., (4) and (5) to amend the Hindu Marriage Act, 1955 and $28 A(1),(2),(3)$. (4) and (5) the Special !'arriage Act, 1954.

## Our reasons are as follows:

(1) Irretrievable is a very vaque torm to bo so considered only when one spouse claimes divorce and the othor is willing to continue the marriage, the grounds must be specifically defend in the interest of fair treatment of both spouses. .
(2) Three years separation can be achieved very simply in Indian Social conditions by the man. He can neglect to shift, his residence after being transferred, or in an urban set un, he may genuinely be unable to finc accommodation. Cr for the purpose of educatina the children or caring for the elderly parents, he may leave his wife away from him. Thus while she is unaware of his intentions he may be establishina a separate residence: Particularly so in view of the pronosed 13 (C)(4) which unables him to visit his wife for brief periods. In fact under these provisions in ex extreme case, a man can get his wife preanant and then leave her.
(3) If on the other hand, it is the wife who is seeking a divorce it is well-nigh impossible for a woman to find a safe shelter for 3 years where her husband may not come to bothor $h=r$ and violate the 3 years separation period. Only a woman with independent economic means and a priviledged social background can find it convenient to live alone safely these days. It is a known social fact which seems to have escaped the attention of the legal minds drafting this clause. The proposed provisione rounfoir to

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, that 'mutual consent divorces' be obtainablo in
    'All l'arriages' reqardless of religion, casts, creed, etc.
    This will be an importont first sten towards a common
    Civil Core.
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(3) When divorce. is souaht by one spouse and contest d by the other marriage counsellina may be made mandatory. Such counsellino body must hive both men and women on it. Wherever such services are not available, the goverment should take stens to ehcourage formation of such voluntary hodies.
(4) All grounds should be specifically listed. The present list may be extended to include incompatibility of t emper ament.
(5) There must be an absolute time limit to settle such cases one way or the other. Ve pronose that from the date of apolication, the decjsion must not be later than two calender years.

Inordinate delays only cause hardship to children, other - dependence and to the wtonger spouse. Rehabilitation also becomes more difficult as delay increases age and causes frustration.
(6) We must realise that divorce is not a crime. Instead, it is a correction of the previous judgement that the two parties of a marriage contract will get along harmoniously. For the nurpose of 1 aw , all marriages are assumed to be performer in all sincerity of intentions. Therefore, the desire to reviow the working of a marriage should also be sincere. Hence, not a crime.
(7) All the marriag disputes should be conciucted before specially appointed tribunals instead of before regular law Courts.
(8) All marriagés disputes may be conducted in camera to protect the dignity of concerned individuals.
(9) Assessors must be present at each trial to see whether a feir renresentation on behalf of the traditionally maltreated party i.e. the wife. These assessors may be chosen from an anproved list of public minded men, women locally known to be involved in the social work along with their professional responsibilitios.
: 4 :
(10) The custody of the children also should be given on specific consideration. Under Indian Social conditions, a single parent who has the custody faces many difficulties. For instance, children are not admissible in working women's hostels. Also remarriag"e is easier if a woman is without the burden of looking after her children. This is sad but true. Therefore the court must have the right to award the custody to the paternal or maternal grand parents and give visiting rights.to both parents. Maintainance allowate . for them may be collected from the earning snouse,
(11) The issue of custody and lecal guardianship needs to be re-examined. .Children must not made innocent victims of marital dischord and economic wrangling subsequent to it.
(12) Let us now turn to $13(\mathrm{D})$ and (E). Our previous comments deal with it rartially. But specifically we wish to point out that the non-earning wife finds it very hard to travel back and forth for the hearings. Therefore, all divorce hearinos bo conducted in the nearest tribunal to the residence of the woman. This can be changed to : any other location throughout the country if a petition to that effect is signed and submitted jointly by the spouses.
(13) ${ }^{\text {. }}$ For children over five years, in awarding custody, the wish of the child also be ascertained through the ${ }^{3}$ expert services of counsellers. In no case the child should be handed over unwillingly to anyone. If the child has no marked preferance then only the dicision be left to the ccurt subject to the well-defined arounds.
(14) Children under five years should not be separated from their mother unless she is in extreme poverty or has a dangerous comrunicable disease or is insane.

Section $13(\Gamma)$ ( 1 ) is very vaguely formed. It almost enccurages litigation and provices scope for the contesting skill of the lawyers and the idiosyncrasies of the judge. Although marriage is a contract, its human angle must never be lost siaht of. It is not on par with a business contrect. The formation of $13(\mathrm{R})$ ignores this fact. It has bren based on vague terms like 'hardshin' giving a lot, of free reign to legal hair splitting.
(16) bout section $13(E)$, we have already said something earlier, but on grounds of equality of men and women we submit that 13 (E) (b) be removed. Unmarried or widowed women if they are over 18 years are not to be treat ad as dependent children. This only encourages the secondary status of woman.

In short,
We reject 13 (C), (I), (2), (3), (4), (5).
We claim reformulation of 13 (d) and to think of
 we demand -

Separate marriage dispute tribunals and assessors to deal with divorce petitions and custody petitions on a speedy basis.
'Ne further demand -
that maintainance arrangements be tightened up. If manta ainance is decreed and not paid within three months, the salary or other income should be directly attached and paid through the legal authorities to the beneficiaries (spouse and dependent and children). At present defaulters escape punishment. Permanent lump sum settlements in lieu or monthly payments should be preferred wherever possible.

JOINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) EII.L, 1981.

SUPPLEMENT TU.
MEMORANDUM NC. 110

CComments/suggestions received from the Legal Aid Committee, Pune Manila Mandala, Pụne._7

## Family Courts

1) Family Courts:

The Law Ministry, Government of India has to be congratulated for taking up the question of establishing family courts throughout the country.
2. Access to Court:

We strongly feel that every citizen, irrespective of his/her religious beliefs should have access to such family courts.
3. Jurisdiction of the Court:

All domestic disputes and/or difficulties within the family should be a matter of concern for these courts. At present there is no uniform law for these matters. Therefore the court should be empowered to exercise the powers under all existing laws pertaining to marital and family matters. In particular, divorce, judicial separation, adoption, custody and guardi anship of children, maintenance of admissible dependents (including mentally or physically retarded grown up members in the family). The laws governing these matters at present are different for different religious communities, i.e. The Hindu Marriage Act, The Parsi Matrimonial Act, Muslim Shariat Act, Laws Governing Catholics Protestants etc. Al so there is the Special Marriage Act.

The Family Court should be empowered to exercise the powers under all these laws.

However, we do strongly favour the enactment of a uniform civil code for all citizens in the net to c distant future.
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: 2 :

## 4. Constitution of the Courts:

In the first instance, the courts should be established at the district level. However, to make it accessible and inexpensive for the common citizen, mohile sittings at the taluka level should be considered seriously. The Judge in the family court should, in our view, be assisted by not less than three assessors. These should preferiably be drawn from a list of pubiic spirited progressive men and women from various fields. Prominent women's organisations doing social and counselling work should be consulted in drawing up these lists at the local levels.
5. Assessors:

Citizen's participation in aid of reconciliation $\boldsymbol{C}$ in assisting the judge in coming to a decision is vital in family disputes. After all, disharmony in family life is detrimental to future citizens i.e. the children. It also affects the efficiency and quality of performance of involved persons in their work-life. In some cases it leads to alcoholism. Therefore, extreme family discontent is not a mere personal issue. It is a social matter often having causes in social traditions. Thus enlightened assessors can play a vital role towards equality and fair treatment of women in families.
6. Atmosphere of the Court:

Quite often here, the wife and the children are already handicapped for social reasons. A constantly beaten wife also hesitates to seek redress for want of social support and an active tradition accepting male dominance. The regular halls of justice have also been aloof and awe-imposing in the past.

To counteract this hidden negative pressure, the new family courts must take special care to be accessible and informal. Family disputes are not crimes. They are basically problems of maladjustment and there is nothing wrong in asking for justice in such matters. wide publicity of services available should therefore be given. Proceedings should be conducted in a language well-known to disputants and assessors. It should not turn into a duel of. skill between contesting advocates. One must never lose sight of the fact that alleviation of suffering injustice is the main aim of such courts. Human problems need human solutions.

The above is in great contrast to prevailing state of affairs in matrimonial disputes at present. Therefore if possible some reorientation and training in attitude may be made available to lawyers, interested in such cases.
7. Jurisdiction to investigate the issues:

The judges appointed to these courts should be specially empowered to investigate into the causes of disruption or discontent which led to the dispute. For this purpose, the presiding officer may summon witnesses likely to be acquainted with relevant circumstances. This may include relatives, neighbours and family friends. However, the power should be exercised by the court, only after recording the reasons for exercising this power. The right of privacy and personal life should be respected as far as possible.' In-camera proceedings are thus desirable.
8. Financing:

The establishment of family courts is essentially for stabilizing and enhancing healthy traditions of family life. Relief is to be provided by resolving domestic disputes between intimate members of the family. Therefore, very nominal court fees may be charged. The courts may however be invested with powers to apportion costs between the disputants. If a party is found to be guilty of deliberate infraction of duty to provide maintenance and expenses, there should be provision for collecting the entire costs from such party.
9. Implementation of Orders:

The court should have extensive powers for execution of its orders and decrees in an expeditious manner. Powers similar to the revenue officials for realising 1 and arrears/revenue with speed may be invested in presiding officers of these courts.

Or alternatively the execution of orders and decrees may be left to revenue officials or magistrates.

In all awards of maintenance there should be a clause for periodic revision of the amount according to change in circumstances.

If both parties are willing, lump- sum outright settlements may also be considered. For, in our experience at present the cumbersome nature of collecting the due amount leads to no payment in several cases.

## 10. Relief to Parties:

Judicial separation may be ordered for a limited period (preferably not exceeding one year at any given instance) in suitable cases. There need not be a plea for separation from the disputants. During the period of such a provisional separation expert counselling help may be recommended. Eventually our aim must be to extend counselling help to all those who need it. Women's organisations can play a leading role in this area.

Assessors of the original hearings can al so take active interest in recommending counselling agencies and/or individuals.

The government may consider subsidized counselling in deserving cases, just as at present legal aid and family planning aid is subsidized to a large extent.

## 11. Periodical Review:

The Court should be invested with the power of reviewing the circumstances in which an order or a decree is given in respect of family dispute. This can be either on its own motion or the application of a party. In the changed circumstance the court may grant suitable financial relief on its own motion if the matter is brought to its notice.
12. Relief against intolerable conditions:

Quite often in our society, a deliberate attempt is made to intimidate and harass newly married female members in a filly in the secure belief that no outside agency will interfere. This is often the case with orphan children in a joint family also. It is high time that the sovereign power of the state should come to the rescue of such victims. Total negligence of mentally or physically handicapped members in a family is another area of cruelty in the families. If a complaint is filed by e responsible agency, the court should take cognizance of such matters without waiting for an application from the victim. The existence of such a remedy may prove a deterrent to unscrupulous husbands, mothers-in-lipw etc.

In view of the increasing reports of dowry deaths in the press, such preventive measures are very necessary. The conscience of the public is'already aroused in such matters.

## 13. duration of Proceedings:

Justice delayed is justice denied, Normally after filling of the plaint or petition not mere than 4 to 5 hearings should be necessary for arriving at a decision. Any effort to prolong the proceedings at the instance of the presiding officer or by either of the disputants should be discouraged. If possible a maximum time-limit of six months since the date of the plaint or petition may be fixed for giving the decision. Even today a mutual consent divorce is available after six months. Contending partners should also get relief in a reasonable time to prevent vindictive delay.

Responsibility for adjournment of hearings if any should be cast on the presiding officer.

If the party cr its legal adviser cannot be present at all during the six months period, this will be a definite relief to spouses seeking a divorce from absconding spouses or from those who live abroad and contract unlawful alliances there while continuing to have a wife at home to look after the parents.

## 14. Finality of Decisicn:

Domestic disputes cnce decided shnuld be subject to as few challenges as possible. If able and experienced people of known progressive views are appointed to these courts, very few decisions will merit interference at a higher level later. However some provisions for not more than rne appeal must be made on certain well-defined grounds. However, pending decision of the appeal, nc stay cn execution of prder may be permitted, especially in maintenance decrees.
15. Women's organisations in the ares should be consulted from time to time and their opinions be given due onnsideration.
16. We have no doubt that enactment of laws alone will be of little help. The sucess of the working of the family ccurts will depend upon the co-operation between the members of the Bench, the $B$ ar, the Assessors, the parties to the suit, the society in general and last but not the least, a will on the part of all concerned, to try to come to a. satisfactory conclusinn. Once we admit that the family is the base eff the scciety, and the nation, everything possible should be done to maintain a well-contented family.

## CONFIDENTI\&L

ORIGInAL IN MARATHI
STRMGENEELIEF
Joint CCiaititee ce the marriage
LATI (AMENDMENT) BILL, 1981.

## MEMCRAEMM N. 111

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[Comments/suncestions received from
Ehri G.F. Salgare, O smanabad, (Maharashtra). 7
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1. The implementation of Marriage Laws becomes difficult in the absence of required number of courts and due to interference of politicians, avarice of the lawyers to earn more money and dominance of social conventions. Effective steps should be taken to eliminate these impediments through this Bill.
2. The grounds on which divorce can be sought may result in injustice to men. The period of separation for the purpose of granting divorce should be reduced.
3. As there are thousands of cases of divorce pending before several courts in the country, special courts should be set up to dispose of these cases without del day.
4. The present Marriage Laws protect interests of women. In order to give equal protection to men they should be suitably amended.
5. Polygamy is allowed in Muslim community. It should be allowed for Hindus also. Marriage Laws should be uniform for all the communities in the country.
6. Lowry system should be abolished by $l$ aw and stringent action should be $t a k$ en against the parents who encourage it.
7. Inter caste marriages should be encouraged by giving special concessions to persons who go in for it Legislative bodies should provide some reserved seats for persons who ont for inter-caste marriage.

## CONFIL ENTIAL

## J INT CCN:ITTEE ON THE MARTIn GE LAIN (AM:EMAIENT) BILL, 1981.

## MEMORy NIM NC. 112

[Comments/surgestions received from Ministry of Social Welfare, Government of India._7

The Ministry of Social Welfare agrees with the proposal to include additional ground of 'irretrievable breakdown of marriage' in the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954, on the conditions as proposed in the "The Marriage Laws (Amendment) Bill, 1981". Accordingly, this Ministry supports "The :Marriage Laws (Amendment) Bill, 1981, as introduced by the Ministry of Law.

This issues with the approval of the Minister of State for Education and Social welfare.

Joint connie tee ul the hafirilage lawns
(AvENLIENT) BILL, 1981.

METLRNDN, NO. 113

Comments/suggestions received from Shri Motif Leal Shame and others, Sizar.

According to Hindu Marriage Act, 1955, a couple can apply for divorce after living separately for two years. This desertion perioc gives birth to many sexual crimes therefore this period should be reduced to six months only. So that after a legal divorce is obtained they can remarry ir they like.

The Court is so takes a long time in granting: a decree of divorce. Sometimes the court instead of granting a decree for divorce gives a decree for two years separation which means a couple has to wait for another two years. In this way five years are wasted unnecessarily.

According to Hindu Marriage Act, 1955, a wife is entitled for maintenance allowance from her husband. This Act was made in 1955 but now-a-days women are educated and are employed as well. Therefore maintenance allowance should be provided oniy to uneducated and unemployed women.

Now a-diays the number of applications for divorce has increased immensely, therefore, it is necessary to amend this fact.



श्रीजान Pवर्वध तंत्री महोदस -7 तोका सें,
Рतिष्य अंतराध जऩ गतून

 1055 ध धार 1381881 जा अन्तर्गत ऐसा गतन जनाया हुआ है
 तरने के ताद गो ही उतो विसाह विद्छेद की अर्जी दे इएता है । गह

 में ₹धा जाना उंचित है जिले, चवती मौन सपराधों ती तर पू न जा दर तामाजिए Fनयमानुतार निताह $\circ$ विच्छेद लेकर आसामान से पुनी र्वताह पाप्त क्र सन्रें।
 गें देरी चरता रहता है 1 गह एक तरफ तो उक-युव्ती दो वर्ष 'े पहले
 जाते उहने का व्यहार करना चक्त नुवीतनों के लिए गानीएक व्या़धनों
 ने बजा? पहले पूथक्तरण नी $९$ डग्री दे देता है जिसहे पुक्क गुत्ती और दो वर्षों तक न विता ह कर क्तिते है और $\begin{aligned} & \text { क्रारों की तर ही वन }\end{aligned}$ यापन करते है। इस तरह के नानून से कल मिलंकर करीज 5 वर्ष का ल मय तमन पोन अपराधों के लिए गुला हुआ होता है आर इसी गन्दे समय तो क्रम करवाना इस पत्र का उद्वेशय है ।

828 इंीी अधिधियम के अन्तर्गत परन्नी पति से ाोषा हेत इछ रकम
 है जिज तमप :ामान्य भारत की नारो को अ कला तमझा जातT

 है जहां - वरतिता नवकों हे आगे हैं। 女से बालात मै हरेक नारी को अ लला गानकर भरण पोंषा की राशि Pदलाई जाने के Pिए पांत पर कार

 ता उन ोोग किता जगना थाहिए ताने हर एक औरत के लिए नहीं।

83 आ आर अपप वर्तमान को तही तोर से देश्ना चाहे तो न्यायलयों
 है कि यह ंतन 1955 है अनुपात से 20 गुनी चनादा है उदाहरण है जिए
 और दिलन्नी "हलो भी जादा संड गतें अंजिता अाई हैं। इसने स्पष्ट अन्दाजा जग ः हतार है कि पूरे देशा भर. में, नितने अनोले वितनाहो से



> पाथी
> मोहन लाल शर्मा, अध्यापक.

दि. $9 \cdot 2 \cdot 82$ शीतला का ताल. तीकर 332001

## CONFIDENTIAL

JCint CCimittee cn the marriage LAWS (AMENTMENT) BILL, 1981.

## MEMOR NLUM NC. 114

[Comments/suggestions received from Goverment of Tamil Nadu (Home repartment), Madras.

Cur unique Indian culture in regard to famlly life deserves preservation, despite changing socioconditions. The existing grounds for divorce can take care of the intention behind the proposed new ground also. The proposed new ground will rosult as an inducing factor for breakdown of holy marital life, even for petty misunderstandings, that have to be got rid of by persuation, conciliation and realisation in due course.

## CONFIDENTIAL

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

## MEMORANDUM NO. 115

CComments/suggestions received from Mrs. Hen Pal, Vice President, C.F. Women's Welfare Association, (Mather Sangam), Aruv ark adu-643202._7

1. In my opinion, it is better that divorce/dissolution of marriage cases need not be discussed in open Civil Courts where many ladies, especially rural women, would not like to bring out clearly their private family matters in public. Hence I feel that marriage tribunals, (like labour court, industrial tribunals for industrial workers or Motor Accidents Claims Tribunals for accident cases) may be set up and deal with such cases in camera. Such a Tribunal can have a single Judge and Juries, at least $50 \%$ of them should be women From psychologists; philonthrophists; sociologists and experts on women and child welfare. These Tribunals can have Legal Aid Committee for poor women.
2. In divorce cases, children born out of such husband and wife are very vital witnesses, as such innocent children who would like to have continuously both father and mother can mould the entire situation for unity by their affection and love to both of them. with such conciliation machinery, even hard core irretrievable broken marriages can be settled and the courts can take pride of such results.

# JOINT COMMI TTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. 

# MEMORANDUM NO. 116 

(Comments/suggestions received from Shri K.Chandru Advocate, High Court, Madras, Membe r, Executive Council, Madras High Court Advocates Association).

Marriage under textual Hindu law was primarily and essentially a sacrament. It was regarded not only as a union of two bodies but also of the souls in them. The textual Hindu law did not permit dissolution of marriage. The Hindu Marriage act created apropos marriage a relation and status, not defined by contract but by law. It has provided for legal dissolution of marriage (see Rajaram v. Deepabai AIR 1974 M. P. 52).

So long as such a divorce has not been obtained by one of the two parties on presentation of a petition from a competent Court the marriage subsists and a second marriage cannot be contracted. (See I shwar Singh v. Hukam Kaur, AIR 1965 All. . 464 F.B.).

Our Matrimonial law is based on the doctrine of matrimonial offence. Di rorce is for a real matrimonial wrong. Culpability is a ground of divorce. It cannot just be granted for the trivial ups and downs of married life. It cannot be granted even where the Court is satisfied that the marriage has completely broken down or broken up, whichever way one may put it. The Hindu Marriage Act has itroduced the principle that a broken marriage can be treated like any other civil wrong; prove the wrong cione to you and the law will grant its remedy. Here the finding is that the husband is in desertion. He cannot therefore take advantage of his own wrong. Law cannot come to his help. This is a broken marriage. There is no reasonable prospect of a reconciliation. But in law no remedy can be given to the husband. We have to apportion the 'fault' or the 'guilt'. (See AIR 1976 Delhi 141 - Mohinder Pal Singh, Appellant v. Smt. Kulwant Kaur, Re spondent)

Divorce, under the ACt, as at present reflects in the main three categories of grounds, The first is the traditional tl cory of matrimonial fault (basing divorce on matrimonial offence, giving the right to the innocent party to apply for relief and vesting discretion in the Court to grant relief). The second is the theory of frustration by reason of specified circumstances. The third is the theory of consent. There is however, no theory of the breakdown of the marriage except to a limited extent. (See Law Commission, 71st Report).

As it can be seen the Law requires proving of the matrimonial guilt. It makes a party to make allegations against the other. Many times it brings lot of unpleasantness. Further the Court also requires a high standard of proof in such circumstances. For example, dealing with "cruelty" which is one of the grounds for divorce, the suprement Court observed as follows:

> "Cruelty, generally, does not consist of a single, isolated act but consists in most cases of a series of acts spread over a period of time. Law does not require that at the first appearance of a cruel act, the other spouse must leave the matrimonial home lest the continued cohabitation be construed as condonation. Such a construction will hinder reconciliation and thereby frustrate the benign purpose of marriage laws. (See AIR 1975 SUPREME COURT 1543- Dr.N.G. Dastane, Appellant v. Mrs. S. Dastane, Respondent).

However, the Hindu Marriage Act has undergone a vast change and by virtue of the amendment of 1964 and by introducing sec . 13 (1-A) the law has been widened to a considerable extent. In fact even before the present bill which introduces "irretrievable breakdown of marriage" as another ground section 13 (1-A) had already brought a similar position though in an indirect form. Dealing with this a Full Bench of the Punjab and Haryana Court in its decision reported in aIR 1977 P \& H Bimla Devi v. Singh Raj observed as follows:
"Prior to 1964, it was necessary for the party seeking a divorce to prove that his or her spouse had committed one or other of the matrimonial
...3/-
wrongs specified in S. 13 or had come to suffer one or other of the disabilities specified in S.13. Clauses (viii) and (ix) furnished two grounds for divorce which were based on mat :imonial wrongs"
"The legislative policy is cl ar. It is to make divorce liberal and easy for parties whose marriage have broken down irretrievably as evidenced by the fact that there has been no resumption of cohabitation or restitution of conjugal rights within the prescribed period. 'It is to provide the basis for dissolving dead marriage with the minimum of rancour and hostility and the maximum of humanity."

However, many high courts at times have faced with the situation where even though they wanted to grant divorce due to the inadequacy of the legislation they could not do so. In parihar-vs-Parihar (AIR 1978 Rajasthan P.140) the High Court of Rajasthan observed as follows:-

> "It appears therefore that a marriage in which the parties could no more live together deserved to be dissolved. But there is no provision in the Act, that a marriage which has broken down irretrievably should be dissolved. Even in England this was introduced by the Matrimonial Causes Act, 1973 , but the courts even earlier appeared to be acting upon it, and have shown much ingenuity where justice demanded a remedy." (See AIR 1978 Raj. sthan P. 140) Parihar (Priti) Appelant v. Parihar (Kailash Singh) Respondent.

The andhra Pradesh High Court as well as the Delhi High Court also recommended strongly the need for such a reform which is clear from the following extracts:

> "It may be said, as indeed it was said by the learned Counsel for the respondent, that the changing social conditions require that there should be no rigid insistence on the maintenance of a union which has utterly broken down." (See iR 1969 ANDHRA PRADESH 62).
> Marriage is an alliance. In this case it has proved to be an unresolved conflict. In 1934 Sir Alan Herbert, the promoter of the matrimonial Causes Act, 1937 wrote a book. He called it Holy Deadlock. I think this marriage can well be described as a holy deadlock. Ithas long ceased to be a holy wedlock. Such a case as this cries aloud for reform. (see isl 1976 Delhi 141 Mohinder Pal Singh, Appellant v. Sn. Kulwant gaur, Respondent).

It is understood that the question whether divorce should be directly obtainable after such breakdown of marriage is under consideration. Instances, such as the present one, would help the authorities to amend the law to enable the parties to obtain a divorce when the marriage is apparently broken down, as seems to be the case between the parties before us. With such an amendment, the 1 aw could come in line with the English law." (See AIR 1978 Delhi 296 Mrs. Swaraj Gary, Appellant v. K.M. Gary, Respondent).

Even in other countries, we would see such a reform having been brought in tune with the changing concepts of marriage laws.
"If even one of the parties adamantly refuse to consider living with the other again, the Court is in no position to gain-say him or her. The Court cannot say, 'I have seen your wife in the witness-box. She wants your marriage to continue. She seems a most charming and blameless person. I cannot believe that the marriage has really broken down." The husband has only to reply. 'I'm very sorry it's not what you think about her that matters, it's what I think. I am not prepared $t_{0}$, live with her any mere.' He may add for good measure, 'what is more, there is another person. with whim I prefer to live. The Court may think that tie husband is behaving wrongly and unreasonably; but how is it to hold that the marriage has nevertheless not irretrievably broken down? (Riddle Lectures 1970 - Reprinted in Raydon un Divorce - 11th ELN. p. 3223).
"In England, the last proposal in 1966 was the report of the Law Commissi oners under the name of the 'Reform of the Grounds of Divorce'. They proposed three altematives for divorce, namely: -1) breakdown without inquest, that is, breakdown of marriage evidenced by period six months' separation 2) divorce by consent and 3) divorce on the ground of separation which should apply with a difference both to divorce by consent and divorce without consent."
...5/-
"In England the twentieth century has been fundamental changes in this law. The principle of matrimonial offence came under pres cure and is now destroyed. The new Divorce Reforms Act, 1969 has eliminated the doctrine of the matrimonial offence. There is now only one g-ound of divorce ---"irretrievable break down" of marriage."
"As Schwartz says 'Blakpool's plaint echoed the popular attitude towards the law'. The feeling of the unsucessful litigants in matrimonial causes would be similar. Where there is a breakdown of the marriage, this in itself should be a cause for which divorce should be available under law. It would then be immaterial to enquire as to which of the two parties is at fault; the principle of breakdown of marriage as enabling the parties to obtain a divorce recognised in the U.K. since 1973 is at present only Partially recognised by the Hindu Marriage Act by the insertion of subsection (1-A) in Section 13 of the Act by the Amendment Act 44 of 1964" (see article 'Divorce under the Hindu Marriage Act - A Conflict of Principles in AIR 1971 Journal Section p.113).

Apart from the United Kingdom, countries like German Democratic Republic, People's Republic of China and U.S.S.R. have in their marriage laws made provisions for dissolution of a marriage based on the concept of irretrievable breakdown. Sec. 24 of the Family Code of German Democratic Republic is as follows:-
"A marriage may only be dissolvedif a Court has established that the marriage has broken down irretrievably and thus lost any meaning for man and wife, the children and so for society as well.

If one partner applies for divorce the court shariage and especially take into account the interests: of any minor children of the family, and whether a divorce would mean unreasonable hardship for one of the partners."


Article 17 of the Marriage Law of the People's Republic of China is as follows:-
> "Divorce is granted when husband and wife both desire it. In the event of either the husband or the wife alone insisting upon divorce, it may be granted only when mediation by the district people's government and the judicial organ has - failed to bring about a reconciliation.

When one party insists on divorce, the district people's government may try to effect a reconciliation. If such mediation fails, it should without delay, refer the case to the country or municipal people's court for decision. The district people's govermmet should not attempt to prevent or to obstruct either party from appealing to the country or municipal people's court. In dealing with a divorce case, the country or municipal people's court should, in the first instance, try to bring about a reconcilation between the parties. In case such mediation fails, the court should render a decision without delay".

Article 14 of the fundamentals of legislation of the U.S.S.R. and the Union Republics on marriage and family reads as follows:-
"A marriage is terminated by the death of one
of the spouses or by a declaration of the death of one of the spouses in a judicial proceedings.

During the lifetime of the spouses, a marriage may be dissolved through divorce on the application of one of the spouses or both.

A marriage is dissolved in a judicial proceeding. The Court takes measures to reconcile the spouses.

A marriage is dissolved if it is established by the court that the continued conjugal life of the spouses and the preservation of the family have become impossible.

A husband has no right to institute a divorce case without his wife's consent during 'er pregnancy and one year after the birth of a chila."

> "In Australia, the same reconciliation between the breakdown of a marriage forming the main basis of divorce and the conduct of parties being taken into account in exercising the discretion to grant relief is found to have been made in the Matrimonial Causes Act, f959. Sections $28(\mathrm{~m})$ and 36 provide for dissolution of marriage by divorce on proof of circumstances showing the irreparable breakdown of a marriage. But section 37 gives the power to the Court to exercise the discretion to refuse divorce if it is satisfied that by reason of the conduct of the petitioner 'whether before or after the separation commenced or for any other reason, it would, in the particular circumstances of the case, be harsh and represeive to the responden or contrary to public interest, to grant a decree on that ground on the petition of the petitioner."

However, certain apprehensions are raised in certain quarters that this amendment will be used by the husbands who are in far advantageous position in terms of economic and social status against their wives, who are generally economically weak and are dependent. These apprehensions can be allayeo by providing necessary safe guards for compulsory maintenance and also making provisions for the chiluren born out o: the wed-lock. In fact as early as 1940s when changes were thoughtabout in the Hindu Law, Mr. Justice Krishnaswamy Iyengar in one of his judgments observed as iollows:-
"at no time did those standards (the ancient standards
fixed by the Rishis) and the rules in which they found expression attain to universal acceptance in the country, even among communities professing the Hindu faith.....We can not shut our eyes to changes almost revolutionary in character and extent which have been for a considerable time past taking place in the structure of the Hindu Social order and in the ideas and sentiments which govem :.t. The old sanctions seem to have all but disappeared, sweeping away before them the old faith and the old institutions which did constitute in the past an integral condition of the indigenous fabric." (See AIR 1940 Mad 513 at p. 517 - Durgaprasada Rao v. Sudarsanaswami).

Therefore, the present changes that are being made in the Bill under discussion should be welcomed as it only brings up the 1 aw in tune with the modern concepts of Marriage.

# JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. 

## MEMORANDUM NO. 117

CComments/suggestions reeeived from Dr.T.R. Jan arjhanam, MLC, Gout. Whip, Legislative • Council, Tamilnadu_7

The proposed amendment will be giving the rights of divorce to either of the spouse on the ground of irretrievable breakdown of marriage. The term "irretrievably breakdown" is not defined in the Bill.

The Bill says if either of the spouse has been living separately for a period of 3 years continuously then he or she can move the court for divorce. In the existing Act living separately, even if it is less than three years con be a ground either for restitution for congugal rights or judicial separation. Which may ultimately leads to divorea.

Apart from that the act has been further amended enabling the spouse $t$ move the Court for divorce by mutual consent.

Therefore it is my humble submission that living separately for a period of three years cannot be construed as a ground for. irretrievable breakdown for marriage.

We are shouting. Be Indian - By Indian why can ot we have a common code of Marriage for all sexreligion and other groups. That will even infuse a sense of interity and unite the entire India at least on the basis of Marriage Laws. Bigamy is an offence for Hindu's and Christian but not for Muslims.

The present Bill goes to the roots of Hindu fabric of Marriage and at the same time does not contribute anything to the National Integration.


In our joint family set up there is nothing which is irretrievable in marriage and misunderstanding between the husband and wife irrespective of fact how long they have been living, separately can be solved by our elders.

JOINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) BILL, 1981.

GOVERNMENT OF WEST BENGAL (Judicial Department)

No. 12317 - J MEMORANDUM NC. 118

From
Shri A.C. Sengupta, Joint Secretary to the Govt. of West Bengal.

To
The Chief Legislative Committee Officer, Lo Sabha Secretariat, Parliament House. New Delhi.
Dated Calcutta, the 3rd May, 1982

SUBJECT: Joint Committee on the Marriage Laws (Amendment) Bill, 1981.

Sir,
With reference to your letter No. 8/4(1)/81/CII, dated 25.2.82 on the subject noted above, I am directed to send 20 (twenty) copies of the report ot. 18.2.82., furnished by the State Law Commission, West Bengal. This Government fully endorses the views and replies of the Commission, as embodied in its report mentioned above, subject to the comments that the period of irretrinvable breakdown of marriage should be 3 (three years, as provided for in the proposed section $13 \mathrm{C}(2)$, and not 5 (five) years, as recommended by the Commission.

This may please be acknowledged.

> Yours faithfully,
> Sd/-
> Joint Secretary.

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VIEWS CT: THE STATE LAW COMMISSICN, WEST EENGAL on the reference relating to the Joint committee CR THE MARRIAGE LAWS (AMENDMENT) BILL, 1981 Suggestions for Amendment .
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This has the Reference to Judicial Department letter No. 4439-1 ot. 21.1. 1982 forwarding therewith copy of the letter No. 8/4(1)/81/CII, dated 9112. 81 from Low Sabha Secretariat. (Committee Aranch-II), Senior Legislative Committee Officer on the above subject.

The Commission has given its thought to the subject under reference and following are the views of the Commission on the points referred to in the copy of the Lo Sabha Secretariat.

By Section 1 of the divorce Reforms Act', 1969 (previous English law now repealed) there had been only one ground for divorce since 1 st January, 1971: that the marriage had broken down irretrievably. Irretrievable breakdown, however, may be established only by proving one or more of the five facts set out in Section 2(1) of the said [ivorce Reforms Act, 1969. These were -
(1) Respondent's adultery, i.e., the petitioner may rely on the fact that the respondent had committed adultery and that the petitioner found it intolerable to live with the respondent;
(2) The petitioner may establish that the marriage had irretrievably broken down by showing that the respondent had behaved in such a way that the petitioner cannot reasonably be expected to live with the respondent;
(3) The petitioner may show that the marriage had irretrievably broken down by proving that the respondent had deserted the petitioner for a continuous period of two years immediately preceding the presentation of the petition;
(4) The petitioner may establish that the marriage had broken down irretrievably by showing that the spouses had lived apart for a continuous period of two years immediately preceding the presentation of the petition and that the respondent consented to the decree being granted.
(5) The last fact on which a petiticner may rely was
that the spouses had lived apart for a continuous period of five years immediately preceding the resentation of the petition.

The basis of the passing of the aforesaid Livorce Reforms Act, 1969 was the enormous social chances following the Second 'World War, which not only produced a vast increase in the number of divorces but left too much public discussion on the whole basis of the law. The idea that the purpose of divorce was to provide a remedy available only to the Innocent spouse for a matrimonial wrong committed by the other seemed to many to be a singularly out-dated concept. In many cases both spouses were guilty, and cross-petitions were launched furely to give the parties an advant age when it came to the question of financial provision. The social purpose of a decree of divorce is to enable the former spouses to remarry, and so it was agrued, it should be avail.able to either spouse when the marriage has irretrievably broken down. To insist that divorce should be available only if a matrimonial offence has been committed, lays stress upon the symptoms of breakdown rather than the breakdown itself. The essential m"rits of the two views about the divorce can be summed up quite succinctly. The traditional theory (based upon the matrimonial offence) implied that an innocent spouse should not be divorced against his or her will particularly bearing in mind that many spouses have a conscientious objection to divorce and that a wife in particular may suffer serious. financial hardshin as a consequence of the decree. The more redical view (based upon the breakdown of the marriage) reduces the number of illicit unions where there is no foreseeable chance of the parties beinn able to marry or of their children from beina leqitimated because the partner of one of them refuses to release the other on account of conscientious scrupple, financial advantage or misadvantages.

The correct approach to irretrievable breakdown of marriage was observed by Sri Jocelyn Simon, Fresident of the probate division.
'If even one of the parties adamantly refuses to consicer living with the other again, the court is in no position to gain any him or her. The court cannot say, "I have seen your wife in the witness box. She wants your marriage to continue. She seems a most charming and blameless person. I cannot believe that the marriage has really broken down". The husband has only to reply: "I am very sorry, it is not what you think about her that matters, it is what I think. I think that I am not propared to live with her any more". He may add for good measure, "what is more there is another person withwhom I prefer to live". The court may think that the husband is behaving wronaly and unreasonably, but how is it to hold that the marriage has nevertheless not irretrievably broken down'?

The aforesaid Divorce Reforms Act, 1969 has been repealed and re-enacted by the Matrimenial Causes Act,1973. ...3/-

Fill No. 23 of 1981 - the Marriage Laws (Amendment) Bill, 19817 proposes to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 by introduction of Sections 13 C to 13 E and certain further amendments in Secions 21 A and 23 of the Hindu Marriaqe Act. In similar measure the Special Marriage rct, 1954 is proposed to be amended by adcition of Section 28A to Section 28C of the Special llarriage Act, and necessary amendment of Section 40 A of the Special Marriage Act. The besis of the amendment is that there would be an additional ground of divorce, i.e. the ground of irretrievable breakdown of marriage.

Section 13C(1) of the proposed law provides that a petition for dissolution of marriage by a decree of divorce may be presented to the District Court by either party to a marriage $\mathbb{C}$ (whether solemnized before or after the commencement of the Marriage Laws (Amendment) Act, 198127 that the marriage has broken down irretrievably. This is in the spirit of the Enalish law, i.e., the 「ivorce Reforms Act, 1969 re-enacted by the Matrimonial Causes Act, 1973.

Section 13C(2) of the proposed amendment provides that the court hearing such a petition shall not hold the marriage to have broken down irretrievably unless it is satisfied that the parties to the marriage have lived apart for a continuous period of not less than three years immediately preceding the presentation of the petition. The corresponding English law, i.e, the Matrimonial Causes Act, 1973, as discussed already, provided the ground for irretrievable breaking down of marriace in a case that the parties to the marriage had lived apart for a continuous period of at luast two years.immediately proceeding the presentation of the petition and that the respondent consented to a decree bejng granted. The Commission is not concerned with this particular provision because there is a more or less similar provision provided under Section $13 B$ of the Hindu Marriage Act, 1055, living separately for at least one year and the respondent's consent to the decree being granted is necessary because the petition for divorce is to be presented by both the parties. The material portion of the Matrimonial Causes Act, 1973 bearing on this proposed amendment is the last ground of irretrievable breakdown of marriage discussed already, i.e., the spouses have lived apart for a continuous period of five years immediately preceding the presentation of the petition. The proposed amendment (Bili No. 23 of 1981) prescribes the period of living apart for a continuous period of not less than three years immediately preceding the presentation of the petition. This provision is rather controvercial because it enables the marriage to be dissolved açainst the will of a spouse who has committed no matrimonial offence and who has not been responsible for the breakdown of marriage. On the other hand, it has been held by others as a measure that will bring relief to hundreds of couples
who are now living in stable illicit unions but are unable to marry because one or both of them cannot secure release from another union; on the other hand, it has bern aastigated as 'Cassanova's Chartor". Keepina in mind that this provision, 1.e. Section $13 C(2)$ allows the marriane to be dissolved against the will of his or her spouse who has committed no matrimonial offence and furth $r$ that the duty of the Court is to endeavour for reconsiliation between the spouses as per provisions of Section 23(2) of the Hindu Marriage Act, it may be considered as to whether the period should be five years rather than three years as under the proposed amendment.

Section $13 C(3)$ provides that if the Court is satisfied, on the evidence, as to the fact mentioned in sub-section (2), then, unless it is satisfied on all the evidence that the marriage has not broken down irretri Va ably, it shall, subject to the provision of this Act, grant a decree of diyorce.

Section 13C (4) provides that in considering for the purpose of sub-section (2), whether the period for which the parties to a marriage have lived apart has been continuous, no account shall be taken of any one period (not exceeding threc months in all) during which the parties resumed living with each other, but no other period during which the parties livid with each other shall count as part of the period for which the parties to the marriage lived apart. The corresponding English provision, which concerns desertion, prescribes that no account is to be tak en of any period not exceeding six months, or of any two or more periods not exceeding six months in all, during which the parties resumed living with each other but no period during which the parties lived with each other shall count as part of the period of desertion. Keeping in mind the principles of Hindu Marriage Act, this pariod of three months appears to be proper and adequate.

Section 130(5) prescribes that for the purpose of subsoctions (2) and (4) a husband and a wife shall be treated as living apart unloss they are living with each other in the same house-hold, and reference in this Section to the parties to a marriage living with each othor shall be construed as a reference to their living with each other in the same house-hold. In this connection we must bear in mind that living with rach other in the same house-hold does not always imply that there has been no separation. There would be, however, separation if in fact the parties lived in two house-holds under the same roof, eve. whom, because of compulsion, the spouses lived in the same bed-room. Th onus of proving separation in these cases should be on the person alleging separation. In substance, living with each other in the same house-hold, in practice, may be living apart. This sub-section therefore may lead to hardship in some circumstances.
....5/-

Section 13 -
(1) Where the wifc is the respondent to a petition for the dissolution of a marriage by a decrec of divorce under section 13C, she may oppose the grant of a decree on the ground that the dissolution of the marriage will result in grave financial hardship to her and that it would in all the circumstances be wrong to dissolve the marriage.
(2) Wher: the grant of a decret is opposed by virtue of this Section, then -
(a) if the court finds that the petitioner is entitled to rely on the ground sit out in Section 13 F ; and
(b) If apart from this Soction the Court would grant a decree on the petition;
the court shall consider all the circumstances, including the conduct of the parties to the marriage and the interests of thase partics and of any children or othor persons concerned, and if the court is of opinion that this dissolution of the marriage shall result in grave financial hardship to the respondent and that it would in all the circumstances be wrong to dissolvo the marriage it shall dismiss the petition, or in an appropriate case stay the proceedings until arrangements have been made to tts satisfaction to climinate the hardship.

This Commission must bear in mind that grave financial hardship to the respondent is to be construed subjectively in relation to the particular marriage and the circumstances under . which the parties lived while it subsisted. It may be considered as to whether putting forward a casf of grave hardship apart from grave financial hardship should operate as a bar to the decren of divorce on the ground that the marriage has broken down irretrievably. Futting forward a case that a divorce would result in the respondent's becoming a social out-cast in her own community might amount to a defence of grave hardship, justifying a refusal to the decree for divorce.

Section 13E provides as follows:
The court shall not pass a decree of divorc: under Section 13 unless the court is satisfied that adequate provision for the maint enance of childr n born out of the marriage has been mace consistently with the financial capacity of the parties to the marriage.

EXPLANATIO" : In this Section, the expression "children" means -
(a) minor children;
(b) unmarried or widow d daughters who have not the financial resources to support themselves;
(c) children who, because of special condition of their physical or mental health, need looking after and have not the financial resources to support themselves.

The provisions are salutary. It may be however considered as to whether besides making adequate provision for the maintenance of children born out of the marriage, provision is also made for the marriage of unmarried daughters.

The amendments of Section 21 A of the Hindu Marriage Act and Suction 23 of the Hindu Marriage Act are necessary corellaries to the proposed amendment and do not call for any comment.

The comments made above in connection with the amendment to the Hindu Marriage Act, 1955 applies to the amendment of the Special Marriage Act, 1954. No further comment is necessary.

CONEIDENTIAL


JOINT COMMITIEE ON THE MARRIAGE LAWS
(AMENDMENT) BILL, 1981.

## MEMORENDM NO. 119

LComnents/suggestions received from Shri J.G. Jayaseelan, 65, Housing Unit Colony, College Road, Tiruppur-2 South India]


#### Abstract

With regard to the marriage laws (Amendment) Bill No. 23 of 1981 , it is a good thing that it is for the provision of giving divorce for the irretrievable breakdown of Marriage. At this point it is better to be considered that when the marriage has been broken down then there is no point in not giving the reltef of divorce. The divorce has to be given to the husband when he applies for without any of the opposition of his wife. The provision of a section for the wife's right to oppose the petition on the ground of hardship is not at all necessary when the divorce is to be granted $t$ a good cause of the irretrievable breakdown of marriages. If the relief of divorce is not given to the husband when he is a petitioner, he will be put in a very difficult position of not to live with the legal wife and at the same time not to marry a second one. If the wife is opposing the petition to grant the divorce so as not to result in grave financial hardship to her, she must be made to be loyal in living wi th her husband. A women as a wife must either live slong with her husband or get away with divorce if not liked to live. There must not be an intemediary position life of breakdown and continuing the relationship of husband and wife by the law and for the law. If the legal wife is made loyal than the hardship will automatically be removed.


The marriage is already broke ndown irretrievably and tne position must not be made more and more irretrievable by not giving the divorce under the law. Due to the provision of $z=$ iticn of the wife's right to oppose, the husband will not be able to get the relin of divorce due to the evils of his wife and as thie judge will refuse to give the relief of divorce by the provisi on of section. If the divorce is not granted, there must be provided a section for ordering the judicial living together so as to eliminate the hardship. The woman as a wife must lcarn to live with her husband as she married him to give the conjugal happiness and took part in all walks and circumstances of life. The woman must think ihat her rusband must be her own only and not to be owned by any body else and she shall not allow her husband to be owned by others separation of life $m \in$ ans the allowance of her husband to be owned by others. Separation of living will not solve the problem ever in life. Marriage is done not for the separation but for living together. Therefore the object of making the law must be making the Rus')end ar.j wife to live together happily and peacetully or if they don't like to live together there m!: st be no opposition to get the relief of divorce on any grnincis.

Soparation of life is encouraged in the Marriage A.ct and the relief of divorce to the husband is not given when he applies fow and at the same time second mazriage is also not allowed to be made valid. If the iegal wife is not living with her husband and refuses to aive the conjugal happiness and at the same time the husband is not provided with the relief of divorce, second marriage must also be made legally valid with all the protections as that of the first one. Then alone there will be good cause of justice speaking in the law. The welfare of men as husband in all parts is also very important to be looked into as that of women because wi thout men there is no married life of women.
. . . . 3/-

It shall not be forgotten that when the husband applies the petition for divorce it is to get the relief to make the dissolution of marriage of the first legal one so as to marry another one legally and to give the legal rights to the second one who is loyal to him. In the Act it is providec that only after getting the divorce the second marriage is allowed to be valid and therefore it is very much necessary to give the relief of divorce without any oppoisition in the case of irretrievable breakdown of marriage. The happy leading of an husband shall not be spoiled by the legal first one who is not like to live with him and is not able to adjust to live in all the walks of life because of the rights given to her the law.

When coming to the provision of section for restriction on decree for divorce effecting children, the custody of the children must be left to either to the husband or the wife and therefore there is no problem arises and there is nu necessity in this case for the restriction to give the divorce. The wife must leave the children and hand over them to the husband if she finds it difficult to maintain them. It is a vain thought of not to leave tile children so as not to make the divorce to be given. Nothing shall stand in the way while giving the decree of divorce. If the wife wants the welfare of her and the children to be protected she must try to live with her husband. Whenever the wife has no mind to live with the husband the law should not encourage them by giving preferences of separation and maintenance of life. The legal wife must understand that all the properties and incomes earned by her husband goes to her in succession and therefore it is for her duty to live with her husband. When whatever earned by the husband goes to the wife in succession what is the difficulty and ham in living together. The wife must be made to realise her duty and loyalty to the husband.

Due to the definition of a wife in the code of criminal procecure in section 125 that even after a divorce a wife is eligible tuget the maintenance until her remarriage, the 1 aw is not speaking of a justifiable and judicial one. It has to be changed that once the divorce is granted, the wife has no connection and communication to get the maintenance from the husband in future. Farther the position of a woman after divorce in the acts is provided as that of a widow. If the divorced woman is made equal to that of a widow, then there is no meaning in the Act to be called giving justice.

The position of divorced woman shall be made as that of before the date of marriage and then only there will be meaning of differentiating them. In the case of actually widowed wife, the marriage is not dissolved but in the case of divorced wife the marriage is dissolved and therefore it must be looked into that both of them must not be placed equally in law and the standard of life. The widowed wife is loyal but divorced wife is disloyal to her husband and position of place of life must be quietly different. Therefore it is very much necessary to amend the Act in such a way to place the divorced woman in a position as that before the date of marriage.

Coming to the important attention, I wish to point out that the present Act is responsible for the separation of living of the legal wife and at the same time punishes the husband for not keeping the wife by passing an order of maintenance and failing to pay the maintenance, the court punishes by way of imprisonment. Only the law is responsible for making such a position. Eventhough the husband is ready to keep and maintain the wife, the law prohibits to do so and for the law, the law makers are responsible. The law should not prohibit the keeping of the legal wife. Likewise there should not be any refusal and oposition in the grant of a decree of divorce for the irretrievable breakdown of marriage. Due to the preferences given in the law to the woman, the irretrievable breakdown of marriage is encouraged which is quite opposite to the object of marriage Act. The entire Act shall be amended in such a way to make the husband and wife to live happily enjoying the conjugal happiness or otherwise seperated with divorce without any opposition, if they don't like to live together or even one of them don't like to live with the other.

To conclude it is requested to amend the act to provide for the grant of divorce in the case of irretrigable breakdown of marriage without any opposition and anything st anding in the way, so as to provide natural justice in the law by considering the above suggestions.

## CONFIDENTIAL



# JOINT COMMIT TEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. 

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MEMORANDUM NO. 120

> CComments/suggestions received from the represent ative of the Women's Democratic Association, Tamil Nadu $\&$ Sit. Mythily Sivaraman President

We oppose the amendment not because the new ground for divorce irretrievable breakd own of marriage $c$ ann ot be a valid ground for divorce. It can certainly be a valid ground for divorce but the bill as it stands now lends itself to misuse by unscrupulous men which would result in great hardships to their wives.

The reasons for our apprehension:

1. The definition of the term irretrievable break down is vague. What constitutes such a breakdown of a marriage according to the bill would only seem to be the fact that the couple have lived apart, for a period of three years prior to presenting the petition. The party seeking divorce on this ground has only to sat iffy the court that the two have lived separately for whatever reason. The reasons for the separation and the party responsible $f$ or it etc. are not taken into consideration at all.

In our existing socioeconomic set up there are ever so many reasons why a couple are unable to live $t$ ogether. The husb and may have left his home to seek employment outside and may not want to retum hame for various reasons with which the wife has nothing to do. Such men can hereafter make use of the new ground for divorce to get rid of their unwanted wives.

In these days when marriage is increasingly treated as a lucrative business by mercenary minded men to extract monet arr benefit it $s$ from their wives' families many wives may be forced to leave their husbands family due to harassment connected with dowry, including threat to their very lives. In such cases the husb and can move the court under sec.13(c) of the bill for divorce and may even get it. What is the fate of the wife then? It is not merely the monet try consideration. Even if she is a working woman, it means the loss of so much money invested in her marriage and-the loss of social status for the woman. And all this for no fault of

hers. Thus, wives forced to live away from their husbands will be cheated out of their marriage.

Considering the extremely low st at us of Indian women in the socioeconomic spheres the above mentioned consequence for women is a very live possibility.
2. In the cases of existing grounds for divorce, it is for the party seeking divorce to prove that the ground on which divorce is sought exists. But under the bill under consideration the court will grant divorce unless it is satisfied on all the evidence that the marriage has not broken dawn irretrievably. And it is for the respondent, usually the wife in our set up, to prove that this ground does not actually exist.

This move to shift the burden of proving the allegratimon wrong to the respondent, we fear, will further aggravate the already miserable plight of women who are deserted and left helpless by their husbands for no fault of theirs and due solely to the greed of their men.

Such husbands will be further helped to get an easy divorce by excluding Sec.13(c) from the purview of sec. 23(1)(a) of the Hindu Marriage Act which empowers the court to deny divorce to a party if it is satisfied that the plaintiff is trying to take advantage of his own fault.

The Bill may have been intended to help out genuine cases of matrimonial disharmony where parties concerned may not de do le to get a speedy divorce under existing law. But in the process of rectifying existing deficiencies in the bill would seem to be creating more hardship for women.

## CONFIDENTIAL

## JOINT COMMITTEE ON THE MARRIAGE LAWS

 (AMENDMENT) BILL, 1981.MEMORANDUM NO. 121

## Comments/suggestions received from

 Smt. J. Chatteaji, Associate Director, Joint Women's Programme, 17, Miller's Road, Bangalore._71. The first point which we would like to emphasise is that since India is a secular state, all marriages irrespective of religion should be registered, in the same way in which births and deaths are also registered. Marriages may by all means be conducted under the religious code but subsequent to their solemnisation they should be registered with the State.

In the absence of this rule, it becomes meaningless to amend the Marriage Laws Bill, since it does not give a universal coverage to all religions. Legal protection just like in most other matters of State administration should be available to one and all irrespective of religion strictly in keeping with the secular nature of our state.
2. Custody of minor children in case of divorce should rest with that spouse who is best suited in terms of physical, mental, and soiritual well-being of the child. Here we strongly emphasise the universal/qualities of motherhood wherein it is accepted that for a congenial and happy growth of a child 'mother' is of primary importance, unless she is mentally deranged.
3. In the case of divorce alimony for either partner should be fixed depending upon the financial condition of the said partner as also the fact of custody of children.
4. Subsequent to irretrievable breakdown of Marriage, both partners should be free to re-marry. This is recommended with a view to keep up the social morale.
5. With a view to facilitating those who wish to solve family matters quickly and more comprehensively, family courts should be est ablished. When there are juvenile courts and other specific courts to deal with related problems the establishment of Family Court is essentiai. Such a court will bring under its jurisdiction, matters related to the family as a unit. An extension of the family court should function as a marriage conselling Centre.

This family court should have the st atus of a superior court and shall have full jurisdiction in all matters relating to the family and should form part of the unified court system.

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

## MEMORANDMM NO. 122

CComments/suggestions received from Tamil Nadu Joint Action Council for Women, Madras._7

The new amendment is to the effect that if the court is satisfied that the parties to the marriage have lived apart for a continuous period of not less than three years immediately preceding the presentation of the petition, it shall grant a decree of divorce unless it is satisfied on all the evidence that the marriage has not broken down irretrievably.

The term 'livingapart' should connote an attitude of mind meaning withdrawn from each other whereas Sec. 13(a) (5) gives the explanations that a husband and a wife shall be treated as living apart unless they are living with each other in the same household and that the term 'living with each other' shall mean living with each other in the same household.

It is feared that this might be taken advant age of by men who for ulterior reasons want to divorce their wives, as in the present state of society it is not uncommon that the spouses are compelled by circumstances to live in different places. Similarly this clause is also not going to help such of those women who suffer indignity, humiliz and oppression in the matrimonial house and still do not find a way to get out and then resort to the section to get the desired divorce. Hence it is submitted that this clause is modified in such a way that the $t$ erm 'living apart' means not merely living in different households. Even if the spouses are living under the same roof it must be open for the aggrieved to approach the court and prove that there is no love lost between them and thus the marriage has broken down. In this aspect, some have expressed a view that if the spouses have not been cohabitating for three years, they are to be treated as 'living apart' which sounds ridiculous. Of course, cohabitation is also a part of marital obligation but that alone is not the end nor can be the yardstick to measure the marriage tie. The tem
'Irretrievable breakdown' is some thing more than physical separation. It could mean that the spouses are separated
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by heart and ceased of one or more of the conjugal obligations, for instance, where the spouses have different views of life and that they find it impossible to live together. Similarly, when a husband still keeps the wife in the house and continues to cohabit with her but also keeps a mistress in the same house but does not allow the wife to quit the matrimonial home. What is the protection afforded by this amendment to her? Should she be deprived of relief under this section just because she has lived all along in the same household of that of the husband and begetted children to him? We know many women who lacking independent means or security, dare not come out of the house and stay separately. When such is the case, how is it possible for them to live separately away from the husband for 3 years and then apply for the relief of divorce? Therefore legislation must provide for such cases also. In this aspect we submit that in extreme and exceptional cases where women seek divorce, this separation period of three years should not be insisted upon and that a suitable clause is added to enable women under certain circumstances to file a petition under clause 13 (c) even earlier as otherwise they will find it difficult to get maintenance and make a separate living.

Secondly, after the applicant establishes that they have lived apart for a continuous period of three years, the court has to satisfy itself as to whether the marriage has really broken down irretrievably. 'Breakdown' is not a matter that a Court can 'try' and come to a conclusion. Even if one of the spouses adamantly refuses to consider living with the other, the Court is in no position to gainsay him or her. No provision could be envisaged by which a Court can compel the one to live with the other. The position will be all the more worse if the applicant prefers to live with a third person. The Court may conclude that the party is in the wrong and unreasonable. But nevertheless how is it to hold that the marriage has not broken down? In our patriarchal pattern of families, normally a woman by marriage enters the family of the husband and naturally, in case of breakdown, it is most likely that she quits the house of the husband or is driven out. In such case, though she could establish living apart for three years, how is she to let in evidence to convince the court that $t$ he marriage has not broken down, when her petition is
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vehemently and vindictively opposed by her husband? By quitting the house, she loses access to all evidence such as correspondence, documents etc. and support of neighbours and servants of the house as valuable witnesses to support her case of breakdown. It might apply to a case where a woman is the respondent to the petition by the husband where she has to thwart the allegations that the marriage has broken down. Therefore there must be a special provision to enable a wife to get divorce just by establishing that there is no love lost between them and that the marriage has broken down irretrievably. At the same time stringent conditions must be laid down for men resorting to this relief such as deposit of a lump sum towards maintenance while filing the petition itself etc.

The amendment contemplates granting of divorce only when the marriage has broken down irretrievably. What is meant by irretrievable? What are the provisions made for finding out whether the breakdown is retrievable or irretrievable? Therefore it is most important to see whether there is any chance of reconciliation and it is most material to enquire what the applicant has already done to make the marriage a success or to become reconciled. Unless there is an effective machinery such as separate family courts or for that matter at least conciliation centres, it would be difficult to adjucate such an intricate problem like irretrievable breakdown of marriage by ordinary low courts which are dumped with many other cases also. Many might feel that even the most fervent and sincere hopes of one spouse that there will be a reconciliation, cannot create 'a possibility of reconciliation' where the other spouse is unreasonable. It is true of course but it is not altogether impossible. Normally we expect cases where spouses stand at differences due to incompatibility-where mental, physical or betravioural-to take recourse to this provision and plead that their marriage has broken down and that they find it no longer possible to keep the marriage tie subsisting. In such cases mostly they are psychologically induced to take this extreme recourse. Therefore if only approached with delicacy and negotiated by persons qualified and trained in such reconciliations, many of the problems could be solved and many marriages could be prevented from breaking down. Reconciliation would become possible at least in certain cases. Even if matrimonial relationship cannot be reconstituted under such guidance, the problems arising out of the disruption can often be solved with the minimum injury to the parties or their children.
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When the request for setting up of Marriage Counseling Centres' was placed before the Committee during this sitting here, the Chairman wanted us to give some more details and hence we place here for the consideration of the Committee the provisions "The experimental Scheme as to Reconciliation" that has been devised and adopted by Greater London under the "English Matrimonial Causes Act":
(a) The Court should refer any suitable case to the Senior Court Welfare Office,
(b) The latter after discussion with the parties should decide whether there is any reasonable prospect of reconciliation.
(c) If there is none, it should be reported to Court.
(d) If reasonable prospect exists, he should refer the parties to either
(1) a probation officer appointed for the purpose
(2) A marriage consellor from a small panel of experienced and trained counsellors specially chosen from within Greater London.
(3) Some other appropirate person or body indicated by the special circumstances.
(4) The persons to whom the case is referred must report back to the Welfare Officer, who should report to the court.

Even if complete reconciliation cannot be achieved, expert help will often enable parties to resolve, with minimum possible anxiety and harm to themselves and their children, many of the issues liable to be ancillary to the breakdown of a marriage. Short of this, the expert help should atleast identify the issues on which the parties remain seriously at variance and on which in consequence they require adjudication of the Court.

In other countries also such Marriage Conselling has been established and proved successful. If an expert committee is set up, it is not impossible to envisage a pattern of counselling which would suit Indian conditions. Peaceful families form the strong foundation for a good society. Hence preservation of marriage is very important. The State cannot be indifferent to such a grave matter like this and think that its duty is over by paving the way for the spouses to get separated by passing liberal legislation of divorce. It would be utter failure of duty if measures to preserve the family unity are not $t a k$ en. The state cannot shirk its responsibility stating that something is impossible.

It is most welcome and appreciable that the question of maintenance and financial provision for the wife and children are linked with the irretrievable breakdown clause. When a man sues under other grounds that are already in existence under the Act, the wife does not have the right to oppose the divorce on the ground of financial hardship. Therefore the clause is an improvement on existing divorce law. But the bill fails to clarify what kind of financial security should be ensured to the women.

In order to prevent divorce courts becoming tools in the hands of unscrupulous matrimonial offenders to exploit women, while introducing liberal legislation, stringent conditions for men and sufficient safeguards for women also must be provided. Liberalizations and relief to one party always brings with it harm to the other, especially women in distress who have not at all been responsible for the breakdown of the marital life. With the result, she is deprived of happy martial life with all its attendant benefits and status with respect to so many things that happen in a family, not to speak of the stigma the society places on such women. The only relief provided under such circumstances is to enable the divorced woman to claim for permanent alimony and nothing more. A woman enters the marital fold anticipating a secure and happy life and status of a wife and if through no fault of hers that is disrupted, permanent alimony itself is no satisfactory relief to her. It is our experience that even this paltry amount of maintenance awarded by the court is difficult to realise as the procedure for realising the maintenance is so cumbersome. No amendment is

brought about to mitigate the hardship that a divorced woman would be facing. Why not a provision be made in the Act for the succession of the wife to the estate of the divorced husband with suitable safeguard and exceptions? Provision should be made to enable the wife to get a share in the properties of the husband as a compensation on divorce. Here we request the Committee to refer to the recent judgement of Hon!ble Justice Mr. Sathiadev of Madras High Court reported in AIR $1980 \mathrm{Mad} 294=(1980) 2 \mathrm{M} . \mathrm{L} . J .121=93 \mathrm{LWL} 86$.

At the Committee's sitting here, the Hon'ble Chairman asked us whether judicial separation could be considered as a relief in certain cases before the grant of divorce. For this our submission is that, as the 1976 Amendment has made an improvement over the provisions that were existent before, it would be retracting to consider judicial separation. Anyhow, in certain cases, to afford relief to the woman in distress but at the same time not to allow the wrongdoer husband to take advantage of his own wrong and be benefited by divorce, provisions could be made to grant only decree of judicial separation. This takes us to another problem that is facing us that in some cases, one of the spouses who is at wrong may shift the blame on the other and try to concoct a false case of breakdown to get out of the matrimony. These provisions under Sec.líic) would lend them easy access. We submit that divorce should not be made easy for such unscrupulous persons and if it is established that the petitioner's wrong or liability is the cause of the matrimonial unhappiness which led to the breakdown, no divorce should be granted but on the other hand the relief and judicial separation alone be granted. During the discussion on this point it was felt by majority present, that bigamy should be made a cognizable offence in which case it would provide a check on unscrupulous marriage offenders from divorcing their lawful partner to start a new life with another partner as also it would desist more women from developing infatuations for married men at the cost of ruining of his family.

We reiterate our oral representation that registration of marriage should be made compulsory, as it would help to solve many of the marriage problems. For this, a pertinent point was raised by the Committee
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whether while making the registration of marriage the dowry and other properties or gifts that are given to the bride should also be registered. We submit that this would present a lot of problems and is not desirable as even while contemplating a marriage why should we think of anything unforeseen and make marriages more commercial than they are today. More so while passing legislation to prevent giving or taking dowry and* all the more, it being an offence, nobody will disclose this fact. As birth and deaths are registered, provision could be made for registering marriages also.

Lastly, on the question of affording 'Legal Aid' to parties to the matrimonial cases, we submit that thereLalready Legal Aid Boards which give legal assistance to deserving parties and especially to women. But the state machnery alone is not able to cater to all sections of the people and therefore this legal assistance could be given by some voluntary organisations also. This will help especially those people who do not know the rights and remedies available to them and in particular women who are in distress may be able to get legal assistance without much ordeal. Therefore if sufficient funds could be allocated to such of those voluntary organisations which come forward (to enable them to have a panel of lawyers and extend legal assistance) it would take us a long way to mitigate several hardships.

We respectfully place the above observations for the consideration of the Joint Parliamentary Committee to make suitable modifications to the bill or atleast propose new amendments incorporating the above suggestions.

* also at a time when social reformess are raising their voice against dowry, it will not be conducive to make any provisions for recording sure giving or taking dowry and


## CONFIDENTIAL

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

MEMORANDUM NO, 123
[Comments/suggestions received from
Shri R.S. Krishna Iyengar, "Sri Nilaya" Srirampuram, Bangalore_ 7

If the word "Marriage" in general, has, and the words "Hindu Marriage" in particular, have, any sacred meanings, it is necessary to specify in the Act how much period the spouses should have lived together just as it is specified that the spouses should have lived apart for three years immediately preceding the presentation of the petition.

At present, there is no scope in the Hindu Marriage Act to understand the hidden intention of materialising the alliance of one with the other, except understanding that both the parties have agreed for the alliance and therefore the alliance has materialised.

If the career of the young girls, who, by virtue of time immemorial customs and practices, have got to break and, desert their parental bond, and embrace a new marital bond in a new place with new atmosphere in the midst of new faces, should be protected, then it is necessary to specify the period the spouses should have lived together before starting to live apart.

Within a few months after marriage, and sooner than any body's imagination, dowry-deaths have occurred, and one of the spouses would have gone to courts. Is this the object of the marriage?

If the spouses have lived together one day only or one week only or one month only after the marriage, and lived apart for three years or more thereafter, what is the protection given by the Act to the weaker spouse, especially if it is in the nature of irretrievable breakdown. No clause in the Act including the 'restitution for conjugal rights' saves the marriage.


It appears to me, as a common man, opportunity is given in the dict to destroy the marriage under specified conditions, but conditions have not been specified to protect and save the marriage from destruction.

My view is that the marital life of young girls should be protected and saved from destruction at least for five years, and, it is, and should be, possible to save if a condition is specified viz. -
"The spouses should have lived together at least for five years before they started living apart, and the petitioner may go to court for divorce, only after completing three years of living apart."

The object of marriage, among other things, is to do natural duty, ie. to answer the biological urge as and when desired by both the spouses, and maximum opportunity should be given to the spouses to live together to do their natural duty, whatever be their economic conditions and whatever be their castedenomination - whether brahmi or harijan.

## JOINT COMMITTEE ON THE MARRIAGE

 LAWS (AMENDMENT) BILL, 1981.
## MEMORANDUM NO, 124

Comments/suggestions received from
Pulavar Smt. Leelavathy Dharmar, Member,
Tamil Nad State Social Welfare Board,
Ramnad District, Gnanagiri Ill am'
12, Thiruthangal Road, Sivakasi._7

Though the concept behind the amendment is good, the time is not right for such liberalisation in Indian society.

All the circumstances should be considered including the conduct of the parties to the marriage and the interests of those parties and of children and other persons concerned.

The wife's right to oppose divorce proceedings only on grounds of financial hardship is limited. The upbringing of children are having always problems. At any rate the women are the sufferers and they must have some security also.

1. And so the dowry system should be made more strict and laws should be passed to register all marriages.
2. The wife should have a right to the ancestral property of her husband. If the husband has to give a share of his property to his wife, he may not want a divorce or the divorce won't be a hardship to a wife in the maintenance of the family and children.
3. The dowry, money, jewels \& property given in the marriage to the women must be kept in the name of the wife as alife long asset. She gets interest from that money and profit or income from that property. The husband has no right to spend that money.

I have to say that we are having this practically in our side. As this follows by generation after generation in our side and so we meet no problem of divorce. And so $I$ feel this must be made strictly to all, laws should be passed in this and must be carried out all over the country. In our side, the husband feels ashamed of spending wife's money and the society also maintains this. These raises no problem or talk about divorce. And so my request is to consider this point and to carry out this to all and simplify the divorce act.

## JOINT COMMITTEE ON THE MARRIAGE

 LAWS (AMENDMENT) BILL, 1981.
## MEMORANDUM NO. 125

[Comments /suggestions received from Shri M.E. Bhaskaran Nair, High School Assistant, Kulathoor P.O. (Kerala).
I. Women the weaker section of the human society may be given protection against Restitution Suits (H.M.A.).

If the wife is cruel and adament the husband will escape from her and restitution judgments are practically ineffective. But where the husband is cruel and adament the wife is dragged to the court and harassed in every way. In $95 \%$ of restitution suits meek and humble women are the victims. Women are comparatively helpless and weaker and do not enjoy equal freedom in society. Cruelty against them can never be proved in a court of law, except in cases of murder and that too very rarely. Generally men are against women in cases and women witnesses cannot be produced as women in India. hesitate to go to courts. If the father, mother or brother gives her shelter or accompanies to court the cruel husband accuses of instigation and uses it as an easy evidence in his favour.

Often restitution suits against women are aimed at an easy divorsal.

In the present law there are only 10 grounds for judicial separation, cruelty, decaying leprosy etc. of which cruelty towards a wife can never be proved in a court of law.

So if the wife is not willing for reunion she may be allowed to live separately. Protection may al so be given to women to safeguard them from attacks, harassment and humiliation.
II. Women may not be deprived of their children till the age of fourteen at least. Guardian Ward Suits and Guardian Ward Act of 1880 are deadly against women and so they may be abolished. The term 'WELFFRE OF THE CHILD' is a flexible one and in almost all cases children, generally male children are given to the husband. If the mother of the husband professes
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that she would look after the child, the court gives the child to the husband. But really here 'Marumakkathayam' (matriarcal system) existed long till recently and so. the husband's mother never loves her sons' children and generally even hates them. In almost all cases it is her dissatisfaction of the dowry that causes the troubles between her son and daughter-in-law.

An Act may be made against depriving the mother of her children below fourteen.

Joint committee on the marriage LAWS (AMENDMENT) BILL, 1981.

MEMORANDUM NO. 126<br>CComments/suggestions received from Shri U. Suresh Shenoy, S/o Shri U. Manjunath Shenoy, Goldsmith Street, Mulki, Dakshina Kannada Dist... 7

The grounds for divorce under Section 13 of Hindu Marriage Act, 1955 are highly inadequate and it is very much appropriate that irretrievable breakdown of marriage be made a ground for divorce. It is rather surprising that the bill presented in Parliament was not passed in 1981 and referred to a committee since there was some objection from Women's Organisations on filmsy grounds. It is not denying that marriage is sacrosanct but a person seeks relief from the court only as a last resort. The grounds on which, a marriage may be dissolved by a decree of divorce are presently inadequate. Take for instance clause (iii) of Section 13 of the Act which provides as a ground of divorce - "has been incurably of unsound mind, or has been suffering continuously or int emittently from mental disorder of such a kind and to such an extent that the petitioner cannot reasonably be expected to live with the respondent."

Though apparantly this clause is exhaustive, but it is common knowledge that the psychiatrist will never testify that his patient is of unsound mind. Therefore in cases where the marriage has broken down irretrievably if no divorce is granted it will do no good to either of the spouse and only result in frustration leading to acute mental agony.

It is but natural that the system of 1 ow has to adapt itself to the requirements of society and not be too rigid. It is therefore in the fitness of things that the Marriage Laws (rmendment) Bill be passed expeditiously making irretrievable breakdown of marriage as a ground of divorce.

## CONFIDENT IA

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981
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MEMORANDUM NO. 127

CComments/suggestions received from
Shrimati S. Savitri, Advocate, Quilon Bar
Association, Quilon (Kerala)_/

There should be a body consisting of social workers and others. That body should give advice to them. To file a petition for divorce in court they should certify that the husband and wife can not live happily and smoothly. Their opinion should have proper weight in the court. It is better that the Committee may be formed consisting of psychiatrists, doctors, psychologists, social workers and representatives of the public. I think at least 80 (eighty) percent of the problems can be settled peacefully or solved.

If they say that inspite of their persuation the husb and and wife can not live peacefully and smoothly, in such cases divorce may be allowed.

At least for three years they must live separately. Divorce should not be with mutual consent.

Divorce should be granted, if there is absolute \& incompatibility of temperament.

If they have children divorce should not be granted unless it will affect their physical or mental health.

In conducting these cases of the poor people provision must be made for the payment of fees to the advocate by the Government. The parties must be at liberty to select their advocates. All can not go to the advocate appointed by the Govemment. So many poor people are not going to courts to redress their grievances.

## CONF DENT IA

## MEMORANDUM NO. 128

CComments/suggestions received from
Delhi Legal fid and advice Board, New Delhi. 7 .....
(i) The word 'three' appearing in sub-section (2
of Section $13 C$ be substituted by the words years so as to read as follows:-
"The Court hearing such a petition shall not hold the marriage $t$ o have broken down irretrievaby unless it is satisfied that the parties to the marriage have lived apart for a continues period of not less than (the period from 3 years may be substantially reduced) years immediately preceding the presentation of the petition."
(ii) The following proviso be added in sub-section (3) of Section 13-C:-
"Provided that the ground of irretrievable breakdown of marriage shall not be available to the husband who is found guilty of acts of physical cruelty towards his wife.
(iii) The following proviso be added to subsection (3) of Section 28A:-
"Provided that the ground of irretrievable breakdown of marriage shall not be available to the husband who is guilty of the acts of physical cruelty towards his wife.
(iv) A new section to the following effect may also be incorporated in the Bill:-

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## CONFIDENTIAL

JCINT COMMITTEE ON THE MARTI AGE LAWS<br>(AMENDMENT) BI :L, 1981.



## MEMOR ATLI NO. 129



Present
Section
13(2) of the Hindu Marriage Act, 1955.

Suggested (Amendment) to Section (13) (2) of Hindu Marriage Act, 1955.
"(13(2). A wife may also present a petition for the dissolution of her marriage by a decree of divorce on the grounds,
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(v) (a) That the marriage has broken down irretrievably.
(b) The court hearing such a petition shall not hold the marriage to have broken down irretrievably

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unless it is satisfied that the parties to the marriage have lived apart without cohabitation for a continuous period of not less than three years immediately preceding the presentation of the petition.
(c) If the court is satisfied on the evidence, as to the fact mentioned in subsection (2), then unless it is satisfied on all'the evidence that the marriage has not broken down irretrievably, it shall, subject to the provisions of the Act, grant a decree of divorce.
(d) In considering, for the purpose of sub-section (b) whether the period for which the parties to a marriage have lived apart without cohabitation has been continuous, no account shall be taken of any one period/periods (not exceeding three months in all) during which the parties resumed living with each other, but no other period during which the parties lived with each other and resumed cohabitation shall count as part of the period for which the parties to be marriage lived apart.

13(3) The court shall not pass a decree of divorce under subsection $V$ unless the court is satisfied that adequate provision for the maintenance of children born to the spouses has been made consistently with the financial capacity of the parties to the marriage.

## Explanation:- In this section the expression children means

(a) minor children
(b) unmarried or widowed daughters who have not the financial resources to support themselves
(c) Children who, because of special conditions of their physical or mental health, need looking after and have not the financial resources to support themselves.

NCTE: The expression 'children' shall mean children born to the couple or children that may be surviving from any other marriage of either .spouse.

It is also suggested that similar provision may be made in the Special Marriage Act.

NCTE: Kindly note $t$ hat the following changes have been made to the amendment as incorporated in Bill No. 23 of 1981:-
(a) Irretrievable breakdown of marriage has been included in Section 13(2) and not in Section 13(1) of the Hindu Marriage Act.
(b) In clause (B), after the words "Have Lived Apart", the words "without cohabitation" have been added.
(c) In clause (d) after the words "have lived apart" without cohabitation has been added.
(d) A distinction has been made between "living apart without cohabitation" and "living with each other" for a period not exceeding three months.
(e) Again in clause (d) after the words "one period", the words "/periods" has been added.
(f) Clause 13(D) has been deleted.
(g) 13 E has been renumbered as 13(3) and the following changes have been made:-
(a) For Section 13(c); Section 13(2) $V$ has been substituted.
(b) "born to the spouses" has been substituted for the words "born out of wedlock."
(c) Note has been added expanding the scope of the words "children".
(d) $13(\Gamma)$ and $13(E)$ have been deleted.

JCINT COMMITTFE ON THE MAFRInge LAWS (AMENDMENT) BILL, 1981.

## TMEMORANCIM NO. 130

Comments/suggestions received from Shri Rakish
Kumar, New delhi._

It is indeed good that you have invited the opinion of public in connection with the 'Irretrievable Breakdown in the Marriage' the Bill pending in the House for a long time. Needless to mention, sometimes circumstances develop in such a way that it becomes next to impossible for the spouses to compromise. Courts take years to solve the problem even with spending hard earned money unnecessarily.

I suggest that spouses living separately for more than $2 \frac{1}{2}$ years be treated as divorcees after filing a writ in the court.

## MBMOR $\triangle$ NDUM NC i, 131

Comments/sugaestions received from Shri B.C. Pander, New Delhi._7

Innumerable people will be relieved of tension, worries, agonies and will get the chance of resettling in life with the passing of the Bill on irretrievable breakdown in marriage. The need of the time is the amendment in the Bill. Nobody is foolish enough to file suit unnecessarily without some special reasons. It is a must to give consent to the Bill on priority basis fixing a certain period of separation.

CONFIDENTIAL

JOINT COMmITTEE ON THE MARRIAGE LA 'NS (AMENDMEI T) BILL, 1981.

## MBMORFNLXM NO. 132

CComments/suggestions received from
Shri S.C. Bhatta, 117 Jheel Kuranja, Delhi. 7

If the marriage amendment Bill pending in the House for the last $1 \frac{1}{2}$ year be given consent and passed immediately, the bride burning cases will be less. Analysis have shown that $40 \%$ of the bride burning cases are because husbands are not in a position to get divorce on one pretext or the other though most of them are genuine and when they are depressed and dejected - ultimately they $t$ ak the brutal step of either committing suicide and dragging wives for the act or in connivance with some other means. If they know that after a stipulated period they will be able to lead a normal life by taking divorce these sins can come to halt to a certain extent. So the Bill be passed in the coming session.

## MEMORANDUM NO. 133

[Comments /suggestions received from Shri R.C. Dust, Krishi Bhavan, New Delhi._7

To relieve sufferers from the menace to go to the courts, which is a cumbersome procedure and $t$ jakes lot of time by which couples get old become addicted to bad habits is indeed remediable but promptly. No lady can live against the wishes of her husband provided he is fair enough. The girls of today are in the habit of demanding women lib now-a-days, of course it does not imply on all. Lot of money is wasted on lawyers for filing the cases. Any couple who is not in a position to live with his/her dignity and does not want a solution within a period of 3 yrs be treated as a divorcee if the girl during this period lives with her parents or relatives or in some hostel etc. The Bill be passed with immediate effect.

## JOINT CCMMITTEE ON TliE MARRIGE

 LANS (AMSNTNENT) BILL, 1981.$$
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[Comments/sugrestions received from Shri B.B.Raj._7

When a couple finds it virtually impossible to live together any longer as a husband and wife, they should be crucified on the course of matrimony. The law on divorce should be uniform for all citizens. Nivorce becomes unavoidable when the marriage is broken down beyond reconciliation. If the marriage is dead, what is the use of living as a husband and wife without talking to each other, harassing each other bliming each other, throwing mud at each other and above all defaming each other. There should be a law of separation where there is no chance of reconciliation.

I suggest that those couples living separately for more than two years be aiven separation decree $w_{0} e_{\text {. }} f_{\text {. the day they }}$ are living separately. Marriage Amencment Bill pending in the Parliament House since long if be given consent w. i. effect half of the problem of bride burnings will come to an end authomatically - as they will come to know that after a year or two they will be separated provided dowry brought by the girl be returned with a combensation of amount spent on dinner served to the guests.

## MBMORANLAM NO. 135

[Comments/suggestions received from Shri C.Mohan._7


#### Abstract

It is a well known saying that the marriages are:made e: in heavens and with the wishes of God but when broken may be of any reasons God is neglected and blame is put on either of the party - what a double standard it is. Why sot it is taken at that time that it is the will of God? Circumstances occur in such a way that it becomes uncompromisable either with the boy or girl to live with each other. As courts take lengthy time they go on living as its, normally the girl with her parents and in the meantime time passes and the chances of either remarriage or again for a compromise become dim and dim and they are left in the lurch without any alternative and without any chance. There should be a law with the unanimous approval of all without any delay with a minimum period of 2 years of separation and given divorce so that they get the chance of leading a life of their own and try to settle themselves.


JOINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) BILL, 1981.
$\qquad$
MEMORANDUM NC. 136
[Comments/suggestions received from
Shri P.P. Khanna, Sector III, H. NO. 910, R.K. Furan, New Delhi._7

A couple be treated as a divorcee if there is no chance of reconciliation and compromise and if the marriage has reached at a saturated point.

Couples living separately for more than 2 years be treated as divorcees.

Nominal compensation be given to the girl if she is not earning and if earning and her pay is more than the boy, no compensation be given.

Dowry brought by the girl be returned in what ever condition it is.

Take for example the case of Neena of Delhi. Her marriage was on the rocks immediately after 5-6 months and she tried to take divorce but her husband did not agree only to harass her. Lot of cases of this type are pending in the courts.

Cases are pending in the courts even for 17 years and the divorcees have not been granted. You can well imagine the plight of such couples.

In 1981 more than 3000 cases were filed for divorce and $95 \%$ of them are pending.

Same are the conditions in big metropolitan cities like Bombay, Calcutta and Madras.

Irrespective of whether one is rich or poor, educated or uneducated this problem is with every society.

Main reasons of divorce or illicit relations, addiction of bad habits, illness, differences in ideology, marriage against wishes. In certain cases both the parties does not want compromise only to harass each other out of jealousy or some other reasons.

Maximum period of separation be treated as 2 vars.

# Mint Committee on the marriage LAMS ( $A^{\prime}$ IENTMENT) BILL, 1981. 

MEMORANDUM NO. 137
[Comments/suggestions received from Shri R.C. Randan, Delhi._

This bill will help parties where there is a irreconcilable breakdown of marriage. How stringent or liberal the provisionsare,is a matter where opinions differ.

The present law covers cruelty, disease, conversion, adultery and mutual consent the grounds for divorce for husband and wife, however, these provisions still compel innumerable couples to live on with the tag of marriage because these cases are not covered under any of the grounds specified above. So matters become even worse because one of the parties is not opposed to give consent of divorce for personal or social reasons. Quite often one of the parties might withheld consent even when they are neither living nor ever want to live together simply to harass the other and block his/her way of remarriage. Under the circumstances, one is bound to cook up all sorts of indecent and vulgar and false allegations against the respondent and their main aim becomes to defeat the claim of the person who has filed the suit. Similarly, the respondent tries to put stronger counter allegation which may be unsavoury.

To reduce the sufferings for the parties connected in such cases, the bill will help a lot of people. Maximum period of separation should be treated as 2-3 years.


JOINT COMMITTEE ON THE M\&RRIAGE LAWS (AMENDMENT) BILL, 1981.

MEMORANDUM NO. 138
[Comments/suggestions received from Shri F, Joseph, Social Worker, Bangalore 7

The very fact of 3 years separation would grant automatic divorce for the parties, while mental cruelty is really difficult to bear for both the parties. In the case of the couple who have a child of any age divorce should be entertained, the court should not agree for any financial provision, because one cannot underst and the inner dept condition, problem and sufferings from both the parties and divorce should be granted within 3 months (for instant the husband may not be well employed).

Dowry should be made strict that both the parties do not accept and the women should be married with proper procedures agreed by both the parties.

But in cases like illict marriages, without the knowledge of the parents from both parties, well such cases should be settled by themselves, or this will lead to more cruelty later.

Last but not least, in order to man and women to live in peace in this world, they should be given separation soon, reducing mental tension and neither from both the parties. No matter what their jobs may be it should not be disturbed. But if a woman has cheater the man\&the marriage and both parties are not in peace, divorce should be given soon, even though they have a child . Because marriage are domestic problems, today a couple may he seperated later they will be reunited by themselves, this is a problem not only in India but all over the world.

Once the court passes the decree order for separation after a period and the same couple should be given the liberty to marry once again to some other whomever they wish.

JOINT COMMITTEE ON THE MARRIAGE LAMS (AMENDMENT) BILL, 1981.

## MBMORFNLLM NO. 139



I am a victim of a love marriage, which could not be prevented by my parents under the New Marriage Act. I was a college student studying in the B.A. Class. I was rather bewitched to love a young man, completely different from me in every respects such as complexion, behaviour, conduct, culture, temperament, character, food habits, addict to drink and above all oast. Who his father is even is not known to any one of us. It is doubtful if that man at least knows his father. His mother, a film actress, may perhaps remember the boy's father. Thus there has been the utter incombatibility in every respects between myself and the man to whom I happened to be married.

From the very day of marriage, ill treatment began. I was asked to cook non-vegetarian food forced to taste it and eat it. The man was ever rough in his conduct towards me used to unnatural sexual practices, nagging etc. His mother and himself being film artistes, having amassed good wealth were repeatedly demanding dowry to be got from my parents. They $w \in r e$ demanding the ornamgnets, silver and other vessels procured by my parents for me to be got from my parents and to be handed over to them. Abuses and torture to me as well as to my parents over phone became unbearable. Hence I left his house within two months from the date of the fateful marriage and began to live under the care of my sister and my parents for the past four years and more. Even during this period of my separation, I have been regularly abused and threatened for my life even by him over phone and also creating scenes in my sister's house

In order to get remedy from all my sufferings I have been pleading to his mother to obtain her son's consent for the dissolution of the marriage and divorce on mutual consent, but all in vain. He is jolly in his film acting profession.

: 2 :

For going to the Court of Law for remedy, the onerous burden of proving cruelty under the present Act is on me, a weaker poor young lady. All the rigours and safe-guards prescribed in the present Act are no doubt necessary in the interest of the female partner against whom her husband goes to the court and get success easily. But what will be the plight of a young lady like me who has foolishly chosen her husband against the matured warnings of her parents and who is living separately from her spouse after the marriage for Four years and more.

In these days of widow's re-marriage has become quite common even with the blessings of the religious gurus, why a young lady like me should not get the marriage, foolishly done, dissolved and why she should not begin a fresh ife?

I therefore request the Parliamentary Joint Committee on the Marriage Laws (Amendment) Bill to consider cases lik that of mine and help for passing the Bill suitably to make the rules easy for passing orders an voluntary petitions from wives for dissolution of marriage and divorce, if they happen to live for three years and even for a shorter period from her spouse, without the onerous burden of proving at a great length, which is very difficult for the weaker sex.

## JCINT COMmITTEE CN. THE MARRIAGE

 LAV (AMENT:IENT) BILL, 1981.MEMORANDUM NT. 140

## $L$

Comments/suagestions received from Dr. J.N. Gadhok, Sector 17, 1030, Old Faridabad, Haryana._7
A. IRRETRIEV ABLE MARRIAGES:
(i) Sexual temperament - differences in.
(2) Personality clashes.
(3) Ventral disease by a male after marriage.
(4) Drunk enness of either partner when the treatment fails to cure or a drunkened refuses to have treatment.
(5) Any other such factors/acts that inflicts upon either partner wounds to happiness
Lpartner, and these of either Lspouses they should be regarded acts are deliverate as course to irretrievable marriage. and over a longer period.
(6) otherfact cree I am sure you know a lot about them. What ever. the acts Examples. whether in the eyes of society they are minor

- or major but if they seems to affect the hapiness of either

A girl from a Sikh family of Chakwal now in Pakistan, committed suicide (between 1945-47 exact year forgotten) within a week of her marriage by setting herself on fire with kerosene oil, in Nairobi. Her only brother now has a chemist shop in S.W. London. She ran away from her inlaws house on the very next day and returned to her mother, but mother and brother took her back to her husband. The reason for her running away from her husband was that with every act of sex, he would want to have further sex. The result in the morning was that she and her body was sore and she could not stand.

What is differences in sexual temperaments.
It is every where in the world (Also see Dr. Kinsley Reports in American Sexual Impulses) that women and male differ. Compatible of marriage is when one has found compatible of sexual temperament.
-
: 2 :

Some women feel great pain of soul if they have relations more than once a month. The desire for act is only after mensuration.
Others would enjoy act every night probably more than once.
Similar with men.

## 2. Personality clashes.

When because of differences in personality eeg. Husband is a rogue cheats others where as wife have great objection on it vice versa, there is continuous unhappiness in home and because of which it affects the children.
3. Veneral diseases by a married male.

Once wife has forgiven her husband she cannot have re course to this clause, but subsequent act of her husband should have bearing on the acts of forgiveness.
4. Drunkenness has already been explained.
5. Any other such Acts should include where her husband or wife prohibits either Spouse or influnces against any occupation or Acts that will bring happiness to that person. e.g. a wife wants to do some social work and husbands objects. Suspicious that his wife may be late and have relations with others. Any such suspicions Continjall should be cause of divorce.

# JOINT COMMITTEE ON THE MARRIAGE LAWS (aMENDMENT) BILL, 1981. 

## MEMORANDUM NO. 141

(Comments/suggestions received from Shri M. Kunhi Krishnan Nair, Ex -Vice Chairman, Block Development Committee, Kuthuparamba, Cannanore District, Kerala)

The court hearing such a petition shall not hold the marriage to have broken down irretrievably unless it is satisfied that the parties in the marriage have lived apart for a continuous period of not more than 5 years immediately proceeding the presentation of the petition. In place of "The court hearing such a petition shall not hold the marriage to have broken down irretriavably unless it is satisfied that - the parties in the marriage have lived apart for a continous period of not more than 3 years as proposed.

Three years of absence of married couple from each other is too short a period for presentation of a petition for breakdown of marriage. In these days when educated couples are compelled to seek $j$ obs elsewhere in foreign countries they will have their own difficulties for joining together. National and International situations may come on the way and the couples may not be able to join together though they may carry correspondence with each other. Institution of marriage is considered as sacred and unbreakable will loose its sancity and the courts are likely to be flooded with such petitions of break of marriage if the proposal under reference is passed.

In these days when highly educated people such as Professors, Doctors Engineers and other specialists have to spend periods on deputation to other foreign countries such as U.K., U.S.A. and U.S.S.R., Germany etc. if such an amendment is passed I am afraid many of the ambitious youngsters will have to be discontented with their lot and come back to their native countries to satisfy the law.

# JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. 

 - - - -
## MEMORANDuM NO. 142

CComments/suggestions received from
Shri K. Balasubramanian, Officer, State Bank of India, Elathur, Calicut District._7

I am the one affected by the regid Hindu Marriage Act and I hope that the Hindu Marriage Act will be amended to make irretrievable breakdown of marriage as a ground for Divorce, without further delay, giving relief to so many in distress due to a unhappy separation after marriage. Even after 7 years of separation there is no solution under the present Law. Even my petition for restitution of cor.jugal rights was dismissed by the Court. My wife refuses to come and live with me alleging cruelty. If the present bill is passed it will be a blessing to solve such a predicament even after years of separation. I hope that there won't be any further delay in passing the bill as it was recommended by the Law Commission as early in the year, 1978. I like to mention here that a separated wife can get a Divorce, if she proves that shelgetting maintenance for the last one year and there is no cohabitation between the couple for that period, but for the man there is no provision for that.

JOINT COMienI TTEE ON THE MAR I AGE LAWS (AMENLMENT)
BILL, 1981.

MEMORANLH: NO. 143

Comments/suggestions received from the Jiint Registrar of the itigh Court uf Orissa, Bhubaneswar.

The Court agree with the suggestion that the Hancu Marriage Act be amended with a view to making irretrievable breakdown of marriage as a good ground for grint of decree of divorce.

The circuristancesfor such breakdown, apart from the fact that the marriaye has broken down, be separate Jiving of the spouses for atleast three years before the date of presentation of the application for aissulution of marriage and further that the spouses should not have lived together anytime during the said period of three years.

The paties should have lived separately for a period of three years before the date of presentation of the application for dissolution of the marriage.

The presence of children shoulu not be a bar to the grant of the decree, but adequate provisions should be made for safe-guardin, their interests (already provided in the proposal).

Even if it is establishec that there has been any irretrievable breandown of marriage ther should elapse a sufficient time lag and it shoulu be considered if the perioo of three years prescribed in section 13C(2) is aciequate and further before the final dicision, the Judge shoulc make attempts at finding out if a reconciliation is possiole and efforts for reconciliation should be made by a Judicial Officer of the runk of instrict Judge and matrimoni al matters should not be permittea to be handled by the Sub-Judges as per the existing practice and if adequate safe juards as aforesaid are built into the provision the proposal is unobjectionable. It is unrealistic to continue tro persuns in bondagde when the emotional basis for it has snipped and has not been retrieved during the period wisch is long enough for making possible retrieval.

JOINT COMinI TTEL UN THE Marki age lalis (AMENLMiENT) BILL, 1981.

MEVIURANUNH NO. 144

Coments, suggestions received from Shri T.A. Abdullah, Advocate, Chovva, Cannanore-670006.


#### Abstract

Now that Marriage Law is proposed to be athencec, what concerns my interest is amendin, the peci al Marriage Act makins it acceptable to Nuslims. Nuslims do not resort to it because the spouses and their child $\in n$, marrying or registeiing the marriage under the said Act will be governea by the Indian Succession dct for inheritance which is cuntrary to their personal law. In other respecis t.ie Act has good provisions from the iviuslim point of view also. With an amendment that the parties and the progeny will continue to be governed by their personal law of inheritance will make it useful to ivuslims as well.


Now there is no law making a Auslim marriage re istrible except locil statutes in Assam, Bengal, Bihar anci Urissa for voluntajy registration. There are uifficulties in proving Muslim marridges by oral evidence, much mo.e in obtaining a marriag: certificate acceptable to courts ano other authorities. These difiicultios can De overcome by having an All India ACt for registering muslim marriages. If the Special halriage Act is amended as above-sug.jeited, this nct will serve the prupose of resistration instead oi a separate $A C t$ for registration.

I may suggest that compliance with statutory law may be encourayed by throwing handicaps in the procedure for seeking remedies through court in cases of unregistered customary marriages. Egypt without prohibiting plural wi ves for huslims encourages monogamous marriage by gruciging the aic of a court to 'other wives' seeking remecies in breaches of matrimonial obliyations. yit thout going so far as that, some repellent features may be provicied to non-registration of marriages, or more attractive features to registration, taking care, of course, to see that the 'equality' test is not infringe..

These lines may please be oonsidered as my evidence Defore the Committe.

JOINT CCKimit TEE OHi the marrit aGe laivs (AMENLIENT) BILL, 1981. MENOBINAM NC. 145.

Comments/suguestions received from 'omen sraduates Union, Vomen iraduates Union Road, Near Colaba Bus Station, Bombay-400 005.

As regarcis safeguards, the following points<br>emerged:

1. It was felt that exparty wecrees shoula not be given excopt in cases where the court was absolutily certain that the other spouse was aware of the divorce ap lication jeing before the Court, but was deliberately not appearing.
2. The majority feeling was that it was not enough ju t to say grive f nancial hardship, but hardship as rejerds finuing accomnodation (particule rly in highly consestco places such as Bombay), anc any other hardships that may arise, should also be given due eansideration.
3. A third point arose just at the end, and there was no time to ciscuss it at the meeting, but the Committee may give ii thought. One of cur Lawyer members suggested that a findu wife woulu suffer enomously from the divorce becalse she woulc lose her right of mainten nce under the Hindu Adoption anci iiaintenance Act - which right otilerwise woula ap lly even after hur husbang's death.
 (ANEHLAENT) 3 ILL, 1981.

hachavinimite 140

Commentajsuggutions received from Stir h.al.unar, F-533, Kalibari Marg, New Delhi.

The marriage law amendment bill which
was introduced in the bLok jabha on february 27, 1981, seas to further amend the find marriage act 1955 and the Special marriage act 1954 with regard to grounds of divorce. Needles to mention that in the present existing procedure to take divorce even for a genuine party who deserves it is extremely difficult to get divorce, unless and until the other party is willing to part with. It any of the party is not willing to part with, either husband or wife to take divorce it takes years and years in the courts merely wasting ron secy, energy, time, causing tension and worries, increasan, apathy and by the time if luckily the divorce. is granted roth the party, $s$ lapse $7-8$ years of their age in which they would have settled if the divorce would have be n granted within first $2-3$ years of filling their petition. One con well imagine the fate of such couples. keeping in view all such. facts it will be ugh better if the 10 be further s amplified ruling io divorce anu given, chance to the party for rusettl:mint, in life once again.
 (fitinlient) BILL, 1 gil.

MECTANDK. NL. 147

Comraents/sug.jestions received from M.r. A. Kumar, 14-A/288, UE.A., Larol Bagh, New Delhi.

The every-day increasing gruesome murders and
burning of young bridus because of their failure to fetch a handsome dowry to correspond to the expectations of their in-laws or failure to meet th:ir subse fuent illegal demanas placed on them after marriage is oppalling. But more than this thert is another class of young wives, numburing thousands and thousands, who for failure to placate their fastidious and avaricious dowry seeking in-laws, were either forcibly shoved out of their matrimonial houses or having regara to the physical an mental tortures inflict:c on them t!ey themselves chose to quit qiprehending danger to their pirson in matrimonial homes. All such faultless anc innocent women have no option but to languish away from their spouses. In such cases the
 also never make any atwempt to bring back their wives co their matrinonial homes and the of of selaration as on widening with the lapse of tame. In such cases if the hushands are granted decsees of divorce unoer the proposed amenchents it will simply add premium to their unsatiablugreed and give fillip to the dowry system as such husbonds will only manage to see that either their illegal venands are inct to their satisfaction or the wife stays away for the requisite period of three years so as to pave the way for an easy divorce.

I, therefore, request that nocessary safeguaris may be made in the proposea umenchent that where wift is the responcent na the irretrievible breakdoun of marriage has been caused by her failure to meet the illegal domanas of her spouse and the husband has mace no attempt to bring back his wife to her matrimonial hone, the petitionerhusb nd should not be entitled to the decree of divorc.

JOIN T CONMI TTEE ON THE MARirIAGE LAWS
(AMENDMENT) BILL, 1981 .

MEMORANDUM NO. 148

Comments/sugye stions received from Shari S. R. Mahantan, Hawbuck Grange, Khalini, Simla-171002, (H. P.).
a) The expression 'irretrievable' means incapable of recovery or repair. The legislature perhaps took note of such irreparable breakdown of marriage and sought to make amendment in the Hindu marriage Act in order to simplify the procedure, providing quick and speedy divorce in such a breakdown.
b) Continuous extra marital relation of the respondent even after the presentation of Petition under section 13 of the Principal Act; or
c) Non-consumnation of the marriage for a period of one year after the solminisution of the marriage; or
d) The other party has renounced the world by entering, any religious order; or
e) The party has ceased to be a Hindu by conversion to another religion.
f) The other party had been suffering from virulent form of leprosy or veneral disease which were concealed at the time of soleminisation of the marriage or during the negotiation of alliance; or
g) The other party has eloped with some person wi thou leaving behind any trace of his/her whereabouts and were not heard of for a period of two years after the elopement; or
(h) The husband has been convicted for committiny rape, socomy or bestiality; or
(i) The other party has remarried during the - life time of the spouse.
(j) The other Party (wife) has deliberately neglected her husband and children and has openly started living with her paramour.

JCINT CunhiITT-L CN THE MARHI AGE LAUS
(AMENDAIENT) BILL, 1981
-
MENORANUMNU 149..
Comments/sugyestions received frum Shri I shwa.r
Chandra, Auvocate, Chandigarh.

It is really a surprise to read any newspaper of any day, that so anc so girl has died due to being bumt by her in laws, because she could not fulfil their demanas of dowry. Further if one looks the cases filed in the court or law of divorce he will not find a single case in which the girl's side had taken plea other than cemand of dowry. The plea of the girl is only that as she coula not bring dowry to the satisfaction of her in-laws she is being divorced or she has been compelled to file the divorce petition or has been burnt. How can it be true or possible that in 100 percent cases dowry has been demanced, the point on which nobody has ever thought and analysed. It was reported in Tribune newspaper in the month of June/July 1982 that 400 cases of wonen buming have been recorded since Octriber 1981 and in all cases the cause of such mishappening was demand of dowry. Has any time girlside reported the deeds of their girl, NEVER. It will never be reported that the girl has committed suicide because of her bad habits, faults and her past affairs. It is the bad luck of manikind who has been blamed on the plea of dowry. No man marry to kill the other. Not all the peole marry for the sake of money. Interesting thing is that nobody in this country has ever tried to find out the real causes behind these tragedies, means what are the causes of such burning of women and compelling a spouse to file a divorce petition. The reason is thet the country of this people have soft corner for women that is why they never blame her. This does not mean to say that people do not afmand money, death are not occuring due to this reason, the cases are filed for this purpose but it cannot be possible that 100 percent cases of burning and divorce are aue to demand of dowry which is pleaded by the girl side. A very interestin; thing to note in this ragard is that such deaths and cases aie only occuring in Hindus and sikhs who are covered by the Hinau Law and not in Muslims, Christians or in other religions who, are not covered by Hindu Law. Seconoly these deaths and cases are more in Northern India than of South, East and lest. Is dowry not being
"
demanded there or being taken there? liny not.
The reason for high number of cases in Northern India are cue to fashion, lavish, luxurious life and competition of status and going ahead from others, and these expenses lead to the treagedies whereas in South, East and west these tings are not there, because people are very simple and poor. The reason for increasing number of deaths and cases in Hindus are due to rigidity of Hindu Law which does not grant divorce easily, whereas Muslims and other Laws grant the sane easily and in no time. The effect of which is that in those religions people have fear that if they would not adjust accordingly wto their souse they can be divorced easily, therefore they have better understanding between them. Whereas under Hindu Law divorce is yianted with gr at difficulties and sometimes it is not granted even after disputing in the courts for 5 to 10 years, which compel parties to the marriage to get rid of other by killing, by making the other parties in trouble by suicide sain that not only his or her spouse but his family member may suffer throughout the life in courts and jails. In case of Hindu law if one spouse want to get rid of other but he could not take initiative in the court than on the initiative of the other spouse, the former one become adament though he is al so interested for divorce but he thinks that in cause he can get some money from the other he should avail the opportunity and thus harass the other spouse.

Witnesses in these cases are produced by both the parties which is a costly affair not only in terms of money but also in teams of time, which has got no relevancy because it is the $m$ an and woman who has to live together and not the witnesses. So the provision should also be abolished because it only increases the rift between the parties and make defamation.

As far as burning/divorce cases are concerned if deep study is made one will find that 40 percent cases are due to lust of dowry, 40 percent due to characte: of the girl say bad or non adjustable or her past affairs which were concealed till the date of dispute, and $Z$ ) percent due to non-acijustment from the man side.

No man marry a girl just to kill her or divorce her but marry for his leisure and pleasure. When the things from the girl siae goes to such extent tht she cannot live because her past affairs is being pointedout by her husb: nd or in laws, to escape from these defanation and to take revenge from her in laws who has openeu her past affair anc poinced her to amend her ways which she cannot menc she takes the shelter of fire by burniny herself and thus escapes from her defanation and her parents too, to hide the deeds of her daughter start blaming the paients of the boy that as he coula not fulfil the demands of money his daujhcer has been burnt. How nicely the plea is taken. How it can be possible in 100 percent cases doviry is demanaed no one has thought on this.
:hy there are no such deaths in Muslims or in other religion which are not covered by the Hindu Law because they are at full liberty to leave the other spouse by way of divorce but in our country man is considered as ap animal means once he is wedaed he has to remain with th lacy. The society has al so full sympathy with the divorcees and allow seconci or tiird marriage even of girls which Hindu society does not allow. So to find out causes of death or divorce one shoula see what is the income of the parents of the girl not verbally speaking but from the Income Tax, Wealth Tax records or the records where the father of the girl is/wasm working whether he is/was in a position to pay such dowry as he is speaking. If the sane is found incorrect means that if his incume is not such that he can pay such dowiy than he should be punished. we all incluving ou. Governaent cry that dowry system shoula be abolished than why people marry their daughters wher money is derianced, Why they pay such huge dowry, why the government does not punish the giver of the dowry for the reasuns that he had given dowry knowing the $1_{\mathrm{dw}}$. Another drawback in Hinuu Low is that a mainteriance application if filed in the Session court where the aivorce petition is filea because the jurisdiction start from this court. Secondly, the ap,lication is fileo in the court of Chief Judicial Magistrate, the very lower court to Session, Judge, means the petition for one cause is filed in two courts of different
jurisaiction. The petition in the Session Court is decided on the preliminary issues which is normally decided within 3 to 4 months of filing of the petition but the petition in the court of Chief Judicial liagistrate is decided frori: 2-3 years. So if the court
of C.J.Mi. give his decision against the decision of the session court then what is the value of the Session Court which is a higher curt. The law provides that the decision of the higher court will be implemented by the lower courts which is not being followed in Hinuu Law. The appeal of the judgement of the Court of C.J.M. has to go to the S.:ssion Lourt after some channel them if'session court give judgement according to the judgement of the C.J.m. Court means against his own judgement then what is the value of its earlier judgement and if it gives juagement against the judgement of the C.J.M. court then what is the value of providing this facility ana provision means this facility is provided to the women side just to harass the man side for three to four years. Though law maker will say that these are two cifferent type of petitions provided in the law one is civil petition which is fileo in session court and the other criminal petition filec in C.J.M. court. But they never try to see what is the effect of both these petitions whether they have to be decieded on the same grounds and sources or the other. Then why section 10 of civil proceuure court which provides that if the matter is Resjudicate means the matter has been decided by one court between the same party on the same subject cannot be brought to another court. Here also Sussion Court a Higher Court decice the application of maintenance within 3 to 4 months then why the ap,licition is being entertuinea in the C.J.N. court by violating the provisions of the Civil Procedure Code. Secondly section 11 of the. Civil Procedure Code also provice that if the matter is sub-judice before the Court the same cannot be decided by any other court then what is the idea of violating this provision in the Hinciu Law is beyond one understanding. Further no distinction has been made on the petition of eaining applicant or petitioner and the petitioner who is not earming means the petition from the spouse having soures of income should not be allowed to file the peition because the motto of such petitioneris only to harass the other one. So in case the Society, Government want that there shoulc be no deaths of woman in their in-laws houses, the number of divorces are reduced as in other religions which are not coverec by the Hindu law. it has to do the following thinys means the following provisions should be provided in the Hindu Law.

1. Divorce shoulu be made easy as in Muslims Law This will not incrase the number of cases of divorce/ deaths but will reduce as both the parties (husband and wife) will have fear that if their disputes are not checked by themselves, if they do not respect honour the other spouse, the other will easily leave him/her means it will encourage
them to live a better life. If one see in Aiuslim Law wh re civorce is granted so acily that the spouse who want to have divorce has to go to the house of other s,ouse and say "I wive YCU LI JUACE" thrice and aivorce is gionted that is why cases oin wom deaths/sucide or divorce are less in that religion and if the same are compared with Hindus the same will be negligible perhaps one or two say not moire than ten cases are reported of de-ath by burning in inuslims women. Is dowry not given or taken by them why not they too take and gi e but law is helpful to them which is not in case of Hinaus here one has to spent his major portion of life on litigation even then there is no surety whether he will succeed or not.
2. If both the parties make allegations and counter allegations against each other then there are no chances of their living together. In the Court both the party try his level best to defame the other even then the court does not grant them aivorce and think that they can live together. Hence it should be made a ground or civorce that if allegiations and counter allegations are made by both the parties then divorce will be granted because both are not happy with each other.
3. Period of living together and separate should al so the ground of divorce because if auring the major period of the married life has been lived by the parties separately then can they live together after filin's oi case of divorce never.
4. If the girl ticies service far away from the place of her husband means dissert him it should be the ground of divorce, means grounds of dissertation shoula be made more simple.
5. Evidence system in divorce cases should be abolished. The natier has to be decidea between husband and wife then what is the requirement of evidences to look into the faults of o ther because the witnesses always speak in favour of that party who has preduced him in the court.
6. A, jeal of the judgement of the sussion court where the petition is first filed and decided on divorce should I so be abolished in these cases but the time for reconcilation should be provider in all cases if straight way ivorce cannot be granted and both the parties should ap ear before the court after a certain period say after 4 months, 8 months or 12 months as in the case of Muslim Law

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is provided that the man sho has divorced cannot marry again for six mont hs wh; this time they had provideu if the parties are interestec to live together they c an do so. If the parties auring the period provided by law could not reconciled they shoulu be divorced and then al so time should be providec so that if there are any chances of reconcilation they may avail.

7. Maintenance peition should be admitied only from that spouse who is not earning or having a source of income independently if the spouse is earning then the petition should be rejected imnediately ano if a party just to claim and harass other leave the service to claim the maintenance that should also be rejected of preliminary issues.
8. Nowry point shoula be decided keeping in view the sources of income of the father of the girl and not simply of her saying. The income should be verified from the record of Income Tax ealth Tax and recoras where the man is working. This will also help in dragging out black money and will reduce the false cases filed by the girl side to harass theman. Neans to say law shoulc have sympathy with. man also. He shoulan ot be neylected as is being done today by the present Act. Sucondly if the girl side gives more dowfy he shoulc also be punished this will really bring down demands of dowry because they will know that they are not going to get the dowry.
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LComments/suggestions received from Shri Senapathi Gounder Mi.P., 219, North Avenue, New Lelhi-110(101_
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It is neither feasible or advisable to enumerate the circulastances either illustratively or exhaustively. Complete freedom and discretion shoula be uiven to the court to deal with each case accorćing to equity and justice of each case.
2. It is familiar knowledge that in innumberable, thousanas of cases on the spur of the moment for a little and trivial quarrel arises between couples, thoughtle.s couples maynify the difierences and carry them to extremes. The act shoulo insist upon the couple living separately for one and a half years and that too in circumstances showing reconciliation totally impossible. After this period of one and a half years, when the ap,plication is siled by one of the spouses, the Court shoula insist proof of separate living for $1 \frac{1}{2}$ years.
3. I understand that nowhile functioning under Sec. 13(b) of the Act, the Courts act in a very light hearted fashion, and quite $r_{\text {: }}$ adily assume and presume and procesd on the footing that the couple readily agree in writiny that they have lived apart for $\frac{1}{2}$ years (for the required period) eventhough they tave lived apart only for a month or so and effective and adequate opportunities were neither given nor occurred for reconciliation. Specific provision should be made for strict compliance of the conditions and for the genuine satisfaction of the Court.
4. Under the ict of 1976 divorce has become a routine mechanical affair, partits lighteartedly averring separate living. Under the amencment of 1976, separste living for one year coupled with consent memo of both parties was sufficient to grant divorce.

The idea is to improve the situation and dispense with consent memo anc mace divorce available for either party whether or not the other party consents. This facility which is an improverient, should not be subjected to several conditions, which would make the propos ed amendment harsher thin existing provision Sec. 13(b) of the Act, 1976.
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The presence of children should be regarded as a very relevant and a crucial factor to be taken into consideration by the court. Indeed in a given case which may be harsh; the. Court may be given freedom to refuse divorce.
7. To reiterate the proposed amendment should
$\angle$ put not/more obstacles in the way of spouses obtaining divorce anc create fresh problems. It should be to reduce thit existing rigour under the 1976 amendinent.

JOINT OOMMI TTEE ON THE MARRI AGE
LA:IS (AIENDIENT) BILL, 1981

AEMORANURI NU. 151

LComilents/suggestions received fran Shri Aftab Singh Bakshi, Legal Remembrancer and Secretary to Govt., punjab

The object of good divorce law is to bring stubility in marriages. The fact of the matter is that in the olden ciays when divorce laws were stringent the number of divorce cases in the courts was almost negligible. Human beincs have inherent capacity and ability to adjust themselves to the surrounding circumstances. Where spouses feel that there is absolutely no other alternative available he or she is tound to make adjustment sooner or later with his or her s: ouse. Total adjustment, of course, would be impossible to achieve and nobooy is wholly adjusted in this world but with some give and take on either side after understanding the problems of the other spouse the wheels of matrimonial carriage may eventually start moving in unison. That was what was happening in the days of our forefathers and we come across very few broken marriages in the past.
2. lif the introduction of the new legislation which made divorce somewhat easier than before more and more number of spouses have started adopting this easy course. The divorce has been made so easy that the same may be had at the asking by mutual consent. In my view this has aone more damage to the familylife than anything else because young people at the time of the start of the marriage having come from different family backgrounos are not trying to understand the problems of the other spouse because of their immaturity. They have fixed ideas anuprinciples from widich they would not like to rudge because of false notions of prestige and honour and ilso becouse there is a desire to establish ones domination over the other at the outset of the marriage. My feeling is that the period of one year of separation and non-cohabitation provided in the ACt is too short a period of trial of marriage beiore pemitting a mutual divorce. In my opinion this period of separation should be three years before the parties come to the court with a prayer for autual divorce. This by itself would be deterrent and ,isincentive to seek a mutual divorce and at least some percentage of men and women woula certainly try to make adijustment when they feel that they will have to wait
for a Court's verdict for atleast four years. And furthe more the mere statement of the parties that they have lived apart shoulu not be accepted as sufficient. They must adduce convincing legal evidence to prove this fact.
3. I am of the view that during this period of three years suggested above both the spouses should jointly obtain marriage and re-conciliation counselling and no application for mutual divorce should be entertained until and unlss they produce a certificate from such a reconciliation bureau that they had a minimum of six hours of sittings with the reconciliation bureau at different perious spread over a span of three years. Again after the application has been entertained by the court, during the period of six months which the statute has fixed for the purpose to make fresh efforts of reconciliation the parties must jointly approach the reconciliation bureau and have another few joint sittings of not less than six hours duration spread over this periodof six months and it is only after the counseller gives a certificate of irretrievable break-down of marriage that the court should give its final determination as provided by law.
4. Another suggestion that I would like to make in this connection is that there must be a provision in law requiring the spouses to live and cohabit under the same roof for atleast a period of seven days during this statutory period of six months before they approach the court agaln for considsration of their application moved six months earlier. It is my experience that a fair percentage of spouses who have stood apait on mere prestige and have not hati the occasion of coming physically together and exchanging views dispassionately are bound to come close and reconcile.
5. In any case law should be made very stringent and no mutual divorce shoulu be granted in cases where there is a child out of the wedlock. The parents have no right to bring forth a child and thereafter obtain a divorce by mutual consent and conaemn the child to a life of lop-sidea aevelopilent. For proper development a child must have love and affection from both the parents together. The development of a child left with a divorced mother without the guidance and protection of a father would be undesirable. Similarly lack of mother's iffection for a child left with the divorced father vill not be favourable for a complete and proper development of a child.
6. The mere words of the spouses bufore the court that their marriage has broken down irretrievably should not be considerea enough by the court to grant a mutual divorce. The spouse's must produce some kind of a certificate from a psychiatrist to prove that it is impossible for the parties to adjust together because of some psychological reasons or in case of physical reasons such as impotency or frigidity they must produce a medical certificate to that effect. I must mention here that a good number of mutual divorces are obtained by those couples where either the male is impotent or the female is frigid but they do not want to bring this on the record because they do not ant to make it public learing a scope for the deficient partner to seek another marriage. They do not disclose this fact to the court and simply make a statement that the marriage has broken irretrievable and because of incompatibility of temperaments it is impossible for them to live together. In this kind of divorce the deficient spouse by keeping his or her deficiency secret can spoil the life of yet another un-warry person who does not know
or her defomity or oeficiency. In nut shell an impotent about hif or a frigid spouse should not be enabled by the provisions of law to seek a mutual divorce on the ground of incompatibility or irretrievable break down of marriage because by this life of yet another person is put in jenpardy.

## b) EASIILY COURI

It will not be practicable nor possible to have exclusive courts of the status of lid strict Courts to try the matrimonial disputes because number of such cases is still not too large to keep a whole-time District Judge fully occupied. It is also a tall order to have 1 awyer and Juages with particular training in psychiatry, psychology and sociology. I feel that a Listrict Judge after long experience in courts will be sufficiently equipped with the necessary knowledge, of psychiatry, psychology and sociology to deal with these family problems. It can, however, be ensured that the Presiding Ufficer of the court must himself or herself be mariied and have a family so as to be able to understand the common family problems because his/her pu.sonal experience as family man/woman will be of much help in undurstending the problems of others.
...4/-

I am in favour of setting up of ausilliary
services or conciliation bureaus and family counselling bureaus. Instead of the Presiding Officer of the Court or the lawyers being specially trained in psychiatry, psychology and sociology, the services of these Bureaus can be utilised in the manner suggested by me above.

There need not be any separate Legal Aid Bureau to aid the family courts because already there are legal aid Bureaus meant for such aid. Provision may, however, be made that persons having such matrimonial disputes may be entitled to get free legal aid alongwith the other categories of persons provided for at present.

# JOIN T COMM TIE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. 

MEMORANDA. NO. 152

Comments/suggesti~ns received from All India Women's Conference, Pune Branch (Maharashtra).

The legal committee of the Pune Manila Mandal, Branch - All India Women's Conference, organised a meeting on 13.3.1982 at Mrs. Yamuna Bhagwat's residence to discuss the proposedinsertion of new section 13-(C), (D) and (E) to the Hindu Marriage Act 1955 and to the special Marriage Act 1954. Representatives of all major women's organisations in Pune attended. Also some lawyers and retired judges were present.

The proposed amendment was discussed in its legal and social aspects and rejected. Our reasons are set out in details after this. Basically for us marrizge-is a voluntary contractual arrangement between consenting adults. It is entered into with a view to permanance. Co-habiting and bringing up children are the two major aspects of the marital agreement.

If, for any reason, one or the other aspect comes in danger of not being catorialised, we believe that booth spouses have jointly or severally the right to other petition for diverse i.e. termination of the contractrral arrangement.

However, divorce is not a crime. It is a reviewing of an earlier judgement by two people about their ability to get on together. Divorce if wanted by mutual consent should be granted with minimum furs. The provision of $m$ usual consent divorce is adequate and it may be extended to cover all marriage.

However, when only one spouse wants to
discontinue, care must be taken to avoid injustice to the other spouse and to the children. It must be agreed upon as a principle that economic obligations of the earning spouses do not cease with the dissolution of marriage. We oppose the insertion of section on 13(C) with all its subclauses i.e. 13(C), (1), (2), (3), (4) and (5) to amend the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954.
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Our reasons -
(1) Irretrievable is very vague term to be so considered only when only one spouse claims divorce and the other is willing

- to continue the marriage, the grounds must be specifically defined in the interest of fair treatment of both spouses. (2) Three yuars separation o an be achieved very simply in Indian Social condition by the man. He can neglect to shift. his residence after being transferred, or in an urban set up, he may genuinely be unable to find accommodation. Or for the purpose of educating the children or caring for the elderly parents, he may leave his wife away from him. Thus while she is unware of his intentions he may be establishing a separate residence. Particularly so in view of the
provisions of $13(\mathrm{C})$ (4) which unable him to visit his wife for brief periods. In fact under these provisions in an extreme case, a man can get his wife pregnant and then leave her. (3) If on the other hand, it is wife who is seeking a divorce it is well-nigh impossible for a women to find a safe shelter for 3 years where her husband may not come to bother her and violate the means

Only a women with independent economic meals
and a priviledger social background $c$ an find it convenient to live alone safely these days. It is a know social fact which seems to have escaped the attention of the legal minds drafting this clause. The proposer provisions are unfair to women. I/ We therefore propose that (1) separation of residence is not considered relevant to a divorce. In the present law also this ground should be deleted.
(2) Divorce is made easily available when it is sought by mutual consent. In fact in this respect the six months limit $\because$ operative not uncer the mutual consent divorce is ems...ently reasonable. We propose that mutual consent divorces" be obtaining in "All Marriages" regardless of religion, casts, etc. This will be an important First Step towards a common civil code.
(3) When divorce is sought by one spouse and contested by the other, marriage counselling may be made mandatory. Such counselling body must have the both men and women on it. Wherever such service are not available, the government should take steps to encourage formation of such voluntary bodies.
(4) All grounds should be specifically lis tel. The present list may be orionded to include incompatibility of temperament.
. . 3/-
(5) There must be an absolute time limit to settle such cases one way or the other. We propose that from the date of application, the decision must not be later than two calencar years.

Inordinate delays only cause hardship to children, other devendent and to the wronged spouse. Rehabilitation also becomes more difficult as delay increases age anc causes frustration.
(6) We must realise that divorce is not a crime. Instead, it is a correction of the previous judgement that the two parties of a marriage, contract will get along . For the purpose of 1 aw all marriages are supposed to be performed in all sincere of intentions. Therufure, the desire to review the working of a marriage shoulc alsu be sincere. Hence, not a crime.
(7) All the marriage disputes should be conducted before specially appointed tribunals instead of before regular law courts.
(8) All marriages disputes may be treatec in camera to project the cignity of concerned inviduals.
(9) Successordmust be present at each trial to see that a fair representation is made on behalf of the traditionnly maltreated party i.e. the wife,
Thabe assessors may be choosen from an approved list of public men, women locally known to be involved to sucial work along with their professions.
(19) The custody of the children also should be given on specific cunsideration. Uncier Indian Social condition a single parent who has custody fuces many difficultiles. For instance, children are not admissible in working women's hostels. Also re-marriage is easier if a woman is without the burden of looking witer her children. This is sad but true. Therefore the court must have the right to award the custody to the patemal or matemal girand-parents and give visiting rights to both parents. Mainteinance for them may be collected from the earning spouses.
(11) The issue of custody and legal guardianship needs tc be re-examinec. Children mustmotlmade ínnocent $\quad$ Lbe victims of marital dischord and economic wrangling subsequent $t$ it.
(12) Let me now tum to $13(D)$ and (E). Our previous* coments deal with it paitialy But specifically we wish to paint out that non-eaining wife finds it very hard to travel back and forth for the hearings.

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Therefore, all divorce hearings be conducted in the nearest tribunal to the residence of the women. This $\mathrm{c} a n$ be changes to any other location throughout the country if a petition to that effect is signed and submitted jointly by the spouses.
(13) For children over five years, in awarding custody, the wish of the child also be ascertained through the expert services of counsellors. In no case the child should be handed over unwillingly to anyone. If the child has no
preference then only the decision be left to the court subject to the well-defined grounds.
(14) Children under five years should not be separated from their mother unless she is in extreme poverty or has a dangerous communicable disease or is insane.
(15) section 13 (D) (I) is very vaguely formed. It almost encourages litigation and provi does scope for the contesting skill of the lawyers and. theideosyneraces of the judge. Although marriage is a contract. Its human angle must never be lost sight of. It is no on par with a business contract. The formation of $13(D)$ ignores this fact. It has been based on vague like "hardship" giving a lot of free reign to legal heir splitting.
(16) About section $13(E)$,, we have already said something earlier but on grouncis of equality of men and women we submit that 13 (E) (b) be removed. Unmarried or widowed women if they are over 18 (eighteen) years are not to be treated as dependent children. This only encourages the secondary status of women.
In short,
We reject 13 (C), (1), (2), (3), (4) and (5),
We claim reformulation of $\dot{13}$ (d) and to think of hardship over of the place of litigation.
We reject $13(E)$. (b), But we appreciate the concern for the welfare of children.
we demand -
Separate marriage dispute tribunals and assessors to deal with divorce petitions and custody petition on a speeciy basis.
We further demand -
that maintenance arrangements be tigthened up. If
Led - maintenance is decrease Lan not paid within three months, the salary or other income should be directly attaches and paid through the legal authorities to the beneficiaries (spouse and dependent and children). At present defaulters escape punishement. Permanent lump sum settlement in lieu or monthly payments should be preferred wherever possible.

## JOINT GOMMITT EE CN THE MARRIAGE LA'S (AMENCMENT) BILL, $198 i$.

## MAMC RANCUM NO. 153

CComment s/sugqestions received from Shrimati Hemal at Heaishte, Vice rresident, Jyoti Sangh, Ahmedabad._7

Arditional submissions before the Joint Committee of the Marriage Laws (Amenciment) Bill, 1981, made on behalf

Jyeti Sangh, Ahmedabad.
ive take this apnortunity to invite the attention of the Jelnt Committiee to a difficult leal situation that at times arises under the Hindu Marriage nct, 1955. As the preamble of that Act declares, it is an Act to amend and codify the law rel atino to 'marriage among Hindus'. It is, therefore, clear that the dominant theme or nucleus of that law is a 'Hindu Marriage' or a marriage that takes place between any two Hindus. irrespective of the place or count ry where they live or resice. All the rrovisions of that law are, therefore, meant to subserve the above dominant object and to provide rights and remedies for t'e protection anc amelincation of the two spouses who are marriage under that law.

He, however, feel that a part of the provisions cont ained in Subrsection (2) of Section 1 of the above Act does not appear to be consist ant with the dominant or principal object of that law as noted above. In the first place, Section $1(-2)$ extends the said fct to the whole of India except the st ate of Jammu and Kashmir. But section 1(2), in substance, states further that the Act al so applies to Hindus 'romiciled' in Incia even though they are or resicie out side the territories of India. In other words, the legal effect of scetion (2) is to exclude those Hindus from the purview or applicability of the said act, who are not 'domiciled' within the territories of 'ndia or those who are 'domiciled' out side the Indian territories.

The most unfortunate result of the above exclusion of Hindus domiciled out of India, is that even though
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both spouses are parties to a Hindu Marriage which would fulfil or satisfy all the statutory preconditions for the performance of a Hindu marriage as prescribed, inter alia, by ' 5 "ctions 5 and 7 of the said Act, an aggrieved spouse so married, is denied recourse to any of the remedies of restitution of conjugal rights, judicial separation, divorce, etc., prescribed by sections 9 to 13-R (includina the proposed Section 13-C) of that fct against the quilty or defaulting spouse, in any Court referred to in Saction 19 of the said Act, just because of an extraneous or irrelevant fact that one of the two spouses hapnens to have a domicile or permanont home out of India.

The effect of Section $1(2)$, therefore, is to confine or restrict the oporation and enforcement of the beneficial or corrective remedies provided by that lav to only those Hindus who are domiciled in Inoia and to ofeny the same remedies to thos Hindus who have gone out of India to live permanently in a foreign country.

We are of the view that any such division or discrimination simply based on geography, which is sought to be made by section 1(2) between Hindus of Indian domicile and Hindus of foreign or non-Indian domincile, does not appear to have any reasonable nexus with the salut ary object of improving the lot of. Hindu spouses in general and Hindu wives in particular, which the said fct is undoubtedly enacted to achieve. On the contrary, we $f \in e l$ that the above distinction is unhealthy or vicious and onerates as an avoidable hurdle or nuisance which defeat s the very nurpose or object with which the said fct was passed.
I.uring the last two decades, hundereds of Hindus have migrated to America, United Kingdom, Middle East Countries, Africa, ote., and have made those countries their p - rmanent homes, with no intention to return to India as their mother-land. In other words, such Hindus are 'domiciled' out of the Indian territnries. But many of them visit India in search of suit able Hindu brides; advertise their position, wealth and their qualifications in the Indian newspapers and canvass for their candidature as prospective bridegrooms for a Hindu marriage. Many a Hindu bride or her over-ambitious parents get lured into such marriage proposals and hurry to grasp, in pride, the hand of a. 'foreign-based' Hindu groom in marriage, without ever inquiring into the antecedents of the boy concerned or his family background or culture.

We are aware of several such marrizaes having soon crashed on the rock of reality when the hard act s come to light and when the hopeful bride and her parents find themselves duped by the 'foreign' bridegroom's total misrepresent ation of facts. But at that time it is too late for them to make anends for their follies because the boy being 'domiciled' out of India, is given the protection of $l$ aw by the said Section 1 (2) and, therefore, he can easily non-suit his miserable wife, in limine, by successfully raising the bar of jurisdiction against an Indian Court trying to help the miserable wife.

We, therefore, pray that the law enacted in Section 1(2) desorves to be suitably amended to rescue innocent wives of such marriages, by extending it s jurisdiction to Indian Court s by applying the rel evant provisions of the said Act, al so to Hindus who are domiciled out of India.

If Section 1 (2) makes the said Act applicable ta a Hindu domiciled in India, though tempcrarily residing abroad, then we see no valid reason to exclude a Hindu from the pperation of the samelaw, merely because he has chosen to permanently reside abroad.

We, therefore, earnestly hope and trust that this committee will consider our above represent ation and help miserable Hindu spouses - wives - to wriggle out of the above lea al impasse.

## QCNEIDENTI $4 L$

JC INT CNMITTEE (N ThE MARRI X.E LA. IS (AMENDMENT) BILL, 1981.

ME.CR:SLIM NO. 194

> Comments/suggestions received from Chairman, St ate Social Welfare Advisory Board, Simla (H.P.). 7

The around s on which the marriage is to be considered "Irretrievably Brokendown" should be clearly defined and not left to the discretion of the court or the parties concerned.

In our opinion the divorce should be liberalised but not so liberal as to prompt the parties to go for divorce on trifling and petty matters without exercising efforts/restraint for reconciliation and adjustments. A few salient points that we wish to put before the Committee are summarised below:

1. The time of separation may be reduced to one year.
2. After the children are burn out of the wedlock divorce on the grounds of irretrievably breakdown of marriage should not be allow: ad. However, divorce may be granted in such cases on other reasons already defined in the Hindu llarriage Act, 1955 and Special Marriage Act, 1954.
3. Non-consumation of marriage for one year may be included as one of the ground for irretrievable breakdown of marriage.
4. Tivorce may not be granted if opposed by a wife on the ground of financial hardship till her maint enarce is assured.
5. With the passing of decree for divorce the husband/ wife should have a share in the property acquired by the spouse after the marriage and unto the date of living together.
6. The provision should be made in the 1 aw which should provide for financial security to wife and children for the poriod during which the spouse is living apart.
7. Mere fact of living apart of the spouses should not be the reason for irretrievably breakdown of marriage.

CONFIDENTIAL

## MEMORANDUM NO. 155

> Comment s/suggestions, received from Mrs. Iajjaya Raghubir Singh, General Secret ary, Himachal Pradesh Jant a Party, Simla._7

This is to confirm that statement pertaining to my views mentioned therein are correct. Additions and clarity in view sought are added for kind consideration:

1. Basic Fraudulent selfish motives of cheating by arranging marriage either party to assure permanent financial prospect of luxurious living at the cost of the other not only for the person married but al so the family members of that person (Life Partner).
2. Family Courts of Elders including. social workers of high st anding, integrity and intellegence in its composition are of permanent importance over 1 eg al courts since the whole problem needs Humanitarian approach rather than legal... Since in Divorce so many lives including fate of children and al so sentiments (Religious-social-family unit) of eld -s are seriously involved.
3. When irretrievable breakdown (Point of no return) is confirmed by all conceivable angles - than there is no reason for the long period of three years (which is literally animated suspension of the scale ed $f$ ate) that would result into const ant ment al and physical agony and torture for the grieved party.
4. Children should be in custody of the father or mother whosoever can assure of better upbringing of the child/children in ment al, physical and spiritual sphere, is. ideal family atmosphere. Debauch and drunk arr father, though rich, do not increase his eligibi_ity to assure better future for his minor children - whereas bad character woman's mother company is by no means a healthy environment and companion for a minor child.
5. Where there is fraudulent motive behind in marrying to assure permanent prospect of financial security On divorce should not entitle such a party any rights over the property of the grieved party.


## : 2 :

6. The Marriage Laws (Amendments) would be of tremendous benefit and impact over the crualities of old Rets still prevalent in certain. parts of Himachal Pradesh thus
according self-dignity to the woman and thus assuring her, her rightful place in Indian Society - in decision of her own personal fate.

Synopsis on views on Divorce dated 7.10. 82 is also attached which was sent to Janta Party (H.Q.), New Delhi.
P.T.O.

## Synopsis of views on Divorce

While considering, the legislation rel ating to Divorce, under the Hindu Marriage Act, 1055, as amended from timeltime, it must be seriously, constructively and dispassionately considered, that there is an immediate and inherent/requirement to legislat $e$ a very easily obt ainable divorce, composite, comprehensive and detailed enoursh, so as to incorporate two twin questions, of (a). Maintainance of the spouses and in rea ard to minor children.
(b)

> the matter in regari to custody of the children.

Though there are various provisions in regard to maintenance and custody of the children, in law, which are already available, put their mention in the decree of divorc should be conducive to prompt disposal of all matters pertinent to this grave problan. It must also be understood that Section 29 of the Hindu Marriage fict, 1955 already recognises the validity of the customary Divorce which covers the vast Hindu population of Incia, including Himachal Pradesh and this of marripne through customery Livorce is already available $e$ very short no:ice and is nonexpansive. In such cases, the disparity of temperament and inability of the parties irrespective of reascns, used for dotting the "is" and dishing the "T's" are accepteo and furmalities dispensed with; that immediate verbal or written divorce signed by parties and by two witnesses has the finality ari validity and thereafter leaving the parties free to rema:ry. The minor children are taken by the woman and the part or total amount as decided is paid by one or the other of the spouses and thus the whole matter is finalised. Therefore I am of the opinion that this principle of easy and immediate divorce should be accepted, as the basis for this legislation, as it has the wiscom and work ebility of the centuries behind it and does not carry the hanociver or the stigme or fallouts of hatred's, animosities; family feuds; protracted litigation; marital brealdown; disccrd and division; infliction of continued inceratin of body and mind; murder, suicide; death by poision death by cynide and strychaine, or death by an assasin's knife or by disfiguration of $f$ ace by use of acid and other corrosive subst ances or resulting ir wide and rampant extramarital sex and friendship agreements cr seeking protection in conversion to another religirn.

## : 2 :

This law of easy diverse is only applicable to a very small percent age of educated and best brains of the society. Therefore, rather than make our best fraction of population miserable, or to practise selfri 3hteousness at their expense, by making them diseased, ard pathological cases, resulting in the complete breakdown of their personality and permeating and overloading their psyche with consciousness of guilt, it is much fair, practical and human concept not to bind the unwilling partners together in contractual matrimony through compulsions of every conceivable nature. It must be recognised that a tremendous social change has taken place and there is no point making a law which is disobeyed totally and remains on the statute book and the sordid orthodoxy is sought to be perpetuated irrespective of the realities of the overripe situation for an easily and immediate executable divorce. It is no point waiting for some further great catastrophe before this social legislation is brought forth. If other religions with very easy divorce have not only been expanded and have very cordial and happy family life, and if Hindu Customery law has given solace to millions, there is no reason for stalling this human legislation. It must be passed immediately.
"Inability to st av together" irrespective of the reasons or et ins must also $k$ ? included as an immediate ground for divorce. An application for divorce should be accepted as a prim facie roof of inability to stay together. And unless it is withdrawn, at the first hearing the divorce proceedings must follow immediately and the same (Divorce) must be granted within a period of six months. If the parties reconcile at some future date, they can remarry by taking another seven steps.or under the customary law.

In short the irretrievable breakdown as well as inability to st day together must result in immediate divorce for the reasons stated in detail above.

JOINT CO: MATTE ON THE MARRIAGE LAWS (AMI TRENT) BILL, 181. - - - -

## MBAORANTVM NO, 156

LComments/suggestions received from
the Citizen Action, New Eelhi._7

Provided that no decree for divorce shall be passed under this Section whenever it is found from the evidence recorded that the petitioner has lived apart from the respondent with a view to prepare a ground for divorce under this Section without any reasonable cause.

Provided al so that when a decree for divorce is passed under this Section on a petition fill $A$ by a husband, notwithstanding anything contrary in the Guardian and Wards Act cr amy other provision of law, the wife shall be entitled to the custody of minor children borne out of the wedlock sought to te dissolved, unless the court finds that looking to the facts and the circumstances: : the case it ald not te in the interest of the concerned minor that his or her custury should be kept with the wife. The divorced wife :hall, however, not be entitled to , my such privilege if she remirrios.

Whenever the custody of a minor child is allowed to be kept with the wife under this Section, th. court shall require the husband to provide for the maintenance, education and marriage of such a child till he er she attains the age of majority.

In an application under this Section if the court finds that a case is mare out for passing a decree for divorce on the ground of irretrievable breakdown of the marriage, the court, instead of passing a decree absolute., shall pass a decree nici, and shall thereafter, re: er the matter to 'Family Couns =ling Agency' for bringing about a reconciliation between the husband and trice wife concerned.

Within six months of such reference by the court the 'Family Counselling Agency' shall submit its report to the court.

On perusal of that report the court may either make the decree absolute, or may pass any other order as found just and reasonable in the circumstances of the case.

If for any reason, the 'Family Counselling Agency' does not submit its report within the time mentioned above, or within the time as extended by the court as herein provided, the court shall proceed to draw the decree absolute as between the parties.

On sufficient reasons being provideci, the court may extend the time for the submission of the report of the 'Family Counselling Agency' by not more than fifteen days in all.

- For the purpose of this Section, 'Family Counselling Agency' means a panel of not more then three persons one of whom may preferably $/ a \operatorname{lady}$ who is Lappointed by the court after consulting the parties or their advocate s in the petition before it.


## cONFIDENTIAL

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

## M. MARANLI M NO. 157

CComments/suggestions received 6 rom Shrine ti a ni Jut linn in me by Mighila Dokshita Sanity, New Delhi

1. The Bill is not a pro-woman's Bill. It seeks to make unilateral divorce "Talaq" available on demand and gives no compelling reasons why the provisions of Muslim Personal Law (Modified) should be transplanted into the provisions of Hindu Personal Law. The Statement of Objects and Reasons given in the Bill makes a reference to a "demand from various quarters" for introducing the: provisions of irretrievable breakdown of marriage into the Hindu Marriage Act. The statement however does not clarify what are those "quarters". One can therefore only assume that those quarters must be the articulate $10 \%$ elite women and men who wish to impose their lifestyles on the remaining $90 \%$ of the still traditional women in this country who look upon marriage with expectations of perm anence and one guaranteeing total security. The Stat mint of Object; and Reasons expects woman to believe the assurances that 'various aspects of the matter' were considered before the bill was framed particularly as the framers of the bill have not given any indication of any scientific survey or opinion poll amongst those women, who are likely to be affected by its provisions. In the absence of such a survey the claims by the authors of the bill seem highly sus,ici us

The so called "safe guards" contained in the Bill $\mathrm{c} a \mathrm{n}$ hardy compensate the vast majority of women for overnight betraying their expectations about the durability of the institution of marriage. The Bill lends support to the current male dominated thesis that women are willing to barter away their emotional security, dignity and self-respect for some financial compensation. The safeguards can at best only be considered to be crumbs thrown to women in return for changes which they can hardly comprehend.
... 2/-

There is no objection to the manner in which the Bill has been drafted. There is serious objection to its timing and the necessity for introducing it at this stage in the socio-economic development of the women in this countiry. The need for easy divorce can hardly be treated as a compelling socio-economic priority in a social welfare state which has yet to provide social security and avenues of employment to every person in this country. In this context preserving the other grounds of divorce under section 13 of the Hindu Marriage Act and Section 28A of the Special Marriage Act can only be termed as an eye-wash since it will make the other arounds of divorce in that section totally redundant.

There is no rationale for introducing irretrievable break down of marriage in the Hindu Marriage, Act as the St at ement of Objects and Reasons suggests. The Bill is presumptuous and misleading in making that claim particularly as.it seeks to transplant on Indian culture a western concept which is both premature and illconceived. It fails to take into account that in countries as in England where divorce is frequent, irretrievable breakdown of marriage was necessary to preserve whatever sentiment rumained between parting and estranged spouses. That situation does not exist in Indie particularly since the prevailing social attitude among Hindu wives is one which reveres and respects marriage as a sacrament. The bill will only accelerate divorce and will flace the cart before the horse.

Without the introduction of genuine safe-guards such as "communitv of property" namely division of joint assets and income earned and owned by both the parties after the marriage, the bill cannot mitigate the financial hardship of women. The oppression of women cannot be alleviated unless there is a sustained effort to educate women abcut alternatives and goals other than marriage. In a society where there is genuine equality between men and women and the necessary infrastructure has been created making jobs accessible to women and the social conditions have been created to absorb divorced women in society - the bill may have been more acceptable to Hindu women. Perhaps though we hope not - if the goverment still wants to pass this bill- we hope the experiment will be confined to the Special Marriage Act before it is extended to the personal laws Cf other communities.

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.
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## MBMORANDUM NO. 158

> Comments/suggestions received from Smt. Roda Mistry, President, Indian Council of Sncial Welfare, $21-A s h o k$ a Road, New Delhi. 7

The Bill seeks to amend the Marrigge Laws specially with reference to divorce, irretrievable breakdown of marriage, restriction on deciee of divorce, wife's right to oppose divorce and allied topics.

However, we may point out that the very basic concept of marriage is overlooked, especially with regard to the proof of a marriage solemnized. Frequently one comes across cases where the husband, like Kind Dushyanta of Kalidas' drama Shakuntalem denies the fact of marriage, disown the status of the girl as a wife and discards his legal obligations as a husband. In such cases, it is difficult to tender proof of marriage.

One of the remedies we suggest is to enact a law, making registration of every marriage a compulsory obligation, on pain of punishment in case of defaults to register.

We may point out that an All India Legislation on the lines of the Bombay Reaistration of Marriages Act $V$ of 1954 may be passed, making every marriage solemnized in India compulsursiy registrable.

Failure to register need not invalidate the marriage (see 7 of the Bombay Act). But imprisonment may be provided for failure to register whthin 30 days of marriage. In a village the patil of the village may be empowered to keep the register of marriage or the $P$ anchayats may do this work.

Name and address of the officiating priest, if any, may also be recorded.

## CONFIDENTIAL

> JOINT COA.:ITTEE ON THE M ARRI,GE LAWS (MUNIMENT) BILL, 1981.

## MEMORANDUM NO. 159

LComments/suggestions received from the President, Bharatiya Manila Federation, Bombay Committee, Bombay._7

## RECOMMENDATIONS TO THE MARRI ME LAWS AMENDMENT BILL, 1981,

Under the law as it stands today, dissolution of marriage by divorce can be obtained on the following grounds:-

1. Mental disorder or unsoundness of mind,
2. Ventral disease
3. Virulent leprosy
4. Renouncing the world
5. Conversion to another Religion
6. Missing for 7 years or more
7. Desertion for more than two years
8. Treatment with cruelty
9. Voluntary sexual intercourse with another person.

A wife can also have a divorce on the
additional grounds
10. Husb and being guilty of rape, sodomy or bestiality
11. Husband having a second wife alive.

Also by consent of both the parties, a divorce can be obtained. The scope of divorce is now sought to be further widened by adding a new ground, namely, 'irretrievable breakdown of marriage'.

Irretrievable breakdown has not been defined in the proposed amendment. The abovementicned eleven grounds are really grounds which establish irretrievable breakdown and hence in a way irretrievable breakdown is already a ground of divorce. It would, therefore, be meaningless to propose irretrievable breakdown by itself as a new ground. The new and additional grounds assumed must be expressly stated. Otherwise confusion and mischief is likely tc result.
... 2/-
: 2 :
The sponsers of the Bill are conscious of this basic lacuna (defect), but instead of proposing the definition or the grounds they have in mind, they have asked fnr suggestions for a definition.

Sec. 13 (IV) (2) does not give a definition, it only lays down a condition precedent namely 'living apart for three years or more." The divorce can be refused even if this cendition is fulfilled, if on evidence it is satisfied that marriage has nct broken dewn irretrievably. This means that there must be evidence as regards the factors leading to breakdown. However it is necessary that this should be expressly stated in the Bill to remove doubts, and as stated above it is necessary to enumerate these factors or gounds.

Grounds which can be suggested in addition to the abovementioned eleven grounds, can be as follows:-
A. Where the husband is indulging in anti-national, anti-scicial and criminal activities involving moral terpitude for instance smuggling, spying etc.
B. Where the husband has become an irretrievable addict to heavy drinking,.or consuming narcçtics or dangercus drugs and has become a burden or danger to the wife or children and lost his earning capacity.

## TO SUM UP

1. 'Irretrievable breakdown' should not be added as a ground unless it is defined and the grounds of irretrievable breakdown menticned in the definition.
2. We. can mention the above-mentioned grounds $A$ and $B$ for being included in the definition.
3. Any other grcunds if suggested by sponsors will have to be examined carefully from the point of view of the wife's interest.
4. If it is the wife who is applying for divorce, the period of living apart may be reduced to cone year instead of three years.
5. The grave financial hardship referred to in 13D and (2) shquid include hardship of accommodation also. 6. Provision should be made to make sure that if the husband is responsible for forcing the breakdown, the divorce should not be granted when opposed by the wife.
6. Noncensumation may be included as a grcund.

JOINT COMMITTEE ON THE MARRIAGE
LAWS (AMENDMENT) BILL, 1981.

MEMORANDUM NO. 160

LComments/suggestions received from Shri V. D. Jog ak ar; Advoc ate: 229 Sadashiv Seth, Pune-30._

1) I do not understand why our Indian Parliament is so liberal in introducing any new ground for dissolution of marriage for Hindus and those marry under Special Marriage Act of 1954.
2) Both these acts were extensively amended by an ending .Act, 1976, Act No. 68 of 1976.
3) If the proposed ground for divorce is added in the Acts, then many other provisions in the Act will become redundant e.g. (1) Soc. $13(i b)$ of the Hindu Act and Sic. 27(b) of the Special Act provides for divorce after two years desertion. (2) Sec. 13 B of the Hindu Act and Sci. 28 of the Special Act provide for divorce by mutual consent if parties to the marriage are living separately for a period of one year or more.
4) 

If parties to the marriage get ground for divorce only after separation of one year or two years separation by desertion then this new proposed ground, which will ripe after three years separation will of no use. No parties will avail themselves of this ground. And thus there is no point in amending the act as proposed.
5) As per my belief similar ground was introduced in the Matrimonial cause Act in England some where in 1971 or there about, and our Law Commission has a habit of copying these amendments. We should try to frame our Laws as per the views and necessity of our Society and before amending we must see whether there are already similar provision in the existing Law.

Sec. 125 of Cr. Procedure Code provides for maintenance of divorced wife and children. Provisions proposed in Sec. 13 E are mere duplication and hence they are not necessary.
: 2 :

Sec. 28 of the Hindu Marriage Act and Sec. 39 of the Spl. Marriage Act as they now stand after amendment by fct no. 68 of 1976 do not provide for appeal against the order of Maintenance pendente lite and expenses of proceedings under Sec. 24 of the Hindu Marriage Act and Sec. 36 of the Spl. Marriage Act.

This amendment has caused much hardship to the husbands, as they have to approach Heh Court under revisional powers or constitutional remedy, and going to High Court is more expensive.

To remove this'inconvenience and hardship following explanation to above sections may be added.

EXPLANATION: Orders for maintenance pendente lite and expenses of proceedings are not interim orders if they are made after giving opportunity of being heard to both sides.

The Indian Parliament which is so liberal to add any new ground for divorce in the Hindu Marriage Act and the Special Marriage Act is absolutely miser in even giving legitimate grounds for Indian Christians.

Sec. 10 of the Indian Divorce Act ennumerates grounds for divorce for husband and wife. Mere reading of
a: the Section shows that it is partial towards husband who can get divorce only on the ground of wife's adultery, But if the wife wants divorce from her husb and she has to allege and prove that he -

1) has changed his profession \& gone through a form of marriage with another woman, or
2) has been guilty of incestuous adultery; or
3) of bigamy with adultery; or
4) . of marriage with another woman with adultery;or
5) of rape, sodnmy or bestality; or
6) of adultery coupled with cruelty; or
7) of adultery coupled with desertion for two years.

This shows that only adultery of the husband is not the ground for dissolution of marriage. That is a Christian husband may lead adulterous life and his wife will not be able to get divorce from her.

In case Hindu
spouse under Special Marriagelif he has voluntary sexual intercourse with any other person other spouse get right to get divorce.

Similarly, desertion, cruelty, change of religion, infection from venereal disease, or leprosy are by itself are ground for divorce under Hindu Marriage Act and Special Marriage Act.

If those grounds are available to Hindus and persons married under Cpl. Marriage Act, why not make these grounds available to Indian Christians by making suitable amendment in the Indian Divorce Act, 1869.

## JOINT COMMITTEE ON THE MARRIAGE

 LAWS (AMENDMENT) BILL, 1981.MEMORANDUM, NO. 161

Comments/suggestions received from
Shri Jayvaden R. Shah, Advocate,
Mirza apur Road, Almedabad-1._7.
$r$.

The proposed amendment of the Marriage Laws Bill, 1981, no doubt will be a fatal blow on Hindu Sanskrit; but with the modern age, and more particularly effected by western countries dire demand of the Society, needs us to provide such provision of Divorce to regularise the modern system of life, and I welcome this amendment bill with certain suggestions therein.

## Sec. 13 (C) (2).

(1) Section 13(C)(2) provides for 3 years continuous separate living. In my opinion it will be a long period, Instead of that 2 years continuous separate living be provided, as in the present provisions $u / s 13$, divorce on the ground of desertion provides for 2 years desertivi, under Sec. ${ }^{13 B}$, divorce by mutual consent provide separate living for one year, and normally about one year is lapsed in the court, after presentation of such petition and when either party comes for divorce with a ground of irritrievable breakdown of marriage, why precious period of life of either spouse is spoiled more. So I propose a period of two years under Section 13(C) (2) of the Amendment Bill,. 1981.

Sec. 13(C)(3).
Before granting decree of divorce court must inquire the cause for separate living, any possibility of reconciliation or reunion and then satisfaction for continuous separate living, be sufficient to grant a decree of divorce.

Sec. 13 (C) (4)(5).
Section 13(C) (4) 8(5) be deleted. There shall be continuous separate living for two years and any time living together, would create allegations on each other and will create lot of trouble. Joint living
during any such period would create the problem of conception of a wife, wife will allege that it is her husband's child and husband will allege that it is not his child. It will be difficult to prove. So any provision for foint living during this period is not all all advisable and so section 13(C) (4) \& (5) be deleted.

Sec. $13(\mathrm{D})$.
In addition to financial hardship of the wife, court may also award marriage expenses to the wife, considering custom and status and the financial position of the husband.

Section 13(E).
In addition to what is provided under section 13(E) the court shall not pas's a decree of divorce unless the adequate provision for the maintenance of childred is made and in case of a male child till he finishes his education and gets employment, financial arrangement
Ltill must be made, and in case of a female child/she marries. So the provision of maintenance of a child be made as above and till the court will be satisfied about the same, court shall not pass a decree.

# JOINT COMMITTEE ON THE MARRIAGE 

 LAWS (AMENDMENT) BILL, 1981.---

## MBMORANDMM NO. 162

[Comments/suggestions received from Shri Chaula Kuruwa, Narampura, Ahmedabad. 7

India has unifom penal code and common codes fir civil and criminal procedure. There is however no uniform persenal 1 aw. Indian constitution has given equal rights to all the Indian citizens. However separate laws based on various religions and specially different marriage laws often violate the equality guaranteed by the constitution.

For instance any Hindu man can marry more than once by just converting to Islam. The Islam law gives right of having four wives to men only but for women it is restilicted to one husband. Specially in intra caste and in intra religious marrieges women become the main sufferer in case of disputes.

These separate 1 aws based on separate religions not only violate equal rights guaranteed to women but also disturb unity and harmoney of the nation. Before independence Jains, Sikhs, Buddhas had separate laws too, like Muslim, Christians and Hindus. But after independence all the Sikhs, Hindus and Jains were forced to adapt Hindu Law. While Muslims and Christians continued to have separate laws. This is really unjust to Indian Jains Buddhas and Sikhs as they are from minority religions. On the other hand we should not ask for separate laws for these minority to justify their religious rights as such will divide the ecuntry.

Reliaion is a personal relation between an individual and God. The constitution may give freedom for individuals own religicus practices, but the law for marriage, property, guardianship. adeption etc. should be uniformed for all the Indian citizens as they affect the social aspect of human life.

Time has come to think in this direction. The authorities, parliament should quash all the separate laws based on varicus religions specially for marriage, property etc. and shculd frame a single uniform 1 aw fcr marriage and family succession for all the citizens of India irrespective of their caste, sect, religion, state, language etc.
... 2/-

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Froposed 'Inri'rn Marriage Act'
and 'Indi an Family Law'
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Purnose-niotive -1. To creat silent social $\mathbf{r}$ volution in the Indiansociety which is suffering from many evils,through this lew.
2. To destroy pll social evils, like castism, rowry, humiliation of women in marriage system, unnecessary expenditure in marriage etc.
3. Law for harmoney, integrity, unity and secularism in otherwise hetrogeneous Indion society.
4. To prevent women from unequal provisions made in various relioions which ultimately victimse women more. For instance bigamy and polygamy in Islam and other laws use harmful not only to Muslim 1 aw but also to all the women of this nation.
5. To give justice to some monority like jain, Buddha, Sikh who do not have separate acts based on their religions like Muslim, Christian Hindu etc.

## Hints for the fict -

1. This act will be applicable to all the marriages held in this land - India where both or one of the përtner is Indian citizen irrespective of his caste, tribe, religion, language.
2. For the citizens of India no other marriage act. will be applicable than this. All the citizens of India of all the castes, religions, tribes, sects will come under this act only.
3. With this act all the other separate acts based on sefaxite: religions, Hindu Law; Muslim Martiage Law, Christian etc. become restricted and cease to exist.


: 5 :
4. Prticle-13(ii) should b: caused. Here often men converts to Is. 1 .m and marry twice. It is necessary to protect "Hindu" women, the provision of bia my and polygamy mace in various acts in india should be quashed and banned.
5. Article - $13(X)$ Shows caste element in the act and should be quashed.
6. Article - 15 - To be quashed totally - Delay is already done in marriage so to ask to 'vast' again after divorce will spoil the life of both of them more and specially of women.

So unless at the time of granting divorce one of them asked for 'stay' on the order and express desires for challanging the order further both of them may be allowed to marry again very next day.
5. Section 14 - The period to be reduced to one month from on c $y$ ar. Early divorce immediately after marriage: hel us women in marrying again. It also reduces 'tension and mental disturbances in both of them.
6. Section 13-B - Divorce by mutual consent - Here too for the same above reasons period to be reduced from six months to one month which seems to be enough time for thinking.
7. Generally all divorce petitions may bc considered within on month of time of filing them instead of six months. An latest by six months they must $b=$ disposing.

Those who are already 'disturbed' and 'under tension' may not be harrassed more by law through unnecessary delay. To stop spoiling their life $m \cap r \in l a w$ should be made to speedy and should dispose such cases within six months so that they can start new life.

However 'F mill Court' who is trying ell such cases can try for once for compromise but should not be mode further and often del may one. it does not work out and dispose the case by granting divorce immedi-tely.
: 6 :
8. Article-17(2) (Punistment for biogamy) should be quashed. Due to Muslim and other laws here Hindu men can leave this religion and marry again. It is necessary to ban bigamy and polygamy in India under all the religions.
9. Article-26 - Custody of children. This is dependent on 'Hindu minority and Guardians Act-56'

This law need to be changed. Mother should be made natural Guardian of the child till he is minor (upto 18 or 21 years) instead of of father.

JCINT CCMNIITTEE ON THE MARRIAGE LAWS (AMENDMENT) RILL, 1981.

ME:CRFNDUM NC. 163

CComments/suggestions received from
Rotary International, Udaipur._7

Marriages evolved rather late in the process of Social Evolution Planning, Population Control and biological urge for social survival popularized marriage. And it has now become one of the most ancient institutions.

Jawaharlal Nehru called it the most ancient yet ever new path for the men and women newly wedlock ed. He said so while thanking numerous well wishers who had congratulated Indirapriye darshini at her wedding in the spring of 1942.

Marriage is a union of two souls, two families for the further ance of society.

In India we have onted for and adopted seculiarism and democracy. We want National, cultural, social and emotional integration. Our growth must be well planned. Why then there should be one Act for this group and one for that sect?

Why should there be a separate act for Hindus and another one for the Muslims and a third for Sikhs and so on for the other denominations.

We are one nation. We stand and struggle like one man. Ne have common problems. We have to go forward like one man.

We must give up this sectarian approach. Marriage is a social function and not religious one. Therefore, there should be only one Act. Indian Marriage Act, that should safeguard the joy, happiness and interest of the man, woman, their children and the whole society and the Nation may the whole humanity.

# JOINT CoMMITTEE (N THE: ARRJALE LAWS (AMENDMENT) BILL, 1981. 

 -----Mbucranthin MC. 164
[Comments /suggestions received from Shri T.K. Tope, president, Bombay Social Reform Association, Rombay._7

The proposed amendment to the Hindi Marriage fret with a view to providing for a divorce on the ground of irretrievable breakdown of marriage is a right step in the dir action of amending the matrimonial laws of the Hindus. Adequate safeguards have been provided with a view to ensuring that the provision is not misused and the interests of the wife and the children are protected. It appears that men would find it extremely difficult to secure a divorce under the new provisions. in the orth $r$ hand, for a woman who has been living apart for a continuous period of not less than three years, it would be easy to got a divorce under these provisions. In the present man-तomin-ted Hindu society, this is a salutary measure. Hence the Bombay Social $R$ form Association supports this measure.

The fasciation, however, fails to understand why provision is not made for establishment of Family Courts for deciding cases under matrimonial laws. Establishment of such courts would not only facilitate. early disposal of matrimonial cases but would also reduce the arrears in [istrict Courts. Hence the Association strongly recommends early establishments of Family Courts for matrimonial causes.

JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

CComments/suggestions received from Shri D.R. Bhatt, Legal Advisor to Self Employed Women Association, "SEWA", Ahmedabad, 7

Proposed bill is a remarkable introduction in Sic. 13 of Hindu Marriage Act by which marriage has been broken down irretrievably has been made a ground for divorce. Looking to the present circumstances such an amendment is not only necessary but it is a must, though by virtue of amendment in Soc. 13 (ib) desertion has been made a ground for divorce, this is not sufficient according to my humble experience at the $B a r$, more particularly in metrimonials more dispute in this regard are coming from middle class lower middle class or labour class of the society. In many of the cases differences between the spouses arises on account of financial condition keeping this aspect in mind, I feel that insertion of Sec. 13D (i.e. a right given to the wife to defend a petition under Sec. 13C on the ground that she will suffer grave financial hardship) giving power to the Court to dismiss petition on being satisfied about the defence of the wife, would according to me frustrate the very object of inserting sec. IB. As stated earlier, since financial aspect is one of the ground on which mary of the Marriages are being broken down, to give such a defence in the Statute would defeat the very purpose of introducing proposed amendment in Sec. 13 (ice. Sec. 13C).
.... 2/-

Provision with regard to maintenance of the children to $b \in$ inserted by virtue of adding Clause liE, fills the lacuna in Hindu Marriage Act and is highly appreciable. Neither Sec. 24 nor Sec. 25 provides anything for the maintenance of the Children. Hence insertion of Sec. L3E is a must.

If wife is in financial hardship and court having been satisfied about this, powers to dismiss the petition will not be in any way beneficial to the wife. On the countrary the position of the wife prevailing rich from the institution of the proceeding till the same is finally decided would remain the same. Another aspect which is required to be considered is about carrying the proceeding by way of an appeal in higher forum against such dismissal. Instead of giving such a statutory defence, to the wife who is having financially hardship, a provision can be made by giving power to the Court to make to pass appropriate order on the application of the wife filed by her, immediately on the receipt of the summons of the petition filed under Such 13C. If the wife is in financial hardship, then - under Sec. 24 of the Hindu Marriage Act, she can apply for interim alimony. In this circumstances either in Sec. 24 of the said Act suitable - amendment be made or Sec. 138 may be remoulded as follows:-

On receipt of the summons of petition under Sec. 13C, wife may apply to the Court that she is suffering grave financial hardship and after considering all circumstances Court may pass an order directing the husband to deposit a reasonable amount within a particular period, failing which proceeding initiated by the hush and shall be dismissed with the cost.

If such a provision is made it will serve the purpose of introducing Sec. 13C, rather than to frustrate the same. Moreover looking to language of proposed Sec. 13D, power to dismiss the petition after recording the evidence would unnecessary resulting vesting valuable time of not only the Honourable Court, but it would cause undue harassment to both the parties. One more aspect which is required to considered ot this juncture is the existing provision of Sec. 24 and 25 which gives power to the Honourable Court to grant interim alimony and permanent alimony.

Thus looking to the entire Scheme of the Act if wife; who is financially weak and who is to suffer hardship is to be protected, then she should be given such a right and that to at the earliest opportunity and that is according to. me con receipt of the summons of the petition under Sec. 13C. $\downarrow$ This will serve the purpose which is sought to be achieved by inserting Sec. 13D (I do not agree with the manner is which Sec. 13D has been drafted, but my suggestion is as indicated above).

JCINT CC:MITTEE O: THE MARRIAGE
LA. VS (AMENLMENT) BILL, 1981.

MEMCRANTUM NC. 166
[Comments/suagestions received from Shri Kishore Saint, Chief Executive, Seva Mandir, Udaipur, Rajasthan._ 7

## A. General views about the Hindu Marriage Act. 1955.

1. AConsolidated Marriage Act for all in Indiai

There is a strong feeling among all at SevaMancir that the country must have, as soon as possible, a consolidated Marriage Act that applies uniformly to all communities regardless of religion, caste or creed, residing within the Indian Union. Marri ace might have been performed by any religious rite suitable to the marrying parties. Nevertheless all legal asnects regardinc marrizaes and divorces should be governed by a single Marriage Act that may be evoived considering the general social and economic patterns within Indian societies.
2. Compulsory Reqistration of Marriage.

Compulsory registration of marriage must be made a requirem ant by law. Furthar with every marrizge registration the parents or a couple of other close relatives of both marrying parties should be required to present affidavits re: (a) the age of the spouses at marriage; and (b) the fact that no dowry was demanded or given during marriage.
B. Discussion and general opinion on whether "irretrievable breakdown of marriage" should be made a valid ground for divorce.

1. Social perspective of the issue-
(i) Existing position of women in Hindu society.
(a) Lack of enough independence with resard to work outside the home and the income from that source; (b) Stigma aginst divorcee vomen;
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(c) Parents hesitant to morally and financially support divorced daughters as Hindus feel that once married the daughter no more belongs to the parental home and her rightful place is with her husband; (d) Great difficulty (near impossibility) remarriage of divorced women as ag ainst divorced men.

The above situation of women in our society should be kept in mind when affecting changes in any Marriage Act especially the subsection on divorce. Divorce affects women and children more harshly than men.

Phenomena of Divorce
(a) The provision for divorce by law must be comprehensive yet not over liberalized such that the law may be misused by relatives and parents of spouses for their vested interests or by spouses themselves (especially the men for dowry); (b) The procedures for obtaining divorce must be simplified. However, the grounds for divorce be thoroughly studied through all legal and social channels possible;
2. Irretrievability of marriage as a ground for divorce.

This ground is acceptable to the undersigned. However this being a very broad based term allowing innumerable interpretations prone to being misused, the 1 aw must ensure strict safeguards.
(i) Prior to adding this ground it is necessary to incorporate in the existing law more specific grounds such as demand or harassment for gifts (equivalent to dowry) by husband or in-laws or both after marriage.
(ii) We believe that "irretrievable breakdown of marriage as a ground" is being incorporated for unstimulated conditions that are arising in our changing society such as incompatible educational levels of spouses at marriage, child marriage, harassment by in-laws, women's demand for personal growth and idependence etc.
(iii). It has been our overriding belief that irretrie ability of marriage cannot be established by the formal enquiries of the court or the law machinery alone. Therefore, the incorporation of
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such a ground should be compulsorily linked up with a system of inquiry that could be termed either 'social' or 'informal - legal'. For this we suggest the following:-
(a) An Advisory Committee must be attached to every court at all levels including the District and below in order to be referred all family dispute cases. Such a Committee should be constituted of people from leading social welfare and social development organisations of the area as well as social workers, respected citizens and professionals - ie. peoples' representatives from cross section of society. (b) Incorporated within such a Committee should be a couple, or more if necessary (according to the level of the court and population of the area) social workers and marriage counsellors. (They should be profssionally trained as far as possible. If professionals are not available then effective women's organisation or even respected members from the community/communities of the married parties could be requested to help.) These counsellors on the directive of the Advisory Committee counsel the parties involved in a divorce case and also if possible work on their families to find out whether in fact the marriage has irretrievably broken down. These social workers/counsellors would present their report to the Advisory Committee who would then give their opinion regarding the case to the concerned court. The officiating judge would be required to take this opinion Into consideration. (c) we are of the opinion that for family disputes the Government must as soon as possible set up the Family Court system to expedite disposal of family based disputes affecting the personal lives of women, children and men. These would also deal with cases of divorce.
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(iv) No definition but stipulation of circumstances.
(a) It is not advisable to define irretrievable breakdown of marriage as it might limit the scope and deduct from the dynamic character of this law that is necessary for it.
(b) Instead, some circumstances could be identified as indicating irretrievable breakdown such as living apart for a considerable time ( 12 months) and or
\& absence of cohabitation, pitiable condition of children, etc. However, it is not even possible to envisage all possible circumstances and therefore this provision should be open ended. (c) suggest further that as in Chapter III 5 action 9 re: the Restitution of Conjugal Rights and Judicial Separation, the term 'reasonable excuse', so the term 'irretrievable breakdown' also cannot be reduced to a formula and would vary with time and circumstances. It will have to be determined by court (with the help of the proposed Advisory Committees' report) in each individual case in light of features peculiar to it.
(v) Mere 'living apart' should not be considered sufficient to establish irretrievability. Other situations that necessiated living apart should be clearly mentioned. The same holds for 'non-consummation' of marriage.

## 3. Petition for divorce.

(i) The petition for divorce must be entertained any time after marriage without stipulating minimum period.
(ii) The decree of divorce however may be granted not earlier than one year after marriage in case divorce is demanded before this period.

Judicial separation may be granted in the first instance and without any delay.
4. Presence of children.

Presence of children should be only partial bar in order to grant a decree of divorce on the ground of 'irretrievable breakdown' or marriage. Both the spouses however must be ready to undertake responsibility of the children as required of them by the court.
5. Maintenance and Financial Security.
(i) The wife can oppose the divorce petition if she feels that the court may hand over the children to the husk and where they $m$ may not be adequately looked after.

Under the same issue the law must provide for the children to be restored to the fit parent. Even if the woman is not earning she must be granted equal rights over her children and the husband $c$ annot snatch them for her.

Wherever the children may stay, looking to their overall well being, the father must be compulsorily required to provide maintenance for their survival. If the women is also earning then proportionate contribution should also be made by her. The proportion of maintenance must therefore be worked out considering the total income of the man (and the woman if she is earning), the number of dependents ice. children, their varying survival needs etc.
(iv) The maintenance of the woman as long as she is single alive is provided for in the law. However it is the recovery that always causes a major problem. For this we suggest the following:-
(a) Maintenance must be cut at source for all Government employees and debited to the woman's account. (b) For those defaulters in business a threat to confiscate their licence or $j$ ail them after first default, should be instituted. The threat may be carried out after the second default in continuo potion.

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(v) The man can in no situation claim maintenance from an earning wife whether he is earning or not.
(vi) Maintenance according to the proposed law should be given from the time the woman and children start to live apart. It can be claimed as soon as judicial separation is granted.
(vii) If the divorce is granted after mutual consent of the spouses then all gifts of the wife at marriage must be hers.
6. Share in husband's property.
(i) The woman, but not the man, must have a right in as much inherited property of the spouse as it brings an income equivalent to the maintenance stipulated by the court for her and the children with her in lieu of the maintenance. She should however forfeit it to the children if she remarries.
(ii) If the wife was earning before divorce she must have equal share in the property of her spouse acquired after the marriage and unto the date of living together.
7. Divorce by mutual consent.

We propose that to make the divorce law more meaningful the existing ground of mutual consent must not require both parties to move a motion together after six months. Once the divorce petition has been filed, unless it is jointly withdrawn by the parties, either party can obtain the divorce decree without requiring the other party to be present after 18 months of having filed the petition. Maintenance should be granted from the time since the petition is filed if the wife and/or some/all children are with her.
C. Conclusion.

The above is the statement of the workers of 'Siva Mandir' framed after prolonged discussion and reference mainly to the (Report on the Status of Women in India (Towards Equality)' presented to the Parliament in 1975. We endorsed all recommendations made by the authors of the above report re: the issue of divorce generally.

JOINT COMmITTEE ON THE MARTI MG E IA MS (AMENDMENT) BILL, 1981.

- MEMORANDUM NC. 167
[Comment s/suagestions received from
Dr. Il a F at hat, Secret ary, Ahmed ab ad 'Nomen's Action Group, Ahmedabad._7
I. Section $13 C(a)$ :
(a) In Section 13C(3), the word "not" seems to be a mistake in the sentence "that the marriage has not broken down irretrievably".
(b) Similarly from Section 28A(3), the word "not" in the sentence "t hat the marriage has not broken down irretrievably" should be removed.
II. Section $13 C(4)$ :
(a) S action $13 C(4)$ provides that "No account shall be $t a k \in n$ of any one period". The words "one period" may denote that only one period of three mont hs can be excluded while counting the period of three years of living apart is to be $t$ ak en into consideration. The word "one" should be del et ed and the words "any period" (not exceeding three months in all) should be there.
(b) The last portion of section 13C(4) beginning from "but any other period during which the parties left each ot her shall count as part of the period for which the parties to the marriage lived apart" should te del et ed as the first portion of subsection (4) is clear enough.
(c) Similar provision may be made in Section 28A(4).
III. Section $13 \mathrm{C}(5)$ :
-(a) Section $13 C(5)$ is al so required to be simplified to avoid amy question of interpretation and multiplicity of proceedings arising therefrom.
(b) The words "living apart" may in some cases include living apart under the same roof. Therefore, reference to the same household may not be appropriate. However, "living apart" should have nexus to not having relations as husband and wife because of the breakdown of marriage.
(c) Similar provision must be made in Section 28A(5).
IV. In Section. 13C, the definition of "irretrievable breakdown of marriage" is not required. However by adding proviso or inclusive definition in Section 13C(1) or (2), al coholism, habit of gambling resulting in financial ruin of the family, drug addiction on the part of the spouse and cruelty by members of the family in case where the spouse has not taken any st ep s to mitigate it for a period of one year should be specifically included. The said grounds do not come under any of the existing grounds under the Hindu Marriage Act or the Special Marriage Act and cruelty by family members, will cover cases where cruelty is inflict ed for not giving dowry or insufficient dowry or for any other superstition prevalent in our country.
V. The suggestion of the Joint Committee on the Marriage Laws (Amendment) Bill, 1981 that the irretrievable breakdown of marriage should be the main ground under section 13 and all other grounds would be the grounds for such breakdown of marriage; will work hardship as over and above the grounds mentioned in Section 13 in each case irretrievable breakdown of marriage will have to be proved. If irretrievable breakdown of marriage is independently kept as a ground in it self, it may cover those hard cases which do not specifically fall under any of the grounds in section 13. Under the circumstances, section $13 C$ as presently enact ed will serve a better purpose.


## VI. Section 130:

(a) In section $13 \mathrm{D}(1)$, in the words "will result in grave financial hardship to her", the words "financial or any other hardship" should be added. Apart from financial hardship, cases where the spouse has become invalid can be covered under "any hardship".
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(b) Similarly in Section 13D(2)(b), the words "shall result in grave financial hardship" be chang ad to "shall result in grave financial hardship or any other hardship".
(c) Similar provision be made in section $2 \&(1)$ and (2) (b).
VII. Two additional provisions are required to be made generally under the Hindu Marriage Act:
(1) In the petition for divorce, the spouse asking for divorce should st ate on oath whether he or she wants to make adequate provision for maintenance and if not able to make such a provision, the reason for the same. In cases where taint enance is not given, whether he or she is willing to part with the share in the property owned or possessed by the spouse.
(2) In cases where because of the existence of the grounds for divorce, any financial hardship was undergone by the spouse, adequate provision to compensate such financial hardship should be made at the time when decree for divorce is granted.
(3) Instead of separate application for maintenance of wife and custody of children, it should be made part of the proceedings for divorce or judicial separation claimed under the Act so that separate appeal s have not to be gone through in such cases.

Note_regarding_Lok Adalats:

At the time of discussion with the Joint Committee on the Marriage Laws (Amendment) Bill, 1981, the question of Lo Adalats was raised. In Gujarat the di sposal of the disputes - matrimonial, civil or labour are disposed of by constituting Lo Adalats. Lo Adalats consist of social workers, lawyers and Judges. The Lo Adalats are constituted in each district with a view to dispose of pending cases and also to prevent future litigation. In each district, when the Lo Adalat sits, sittings are announced and the citizens are requested to refer their pending disputes as well as disputes that may require decision of an independent authority. Such disputes are sent to the Chairman of the District Committee in advance and they are allotted to Lo Adalat. The members who are working as mediators, try to settle the dispute by sorting out the disputes without any strict rules of procedure or evidence required in a court of Law. Just solutions are tried to be arrived at by agreement of the parties and if the parties agree, they sign a Purshis regarding settlement of their dispute. If it pertains to pending cases in the Court, the next day ur during the next week the case is put up before the regular Court ana with the consent of the parties, in view of the Purshis arrived at by them before the Lok Adalat, legal order is passed either in the terms of a consent decree or a decree on admission of the parties or disposal of a case in view of the settlement arrived at between the parties. If it pertains to a dispute which is not before the Curt, it comes to an end by agreement of the parties before the Lo Adalat. This method has succeeded in Gujarat which can be seen from the following statistics:

1. Number of Lo Adalats constituted 31 camps from in different districts of Gujarat March ' 82 to Dec.'82.
2. Total cases referred to in all Districts to Lok Adalat:
3. Cases di sposed of by Lok Adalat in all District in the State of Gujarat
$\int 6849$ cases dealt with.

4. Average of Court cases disposed of in each district within one day: of the working of the Lo Adalat:

No. of cases
41
15
42

## Nature

Civil
Matrimonial
Criminal and 701 labour cases.

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The disposal of the cases before the Lo Adalat saves time of the Court which would have been spent in Court procedure and going through the strict rules of evidence and disposal of intermediary applications. The rigid atmosphere of the Court does $n, t$ exist and, therefore, the parties try to come to terms on the basis of social and moral values. The disputes which are trivial and which are pending in the Court because of rigid attitude of the parties get solved and disposed of before the Lo Adalat. The success of the Lek Adalats in the State of Gujarat leads one to think of experimenting with the same in the family causes concerning marriage, divorce and succession problems, In the atmosphere of the Court and when the strict procedural formalities are to be gone through, it may not be possible $t$, resolve family disputes which are more social in nature rather than legal in their intent and purport.

Within the framework of 1 aw as it
exists, it is not possible to introduce Lo Adalats for the purpose of resolving family disputes. However, over and above the provisions already made by law, if the Lok Adalats are formed, the experiment can lead to expeditious disposal or settlement of family disputes.

CONFIDENTIAL


JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

MEMORANDUM NO. 168
Comment s/ suggestions received from
Shrimp Manoher Raj Saxena, President,
A.P. Democratic Lawyers Association,
City, Hyderabad._7

The Hindu Marriage Act 1955 brings a great change in the conception of "sacrament" marriages. It changes the old conception of religious character of the Hindu Marriages. The polygamous form of marriage of sastras has been abolished once for all by making marriages hereafter performed as monogamous one. All the restrictions against inter-caste and inter-community marriages have been done away with the pave the way for building up homogeneous and castles society.

It is true that all matrimonial legislation in the beginning were based on conservative and ort hodox attitude. Since recently more liberal attitude has been adopted, but still the realistic approach has yet to be adopted to enable the society to keep pace with the march of civilisation in modern times. This approach is essential because harmonial marital rel cations is the import ant foundation for the development of the individual and the society. In order to achieve the above purpose, Law and Procedure has to be more simplified.

Section 29 of the Hindu Marriage Act 1955 recognised customs to obtain the dissolution of a Hindu Marriage. In this regard let me suggest that valid customs among communities so far recon, ni ied by the court s to be listed and appended to the Act instead of making it a matter of contest in the courts.

Under the present enactment, the provisions for judicial separation and divorce are based on the principle of "fault and guilt" and one has to establish the guilt of the other party for the break down of the marriage. This procedure prolongs the litigation and creates frustration among the couple and adversely affects the children, more so rules down the possibility for reconciliation.

Under the present Matrimonial Law, judicial separation and divorce is based on the-doctrine of traditional theory of matrimonial fault and culpability as a ground for divorce and the and ground is the theory of frustration by reason of specified circumstances. The third ground is the theory of consent, but however, there is no provision for dissolving the marriage which have broken down irretrievably. Under the present enactments, judicial separation or divorce cannot be granted even when the court is satisfied that the marriage has complete ely broken down or broken up.

Under the present enactments, the principle is based on a civil wrong and therefore one has to prove wrong done and get the relief. It is clear that when there is a broken marriage rel ationship there is absolute ely no possibility of reconciliation but there is no provision in the present enactment to treat irretrievable break down as a ground of divorce.

The proposed enactment will not leave the law court s helpless in granting the remedy as observed in the following cases:-

Mahinderpal Singh Vs. Kulwant Gaur -
AIR 1976 Delhi, page 141
and AIR 1982 S.C. page 1260
Under Section 13(C) of sub-section (3) and in subsection 2 of Section 28A of the proposed amendment, for the satisfaction of the court, the following circumstances be added:- .

If the court is satisfied on the evidence:
(i) that the gulf in the marital relations between the parties remain as an unresolved conflict.
(ii) became meaningless for both the husband and wife to live together.
(iii) circumstances resulting into deadlock.
(iv) cohabitation not resumed for one year or upwards.
(v) non-consummation of marriage for any reason for a period of three years.

Regarding Section 13(D) of the proposed bill, I am of the opinion that no special right to oppose the petition on the ground of hardship is required when Section 13(C) provides an enquiry for the satisfaction of the court on the grounds of irretrievable break down of the marriage which in itself admits and provides the right of defence. In Section $13(\mathrm{D})$ of the proposed Marriage Laws (Amendment) Bill, the discretion given to the court for dismissing the petition is in conflict with suction 13(C). I hold the similar view with regard to S.ction 28(B) of the Marriage Laws (Amendment) Bill.

Let me suggest that marriage and Sexual consult ation centres to be constituted, the members of which should be physicians, Psychologists, Legal Advisers, Social Workers and Educationists. These centres should act as reconciliation Boards.

I suggest that a clause to 5action 13(B) of the Hindu Marriage Act and Section 28 of the Special Marriage Act, the following be added,
"on the petition for dissolution of Marriage filed by mutual consent on the ground of irretrievable break down of the marriage, the court should pass a decree of divorce independent to clause 2 of Saction 13(B) of the Hindu Marriage Act and 28(2) of the Special Marriage Act."

In view of Sections 24, 25 and 27 separate clause 13(D) in the proposed amendment Bill is not necessary.

## CONFIDENTIAL

## JOINT COMMITTEE ON THE MARRInG E LaWS (תMENLMENT) BILL, 1981. <br> MEMORANDUM NO. 169

[Comments /suggestions received from Shri T. Vent at a Radha Krishna, Murthy, Lecturer in Law, Omani University, Hyderabad._7

As Mana Mahopadhyaya, Sri P.V. Kane said, "From the times for which literary tradition is avail able, Marriage has been highly thought of by Hindus". According to Hindu Law Marriage is a Sacrament. It is not a mere Social Contract. Divorce was unknown to Hindu Law for Centuries.

However, as modern Hindu Society changed, divorce was allowed in 1955 under Hindu Marriage Act, on some 'Fault' grounds. In 1976, Divorce by mutual consent has al so been allowed. Now by The Marriage Laws (Amendment) Bill, 198l, 'irretrievable break down of marriage' is sought to be made a ground for divorce.

I submit that this ground should not be allowed for Hindus, as it undermines the institution of marriage itself. The provisions of the proposed amendment have been virtually copied from English Matrimonial causes dict, 1973, ignoring the Indian Social context. I vehemently oppose the introduction of this amendment specially on the following grounds, among others:-

1. If this ground is allowed, divorce will become too easy.
2. Either spouse can get divorce at his will and pleasure by living apart from the other spouse for the period of three years.
3. $\quad$. spouse can $t$ ak e advantage of his own wrong or guilt or matrimonial offence against the other and get divorce.
4. The availability of this ground is a tempt at ion for breaking away the marriage tie for sinister motives and for having a variety in sexual experience.
5. Irretrievable break down of marriage is usually due to reasons covered by any of $t$ he grounds already provided for in Hindu Marriage int, 1955. Ot her cases are very few. It is not advisable to sacrifice the sanctity of the institution of Hindu Marriage for the sake of hest rare cases.

## CONFIDENTIAL

JOINT COMMITTEE ON THE MARRIAGE
LAWS ( AMENLMENT) BILL, 1981.
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## MEMORANDUM NO, 170

LComments/suggestions received from Gmt. V. Prabhavathi, President of Hyderabad District Federation of Mahila Mandala, Hyderabad._7

This Bill has come none to soon. When Parliament has accepted the rational e of Divorce with mutual consent a very progressive provision which was originally int produced in Special Marriages Act of 1954 - to be incorporated al so in the 'Hindu Marriage Act' by an Amendment in 1978, then as a natural corollary of it, this provision of irretrievable breakdown of marriage as a ground for divorce should come.

While we Indian recognise that marriage is a highly evolved integral rel ationship in society, we al so believe that natural love and voluntary adjustment is the binding factor in the marriage and the obligations towards their progeny and society are the cementing factors. But for some reason and some cases, incompatibility and friction become a constant factor to sour the marriage and when all efforts for conciliation or reconciliation fail, then separation and ultimately a divorce as a surgical operation becomes necessary.

Is irretrievable breakdown of the marriage only a subjective feeling of one of the parties of marriage after it turned sour or could it be objectively defined?

In my opinion, the fact that husband and wife are living separately and al so the opinion of one of the partners that seriously marriage is beyond redemption should together be $t$ akin as a ground for consideration of the dissolution of marriage. Here I like a distinction to be made while fixing the time of separation of the husband and wife for these who are above the age of 30 years and otherwise. When the age of husband and wife are above 30 years a
separation of one year could be reckoned as a ground. If any applicant is below that .age it should proportionately be increased. The idea is that a man or woman after reaching 30 years can think more maturally and responsibly.

In any divorce proceedings, the future of children should be one of the most important consideration of the Court. Section 13E and 28C, I think, fully provide for the protection of the children by the Court.

Subject to above observations; I fully support provisions of this Bill but I cannot help observing al so at the same time, that 35 years of Independence and after amending our Constitution to say that ours is not only a secular $\mathrm{L}_{\text {democratic republic }}$ but a socialist too, we could not enact yet a common civil code applicable to all the citizens but could only go for amending parochial legislation.

# JOINT COMMITTEE ON THE MARRIAGE LAWS (IMEIIDMENT) BILL, 1981. 

## MBNORINDLM NO. 171

[Comments/suggestions received from
Sit. Indira Panda, Lecturer, Post-Graduate Department of Law, Ut al University, Bhubaneswar._7

Study of historical development of love of divorce through legislation and precedents based on 'fault', "consent" and "breakdown" theories till 1981 indicates that the time is ripe for int roducing a irretrievable breakdown as an additional ground for the benefit of the parties. Int roduction of this a round is not for liberalising divorce or undermining the stability of marriage but to bultress it and when regret ably the marriage has broken down irreparably, to enable the empty shell to be distrayed with maximum fairness and minimum bitterness, distress and humiliation. When the purpose of marriage is defeat ed and the object of matrimony can not be fulfilled, then the marriage can be said to be brokendown complete ely.

But the provisions in the drafted Bill requires a thorough study for the necessary changes and introduction of more safeguards in light of st at ament of objects and reasons given by the then Hon'ble Law Minister while introducing the Bill in 1981.

Legal illiteracy of the mass, biased judicial views and inadequate implement aton of the measures incorporated in the social legislation stand as stumbling black against progress in this area.

Sec. laC (i) The sitting judge should not be below the rank of [istrict Judge.

Sec. 13 C (i) and (2) indicate that more emphasis is given on the period of "living apart" and "breakdown" aspect is inconspicious.

Sec. 13C(3) The spirit underlying the subsection is not clearly understood. The sole idea behind is that apart from the stipulated period, the court is to be satisfied beyond doubt that the marriage has broken down irretrievably. The provision must indicate it clearly.
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Sec. 13(C)(4) Should be more clear and precise and the use of the phrase "in all" is superfluous if only one period is $t a k \in n$ into account.
Section $13 \mathrm{C}(5)$ "Living apart" mentioned in 13C (5) read with 13 C (2) is bound to create problems and need better explanation keeping in view the Indian Women's social and economic status.

Is it expected from such illiterate village women to be able to live apart from their husbands without economic supports for 3 years and then come to the court of law for justice? On the other hand the parties may live apart voluntarily or out of necessity egg. carrier women working at different stations, housewives kept at villages for looking after household and old parents, husband residing abroad for studies and business. Such situations are on increase now. Contrary to these, acute difficulties and other herd ships, usually force the wives to remain under the same roof (household) through marriage in true sense no longer exists amongst them.

During living apart period, she may not get or claim any maintenance as the case may not be covered under the section 18 of the Hindu Adoption and Mains nance Act.

Section $D(1)$ The inclusion of wife's right to oppose the husband's divorce petition on the ground of grave financial hardships to her is praisworthy and certainly protect the interest of the women. Yet it is inconsistent with the object of amendment (In all circumstances - to dissolve the marriage). So instead of suppressing the husband's right, some other effective provisions for protection of wife and children by wry of maintenance and other social security measures be made when no relationship exists in reality.

Section 13D (2) (b) What is meant by "other person concerned" is not clear and who will come under this cat agony? What is by "interests of other persons concerned"?

## Rest of the measure mentioned are encouraging.

13E The expression 'children' under explanation - should include (a) child in the mother's womb' (b) ..... and married daughters fallen victim of dowry etc. whom the father would have otherwise supported.

Necessary arrangements may be made for safeguarding the Children's share in ancestral, separate property and dwelling house of the parties alongwith adequate provision of taint nance.

Irretrievable break down has to be est ablished as a fact in each individual case by the court, and cessation of cohabit at ion for three years may help in establishing the ground but not to be fully depended upon.

## Suggestion: About speedy disposal:

Quick disposal of the suit is very much essential because justice col eyed is justice denied". So some provision in the line of S.B.! (2) of the Act be incorporated.

Sec. 14 of the fact needs attention in view of "living apart" period and breakdown circumstances. Registration should be made compulsory along with performance of customary rites.

Fo st. Divorce Problems.
Indian mat rimonial statutes are essentially deficient in making provision to meet the problem arising after divorce. There are hardly any provision rel ating to settlement of the spousal property and the mat fimonial home and custody of the children.

## Spousal maint enarice

Maintenance and divorce proceedings should be held together to give the other party immedi te economic support. No decree should be passed unless:-
(a) Adequate arrangements of financial or otherwise are made for the children.
(b) adequate settlement of the spousal property is to be made particularly for the benefit of the needy spouse including the settlement of the mat rimonial home.

Maintenance would be given to who ever is needy and must be ordered early to curve the purpose and enforcement should be mede easier and work able.
(b) Settlement of spousal property-

The court should have full power of making a settlement of the entire property owned by them individually and jointly, and the court should al so have power to cancel all predivorced settlement by will and deed etc.
(c) Problem of residence is great for divorced wife Mere often matrimonial home is owned and kept by the husband - Decree should not be made unless settlement of matrimonial home is made and if children are kept under her custody, they should be allowed to remain there.
(d) Problem of the harassed wife - usually wife suffers serious and repeated physical injury from her husband and she has no protection except to knock et the door of the police station, that too in vain. So "crisis cantres" should be established and kept open for 24 hours for such people's support and residence.
(e) Custody and other problems rel at ing to children;-

Unless adequate arrangement for custody and financial matters are made for the children, no decree should $b \in$ passed.

It is desirable they should be treated as separate parties to the litigation and their interest should be of upper most consideration. They should be preferably be represented by an ind pendent counsel of their own and not of their parents, and this lawyer should be appointed by Court for them.

There should be adequate settlement of the property of their parents for the children. If there is no property, the st ate should take up the obligation for making arrangements for their education and upbringing till they are independent.

## Family Court: -

Unified family court should be set up encompassing the support of well organised auxillary services of counselling, reconsilation, investigation, enforcement and legal aid service centres, which should have at least one women Judge in the rank of

District Judge with legal practice and research experience in family law for ten years. It should have jurisdiction in all familial matters, marríages matrimonial causes, maintenance and alimony, custody, education and maintenance of children, settlement of spousal properties, guardian and custody of minors person and property para familial inter-spousal assaults and other offences of criminal nature, inter-spousal and inter-familial torts and contracts. Judges of family court and staffs should have refresher $t r a i n i n g$ course of continued education programme in family Law. Procedure should be flexible and reflect the nature of divorce. problems covered by family law. Lenauage, conduct documents and legal represent ations should b? simple and clearly defined. Trials should be under camera and confidential court records be maint aired. The cases should be disposed off speedily. Lawyers, social workers, welfare officers, psychiatrists should jointly assist the court. The judges manning the courts and counsellors should be trained lawyers, not only in family $l$ aw but psychiatry, psychology and sociology.

The family court judge should be of District Judge cadre and a lady member should be there to assist the court.
(a) Support of fuxillary or support service is important: The prime objective of amy axil 7 fy or support service is to have parties at reconciliation on conciliation and to lessen the adversial atmospheres.

The auxiliary and support service will include family counselling and conciliation service which should do -

Premarital counselling, (ii) Reconciliation or conciliation counselling (iii) post adjudicating counselling.

The counselling agency may consist of (1) a marriage counsellor (2) a social worker of repute (3) a psychologist (4) a doctor and a lawyer.

: 6 :
(b) The investigative service may help the family court judge to arrive at a viable decision. So the service will look after the collecteral matters like property settlement, custody of children etc.
(c) The family court should have Legal fid Service helping the needy party and the children to represent themselves and contest the case.
(d) Enforcement service is also essential otherwise the decree regarding main nance et c. merely become a scrap of paper.

## Conclusion:

Implementation of the social reforms and court order of maintenance custody etc. through enforcement services in the prevailing adversial conditions to be done with the help of:
(a) Legal fid Clinic and auxiliary services
(b) Orphan and destitude homes.
(c) Employment and rehabilitation programme and
(d) Spread of legal literacy through mass medias, communication programmes and document any films.
(e) Periodical survey/study of outcome of social legislation through questionnaires consus-reports.

It is necessary to formulate an uniform law of marriage and divorce for all keeping in view the law followed by the existing system in India. Article 44 of the Constitution 2 gives a positive direction in this regard.

Survey and conceptual analysis of philosophy, structure and attitude of Judges and operation of family court and auxiliary services and their constructive criticism, research and proposals for reform will lead to a prosprous future.

JOINT COMMITTEE ON THE MARRIAGE LAVS (AMENLME:T) BILL, 1981.

MEMORANDUM NO. 172
[Comments/sugcestions received from Smt. Basanti Many, Vice-President, Kasturba Kari Mahal, Bhubaneswar._7

1. If the divorce proceedings are handled by a Lady Judge, the different aspects of the divorce case could be better appreciated as the female spouse involved in the case would feel free to give her testimony.
2. For women, who are economically ill placed, the court proceedings may be free of cost for them.
3. Court proceedings of divorce cases should not be allowed to linger on. The cases should be disposed of within one year.
4. The period of separation is 3 years and the time for reconciliation is given as 1 year. This maker four years which is a very long period. In fact after three years of separation, one year of reconciliation period is not necessary. In my opinion the tot al period before the divorce case is finalised should be tot ally three years. It could be only two years of separation plus one year of reconciliation period.
5. But the reconciliation period will be necessary if either of the parties so desires.
6. Their should be an injection order restraining the respondent from transferring their substantial properties.

JOINT COMMITTEE ON THE MARRIaGE LAVS (;MEND ONT) BILL; 1981.

## MEMORANDUM IC. 173

[Comments/sugaestions received from the Par Council of West Bengal. I

This Bar Council of West Bengal has carefully considered the several provisions of the Marriage Laws (Amendment) Bill, 1981 . This Council is of the opinion that having regard to the changing
circumstances brought into the Indian social system during the last 25 years it is appropriate that in addition to the several provisions for which a Court may grant a decree for divorce or dissolution of marriage the proposed amendment which adds another ground that the satisfaction of the Court that a marriage has irretrievably broken down should enable the husband or the wife as the case may be to make a petition for divorce.

This Council have given anxious consideration to the following three aspects viz.:-
(a) Financial instability of the spouses.
(b) Presence of children
(c) Inherit ance of property of spouses after. a decree for divorce is granted.

With regard to clause (a) this Council is of the view that there are already provisions in the Marriage Laws for giving alimony as al so for making provisions for maintenance of children. As such this Council does not consider that mere existence of children or financial instability of a spouse should be a ground for refusal of a petition for divorce if the Court is otherwise satisfied that the marriage has irretrievably broken down. Otherwise the children will be compelled to live in a wholly incongenial atmosphere which will adversely affect the minds of the growly children. Again if provision for alimony can be made for giving a lump sum payment to the deserving spouse having regard to the financial condition of the other spouse there cannot be any justifiable reason for refusal for granting petition for divorce on the grounds that the marriage
: 2 :
between the parties has irr trievably broken down. Even if in a case where circumst ances do not permit for providing for any alimony, this Council is of the view that the situation cannot be improved by making such a ground as refusal of the petition for divorce. It may be that in such circumst ances neither of the parties will be able to marry again because of financial insolvency but where the court is satisfied with the marriage has irretrievably broken down the parties should not be compelled to live together. Such compul sion may have a very adverse effect on the parties themselves as well as to the neighbours. Such situation will al so create a very hostile atmosphere in the house and none of the parties are likely to make any effort for good living. Such a situation will not al so benefit the society.

While this Council is of the opinion that subsequent to grant of divorce of that spouses should have absolute claim over the ancestral. property inherited by them individually but with regard to property acquired by the spouses, after the marriage and upto the date of living together, the Court may give a part of such property to the other spouse having considered his or her contribution or efforts in acquiring such property. This suggestion is made because it is felt that acquiring of such property is mainly possible by the joint efforts of the husband and wife while they were living in the matrimonial home.

JCINT COMMITTEE ON THE MARRI, i GE LAWS ( AMENDMENT) BILL, $19 E$.

## MEMORANDUM NC. 174

Comment s/ suggestions received from
Women's Coordinating Council._7

1. Appropriate safeguard should be provided in the amended Act under section I3C for disallowing the petition for divorce by a husband when there is a malafide attempt to avoid responsibilities to the family including the children, as explained in section $13 E(a)(b)$ and (c).
2. Ns from our experience of the victimised young married women in the rural areas where admitted by the husband either living with another/permanently with a know edge of all concern and/or contrary to the provisions of law married another woman and living with her say for more than one year, it will be unreasonable for the victimised women to wait for 3 years to invoke section 13C. It thus appears to $4 C$ that the period should be 2 years.
3. Specific provisions should be there for refusal of an application for divorce by a husband under section 13C, unless sufficient reliable evidences are adduced and bonafide is established and to avoid the abuse of the provisions of law by the hus and.
4. Adequate provisions relating to anal provisions should be provided in the amended Act against a husband if subsequent to an order obtained by him in a petition for divorce. Under section $13 C$ during any period, say within $f$ gears, it is brought to the notice of the court that the said order was procured by the husband by supressing truth and/or relevant facts or circumstances from the court in which the said application for divorce was made by the husb and.
5. In view of very large number of illiterate married women in the rural areas there should be provisions for review of any order made on a petition seeking divorce by a husband, so that in the event there be any case of procuring ex-party order and/or an order supressing rel $\in \mathrm{vant}$ facts or circumstances in such petition by the husband.

# JOINT COMMITTEE ON THE MARTI AGE LAWS (AMENDMENT) BILL, 1931. 

MEMORANDUM NC. 175

Comment s/ suggestions received from
Dr. S.R. Bhansali, Associate professor
of Law, University of Rajasthan, Jaipur 7

In Shakhawati and Marwar areas of Rajasthan, young persons use to leave their places of residence, even after marriage, in search of business or employment. They used to go to some places in Maharashtra, Tamil Nadu, West Bengal or Assam and used to return once or twice in 3 or 4 years at the $t$ lime of Deepawali or any function in their villages. In the family of such persons, living apart for 3 to 10 years is a common practice. Therefore, "living apart" with the consent of both the parties should not be considered as a ground for irretrievable breakdown.

In Dr. N.G. Dist ane V. Suchet a Dist ane, (A.I.R. 1975 SC i534) the Supreme Court held that even after the continuous cruelty committed by wife against the husband, she became pregnant, and therefore, that amounted to concionation by husband. Here also, if during the continuous living for three months, if the wife became pregnant, it should amount to condonation of living apart.

In S. Gary V.K.M. Gard (A.I.R. 1978 Del hi 296) the Division Bench of the Delhi High Court held that due to financial difficulties of the husband and comfort able position of the wife and al so due to the discouraging conduct of the husband towards the wife, the wife had a reasonable excuse for not resigning her job and for not coming to live with the husband, at Delhi. The question of the wife withdrawing herself from the society of husband did not arise at all because the husband and wife have not been able to decide where the matrimonial home should be set up. The court was of the view that the wife's resicience can also be a place for matrimonial home.
... 2,' -


In Mirchumal V Sot. Devi Mai ( 1976 WLN 704) the Rajasthan High Court al so held that if the wife is serving then the husband cannot compel her to live with him. According to the provisions of the Rajasthan Imposition of Ceiling on Agricultural Holdings Act, 1973, a family consisting of five or less then five persons shall hold land unto the prescribed ceiling limit only. The family may consist of one person only. This has encouraged fictitious divorce among husband and wife. The divorce is $t$ ak en by consent on paper and thereafter wife becomes separate unit. A divorced woman being a separate unit can hold, such land for which a family consisting of five persons is entitled. Such a divorce is only a paper divorce and not an actual divorce. The husband and wife continue to remain together and even after divorce they procreate children.

The theory of irretrievable breakdown will further add to the existing conditions of avoiding ceiling provisions ،

There is a ban on the transfer of land by sale, gift, mortgage, lease etc. by a person belonging to Schedule ed Caste or Schedule ed Tribe to. a person belonging to non-Scheduled Tribe or non-Schedul ed Caste. To avoid compliance of such provisions, the following lawful method has been evolved. The wife of a nonScheduled Caste husband used to take divorce by consent on the paper. After divorce she marries with a male belonging to Schedule ed Caste. Such a marriage is al so shown on the paper only and the marriage is got registered and a registeration certificate is obtained. She being a wife of Scheduled Caste person becomes a member of Scheduled Caste. Thereafter, she purchases land from a person belonging to Scheduled Caste and the document is regist red. After sometimes, she again obtains divorce from her second husb and and remains divorced on paper throughout her life. It is import ant to note that the poor lady who goes through such an ordeal has no knowledge of all such development s as she simply puts her thumb impressions on many documents as per directions of her first husband and the advocate. She continues to live with hr first husband, she never moves outside her house and all these chances remain only as the paper exercise so as to avoid any future legal complications. She continues to procreate children through her first husband. This amendment will further add to such conditions


Article 44 of the Constitution of India provides that the St ate shall endeavour to secure for the citizens a uniform Civil code throughout the territory of India. These amendments in the Hindu Marriage Act and the Special Marriage Act are not towards the goal envisaged in Act. 44. The time has come to make necessary amendments with equal force in the Mohammedan Law al so. Nay 1 aw which does not protect the Muslim wife equally would be contrary to Art. 14 and unconstitutional for that reason. The concept of irretrievable break down should be equally made applicable to the Muslim and necessary law may be made for that purpose also.

## CONFIDENTIAL

## JOINT COMMITTEE ON THE MA TRIAGE LAWS, <br> (AMDIDMBNT) BILL, 1981.

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MEMORNILM NO. 176<br>LComments/suggestions received from<br>Sit. Suva Roy Choudhury, 14/6, Gariahat Road, Calcutta-700019

In my humble view, though theoretically the addition of Section 13C would appear to be an improvement on the existing statute, I an af raid that in actual practice it would not touch even the fringe of the problem. Under the provisions of the present law also a divorce suit may be instituted by an aggrieved wife on the firm assumption that her marriage has been irretrievably broken down, and that there is no possibility of a reunion with her husband. The difficulty is that the amendment proposed would give little relief to such a party, unless some effective provisions are introduced to expedite the process of the law. A persecuted wife, who is normally the weaker party, will have to go through the agony of unending court proceedings at her expense in proving the irretrievable breakdown, despite the new section proposed to be incorporated in the Act.

My views on the proposed section 13D is similar to those I have given on Section 13C. I consider this section tot ally unrealistic. I am unable to comprehend how a financially weak and helpless wife could effectively oppose a divorce petition filed by an illmot ivated husband, if the proceedings pend in a trial court for months and years, during which the unfortunate opponent will have no means to keep her own body and soul toget her. Besides, no useful purpose would be served by merely opposing a divorce petition in a case where the husband is bent upon persecuting his helpless wife with the object of getting rid of her. Suction 13E, wish appears to be a corollary of Section 13C, also suffers from similar infirmities as those I have st at ed hereinabove; I feel that there is nothing new in this Section that one could commend for adoption.
: 2 :

In conclusion, I am constrained to have to mention that the suggested amendments appear to be only half-hearted measures thet would not help to solve the marital problems that women in India are being confronted with, notwithst anding the promulgation of the Hindu Marriage Act, 1955.

JOINT CORA TEE ON THE MARRIAGE LOWS (AMENDMENT) BILL, 1981

## MEMORANDuM NO. 177

LComeritsisuggestions received from administration of the Union Territory of Lakshadweep, Kavaratti. $]$
hs the entire local inhabitants in this Union Territory are itusiims and classified scheduled Tribes, they are following Sheriat Law formarricges. Therefore, this Administration has no comnents/suggestions to offer in the matter.

Joint Committee on the carriage Law (Amendment) sill, 1931.

Summary of the su;:estions sent by Sot. lana i.. Nara, Stree ikntan Sansthe, Sandest, Mar al ayr, Candiot jhawan, Ahm:debat.

MEMOR NDUM" ike, 178

1. It is extremely di "ficult for grieved women to seek ready through court because there are lots of dffficulties and procedural hurdles with che result that they suffer. Hvorce is the only remedy for them which can save them from sulfide and prolong? sulforines. At the sam? time divorces 1 aws should be simnliliad and process of low be exp.?dit:ad.
2. It is better to sank marriage councallin; from scot social atiss before sending divorce. lonny minripges have ban saved from going to rocks by proper advice from such institutions.
3. If both the parties are living separately for one yore the should be allowed to art divorce.

Joint come te es on the linrri: Be laws (Amanctant) Bill, 1931

MEMUKNDM NO, 179
Summary of tho suggestions sone by Shari hendrak.nt ilansmukh shat prnehpl, block iso. is 11-le3, Sfrkari 3eserat, Ahmadabad, $33 n \cap 16$.

1. In cases where wife and her parents are wrong and the husband is able to 3 at divorce berried on expert decision, he should not bis aster d to pay maintenance allowance to his separated wife and children. It makes his life intolerable. 2. The divorce cases mast ba disposed of quickly, otherwi se the life of husband $b$ comes mi serpble.
2. If th a husband and wife are cored to live apart, they must bu allowed to do so but the period of separation should be reduced to minimum if possible not more than one year.
3. 

In vi w of the difficulti is faced by mi dele classes the divorce cases should be disposed of quickly to reduce? their tim? of suffering, specially that of husband who, should not $b$ : forced to pry alimony.

## CONFIDENT IAS

# JOINT COMMITTEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981. <br> MEVIORANDM NO. 180 Comment s/suggestions received from Shri Anil Meht a, Honorary Secret dry, Bombay Incorporate ed Law Society, High Court New Building, Fort, Bombay, 

it the sitting of the above Committee
we had suggested that the husb and should not be given a share in the wife's property. During the course of the sitting in answer to question No. 9 it had been submitted by me that there should be a provision as proposed and that either party should have a share particularly the wife in husband's property but not in the inherited property. The questionnaire has been answered according to the evidence tendered with a slight modificat ion that we have now suggest ed that the husb and also should be given a share in the wife's property acquired after the marriage unto the date living together. The question is whether there will be a hardship or not and not a question of being guilty. While granting divorce the concept of $f$ inancial hardship should be bo me in mind and it had been submitted that these have been adequately token care of by the relevant provisions relating to maintenance and alimony both in the Hindu Marriage Act 1955 and the Special Marriage Act 1954. Nithough the questionnaire made no reference to family courts, to a pointed question asked by one of the members, I had submitted that there must be family courts and it would not be appropriate if the verdict of the family court $s$ was final. During the course of the evidence, it had been pointed out that these family courts should not go through the same process as other court s do, viz., going through evidence and such other things. However, we, with the permission of the Joint Parliamentary Committee wish to make a clarification that what was intended to be communicated was that the family courts should have exclusive jurisdiction and that such courts should be bound by the rules of evidence. ^ provision relating to family courts should be included in the

## : 2 :

amendment Bill and should form part of both the Hindu Marriage st and the Special Marriage Act, 1954. There should not be more than one appeal.
is we had assured one of the members of the Committee that we shall be preparing a model draft of the bill, the same has been prepared and is enclosed.

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REVIGED DHAPT OF THE BILL AS PREPAREiD
BY MR. ANIL MBHTM, HON. SRORETARY,
THE BOMBAY INCORPORATEN BAW SOCIETY.
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REPRRINT
AS INTRODUERD IN LOK GABHA ON Z7TII FEBHUARY, 1981.

## B411 Ne 23 of 1981

## TIIS MAHII AOE LAVB (AMBNDMSNT) BILL, 1981

## $\Delta$

BILL
further to amond tho Hindu Marriage Dot, 1055 and the special Marriage Act, 1964.

BT it onacted by Paril mont in the Ihisty-socond your of the Ropublic of Ind a ac rollows

Shert titie 1. This Act may be called the Mariage Lawa
(Amendmant) Act, 1981.

Ineertim 2 In the Hindi Marriage Act, 1955 (hereinafter of men 85 of sections 1865. 136. 184 and 135.

Diverae the ground of ifrotrievable breardows of marrlage.
reforred to as the Hindu Marriage det), arter sectien

138, the following socticas shall be inousted, nemoly-

13C. (1) A petition for the dissolution of Marriage
by decre of divorce may be presented to the dietrict
ceurt by elther party to marm ag (whether solunaleod
befer or aftor the commoncoment of the Marriage Lame

        2 -
    1! 1 !
    (Amendment) let, 1981 on the ground that the marriage
    has broken down inretrievably.
    (2) The Court hearing, such petition shall not
    hold the marriage to have broken down irretrievably
    furness the Petitioner satisfies the Court of one or
    more of the following facts that is \(t\) o say.
    (a) That the llospondent, has behaved in such a way
    that the Petitioner cannot reason f \(1 y\) be expected to
    live with the Respondent
    (3) On Petit' m for divorce jeinp, presented to
    the court it shall be the duty of the Court to inquire,
    en far as it reasonably can into the facts alleged by
    the Petitioner and into the facts alleged by the
    Respondent. If the Count is satisfied on the evidence
    as to the fact tint tie marriage has irretrievably
    broken down it shall subject to the provisions of this
    Act grant decree or divorce.
    (4) Where in any proceedings for divorce the Petition alleges that the Respondent has behaved in such a way that the Petitioner cannot reasonably be expected to

to the Reapoadont and that it would in all the circumstances be wean to dissolve the marriage it shall dismiss the Petition or in an appropriate case ot may the proceeding until arrangement have been made to its satisfaction to eliminate the hardship.
(2) For the purpeses of this section hardship shall include the leas of the chance of acquiring any benefit Which the Respondent might acquire if the marriage were not dissolved.

Restriction - © for Alvoree affecting oh11dton

13 E The Court shall not pass a doc re of divorce under section 13 unless the Court is satisfied that adequate provision for the maintenance of chill ran bern out of the marriage has been made consistently with the financial capacity of the parties to the marriage.

Explanation.- In this section, the expression "children" moans.
(a) minor children
(b) unmarried or widowed daughter who have not the financial resources to support thomeolves and
(c) children who, because of special condition of
their phyical or montal health, neod looking aftor and have not the rinanoial resenres to suppert themselves.

130 (1) If at any stage of the proceedinge for diverce,

Attempts at recenciliation of parties to arriago
-

Amondment of sioctim 2.1A
-

Amondment or sectim 23.
(3) In section 21 of the Hindu Marriage Act, in ubsection (1) after the word and Pigures" "section $13^{n}$, at both the places where they eacur the worde, Pigures and letter "or section $130^{\prime \prime}$ shall be inserted.
(s) In section 33 of the Hindu Marringe Act, in silbasartion
(1) In clmase (a), ofter the word and rigure "antion 5 , the weris, ripures nud lotier eusd oxcept in cases whero the petition is preaented under nection $13 C^{\circ}$ shall be inserted.

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Insertion 43 of
of new
sections
2.8A, 28B
and 28 C
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(5) In the Speritil Marriage Act, 1954 (hereinafter reform to an the the special Marriage Act), after section 2.8 , the following section shall be inserted namely:

28A(1) A petition for the dissolution of marriage by a decree of divorce may be presented to the district court by either party to marriage (whether solamaiaed before or after the commencement of the Marriage Laws (Amendment) Act, 1981) on the ground that the marriage has broken down inretrievably
(2) The court hearing such a petition shall not hold the marriage to have broken down irretrievably unless tiv Petitioner satifies the Court of one or more of the following facts that. is to any.
(a) That the Hesinondent has behaved in such a way thin the Petitioner cannot reasonably be expected te live with the Respondent.
(3) On a Petition or divorce bels: presented to the. Court it shall be the duty of the Court to inquire, se for as it reasonably an into the fac so alleged by the

(b) ir apart from this section the court would grant a decree on the petition, the court shall consider all the circumstances, including the conduct of the parties to the marriage and the interest of those parties and of any children or other persons concerned, and if of opinion that the dissolution of the marriage will result, in pavo s financial or other hardship to the Respondent and that is would in all the circumstances be wrong to dissolve the marriage it shall dismiss the Petition or in an appropriate case stay the proceeding until arrangements have been made to its satisfaction to eliminate the hardship.
(2) For the purposes of this section hardship shall include the loss of the change of acquiring any benefit Which the Respondent might acquire if the marriage were not dis an red.
$28 C$ The (Curt shall not pass decree of divorce under or
section 28 unless the court is satisfied that adequate provision for the maintenance of children born out of the marriage has been wade consistently with the financial.


DINT COMMITtEE ON THE MAORI AGE
LAWS ( AMENDMENT) BILL, 1981.

## MBMRANCUM NC. 181

CComments/suggestions received from the Government of Assam, Legist ative Department, Dispur, Gauhati._7

Under Section 13D( a) where the wife is the respondent to a petition for the dissolution of a marriage by a decree of divorce under Section 13(C), she may oppose the arant of a decree on the ground that the dissolution of the marriage will result in grave financial hardship to her, etc. Where the grant of a decree opposed by virtue of this Section the court shall consider all the circumstances including the conduct of the parties to the marriage and the interests of those parties and of any children or other persons concerned.

While considering the circumstances, the court shall examine the petition opposing the decree it is necessary al so to ex mine the provision as laid down under Section 13E. Here in this Section the satisfaction of the court for adequate provision for the maintenance of children borne out of the marriage is the main ground for decree of divorce. Children include the minor children, unmarried or widowed daughter, physically and mentally affected children borne out of the marriage.

It is found that there is no provision for maintenance of other persons concerned. Therefore, the court shall not consider financial hardship alleged to have been caused to her in case of a grant of a divorce which will not be tenable.

Even if for the provision of section 125 of the Code of Criminal procedure, there should be provision for maintenance of old parents by the children in that case al so the maintenance of the old parents by the divorcee wife may not come on the way because in a dissolution of marriage by a decree of divorce when vi fe is the respondent, the husband is only liable for the maintenance of children borne out of the marriage.

Having regard to the legal provision as stated above, the words "other persons concerned" appearing in Section 13 I is not lea ally tenable and as such anoears to be redundant.

DINT COMMITTEE ON THE MARTI AGE LAVS (AMENDMENT) BILL, 1981.

## MEMORANDUM NO. 182

CComments/suggestions received from
Shri V. Deshmukh, Juthi Villa, Lachaumiere, Shillong, Meahal aya._7

As stated during the Committee's sitting, I am against the amendment to Hindu Marriage Act because:-
a) Unlike as the case of Muslims and Christians, only stray cases of irretrievable breakdown of marriage occur in our Hindu society.
b) As you are aware, it was in earlier days, while the marriages were settled/solemnised without consent of the Boy and/or a girl. Hence in those days, if such an amendment would have been proposed, I would have naturally voted in favour of such amendment.
c) Now we being in far advance stage, the marriages are settled with the consent of the Boys and/or girls, as also in certain cases, you would be aware, it is the future couple who settle the marriage and then seek the blessings/persmission of their parents/ guardians. As a result, these days in our Hindu society there are very rare chances of breakdown of marriage; or I would interpreter it as stray cases.

Hence, in my opinion, it would not be proper to amend the Hindu Marriage Act for the sake of such stray cases, thereby making the whole community to suffer.
d) As far as I know there are seperate aws for other communities i.e. Muslims and Christians for marriages, While it was observed that the views of people who are governed by other 1 aws were sought/recorded.
.... 2/-

In this connection I would like to submit that the Hindu Law of Marriage is something divine, implications of which may not be understood in it's true perspective by the persons of other community, as such Government should not have sought their views while amending the Hindu Marriage Acts, and views of only Hindu should be taken into consideration.

Here instead of an amendment I would suggest that:-

There should be a Marriage Counselling Agency whose duty should be to reconcile the cases of acute disputes between husb and and wife, if any arises, because I believe that as already stated earlier except stray cases there may not be amy dispute between the husband and wife which are irreparable.

Joint committee on the marriage LAWS (AMENDMENT) BILL, 1981.

## MEMORANDUM NO. 183

CComments/suggestions received from Shri Shrenik M. Mehta, Convener, Law and Order Panel, The Nawanagar Chamber of Commerce \& Industry, Jamnagar,.. 7

My opinion/ suggestions regarding the above Bill is as follows, in short.
(a) Hindu Marriage Act, 1955:
(1) New Section 13C(2):- Living apart should be for one year only and not 3 yearn. Three years is a very long period.
(2) New Section 13D(1):- This Section should be removed. Because financial hardship is not a good ground for objecting divorce. But wife should have a right to ask for maintanence (Permanent alimoney).
(b) Special Marriage fact 1954:
(1) Sec. 28f(2):- Living apart for a continous period of 3 years should be reduced to 1 year only.
(2) Sec. $28 \mathrm{~B}(1)$ : In case of financial hardship to wife, maintanence should be granted, but divorce should not be withheld for mere reason of financial hardship.

In my humble opinion, further following amendments should also be made.
(a) Hindu Marriage Act, 1955:
(1) Sec. 13:- Recurrent attacks of epilepsy should be made a good ground for divorce.
(2) Sec. 13(VII):- Seven years should be reduced to two years.
(b) Snecial Marriage Act, 1954:
(1) Sec.15(D):- This section should be amended as "The bridegroom should have complet ed 21 years and bride should have completed 18 years", for registration of marriage celebrated in other forms.
(2) Soc. 27(1B):- Lesertion of the petitioner by the respondant, "should be reduced to one year only", immediately preceeding the presentation of the petition.
(3) Sec. 27 (1C):- Sentence of imprisoment to the respondent, for getting divorce, "should be reduced to two years only."
(4) Sec. 27(1F):- The following should be added "The disease not having been contracted from the petitioner".
(5) Sec. 27 (lH):- The respondent "has not been heard of as being alive for a period of saven years, should be reduced to two years only.

Joint committee on the marringe LANS (AMENEMENT) BILL, 1981.

## MBMORRNDMMC. 184

[Comments/sugaestions received from
the Secret $\mathrm{m}^{2} \mathrm{y}$, Vikas Vidyal aya, Wadhwan City, Distt. Surender a Nagar._7
(1) When tiwo persons i. . husband and wife with their mutual understanding consent they apoly for divorce there should be one social worker caret aker on women side to see that under any influence woman is not enforced for divorce. Woman who has no child and tiere is no possibility for child under such circumstances woman oblige to leavo her husband by takina forcible consent. They apply for divorce for mutual cons.nt there should be provision by law to give sp cial shelter to women to encourage thirir family union.

Woman wife should be given some part of the property from husband's property in such case, seper ated wife should be given share in property of her divorced husb and.

The woman who have children or a child should be given not less then five years poriod for Judicial seperation.

The divorce woman who has a child, the maintenance should be given for child and atleast child upto 10 years of age shruld be allow to st ay with mother.

When wife applied for maintenanca, there should be immedi at : consicteration to give her ad-hoc maintenance during the court proceedings.

The time betwen 'judicial seperation,maintenance case should be on summary trial. In Divorce fict, there should be common irrespective of communal custom or code.

When husband and wife are not in good $t$ arms with each other the wife should be given maintenanc: and should be allowed tolst ay seperate.

There should be compulsory medical certificate before marriage in order to avoid future complication in seperaticn or divorce.

The liberal divorce act damages the condition of woman because the position of man in Indian society is domination with freedom to remarry while the discorded woman has no choice for second marriage. It is not sc easy for a woman to rehabilitate in the society.
nt present this opinion with the background of the Indian Society in which $90 \%$ people are living in middle age and the position of women is more worst than backward tribe.

## COUETDENTIAL

JOIN T COMMITTEE ON THE MARrIAGE LAMS
(AMENDMENT) BILL, 1981

MPUCRANDM NO. 185
[Comments/suggestions received foll Government of Utter Pradesh, Lucknow 7

Section 13 of the Hindu inarriage Act, 1955 sets out the grounds for divorce. Similar provigons are contained in section 27 of the Special Marriage Acct, 1954. These grounds include adultery, cruel ty and desertion. The fact that there has been no resumption of cohabitation or any resumption of conjugal rights between the parties for a period of one year or more after the passing of a decree for judicial separation is also set out in these sections as another ground for divorce.
2. What is proposed through the Marriage Laws
(Amendment) Bill, 1981 is to introduce another ground for divorce, namely that the marriage has broken down irretrievably. It is sought to be added that the court shall not hold the marriage to have broken down irretrievably unless it is satisfied that the parties to the marriage have lived apart. for a continuous period of not less than three years immediately preceding the presentation of the netition. The factum that the parties to the marriage have lived apart for the continuous period of not less than three years as aforesaid shall be sufficient for the court to grant divorce unless it is satisfied on "all the evidence" that the marriage has not broken down irretrievably. This means that the factum of the parties to a marriage having lived apart for the period as aforesaid has not been laic down in an unqualified way. The proof of the alleged grounds of the marriage having broken down irretrievably has been left to the satisfaction of the court which will be dependent on "all the evidence" on the point.
3. It is also proposed in the said Bill that the petition for wivorce by the husband on the ground of irretrievable break-down of marriage may be opposed by the wife on th: ground that the dissolution of the marriage will result in grave financial hardship to the wife ana in all the circumstances it would be wrong to . dissolve the marriage.
4. The court is also proposed to be empowered in the said Bill not to pass a decree of divorce unless it is satisfied that adequate provisjon for the maintenance of children has been made consistenly with financial capacity of the parties to the marriage.
5. The net effect of the proposed amenoments, if enacted, wouldbe that the factum of the husband and wife having lived apart for a continuous period of three years or more may serve as a separate ground of divorce subject to the satisfaction of the court of the proof of irretrievable break-down in the entirety of the facts of the case. Further the dissolution of the marriage may be refused if it would result in grave financial hardship to the wife and that adequate provision has not been made for the inaintenance of the children.
6. In so far as the state of Uttar Pradesh is concerned, it has already been communicated through replies to the questionnaire that irretrievable breakdown of marriage may be addec as a ground for grant of decree of divorce. This has, however, to be carefully considered that this provision may not be abused by a husband against. the wife. It has to be accepted that we are a socially backward society as a whole and it is the women who are generally at a disadvantage.
7. Thero may be a variety of reasons underlying the fact of husband and wife living apart; it may broadly voluntary or involuntary, Involuntary separation may in most cases amount to desertion. In its essentials desertion means the intentional permanent forsaking and abondonment of one spouse by the other without that other's consent and without reasonable cause. It is a total repudiation of the obligations
of marriage. The term desertion las, for obvious reasons, been not defined by the law or the Courts, there may be large variety of circumstances and modes of life involved on which it may depend whether in a particulas set of facts the responcent is guilty or not of the alleged desertion. To quote from the Haisbury's laws of England, (Fourth Eds. Vol. 13, pages 284 -and 285): "Desertion is not the wi thdrawl from a place but from a state of things, for what the law seeks to enforce is the recognition and discharge of the common obligations of the married state, the state of things may usually be termed, for short, "the home". There can bu desertion without previous cohabitation by the parties or without the marriage having been consumated. The person who actually withdraws from cohabitation is not necessarily the deserting party. The fact that a husband makes an allowance to a wife whom he has abandoned is no answer to a charge of desertion."
"Desertion is a courselof conduct which exists independently of its duration, but as a fact on which a petition for divorce may be founded it must exist for a continuous period of at least two years immediately preceding the presentation of the petition."

[^5]8. A de facto separation may take place without there being an animus - deserendi. It may be compulsive, necessitated by variety of circumstances, for business and professional duties, education of children, mutual convenience, imprisonment and the like. There may be some other cases of voluntary separation for the exigencies of life.
9. There may be cases where on account of temperamental disadjustment and other reasons the husband and wife decide to live sever stately; the husband prepared $t_{0}$ maintain the wife ano the children and the wife desiring to maintain the marital bond. If the husband is permitted to seek divorce on the ground of separation for a continuous period of over three years, it is obviously the wife who will suffer. Accordingly, some safeguards are necessary to be provided to ensure that the factum of the husband and wife living apart fur a period of over three years is not abused by the husband as a ground of irretrievable breakdown of marriage. It can be expressly provided that the factum of the husband and wire having lived apart shall not be considered as a ground af irretrievable break dunn of marriage where:-
(a) they hive lived apart by consent ur for exigencies of life;
(b) that finding it difficult to live together on account of temperamental disadjustment and for other reasons and $h$ ave lived apart but the wife desires the bond of wedleck to subsist.

( $M$ MENDMENT) BILL, 1381.

## MEARMNDRNO. 186

(Conifients/suggestions received from Shari S.N.Johri, Law Secretary, Government of M.P. Bhopal)
Instead of clause (i) of section 13-C after explanation to clause (vii) add clause (viii) with its explanation to subsection (1) of suction 13 as follows:-
"has, for any reason, other than the aforesaid or alongwith it, in the opinion of the court irretrievably broken down the marital ties between the parties.
Explanation: In this clause irretrievable break down of marriage means living of the spouse together o: separately, under such circumstances in which a reasonable man would think it is no more probable to bring back reconciliation of marital relationship between the parties and includes the following cases:-
(i) Whereany of the factors mentioned in section $13(1)$ or 13(2) is repeated in an aggravated form after a decree passed under section 9 or 10,
(ii) Where tho ground on which the decree for judicial separation was obtained, has been super imposed by one or more sf the other factors menti ned in subsection (1) or (2) of section 13."
... 2/-

If section $13-C$ is to be separately $d r$ feed then the above explanation n con be att ached tiv it.
2. Clause (ii) of the proposed section 13-C will not then bu necessary because a reasonable man's yardstick for the measurement of the circumstances would be a sufficient guide line for the courts. There appears to be no rationale for prescribing the period of three years' separation as a condition precedent to the presentation of a petition for divorce on the ground of irretrievable breakdown of the marriage.
3. After a decree for judicial separation if cr habitation is not resumed within one year a decree for divorce would follow then why 3 years waiting for divorce un the ground of irretrievable marriage? Why should the lady be made to wait for even che year if the husband is ff incureably unsound mind or has ceased to be a Hindu or has deserted for 2 years. Why should the wife wait for $2+3=5$ years in tension and frustration. 5 years is big perrodin the span of a young life.
4. Language of clause (iii) of the proposed section 13-C is not clear in as much as the word "facts" mentioned in subsection (2) is capable of being differently interpreteci. The one interpretation $n$ can be that the facts mentioned in subsection (2) means the fact of living separately for a period of not less than three years an the other interpretation can be that the clause means the fact that a marriage has broken down irretrievably.
5. Clause (iii) of section 13-C is further self contradictory in the sense that if the court is satisfied on evidence that the marriage has broken down ir retrievable then the later part of the clause ice. "unless it is sati effed on all the evidence that the marriage has rot broken dion irretrievably" will have no meaning. Moreover in the first part of this clause (iii) the words non the evidence have been used while in the later part. the words "un all the evidence" have been used. The significance of the word "all" is not clear and may create confusion.
6. Since in my upinion in view of the amendment $t_{\text {t }}$ section 13 proposed by me clause (ii) of section 13-C is net necessary. Hence it follows that the clause (iv) of section 13-C will also become unnnucessary and so will be the case with clause (v).
7. In clause ( $v$ ) of the proposed section 13-C the words "sane house hold" will have to be defined. Suppose ' $A$ ' keeps his wife 'B' in a.seperate house and regularly visits her and pays the house rent etc., shall she in such a case be deemed to be living in the same house hold or in the separate house hold or inch separate house hold - separate from the house hold of her husband who lives with his parents and other members of the family.
8. The proposed section 13-D appears to be in congruous to section 13-C or section 13 itself. It will be a peculiar situation where an irretrievably broken down marriage or even inspite of the existence of other factors which permit dissolution of marriage such as cruelty, second marriage or the like the court shall abstain from dissolving the marriage simply because the wife mould raise an objection of grave financial hardship. Such a plea will be taken in every case and the proceedings for dissolution of marriage will linger on for years together which will again mean a hardship to the petitioner. In any case what will by the grave financial hardship requires to be defined. It will render section 25 as nugatory when in fart section 25 takes care of the situation of grave financial hardship.

## PROSPUSEL SECTION 13-E

1. Spirit of section 13-E should extend to all


requirements of the children born $: u t$ of the marriage consistent with the financial capacity of the parties to the marriage.
(ii) The provision so made shall be a charge on the property of the divorced husband and wife ratably according to the quantum of the property they hose and the quantum of their income.
(iii) The affected children may if not satisfied with the provisional fixation of provision fur maintenance, education, marriage and other requirements, may fils a suit for final determination of the same and the amount so finally determined shall be a charge un the property and income of the divorced husband and wife ratably."
2. Grants of share in the inherited and self acquired property

Question NO . 9-

Sou far as inherited property is concerned, in a Joint Hindu Family the other members start acquiring their share and rights simply by the incidence of birth in that family. In such cases the wife can be given only a part of the share which her husband would inherit. an in that case sha may be given a right to claim partition of her share. I mean only a part of the share and not half of her husband's share because some part of the share will have to be reserved fur the children and other dependents or those who are entitled to claim maintenance in the family.

Legal fiction of the property of one being the property of the other as between the husband and wife can be extended only to the self acquired property and not to the ancestral or inherited property of one or the other because in the matter of acquisition of property by inheritance or succession by one the other parker nad no role to play - the roleduf being a partner in handling the house hold and other affairs of the family.

## GENERA

Hindu Law conceives marriage as a sacrament and not as a contract. Divorce by customs was permitted in some backward classes. Their disputes were determined generally by the community panchayats. This parental character of law has been considerably affected by the Hindu Marriage Act, 1955. There was a wave to liberalise divorce which made the legislature to add sections $13-A$ and $B$ and consented divorce was permitted. The Hon'ble Committee should first be clear on the point whether it wants to continuo to proceed towards liberalisation or thinks that the process of liberalisation has in the context of the $p$ arental character of law and the conditions obtaining in the illiterate masses or Hindu community has to be stopped.

Generally it is seen that the parents on either side act as catallyetic agents for creating wedge between the husband and the wife because (i) the parents of the bride want to keep the bridegroom under their influence, (ii) because the parents of the bridegroom approhend that their son has been snatched away from them, (iii) because the mother of the boy feels that her unchallenged authority over the son is being di solved or (iv) because the bridegroom fails to snatch away financial powers from his mother-in-law.

Therefore, many times if the parents are eliminated from the scene the husb and and the wife come together to an understanding by way of reconciliation. Therefore, there should be a provision in the law that as soon as the parties attend each side should nominate a person who is not related or not closely related to the parties and these two persons should sit with the Judge in the camera for attempting reconciliation between the parties. It is only after the failure of the reconciliation that the regular proceedings should be allowed to start.

Wrong doer should have no right to initiate petition for divorce as on the first principles of 1 aw a wrong diver cannot be allowed to reap advantage out of his own wrong doing. This will encourage malpractices. People will indulge in adultery with impunity and will make it a ground to seek divorce in the ground of their own adulterous behaviour.

JOIN T COMMI TIEE ON THE MARRIaGE LAWS ( (MUNIMENT) BILL, 1981.

## MENURNDMM NO. 187

- Comments/suggesticns received from Shri S. Bancrji, juvocate, Jaimini Shaman, Kasera Gui, Luna Bazar, Bhopal)

At the end of section $13 C(2)$, the full-stop may be changed to a comma, and the following may be added:

> "that the marriage has not consummatec for a period of not loss than two years immediately preceding the presentation of the petition.
2. The Section 136 is) bo omitted.
3. The Section $13 C(4)$ be renumbered as $13 C(3)$.
4. The Section $13 C(5)$ be renumbered as $13 C(4)$.
5. The following bu added as Section 13C(5):-

13C(5) If the court is satisfied, on the evidence, as to the fact that there is no reason to refuse the grant of decree of divorce on grounds mentioned in subsection (2) rem with subsection (3) and (4) above mentioned, then the duruen of proving that the marriage has not broken dion irretrievably will lie on the respondent to show that the reasons for living separate, in non-c nsumanti, re at marriage for tho specific period, wire not cunected with the breakdown of the marriage.
6. In stecti in 13D(2), after sub-suction (a) arica (b), the worcis "and that it would in all circumstances be wrong to dissolve the marriage" may be omitted.
7. At the enc: of section $13 \mathrm{D}(\%)$, the following may be aced:-
"The Court shall al so make a condition in the decree that the financial arrangements ordered must be made within a period
specified by the Court, nd if the said arrangerients are not mate within the specific pul...!, the respondent shall be entitled tu apply for setting, aside the decree, and, on present ation of such an application, the Court may extend the time for making the financial arrangement, or modify the decree in relation to such arrangement, or set asice the decree."
8. sifter sec. 13E, the following illustrations may be added:-
(1) "If the respondent has been indulging in criminal activities, or anti-national actinvities, which in the opinion of the Court is sufficiently anti-sucial, and the petitioner has been living separately on account of the said fact either as a sole ground or as one of the grounds, the petitioner would be entitled to a dararee of divorce on the ground that the marriage has broken down irretrievably.
(2) If the petitioner= is the wife who has been living separate for the specific period on the ground of neglect of her husband, and the court considers the evidence on neglect sufficient for her to live separate, the petitioner wald bo entitled to a decree of divorce on the ground that the marriage has br: ken down irretrievably.

## OBJECTS iND REASONS FOR THE SAID PROPOSED AMENDMENT

1. It is vary difficult to lay down the circumstances, even generally, under which the Court could decide that marriage hos broken down irretrievably. It is also realised
... 3/-
that it will be very difficult tu prove the circumstances under which a reasonable conclusion could be reached that th: mariage has roken down beyund repair. It is, thereforc, necessary to raise the said presumption from certain indirect circumstances. It is considered thet thedondition laid down in sub-section (z) read wi th sub-section (3) and (4), would be such reasonable circumstances. Similarly, the non-consummation of marriage for a period of two years immediately bef re the presentation of the petition, reasonably raises a presumption of breakdewn of marriage unless it is shown that the non-consumption of marriage was fur different reasons. Since desertion requires certain aduitional ingridients, it may not be pussible to obtain a decree of divarce on the gruunds of desertion in the more. existence of the said circumstances. It is, therefore, considered reasonable to lay down the burden of proof to rebut the said presumption on the respondent.
2. Though the present Sec . 13C(3) also lays down the burden of proof on the respondent $t$ show that the facts stated at Section 13C(2) were nut on account of breakdewn of marringe, it is folt that Sec. 13C(3) has neithur ban happily worded, nor put at the appropriate place. It would moro apprupriate $t_{1}$ renumber it as section 13C(5), and draft it in the manner Explanation to sec. 9 of the Act has been drofted.
3. Section 13D only - mos initi, per ti $n$ when the Curt is satisfiec that the grounc of irretrievably break diwn has been made aut against the wife respondent consicering all circumstances, then it will be paracioxical to refuse to grant the decree of divorce except on the grounc of financial hardship. Therefore, the provisi on that it would in all the circumstances be wrong to dissolve the marriage, is to vague and leaves it to the unguided, personal upiniun of the juage to decide whether in all the circumstances it would be wrong to dissolve the marriage. Such an arbitrary cpinion of the court would orderly vary from persin toperson.
4. When, inspite of a clear finding that a marriage has irretrievably broken down Sec. 13D, provides for dismissal of petition unless adequate financial arrangements are made in the decree in case of financial hardship to respondent, it is very much necessary to ensure that the decree of financial arrangement is complied within a very reasonable time. If the said matter is not adequately mace in the decree, there is likelihood of avoiding the compliance of this part of the decree for a very long time. any penal provisions are recovery through execution proceedings will not ensure the arrangement promptly. Therefore, the decree could only be treated as final when the arrangement ordered is made. This will act as a check on irresponsible persons to remarry before they have actually mace the firiancial arrangements.
5. In cases of irretrievably break down of marriage it is very difficult to either define the expression or lay down the circumstances under which the Court could reasonably decide the matter. Some illustrations may, therefore, be usefully added.

JOINT COMMI TTEE ON THE MARRIAGE LaWS (.MENDMENT) BILL, 1981.

## MEMORANDM NO 188

LComments/suggestions received from Sit. Chandrakala Sahai, Chair man, Bal Mahila Vivas Parishad, Gwalior 7

1. To begin with I may state that I do not consider it necessary to make irretrievable break down of marriage as a good ground for. grant of a decree of $\therefore \therefore$ and amend the Hindu Marriage act 195: rented unto marriage Laws (imendment) dict, $w$ of 1976:
(1) The present act provides relief to both the parties of a Hindu marriage, with regard to various kind of circumstances of hardships physical, mental, sexual, psychological and other uncier different sections of the present Act namely

Section 9 - Restitution of Conjugal Rights
Section 10 - Judicial Separation
section 12 - (2) (a) + (b):
Section 13 (1) (ia) anti (ib), 13A and 13B.
If the husbencl and wife feel that the yt an not carry on as husband and wife the law provides that they can take recourse to various provisions provided by different sections of Hindu Marriage Act, 1955 and the way case Law has developed during the period is a valid proof of the progressive views taken by the judiciary.

Let us first consider the most relevant portion of the proposed amendments in the marriage Laws (amendments) Bill, 1981, namely:

Section 13C (i) (2) + (3) are almost covered by:
Section 13(1) (ib) and the explanation of word 'desertion' and 13A.

Section 13（1）（ib）provides relief to the sufferer by a decree of Divorce while Section 13i gives an opportunity for reconsideration and reconcilation by both the parties．

The amendment proposed，section 13（c）will encourage the young couples to a hurried action of applying for a decree of divorce on the ground that they $c$ an not carry on together and the marriage is is irretrievably broken ciuwn and they have agreed to dissolve it by mutual consent．

The 2 question in the questionnaire it self poses an important question what specific grounds c an be put forth before the court to enable it to take decision that there is really a irretrievable breakdown of marridge．dill the probable circumstances of hardships are covered by section $9,10,12,13(1)$ ， 13n and 13 B ．No exhaustive list of ingredients of breaking down of marriage irretrievably $c$ an be given． Each case will be decided on its own merits according to circumstances．

The proviso of exceptional hardship or exceptional depravity to section 14 th is the gratest relief already provided by the present dict．
as our Modem conception of Divorce is based on British Law the Ruling of Supreme Court in the case of Lang（v）Lang（D）is very significant （Mulla Principal of Hindu Law 14 th Edition of 1974， Page 709）．

[^6]and are partner of the marriage for better or mr se."

Hindu mari age is some thing more there a mere contract. Even with the introduction of "Divorce" in our law it retains ingredients of a (Sander). The easy recourse to divorce based on mere fencies and the rigid attitude of either of the partners, engrossed with Western Culture, will ultimately destroy the very basis of our culture and religion and lead to total integration of family life which is the foundation of our surety. To day the West has started rethinking on the issue because it is very much dissatisfied with the trends in their societies.

The breaking of hume causes great hardship to children, who are left like orphans and destitute, and ultimately it will creat difficult situation however provisions we may make by enacting various laws.

Not only children, but uneducated or semi educated Hindu women will be the ultimate sufferer, because to be frank, whether we like it or not, marriage is a sort of profession for women which provides them Average Hindu vimen cannot stand on her legs. Further with all our progress and modernization, a divorcoehwomen has n: status in Hindu society.
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* with food, clothes; shelter, security and social status.

CONFIDENTIAL
JOIN T COMM TIE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

MEMOIMNDM NO, 189

LComments/suggestions received from Sot. Ashal at a Pawar, Vice-President, Maratha Mahila Mandal, Gwalior. 7

The provisions for divorce and to judicial separation by the 1955 Act for Hindus has been a live leave in the direction of the liberalisation of the institution of marriage from conservative orthodox school. The scope of grounds was widened in the year 1976 by the amendment, yet experience shows that the grounds available do not cover a large number of such contingencies which do occur in the real life justifying untieing of the marriage bodage.
2. The spouse may live under the same roof, yet a maladjustment of relations generated is psychological reasons or other wise, completely breakdown the marital rel ationship, but the case not being covered by any of the existing grounds for divorce, the parties continue to live in great mental agony and torture spoiling their entire life and career ahead.
3. I am aware of atlenst two such cassis.

A married B. Both are educated unto postgraduation. However, $B$ is syndic to some exterit. She would always create scenes; when request by a to provide a cup of tea to his finds arriving on a social call in an evening, B would throw away and break cups inst ai of serving tea; she invariably disobeys the aged parents of A living as members of Joint family. Strictly speaking, the case may not amount to a case of mental cruel ty, yet the gulf initially created by idiosynichracies of F , goes on widening. The result is that the two are 1 living under the same roof, yet wide apart to each other for the last 7 years. The marriage has not been consumated. It is a case of irretrievable breakdown of the $\mathrm{m}_{\mathrm{i}}$. ridge.


A \& B were married. Both were educated upto Higher secandary standard. a prosecuted his studies, became a post-graduate, and is a research scholar. B was not agreeable to $A^{\prime}$ s prosecuting the studies after marriage. Initially she deserted $A$ and went away to her parents. A child was D m. A suspected fiedalty of $B$. Hot letters were exchanged, Enraged $d_{\text {, }}$ filed a suit for judicial separation against $B$, bit failed, because his lotters containing charges of unfaithfulness against $B$, in the opinion of the Lourt amcunted mental cruelty, Ustifying destrtion by B. Th ugh having lost in Court proceedings, a silently entered into a secondmarriage nd has 3 issues therefrem, a and $B$ have been living apart for the last 13 years. $B$ is not agreeable to a divorce. A cannot get the relief for havingtontacted a second marriage. He himself is to blame. However, it would be a case of irretrievable braakdown. So far as A \& B are concemed, even prior a contacted a second marriage. There is no fun in keeping the marriage alive for its namesake and it wouldbe bettor if tios are pormit ted to be broken down by divorce so that $A$ and his innocent second wife may atleast live a happy life. Living be al so free to choose her future in the way she likes, for she is to blame for initial desertion which culminated into the present circumstances incapable of solution.

CONED DENTAL

JOIN I COMM TEE ON THE MARRIAGE LAWS (AMENDMENT) BILL, 1981.

MEMOFANDMM NO 190<br>(Comments/Suggestions received from Prof. Usha Govila, Head of Sociology Deptt., K.R.G. College, Gwalior)

From sociological point of view the
existing grounds for divorce are sufficiently enough and reasonably humanitarian. Any further relaxation will prove harmful for the stability of family which is the nuclear institution of society. Everybody knows that divorce is not the solution of the problem of maladjustment. On the other $h_{a}$ nd divorce does irreparable damage to the children. Experience of the Western sucioty is a sufficient evidence. The society does not have economic problems or population or health problems, but the main problem is the instability of marriage and problems of adolescents and youth. These problems are a very great challenge and they are just failing to solve them. Despite of all the marriage counselling divorces are increasing there every year.

Divorce does not solve the problem of mad adjustment, it rather encourages maladjustment in the society. When divorces are allowed on the ground of maladjustment then from the very beginning there remains a continuous doubt in the minds of couples whether they would be able to adjust with each other or not. And whenever there is a dispute this doubt goes on getting grounds and ultimately leads to maladjustment and divorce. While in the the situation the couple and the family and the society all are sure that once they are married then life long they are husband and wife. Disputes arises, but they are usually incapable to ham the marriage.

Because divorce seriously affects children, hence tic save the coming generations from distruction, divorces should not be encouraged. When then is no other way out, then the couples and other make efforts for acijustment and in most of the cases they succeed, only a
few are left who are not at all ready to live with each other. And these few are those who perhaps will $n$ ut be able to adjust with anybody. So far the doubtful betterment of these few a precess cannot be given way into the society which will seriously ham the coming generations, As a suciolugist I am of the opinion that to safeguard future generations from distraction, these few maladjusted couples should be made to sacrifice. We expect and encourage soldiers to sacrifice their lives in battlefield for the betterment of others and for coming generations, then why $n$ a sacrifice from these maladjusted couples.

Cultural history of every society is al so evident that in primitive stages every society allows divorces but with the development of culture and civilization it realizes the importance of stability of family for the stability of society. Hence gradually divorces are discouraged till they become totally dis all cowed. This stand is rather rigid. Now from humanitarian point of view our legislatures have allowed divorce on grounds which are beyond human control, but a new gateway on the ground of maladjustment should not be opened for divorces $t$ begin on irreversible dreadful social process of broken families in the society.

## CONFIDENTIAL

ORIGINAL RECEIVED IN HINDI 7

## JOINT COMMITTEE ON THE MARRIAGE <br> LAWS ( AMENDMENT) BILL, 1981.

## MEMORANDUM ND, 191

English translation of
[Comments /suggestions received. from Dr. Suraj B han Darbari, Shri Ram Ho spit al, Lashkar,Gwaliora 7

1. Ladies courts should be set to deal with the ladies cases separately. No body should be allowed to enter these courts except the concerned persons. In case of need, Jury may be called to give decisions.
2. The registeration of marriage should be made assential. The list of dowry, present s made to the girls by the rel atives at the time of marriage duly signed by both the parties should be submitted to the Registration Office which may be used in case of necessity. This office should have a photo of wife and husband.
3. All the dowry must be the property of the wife by 1 aw. Whenever she lives, the above material of dowry should be used by her. There should be no claim of in-laws on the same property. If the girl wants to keep her dowry material at her mothers' residence, she may be allowed to do so. This right should be provided to the girl by the Government through D.M. and Police.
4. The persons who have killed their wives, should not be allowed to marry with an unmarried girl so that they may not be able to have the chance of getting dowry. They should only be allowed to marry with the widows or divorced 1 dies. There should be some check on such killifins. One to this law, the men will have to take care of their wives and the killings of the wives would $b \in$ reduced.
5. Divorced persons should marry with the divorced women or widows and no with unmarried girls. Similarly the case should be with divorced women. Due to this law the man can not be able to get fresh dowry et $c$. by contracting new marries $8 g e$ divorcing the present wife, because dowry can be had only in case of marrying an unmarried girl. Due ta this, divorces will be reduced and the couple would have to make their adjustment s.
6. If a woman meets a doubtful death i. e. burning, hanging, poisoning, falling in the well, etc. her husb and should be allowed to marry with same divorced woman or widow. The defaulters should be prosecuted. Thus the husbands would remain conscious towards their wives and the divorced ladies and widows would be able to have an opportunity to lead a new life.
7. As per existing rules the maintenance allowance can be had by either of the spouse. Since, the girl side entrust s the maintenance of the girl to the husband and the husband al so $t$ ak es the responsibility happily, the wife only should have the right of maintenance and there should be no cl aim of maintenance by the husband.
8. As per existing rules, the maximum mint enance allowance is Rs. 500/- which is very low amount in view of the rising prices. So this amount should be increased. Those who are getting maintenance less than Rs. 500/-, should be given priority in employment. Then only the divorced woman can be able to deal with the rising prices.
9. Several persons waste their salaries in drinking, gambling etc. They do not give sufficient amount to their wives to pull on the House expenditure. In such cases the head of the husband's office should have a right to deduct the half pay of the husband and give it to the wife on the wife's complaints. If the husband is a Railway employee, the Railway passes and medical facilities should al so be provided to the wife and children from the husb and 's office. If the hush and hesitates to give the Railway passes to his wife, his wife should have the right to cont act her husband's office direct to have these facilities for herself and her children.

Indian women do not want to divorce their husbands even if they are bad character. So to make available these facilities to them, will be a symbol of humanity. This work should be done by a senior officer of the husband's office so that the wife may need not to go to Court.
10. The benefit of doubt should not go to the culprits who are indulged in harassing, raping, murdering the ladies. Such culprits should not be left till the finalisation of the case harassing the women should be treated a severe crime and the culprits should be sentenced at least 10 years of imprisonment alongwith a fine of Rs. 5000/-. And this amount should be given to the lady concerned.

## मेरे मस्साव :

81 मीहला न्यायालयों को स्थापना मीललाओ के प्रकरणों के लिए की जाए जो अलग रके जाये । इनमे सबीधि व्यक्तियों के अलावा अन्य का प्वेशे वर्जित हों। आवश्यकता पड़ने पर ज्यूटी बुलाकर भों ननण्ण निये जायें ।
§2\% "तादियों का रजिस्ट्रेशन कराना अनिवार्य हो । शादी में दिया दान दहेज, विस्लेदारों हTरा दी गई लड़की को पेजे न्टस की Pिस्ट वर और कन्या पह्ष ते हारा हस्ताक्षर की हुई रजिस्ट्रेशन कार्यालय को दी जाये जो आवश्यकता पड़ने पर काम में आये । पशिन-पत्नी का एक फोटो भी इस कार्यालय मे रहे ।
83\% लड़की की शादी में दिया दा--दहेज का सामान शादी के बाद कानून हारा पत्नी के अधिकार की वस्तु है। जहों वह रहे वही उसका सामान उसके उपयोग मे रहे । उस सामान पर हसराल के कंक्सी व्यीक्त का अधिकार न रहे । यदि लड़की चाहे तो अपने सामान को नायके में भी छोड़ सके 1 मीहला को च० अध्धारार शासन द्वारा दिलाया जाए। जिसे जिला कोश एव पीलस दिलाये ।
\% 48 जिन पुरूषो ने पत्नी की हत्या की है दह दुबारा उपनी खादी कुवारी कन्या से न कर सके, विध्रा या त्याज्या सत्ती से हो करे तालि अपनी पल्ती की हत्ता कर दूसरी शादी रचाकर पुरूप अ चुा दान-दहेज प्राप्त न कर सके। उनके इस घीजित वार्य पर रोक हगे । इस कानून के पास होने से पुरुष अपनी पन्नी के पृत सजग रहेगे और अमानुष्क स्म से पत्नी हकी हत्याये कम तोगी।
$85 \%$ ब्याज्य पुरूष दुबाइा उपनो शादी त्याज्य या विधवा स्त्री से हो करें । कुवा?ी कन्या से 7 कर रके । इसी पकार त्याज्या स्त्री भो दुवाइा अपनी शादी त्याज्य या विधर पुरूष से कर सके, कुवारे पुरुष से न वार सके । इस कानून के पास होने से पुरूष मोज़दू पत्नी का त्याग कर फिर दुबाइा अका दान-दहेज पाप्त न कर पायेगे। क्योकि कुवतरी कन्या तो ही शादी करनेम दान-दहेज की पुरूपो को प्राप्ति होनी है। पुराष आर उसकी पत्ती कां भिवख्य का जीवन अधकार मय दियेगा । अत: त्याग करे? की घटनाये कम घटेगी। पीत-पत्नी दोनों अपने को पहजस्ट करने की पर्ण चेष्टा करेंग । त्याग लेने के याद पुज अपनो छखाड़ी पेिमका से और पत्नी अपने क्वारे पे मी हो शादी न कर पायेगीं। त्याज्य औो? विध्रा मी हलाओं का दुवारा जीवन आत्वाद हो 'सकेगा'।

१ 66 किसी मरिहला को रादेहपूर्ण मृत्यु जन जाने, फासी लगने, जहर खाने, कुए में गिएककर मरने से होती है तो दराका भी परित फिर दुबारा अपनी गादी त्याज्य यो विधवा यहिला से ही करे कुवारी कन्या से न कर हलें। इस पूकार पुरूष अपनी पत्नी की सुरक्षा $\overrightarrow{~ c े ~ प ् र त ि ~}$ सतर्क रहेंगें। ल्याजे सीर 9 वधवाओं का जीवन दुबारा आताद हो सरोगा ।
878. वर्तमान कानून के अन्जाए मेन्टीनेंस परित हो पन्नी आरे पत्नी ? प़ित भी प्रापत कर सकता है ! चृक शादी मे कन्या पक्ष कन्या ? जीवन Pिनर्वाह का भार उसने पतित सीपता है और पति भी उस भार को उुTने का घहर्य वच्न देता है । अत: मेन्टीनेन्त पीत से प्राप्त करने की आधहारिनी पत्नी ही मानी जाए। पत्नी रे पतित को मेन्टीनेन्ध प्राप्त करने का आधितार न होना चाहिए ।
Q80. वर्तमान कानृन के अनुलार अधक्तम मेन्टीनेन्स 500 रू० ही निल एकता है जो आज ती गहगाई कों देख्ते हैए वहुत कम है 1 कम-से-कफ मकान किराये के 100 रु० देने पड़ जाते हैं पिर खाना-कपड़ा, तीगारी पर हाने वाला व्रय आदि पर पूर्णं पुकाइविचार कर मेन्टीनेन्स की दर वढाकर निर्धारतत किया जानां आत आवश्यक है ।

500 रमये से कम मेन्टीनेन्स पाप्त करने वाले को रीर्विस करने की भी शुविधा प्रदान की जाये तभी एक त्वाज्य को इस गहगाई ते $P$ नवटना रीभव. होगा ।
 में खर्च कर देते है। अपनी पत्नी दं घर का खर्च चलाने को स्मया नही दे पाते । आवश्ककता हो कम देते है, ऐसी Pर्थित में पन्नी को शरकायत पर पिंत ते रार्गालय का मुख्य अध्धकारी द्वारा उसके परित के वेतन से आधी तनख्वाश कTट कर हर मास उसकी पन्नी को देने का पावधान हो । उदि पात रेलवे कर्मचारी है ते रेलवे पास ब अन्य मेंडिकल की सुीवधाये भी उसती पल्नी तथा उसबे व्वच्चो को पनि के कार्जलय हरना पृत्त हो ।

यदिद पीित रेलवे का पारा आदि आनी. पत्नी दो दे े में आनाकानी करे तो उसकी पन्नी अपने पित के कार्दलिय से सीधा त्रक क्र स्थापित कर इइन संविधाओं को अपने एवं वच्चों के लिए पा प्त कर संके । ऐसा, प्राषधान किया जाना आत आवश्यक है जो अभी नही है ।

भारतीय नागरी अने व्यवचारी पति तक का भी कभी त्याग करना नही चाहती है अतः उलके लिए यंह खुविधाये दिलाया जाना

सखे मानवता का प्रतीक है । यह कार्श पति के रार्गालय के वरिष्ठ अधिकारी के अधिकार मे रहे । कर्मचारी की पत्नी को इसके लिए कोर्ट में न जाना पडे़े।
पै10 मी मिलाओं को रताये जाने, उनकी इज्जत लूटने, हत्या करने आदि के प्रकरणों केमें कोर्ट के अन्दर "शक "का लाभ अभ्भयक्त को न मिले । ऐले मुलाजिम को ते के अंत तक जमानत पर न छोड़ा जाये । मीहलाओ को सताया जाना एक घोर अपराध माना ताये । कम ते तम 10 वर्ष की राजा एव अर्ध दण्ड 5000 समतो हो। यह राश़ זीड़ित यीहलाओ को दी जाये ।

8 हा० सूरजभान दरगणी:
शी राश निंदितालय.
रोशनी घर रोड लंश्कर , न... :
खलियर्वर दमध्य पदेशे
पिन : 474009

CONFIDENTIAL
(26)

> JOIN COMM IE ON THE MARTI AGE LAWS (AMENDMENT) BILL, 1981.

## MEAORANDM NO 192

(Comments/suggestions received from Shri Shiv Dayal, Retd. Chief Justice, Remeshwar Bhavan, Kotwali, Centre Morar, Gwalior).

Voice is raised, on the one hand, that Hindu women must be protected from atrocities meted out to them by men, there comes on the other hand, as a thunderbolt a new provision to be introduced in the Hindu Marriage Act to relax the restraints for a decree of divorce. The Bill seeks tu add a new section in the Hindu Mari age Act, 1955, which provides that on a petition for the dissolution of marriage by a decree of divorce, such decree may be passed if the Court is satisfied that the parties to the marriage have lived apart for a continuous period of not less than 3 years immediately preceding the presentation of the petition.

By the instrumentality of the proposed provision of a Hindu husband will be able to kick out his wife all ease and comfort. by merely living apart and separate from her for a period la years.

The proposed law will be the last nail driven in the coffin of the Hindu sacramental marriage which has been universally held in high esteem because, apart from other values, its concomitants are security in marital life and inherent attachment of children to both the parents as one spiritual entity. Where the law makes security of marital life shaky and there is a constant cloud cast on the certainty of family life of the parents, the children are bound to consider themselves in a precarious state.

Today it is the choice of a Hindu man and woman to have a sacramental marriage under the Hindu law of marriage or to unite with each other in a civil contract of mari age under the Special Marriage Act, 1954. Why then demolish the sacred edifice of the sacramental marriage which has its own specialities and its own values?

From vedic times the character of a Hindu marriage has been preeminently a Sanskar (sacrament), and a sacred indissoluble spiritual union. This is based on Samritis and Nimandhas. The concept of a Hindu sacramental marriage is an etemal union of the soul of the man with the soul of the woman whom he marries, so that they constitute a spiritual entity. At the time of her marriage, she prays to gods for a blessing that her ties with her 'Swami' (husband) may continue not only in this life but also in future life. A divorce was, therefore, beyond. contemplation. From the corlicst times when the concept of marriage emerged, centuries ago, it was invested with a purely religious meaning. In a nutshell, the Hindu marriage has three objectives:-
(i) Sahdhamacharan: That is jointly carrying out religious ceremonies. It is essential that man must be accompanied by his wife for performing Yajna. During the performance of the marriage sacrament when the father of the bride offers her hand to the oridegrorm (Kanyadan), he imposes a condition that in all actions pertaining to
-. Dharma, Arth, and Kan, he will associate her with himself. At Panigrahan, the bridegroom accepts it and pledges to his wife that he is taking her for Sahdhamacharan." During the course of the Sapatpadi when the bride takes the seventh step, she declares to the bridegroom that in religious ceremonies (ham, Yajna, etc.) she shall assist him and in all actions relating to Dharam, Arch and Ka am she will act according to his wi shes. In this way, the bride and the bridegroom become one entity fur the purpose of Sahdhamacharan.
(ii) The second object of a Hindu sacramental marriage is puttr-utpatti - to produce a son. Accordingly to Hindu concept amin is born with three inherent debts $t$, repay (i) Rishi kin; (ii) Levn Bin and Pitts Kin. He redeems himself of hi shit kin through Bratmcharya, that is leading a life of celibacy until his marriage; of Div kin, by performance of Yajna; and of pitt ian, by producing a sun. When a son is born, the son himself comes under fitter Bin. There is thus a cycle of Pitt Pin.
(iii) The third and by far a very importont objective of sacramental mariage is that the man and the woman cuntrol and concentrate their natural sex impulses in each other and by practising restraint and socrifice, contribute to spiritual develupment of each sther.

Those are the sacred objectives of a Hindu sacramental marriage. Mere sexual pleasure was never the primary aim uf a iacramental marriage al though it is included per se in the above objuctives. It was nut the end but the means. The theory of an original state of promiscurity, unce advanced by several suciclogists, has already been explored."

Upto the yeir 1955 A. D., every Hincu had a deep rooted cunviction in his mind that the marriage is incissoluble. Whenever differences arose, they were resolvod by mutual understanding and tulerence. There was no altamativo. 'Adjustment' and 'Patience' were the secrets of longevity of marital life.

## NEED ROR ITVORCE

In the course of time, social refomers were awakened $t_{i}$ cases where the wife was treated with cruelty by the husband; where the husband indulged in adultery; and where the wife was desurted by the husband. Such cases were exceptional; revertheless, it was a legitimate demand on the law to provide fir relief to the Hindu wifo from such calamities. Secondly, in the course of time, mutual tolerance, adjustment and patience decreased as the sonse of equality in women developed and went un increasing. To this factor alsu contributed the fact that the wimen in higher and middle class families alsc started uarning and contributing $t$, the family income. Thirdly, imitation has been a human weakness. It as put ints the thought of Hindu w.men that if in other countries and cther communities, marriage could be dissilved, why shoulc the Hindu marriage continue co be indissoluble?


Therefore, when Parliament started codific tion of Hindu Law, anc the Hindu Marriage act 1955 was enacted, privisions fur jucicial separition and divorce were made in Soctions. 10 and 13. Huwever, in its wisdem, it struck

- Ebalance 5 that, on the ne hand, the wife could be chanicipateci from the cruel ur deserting husband, wheruafter she coulc start her lite anew, on the uther hanc, there were acequate safeguards anc restraints so that marriage was not reduced to a civil contract which could be rescinded or revoked, much less unilaterally. The provisions conclusively point $t$, the fact that ample opportunity was ilsu provicied for 'adjustment'. The importance of this new measure which was going to hit the fundmental concept, can be gauge by the fact that sur late Prime Minijster Pandít Jawahar Lal Nehru remained present at the Parliamentiry Debates on the Hincu Marriage Bill. Two safeguarus out fimany were remerkable. Even after a jucicial seperation, there was no decree for divarce until 2 years depsed. Thus there was time anc opportunity to the parties fre secone throughts and for reconciliation. Judicial separation was not the final uissclution of marriage while a decree of divorce was. Secuncly, if a decree of divorce
- was passed, therc could not be a romarriage within one yoar of such decree. Therefore, a divorce was apmlied for only as a necessity based on the yrounds such as cruelty, adultery or desurtion etc., but not as a manipulation or for the convenience of a remarriage. It was precominantly for giving rcilef tu the wifo from the husband's cruelty, desertion etc. that reform in the 1 aw bucme necessary. Thero may have been vory rare and stray cases of cruclty, desertion or acultery comnitteed by the wife for which the husband had to be relievec. Huwever, in view of the dictates of Article 14 of the cunstitution, Section 10 anc 13 were sn wirded as to be equally applicable to the petiti ning spouse whether wife or husband.


## SECIION 13

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Today, uncer Section 13 of the Hinch Marriage ict, 1955 the husbanci or the wife can btain a decree of divorce against the ther spouse any of the following greunus:
(a) Nultery
(b) Cruclty
(c) Desertion
(c) Conversion tr another relition (c) Incurable unsound
(f) Virulent and incurable Leprosy ness of mind!
(g) Ventral disease in a communicable fum m
(h) Renouncement of the Hurled by entering religious crier
(i) $\mathrm{Nc}^{+}$having been heart of as alive for period of 7 years.

## SECTION 13-B

Further, by the fonencment act, 1976, Suction 13-B has been introduced which i provides for a decree of divorce by mutual consent it the parties have lived apart for one year or more. This provision in cur lew seems to hove imported clause (d) of Section 1(2) if the English Matrimonial Causes acct, 1973. It is, however, noteworthy that under the English low the requirement is that the parties to the marriage must have lived apart for aticast 3 years, while in our law living apart for only one year is enough for a decree. This provision has dealt a tremencious blow on the funcimental concept of a Hinciu Marriage and Hindu morality. This Section 13-B of our law hes reduced a Hindu marriage to a partnership firm where partners can always dissolve it at their pleasure. In the ry, the parties will have to prove that they have lived apart for one yer, but in practice even this rigour cen be defeated easily. If beth the parties to marriage say before the Court the they have lived apart for one year, al though they may not have lived apart even for 2
cays, how can it be proved that the y have not lived apart for one year? Who: will prove it? Who will have an opportunity to prove it? Who will be interested to prove it? No one. On this ar.alysis, if one fine moving, the husband and wife quarrel on a cup of tea, even about a trifling, they $b$ th can immediately go to the court of law for a decree of divorce, on the pretext that they have been living separately and apart for more than one year. This will be a mockery of the law.

Section 13-B will have $t_{\text {, }}$ stand the test of time. After it has been in force for about 10 years, it will ruquire a survey and raview whether it has briught about insecurity in matrimenial life and has mace the future of the children precarigus and whether it has reduced a sacramental marriage tu a contract which cin be rescinced or reveked at the pleasure of the parties.

## Fur and Against section 13-B

It con be argueu thet the concept of eternal ties is outmodeci; performance of Yajna by householders is merely a matter of history; the present generation, ir the present scientific age, does not believe in Yajnas; to them, God is a myth; the atma (soul) is a mere suppositiun, there is nothing like the creator of creation. The earth and the life on it inclucing $m$ an and woman came to be cuolved after solidification of gases in the atmosphere the concept of producing a son for spiritual emancipation of Pittr Rin are all Brahmanical conjectures, in reality a married couple inculges in sexual pleasure arid conception is a byproduct, in the present age, there is nothing like "Garbhachan sanskar" where the husbenc.: anc! the wife unite with religious and spiritual objectives.

The answe: $t$ these arguments is plain and simple:
The fallacy in thesc arguments lies in the fact that there have always becn, and are, thousands and milli, ns of Hinus who believe in the existence of God, being emnipotent, omnipresent and umnicient and also in the existence of the itma (soul/spirit), which dwells in the bridy as its life firce; anc that a sacramental marriage is a religious ani spiritual union. Even the Cathilic Christian religion dess not subscribe to divurce. As regarus existence of Gou ali religiens believe in it. Only a few atheists may not do su. Since there has never been a refrencum, there should be no generalisation thet Gucis a myth, or that the sul is a hyp thesis, ir that roligious or spiritual outl ok is a force. All this apart, tuday it is pen to Hincu man anci a Hinctu wom an who want to be unitou in matrimonial ties, eithor to belicue in marriage as a sacroment with the objectives abive stinted an. $t$ prefor a sacramental marriage or, altemotively, if they $u$ not believe in sacrament, to becume husbonil and wife uncer the Special Marriage fict, 1954.


The two ways being clear and distinct, there is no compulsion for a Hindu man or woman to get married in the sacramental form. Therefore, there is no impedement to their agreein to tree the marriage as a civil contract with the object of sex pleasure and for legalizing the marriage for the purpose of inheritance and legitimacy of children. The Special Marriage Act has its doors wide open for such couples. Then why not spare the sacramental marriage to retain its purity and sacredness, so considered by thousands? The Special Marriage Act (Section 28) provides for divorce by mutual consent. Therefore, those young men and women who wish to make a marriage a matter of convenience or trial, car, marry each otiner under the Special Marriage Act and 'i solve the marriage by mutual consent under section 28 after one year whenever they so choose by obtaining a decree of divorce under that Section and have another husband or wife. They need not waste even a day between a divorce and remarriage.

However, the only justification for Section 13-B from a practical point of view is that if the husband and the wife have mutually decided to dissolve their marriage they can take recourse to a collusive proceeding and defeat the 1 nw. 'One of them has to file a petition for divorce alleging against the other, desertion or any other ground under Section 13; and the other spouse (Respondent) to suffer an ex-parte decree, or to appear and admit the allegations as correct. The Court will have to pass a decree. Therefore, instead of unnecessary waste of time, money and energy it is better to have section 13B under which both the parties can apply for divorce by mutual consent.

## English Law Compared

It appears that the proposed section 13-C is a catastrophe to be imported from England. The English Matrimonial Causes Act, 1973 came into operation on January 1, 1974, under which the sole "ground" on which a petition for divorce may be presented to the Court by either patty to a marriage is that the marriage has "broken conn irretrievably". This is sub-Section (1) of Section 1 , of that riot. The other subsections read as under:-
"(2) The curt hearing a petition for divorce shall not hold the marriage $t$ " have broken down irretrievabiy unless the petitioner satisfies the court of one ir more of the following facts, that is $t$; say -
(a) that the respondent has committed adultery enc the petitioner finds it intcilerible t , live with the respondent;
(b) that the respondent has behaved in such a way that the petitioner cannot. reasonably be expected $t$ : live with the respondent;
(c) that the respondent has deserted the petitioner for e continuous period of at least two years immediately preceding the presentation of the petition;
(d) that the parties to the marriage have lived apart for a continuous period of at - least two years imneuiately preceding the presentation of the petition (hereafter in this dict referred $t$ as "two years separation") and the respondent consents to a decree being granted.
(e) that the parties to the marriage have lived apart fur a continuous period of at least five $y \in a r s$ immediately preceding the present ion of the petition.
"(3) On a petition for divorce it shall ie the duty 'f the court to inquire, so far as it reasonably can into the facts alleged by the petitioner and int $j$ any facts alleged by the respondent.
"(4) If the court is satisfied on the evidence of any such fact as is mentioned in subsection (2) above, then unless it is satisfied on all the evidence that the marriage has not broken down irretrievably $\because$, it shall. subject to sections $3(3)$ and 5 below, grant a decree of divorce.
"(5) Every decree of cüverce shall nut be mate absolute before, the expiration of six months from its grant unless the High Court by general oriel from time $t$, time fixes a shorter period, or unless in any particular case the court in which the proceedings are for the time being pending from time time by special urger fixes 2 shorter period than the period otherwise applicable for the time being by virtue of this subsection."

Thus while the English Law says that the only "ground" for divorce is "irretrievable breakdown of marriage." it enumerate five "facts" for each of which it will be held that the marriage has broken down irretrievably and a decree of divorce will be passed. Therefore, in reality "irretrievable breakdown of marriage" is not a GROUNL but a CONCLUSION. The "grounds" for divorce under the English act are five, that is: (a), (b), (c), (d) and (e) of subsection (2) of section 1 reproduced above.

Now, these five grounds for divorce under the English Matrimonial Causes act, 1973 may be compared with the provisions of our Hindu Marriage Act 1955, as amended in 1976.


## Section 13-C



This Bill now propeses to introduce a new Section 13-C in the Hindu Marriage Act, 1955, (and al so corresponding Section 28-A in the Special Marriage Act, 1954). By virtue of this new provision, a decree of divorce will be available on a petition made either by the husband or by the wife on the ground that they have lived aport, that, is, not in the same "house-hold", for a cont in nous period of not less than 3 years immediately preccoing the presentation of the petition and this will tantamount, to 'irretrievable breakdown ot marriage'. If . that becomes a law, it will give a handle to a Hindu husband to kick out his wife by living apart in a separate household (not necessarily in a separate house) for a period of 3 years.

## NO JUSTIFICATION FOR SECTION 13-C

1. Subsection $1(1)$ if the proposed section 13-C seeks to add a ground for divorce:-
"the marriage has broken down irretrievably."

It appears that this high sounding expression has been borrowed from the English Matrimonial Causes Act 1973 (Supra). On a close examination of the whole of section 1 of the English Act, it is abundantly clear that- irretrievable breakdown of marriage" is a CONCLUSION to be drawn on proof of one of the five facts enumberated as (a), (b), (c), (d) and (e) under subsection (2). Since the so called "facts" enumerated in clauses (a), (b), (c) and (a) under the English law already exist in sections 13 and 13-E of our law, it must be said that irretrievable breakdown of marriage is already a ground for divorce under the Hindu Marriage ACt, 1955.

To put it differently, if the English expression cain be borrowed, it must we said that under the Hindu Marriage f ct, 1955, us it exists today, irretrievable breakdown of marriage is the sole ground for divorce under the Hindu Marriage Act, 1955 also, as under the English Law.
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2. On this analysis, what the Bill now seeks to introduce is a new ground (or "fact" as called in the English law, that if the husband and the wife have lived apart for a continuous period of atleast 3 years, it will entitle the petitioning spouse to a decree of divorce.
3. The English Matrimonial Causes Act, $1: 73$ came into force on January 1, 1974 and the rind Marriage Act, 1955 was amender ir 2376 whereby the grounds for judicial separation became grounds for divorce; and all the "facts" (a), (b), (c) and (d) of the English Law became grounds for divorce under our Act. It is evident enough that 'fact' (6) under the English Law, was not acceptable to Parliament in 1976 for being introduced in our act. It, therefore, demands en explanation what happened during the years between 1976 and February 27, 1981 for which need is being felt for introducing clause (e) also in birr pow. Need is the mother of Legislation. "The Statement of objects and Reasons" in the Bill is absolutely silent about any such need; all that is said is that "there is a demand from various quarters" "which expression is beautifully Vague; it dues not convey any specific thoughts; it does not dem nitrate any haruship which is tu be remedied. On a little reflection, it can be seen. that there is no justification for it in the present state of Hindu Society. It is in erratic attempt to blindly import the English law into, the Hindu Marxiago act. Moreover, according to the Statement of Objects and Read: ns, the cemanc is "for making irretrievable breakdown if marriage". a ground for divorce. But That is already there, as pointed out above. The mere exisiuncu of a corresponding provision in the English act cannot justify the importing of the catastrophe into the lin cu sacramental marriage. To burrow respectfully the cautioning observations from a recent checision of the supreme curt:

We must not be swept off tho foot by the approach made in the waster World which has its own social milieu, its un social mores, its own permissive values and its own code of ?ife."
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5. The husbonci and the wife would live apart for a 2 ing period:
(i) because the respondent doss not like to live with the petitioning spouse; or
(ii) because the petite ing spouse dues not like, the respuncient any mure; ur
(iii) because both of them agree that trey cannot live together and therefore would live separately.

Now in the third case, the remedy is open to the parties to approach the Court for dissolution of their marriage under section 13-3. In the first case, the petitioning spouse has the remedy provided under section 13. Therefore, in essence, what section 13-C seeks to intruduce, is the second case which means, in other words, that the petitioning spouse himsclf being the cieserter acquires a new right by virtue of deserting his wife. This will be abhorent and repugnant to celobrated doctrines of 1 aw and natural justice. A party cannot be allowed to take advantage of his own wronu.
6. (i) Where wife deserts the husband, he can get a decree of divorce undor Section. 13, which is just and reasonable.
(ii) on the contridy when the husband deserts the wifc, he being the deserfer himself, will be entitled to apply for divorce undur the proposed section 13-C. This means that desertion will be the foundation for a new right to accrue to the deserter on the expiry of 3 years. Such a proposition must be rejected. Where is the need if conferring upon the deserter (deserting husband) the right to obtain a decree of divorce against the deserted wife?
7. Saction 13-C has been so worded as to include the case of a deserting wife claiming divorce against the deserted husband, but that is only for fear of Article 14 of the Constitution, otherwise it is only a hypothetical supposition.
8. Section $13-C$ will be the last nail driven in the coffin of a sacramental marriage Lwill be reduced essentially to a civil contract. The proposed amendment which will make marriage a matter of mere convenience, will completely destroy osteem the basic structure of a Hindu family life. Th, present idoas ond ideals of a Hindu family life are not the some
9. It will be a catastrophe to be imported from England, and that too after relaxing the rigorous provided in Section i(2)(e) of the English ACt.
10. Sacramental marrisge is a sacred unicn in which buth spouses iden ify with erch other to form a single'spiritual entity. This magnificent and noble edifice should.be allowed to survive.
11. That other countries/communities do not have such concepts or ideals as a sacramental marriage, is not a reason to destroy ours, but it is all the more reason to preserve them.

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12. This :ill make marital life uncertain and insecure. Democles Sword will be hanging on her head coristantly and it may lead to a state when the husband would say' this is my table, while that is my wife's chair; etc.
13. To give recognition to an ultramodern husband's/ wife's emotions "I do not likumy wift anymore, I must get rid of hern, or I do not like my husband anymoru; I must get rid of himn, Article 5 of the Bill which propeses to insert a new Section 28-a in Special Marriage Ast, 1954 may be let in, so that those who wh to contract.a marriage and at the some time foresee its dissolution whenever convenient, may enter into a marriage under that act but not osme near a sacaramental marriage.
14. Section 13 D in the proposed Bill gives the right to the wife to oppose the petition on the grounci of "grave fincincial hardship." and to prove simultaneously that "in all the circumstances, it would be wrong to dissolve the marriage". Firstly these expressions give an unguided and unbriddicd discretion to the Court which wouldead to complicated and protracted litigation. Siconcily, in view of her natural handicaps, it will, in practice be almost impossible for the wife to fight out the divorce claim against the husbend. Thirdly, provisicn of maintenance or other monotary compensation is no adequatc relief to the wif who as a divorcee has a dark future. Abuve all, to dissolvo a marriage is "inherently" wrong, why should burden bu placed on the wife to "prove" that it would bo so. This is net to cefend a wife who is guilty ef desertion, in which case a decres of divorce will t's passed against her under Section 13 on the ground of her own wrong. Hore, under the: proposed Section 13-C, it is the desurter who is secking p decre of divorce against his destited wiffo, vicu versi, thot is, a wifu doserting her husband and cloiming divict ugainst him under Suction 13-C will be imly a hyputhotical supposition. However suction 13-c has buen s, wirded as to include th t case alsc, because of article 14 of the constitution.
15. The following illustrations may be contemplated, where $H$ is the Husband and $W$ is the wife:
(i) $H$ and $W$ are in employment or carry $n$ business in to different countries and each has a separate housel 1 d . H does not want her $t_{0}$, continue her employment/busines in the other country but $W$ persists in it.
(ii) $H$ and $W$ are both in employment er carry on business in two different states in India and, therefore, each has a separate household. H does not want that $W$ should continue in employment/business in another State but should, instead, live with him constantly, but $W$ persists on it.
(iii) $H$ and $W$ both living in the same $t w n$, have developed differences in ideas ancideals and $H$ leaves $i f$ and lives in a separate household.
(iv). Treatment anci behaviour of $H$ towards $W$ is such that she cannot tolar te it and starts living in separate household or with her parents.
(v) H has, for no describeable reason developed dislike for $W$ and starts living in a separate household.
(vi) H has developed intimacy with en other womb whom he wants to marry but since $W$ is living he converts himself into another religion which allows polygamy. Then he marries the other woman and lives in a separate household.

NOW, illustrations (i), (ii) and (iii) are cases if desertion which is a ground for divorce under section 13. Therefore, in each of these three cases, the petitioning spouse has to prove wesertion by the Respondent. For any if these case, the proposed Section 13-C is not required. At the must for removal of doubt, an "explanation" maybe aced under Section 13 to specifically cover such cases.

In illustr ion (iv), the wife, being the victim of cruelty, has the remedy of obtaining divorce uncier Section 13, if she wants. But the husband should have no right to claim a decree of divorce on the ground that they have been living in separate house lis, when this was in consequence of his wn cruelty against her.

Illustration (v) is also a case of desertion by the husband. He should not be entitle c $t$, claim a decree of if she wants, w can obtain a decree of divirce.under Suction 13.

It is patent enough that in illustration (vi) $H$ should not be given the right (which the proposed Section 13-C gives him) tu claim a decree being himesuit guilty of immoral conduct.

## WHAT IS THE ANSWER TO HERS

While his married life is living, a Hindu husband having fallen in love with another Hindu girl, converts himself into a Muslim an the girl also converts herself into a Muslim; and then there is a marriage between the two converts. Now he has two wives, the latter al so, because of lacuna in the law, is a legal marriage. In fact he has the right to marry two more Muslim girls ant? thus have in all three wives besides the Hindus married. wife (the first). after 3 years if living separate from the Hindu wife, he seeks a decree of divorce under the proposed Section 13-C. The Hindu wife says, "He took me as his wife in a sacrament; there has been a spiritual union between us; I have been obedient and faithful to him ill the se years without a single lapse on my part; the has deserted me, not $I$; he and he al ono shall continue to be my half all my life." She then asks, how can our marriage be forcibly dissived by a low decree, against my wishes inc inspite of my opposition? Why shoulci I be furci,uly st, moe and insulted as a 'divorce' under a law decree? Why should I be forcibly deprived of the reputed sumame of my husband's family by a decree of divorce? These are some of the questions which she legitimately asks. They have to be answered. There is no answer.

## LODHULIES

1. Apart from there being no justification for Section 13-C, the loopholes and unbridaledidiscretion under section 13-D and $13-\mathrm{E}$ will give rise to unnecessary on! unwhieseme litigation.
2. In the name of reform for the benefit of the Hindu women, Section 13-C will prove disasterous to her in its practical exercise and her life as a divorce would be must miserable. Section 13-C being a step ahead of Section 13-B will completely demolish the high edifice of sacramental marriage and the Hindu family life which is envied by other communities.
3. Experience bears out that loopholes degrade the law to a mockery. It will be seen that whereas the law prohibits bigamy, o Hindu husband can have even three more legal wives besides his Hindu married wife living by converting himself into another religion which allows polygamy. This obvious blunder in the law can easily be rectified by deleting the words "between two Hindus" in Suction 17. of the Hindu Marriage dict.

## CONCLUSIONS

1. If insert the proposed Section 13-C in the Hindu Marriage Act, 1955, is quite unnecessary because no case of injury or hardship has been made out which is needed or required to be redresseci. When in the case of desertion, the deserted party can obtain a decree of divorce, the requirement of redressing the wrong is satisfied. There is no need of conferring upon a deserter (deserting husband) to obtain a decree of divorce against the deserted wife.
2. Article 2 of the Bill which seeks $t$ : introduce Sections 13-C, 13-D and 13-E, vico Articles 3 and 4 of the Bill, ghoul: not be allowed any entry in the Hindu Mari age dit, 1955.
3. Section 13 C is repugnant $t$ the fundamental doctrines if law and natural justice, as it confers upon a deserter (husband), a new right against his deserted wife.
4. The institution of sacramental marriage must be allowed to survive by rejecting Articles 2,3 and 4 of the Bill.
5. In suction 17 of the Finciu Marriage Act, 1955, the words "between two Hindus" should be deleted.
6. If at all, Articles 5 and 6 of the Bill which seek to add section $28-\mathrm{A}$ in the Special Marriage Act, 1954 may be passed.

JOINT COMI TTEE ON THE MARRIAGE LaWS (AMENDMENT) BILL, 1981.

## MEMORANLM NO, 193

LComrents/suggestions received from Shri Moti Babu, Retd. District Judge, Nirala Nagar, Lucknow

Basic Principles: By enacting the Hindu Marriage Act and including therein the provisions regarding judicial separation and divorce, we have given a gombe to the sacramental concept of marriage. Not only that, in the matter of divorce, we have already become more liberal than the British. A comparison of section 13 of the Hindu Marriage Act, 1973, will bear it out. Still, when dealing with divorce, we are often influenced by old. ideas which express themselves in the garb of concepte of hardship to one party or the other. Consequently in the Bill there is proposal to put so many checks that the : very purpose of the law will be defeated.
2. Delay and controversy to be avoided: The purpose of divorce law is substantially frustrated al so if it takes a long time to complete the proceedin ss themselves. Divorce is of little avail if it does not enable the party to enter into a new alliance and begin anew. What is the use of divorce if one gets it when he/she is too old to remarry, A study of lifigation on the subject will indicate that sometimes it takes a decade or more to have a final decree of divorce. Because of huge arrears and dilatory processes the original decree itself takes a long time. An then the provisions regarding first and second appeals, revisions, anc writ petitions and then appeals to Supreme Court enable a stubbom litigant to consume any wount of time in the proceedings themselves. In the long *mpr litigation the antagonisim only increases and morre often than not the plight of the children is simply pitiable, leave part the psychological impact of the procecdin s on their innocent minds. If, therefore, an exist it sought to be opened in the marital apartment, let us. not create a situation in which most of the time is spent in only struggling at the exit.
3. Provisions should be clear and procedure quick:

In that view of the matter, the provisions on the subject have to be such that litigation may end in the shortest possible time. This objective we can achieve by making suitable provisions in the substantive as well as procedur part of the law. In the former part, the law may be definite and least susceptible to diversity of interpretation. The criteria may, as far as possible, be capable of objective assessment and least open to interpretational controversy. There is already a tendency towards subjectivity in the judgments particularly at the higher level. If the law is vague the litigation will be reduced to mere gambling, the result depending mostly on the views of the judge concemed. Therefore, it is suggested that law should, as far as possible, be definite an'o the noms be mostly capable of objective assesment. The procedure should be brief and quick and it may not be a case of running from pillar to post.
4. The Bill too vague, dilatory and open to controversy:

Now we come to the provisions of the Bill itself. Proposed section 13C provides for dissolution of marriage on the vague ground of marriage having broken down irretrievably. There is no definition of this ground., and the interpretation may differ from judge to judge. In the English Matrimonial Causes Act, the expression has been illustrated in section $I(2)$ and those illustrations give the expression comparative certainty of meaning. The Bill leaves the expression in a vacuum with no indication on its meaning.
5.* Sub-section (2) of the proposed section $13 C$ gives. an essential circumstances for eoming to the conclusion that the marriage has broken down irretrievably, and that is of living apart for a continuous period of not less than 3 years. Then sub-section (3) adds to the importance of the said ground by shifting the burden of proof on the responden.t. If the petitioner is able to prove that he/she has been living separately for notless than 3 years he/she gets divorce unless the respondent proves any circumstance to show that marriage has not broken down irretrievably. What such circumstance shoul o be like, is again left for guess-work.
6. While providing for divorce on the ground that
marriage has broken down irretrievably, so many ifs
and buts have been added thereto, that the provision will
sist only result in litigation rather than relief. First in.

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proposed section 13C (2) there is an essential requirement of 3 years separate residence. In India wives are generally economically dependent on their husíands. It is much unlike western countries, where wives are economically independent. Resultantly while their separate residence starts normally with the beginning of the quarrel, an India an wife leaves the roof of her husband only as the last resort. ill the advice to her is to anyhow Carry on. Many of them may not even have means to subsist for 3 years. This requirement will, therefore, work undue hardship in the case of a wife petitioning against the husband.
7. Further restrictions are placed by the proposed section 13D. It seems to be based on section 5 of the Matrimonial Causes act, 1973. The English provision applies in all the cases; but the proposed provision applies only in the case of petition by wife. It may be noticed! that the provision authorises rejection of petition even in a case where the new ground is made out, . if it would in all the circumstances be wrong to dissolve the marriage. If the circumstances are such that it would be wrong to dissolve the marriage, there should bo no dissolution, be at the instance of the wife or at the instance of the husband.
8. The said section provides for refusal of dissolution al so on the ground of financial hardship to the wife. Theoretically, there may be nothing objectionable. But in practice this is redundant. There are already provisions in the Hindu Marriage Act vide sections 24 and 25 which can take care of financial interests of the wife. Logically al so there appears no good reason for this acicitional financial safeguard in a case of dissolution on the ground of failure of marriage but not on other grounds like the wife suffering from leprosy or a venereal/disease.
9. The expression "all the circumstances" is very vague and there appears to be no logic in applying it to the case of dissolution of marriage on the now ground only and not in other cases. If the restriction of taking into consideration of all the circumstances of the case is placed, it should be there for every round of dissolution. A mere English precedent (the reason hereof is mot clear to me) may not justify imitating the provision in this modified for.

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10. The proposed section 13-E puts $刀$ n additional restrictions by providing that the divorce shall be refused unless adequate provision is made for the children. This will cause undue hardship in case of a petition by the wife. Normally the maintenance of children would be the responsibility of the father. Hic would very much refrain from making such adequate provision so as to delay the relief to the petitioner. Under section 26 of the Hindu Marriage Act, during the pendency of the proceedings only interim orders $c$ an be passed by the Court. Provision for regular maintenance con be made only in the decree. So before the decree, the Court will not be able to compel any arrangements. Thus the proposed provision will work very harshly on a wife petitioner. In fact the provisions of the Hindu Marriage fact should suffice for the care of children. Logically if they are sufficient, in case of divorce on other grounds, there is no reason why they should not be considered sufficient in case of divorce on the proposed new ground.
11. Clause 4 of the Bill amends section 23 of the Hindu Marriage Act. That section provides that a party will not be allowed to take advantage of his or her own wrong. Clause 4 will make this inapplicable in the case of divorce on the ground of failure of marriage. We have to be clear that we 'are allowing dissolution even when the fault lies with the petitioner.
12. Drafting comment:- Proposed section 13C(4) - This sub- section is an adaptation of section 2(5) of the Matrimonial Causes ..et. In the process of adaptation some discripancies appear to have crept in. First, in the expression "not exceeding three months in all", the words "in all" are uncalled for. In the English Act allowance was made for two or more periods also. But in the proposed draft allowance has been made only for one period. Inthe circumstance, there is no occasion here to use the words "in all". Secondly, in clause Mbut no other period during which the parties lived with each other shall count as part of the period for which the parties to the marriage lived apart, the word "other" iss misleading. In the English act the word "other" is not there. If we use that word, here, it will simply cause confusion. In so far as the one period for which allowance has been made is concemed it may be interpreted to be part of the period of separate residence. It will be illogical to count period of joint residence as period of separate residence. On the other hand, a controversy may arise as to what is that other period which will not count. Therefore, the word "other" should be deleted following the English Fatter.

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## SUGGESTIONS

13. Grounds of Divorce: In mv opinion two new grounds of divorce may be recognised viz. (I) three years separate residence, without the express or implied consent of the other party, and (2) respondent behaving in such a way that the petitioner cannot reasonably be expected to live wi th the respondent. Three years continuous residence wi thou the consent of the other party will itself indicate that the marriage has broken down and the two cannot happily live together. We need not go into the question as to who is responsible for the situation. This will be an objective test and could be decided without much controversy. dis to the second ground it is on the lines of section $I(2)$ (b) of the Matrimonial Causes ACt. It will cover cases of mental incompatibility or instances of misconduct like flirting or other ignoble behaviour not amounting to adultery. Under the present law, if a husband flirts with other girls but does not commit adultery or the wife goes about flirting with the outsiders, divorce cannot cannot be allowed. But obviously such wifi or husband would be intolerable and the other party should be allowed to divorce on that ground. Other cases of hardships . could also be covered by this clause.
14. Procedure:- As to the procedure, it is suggested that no judicial officer of less than 10 years standing should be allowed to try matrimonial cases. That will ensure requisite experience and mature consideration on the part of the Judicial Officer. Secondly, first appeal should lie to the High Court. That will save the time spent in second appeal, Revision and Writ Petitions.

Joint commit tie on the marriage LAVS (AMENDMENT) BILL, 1981

(ENGLISH TRANSLATION)

## MBMOFNDPM NO 194 .

(Comments/suggestions received from Sit. Umila frasad and Sit. Sushila Sahai, Bihar Manila Samaj, Patna.)
This amendment does not define irretrievable breakdown of marriage. However, section 13C(2) clearly indicates that if the spouses have lived apart for three years that would be considered as irretreievable breakdown of marriage. This has following draw backs:

1. Three years is a long period. It may be easy for a husband but for the wife it is not easy to live wi thou any security, financial means and employment.
2. Section $13 e(5)$ declares if the spouses are not living in the same house that means they are living separately. It is very difficult for a wife to find a house and live alone wi thout any financial means. Therefore, living in separate houses only should not be given importance.
3. The main problem in our country is a case in the court takes many years. There should be a provision in the law that court cases shoulci be decided within three months of issuing Notice.
4. If the husizand has applied for a divorce, he should deposit a sum of rupees five hundred towards the maintenance of his wite.
5. Family courts should be constituted to find a solution for marital and family problems. This court should consist a judge of the High Court, experts of marriage problems and social workers preferably women. Proceeding's should be held in camera. The petitioner should be given a lawyer, in the Lower Courts, to prove his points.

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नाननीम संत्रीज समिति के सदस्चण


 के इंर्टरीवीयकल ट्ट जाना माना जएएा। ह्डमें निम्नलिखित खामियां莫
1- तीन साल की दवधि बहुतल धिक हैं। पुरूषणं के ल्यि तीन साल की अवधि पत्नी से आला बिताना कंठिन नहं है, दिन्तु पत्न्न ंते लिए तीन साल अला बिताना बहुत हो तटिन है । उसे सुरकानहीं, आर्थिक साधन नहीं, रोजाएर नहों, समय काटने दे लिए भी दोरेई सTधन नहीं। हु लम्बे उससे में वह्ह सुंद कुदु कर पागल हो जाएंगी।
 परिवार में नहीं रहे रे़े हैं, तो उनजा अला रहना माना जाताता। यह



 पंत्रिवर; जा अल्ग धर में रहना जहुरी नहीं माना जाना चा हिए।

3- हमारे देश में सबसे बनी दठिनाई है दिं जदारत में फुआदमा दायर होने को वाद उसे निपटाने में बरसर्ँ ल्ग जाते हैं। उदालतों में स्यु वहुत उधिक होता ऐ। इनझा निदान जल्रो है। दानन में प्रावधान होना ना हिए कि
 हो पाए।
 दा सर्च जरं उसेत परण पोषणग थी जिट्रेदारी पांते पर होनी ना हिए ।

都
यदि पति तलाक के लिए प्रतिदेदन दे तो उसदे तिए पर्नी को गुफुदमा व्डुने के हिए सर्व को रूप में प्रतिवेन हे गाथ ही क्रम से 测पांच सी रुपये ( 500 रु०) जमा करना जहरी कर द्विया जाए वंर अगर परनी इए उाक्र नहीं हों कि अपना नरण पोषण कर खो, तो उसदे फुलूमें में हाजिर होने ते ताथ ती, भरण पोषण के लिए उचितं रद्म पते से मिलना जाएम्य हो जाना चालिए।
 देश में वैवाहिक आंर पारिवास्रिं सम ्याओं सी उम्बन्चित च्यायालय नहीं हैं। वर्तमान चायालमों में वैवाहि, पार्तिवारिक समस्याओं संबंधी, आर्थिक पिसड़पन कादि दों का महत्व देते हैं।

फै मिली क्रोटे का गटन, डच्च = बंडलव है न्यायाधीश, पारिवारिक वैवाहिं सम्बन्धों :े विशेष्ज, सामाजित, दार्यकताडों को मिला कर किया

 सिद्ध करने के लिए कीतित दिये जाएं, ता सिं वए उसे उपनी कार्तों को काटे
 फे-मिली फोट दे गठन से यक़ां भी क्रम समय में अधित उनित निणनय लिया जा जदगा 1

उर्मिला प्रश़ाद,
बध्या
बिहार पहिला समाज
पुतोगला तहात,
सहाय तनिव,
सि०म्व
(ENGLISH TRANSLATION)
MENOLNLDM NO. 195.
(Comments/suggestions received from Shri Trilok Chard Singhal, Advocate \& Notary, Madhav College, Gwalior)

As we all know in the India an marriage system, women is given no importance, therefore in the proposed amendments to the ACt special protection should be provided to women.

In the Indian society divorce is taken whether there is a question of bringing less dow and such other reasons. The wife is deserted or insulted if she does not bring enough dowry. Some husbands force their wives to live apart, so that a ground for irretrievable break dow of marriage could bo made.

An amendment should be made in section 24 of the Hindu Marriage act so that a wife can get maintenance from her husband, as per his social status. A uniform law should be made for every religion and section 125 of Criminal Procedure Code should al so bedanended. In the proposed law women should be given every protection.

आप सब जानते हैं तिं भारतीय वातावरण में विवाइ संस्था में सबसे
 का निमाण हरते सभल त्रो दी तुरक्षा (प्रोटेंसन) पर विचार दरना बनिवार्य系 1

 बिला वजए परित्याग दर देना साधारण बातें हों गई हैं।

 गहस्थाग्रम में उत्यन्त ही सम्नानजन वस्वस्था है। त्रिज्रों पति दों जन्म जन्यान्तर का संयोग व संख्षार मानकर परमेश्वर के स्प में पूजा दरती हैं।

 दी वस्तु स दिया गया है वेसा हीं भारतोय जनमानरा का पौषचे का ढंग बन रहा है आरार विवाए दर्शन को महत्च का विलोप हो रा है।

विवाए-विचीद पर विजाए की पाशचात्य हां का एव विभार ही है भारतीय पर्वेश में विलएए विच्लेद विशेष धारणां पर न होड़र ₹ंख आादि
 न होने पर गत्नी का परिसे का कर देना या उच्च तोरे पर पत्नी को प्रताड़ित


दर्ह व्यकित अप्नी पत्नी को उपरोंत्ता दारण से ल्द्धांी के माता पिता i.) पर रले तो मजबूर जर्ले हैं जार स्ते कारण यदि विवाह विच्छेद को असमाधेय के आधार पर क बल दिसा जाता है थ तो वए एलत होगा वलिए स्त्रीपज्ता को


हिन्दु विवाए संखिंनिए ले भ्षारा 34 में ख्रा पद जोड़ा जाग स्री





 प्राप्त नहीं पर सकती है।

क्रिमिनल प्रोर्यीज कांड की धारा 125 नें मी क्स प्रशार का संशोधन अनिवार्य हैं।

उतरव संशोधन अधिनिया मे प्रत्तावित संडोधन कीं आवस्फता न होते
 ताजि दिन प्रतिदिन की त्र्त्रयों पर उत्यावार की घटनाणों में कमीनी काये।

दिनांद 4-1-83

हस्ताक्षर
निलाक उन्द सिंक्ल
एडयोदिट एवं नोटी
विधि च्यास्षाता
मा च्व माधन गलाविपारय,
ग्वा लियर
(ENGLISH TRANSLATION)
JOINT COMMI TTEE ON THE MJNTAGE
LiNS (AME:INENT) BILL, 1981
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MEMOHNLMM NO. 196
(Camments/suggestions received from
Shri Missi Lal, Sarafa Bazar, Gwalior)
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According to Hindu Marriage dict marriageable age for a boy is 21 years and for a girl is 18 years. This has many draw backs which shouldbe amended as follows:-
(1) There is a possibility that by this age 21 years and 18 years respectively the boys and girls can become morally corrupt, which is harmful, to the nation.
(2) If the parents are old and they die before their children get morried then the life of those children can get spoiled.
(3) In such cases parents shouluget permission for an eariy marriage of their children from the corrcemed autherity or the court.

शमान खध्यदा महोदय,

जाज उदश्धन गवालियर
विषय : शिन्दू विदाए कानून में बुराइयाँ में तुजार दे संबंच में।

मझीदः,
सेवा में निवेदन हैं कि वर्तमान हिन्दू विवाह तानून में लङ़ो की उम 21 साए व ल्डुकी की उम्र 10 साल विवाहथाग्य हैं। परन्तु इसमें भारें बुराईं है, जो नंच लिख ऊनुरार दूर ही जाना ताति आवश्यक है।

 तोने दों संभावना बनी रहर्त है, जो कि राष्ट्र को लिये धात हैं।
 का विनाह होने लः देहान हो जाता है तो ऐसी हालत में लद्धूदे लब्दुी तां जीवन बर्बाद होना उवर्वावावी हं ।

 आवरक
 से विन्चर हरे सृद माता निता को दिवाह उग्र संबंधी नियम से छूट देकर मानवीय सेवा का लाभ माप्त करंगे ।

$$
\begin{aligned}
& \text { विनीत, }
\end{aligned}
$$

(ENGLISH TRANSLATION)
JOLNT COMMI TTEE ON THE Mrirld adige LAWS (MENDIENT) BILL, 1981

MEMOKNLAHNO 197
(Comments/suggestions received from emt. Santa Upadhya, Treasurer Mari Siva Sangh, Murar, Gwalior).

Marriage is the most important religious ceremony of the Indian Society. How much part a religious ceremony plays in moulding the life of a man is often stressed by psychologist physiologists and sociologists. Therefor it
is not proper to consider marriage as sex-relationship alone like west. If divorce is \& be permitted the marriage has to be taken out from the class of religious ceremonies (samskaras). digrement is made and broken but not a sacrament. Marriage is a symbol of the greatness and poise of the India on Society. The failure of marriage denotes that the society is disintegrating. This itself signifies a deformity or disease. grant of divorce means to make the society a victim of imbalance. A sex-tomented human society would no longer tolerate a systern that would make a permanent marriage relationship. animal world and the western countries are living examples of this. Distortion caused by birth or environment or both are the cause of rad malady. Divorce is a malady/not cure. The basis of theories propounded by Frena is the result of a Study which is basically animal. There is no place for sex in marriage. The main objective is creation. The mutual sex-relation between married couples is definitely welcome but sex-relation alone is not the objective of marriage. Such relations have been maintained and will be maintained with more than ne. But marriage is with one alone. Therefore through divorce woman and man both will encourage sex and there will be frequent marriages

- and divorces. Hence divorce should nut be equated with marriage.
 हैं। संख्यार का मनुष्य निम्मण में नितना हाध होता है यह गर्नीवेजासिक, सेर') समकतता सम्बन्ध (सेक्स रिलेरन) के गनानान्तर रसना कनुचित हैं। यदि महां
 होगा। सभभंता होता हटटता भी है। संख्ञार नहों। दिवाइ भारतीय


 जलंतुलन का रोर्गो बनाना । सेस से उत्प्रेरित मतुष्य समाज में विवाह को
 जगत व पाड़्वार्य देश ऊदो जीते जागते प्रमाण हैं। जन्मजात या वातावरण या दोनों ही से उत्पन्न किलियों ही द्रुी कलड दा दारण हैं। तलाद स्वयं

 स्थान नझीं है। अंतानोंटत्पति हो प्रगुल स्य है। विवाहित पति पत्नी में आपफसं संक्स रिलेशन Тें तो सुविधाजनक जवश्य है। संजस रेकेशन ही विदाए
 परन्तु विलाए एक से हो होता है। उंता: तलादi नाध्यम से त्वी और पुरूष दोनों ही सपने उपपने कोत्र में सेका काो बढ़ावा देंगे अंर रोज विद्वाह आंर तलाक हों। । तलाध तो वियाह के उपमानांन्तर न जनागए जाय। तबनन्यकाद।

गुमिनी कान्ता उपाध्याय काषा य्यक्र नारी सेवा संघ फ़ुरार ग्वालियर फुएार, पिन-474006

## ONFILENTIAL

JOINT COMMITTEE ON THE MARTI GE LAWS (:MENDIENT) BILL, 1981.

## MBMOR:NDIM NO. 198

[Comments/suggestions received from
Shri Bhagw at Prasad Singhal, Advocate and Not dry, Gwalior._7

## Amendments in Marriage Law

A. Hindu Marriage Act, 1955 be amended as follows:-
present Section 13 f , and 13 B be deleted substituted by following Section 13.
13. Divorce on breakdown of marriage.
(1) Subject to other provision cont ained in this Act arr marriage, solemnized whether before or after the commencement of this Act, may on a petition presented by either the husband or the wife, be dissolved by a decree of divorce on the ground that the marriage has broken down irretrievably.
(2) The Court hearing a petition for divorce sha? not hold the marriage to have broken down irretrievaly unless the petitioner satisfies the Court on one or more of the following facts ice. to say that
(a) that, the respondent has committed adultery or after the solmisation of the marriage had voluntary intercourse with any person other than his or her spouse and that the petitioner finds it intolerable to live with the respondent, or
(b) that the respondent has been after the solemnizetron of the marriage treated the petitioner with cruelty or has behaved with the petitioner in such a way that the petitioner can not reasonably be expected to live with the respondent.
(c) that the respondent has deserted the petition for a continuous period of not less than two years preceeding the present ation of the petition.
: 2 :

Explanation: the expression "deserted" and "desertion" means the desertion of the petitioner by the other party to the mari $3 g e$ without reasonable cause and without the consent or ad ainst the wish of the such party, and includes the willful neglect of the petitioner by the other party to the marriage and its grammatical variation and cognete expression shall be construed accordingly.
(d) that the respondent has ceased to be a Hindu by conversion to another religion.
(e) that, the respondent has been incurably of unsound mind or has been suffering continuously or intermittently from ment al disorder of such a kind and to such an extent that the petitioner cannot reasonably be expected to live with the respondent. Explanation:- In this clause.
(a) The expression "Mont al disorder" means mental illness, arrested or incomplete development of mind, psychopathic di sorder or amy other disorder or disability of mind and includes Schizophenia;
(b) the expression "psychopathic disorder" means a persist ant disorder or disability of mind (whether or not including sub normality of intelligence) which results in abnormally aggressive or seriously irresponsible conduct on the part of the other party, and whether or not it require or is. suspectible to medical treatment.
(f) that the respondent has been suffering from a virulent and incurable form of Leprosy.
(g) that the respondent has been suffering from a venereal disease in a communicable form.
(h) that the respondent has renounced the world by entering any religious order.
(i) that the resondent has not been heard of or being alive for a period of seven years or more by those person who would naturally have heard of it, had that party been alive.
(j) thet the porties to the marriage have apart that there has been no cohabitation between them for a continuous of at least five years, immediately preceding the present ation of the petition and the respondint consents to a decree being granted.
(k) that the parties to the marriage have lived apart and there has been no cohabitation. between them for a continuous pariod of at least seven years, immediat ely preceding the presentation of the petition.
(1) thet there has been no resumption of cohabitation between the parties for the marriage for a period of one yeai or upwards after the passing of a decree for judicial separation in a proceeding to which they were parties.
(m) that there has been no restitution of conjugal rights as between the parties to the marriage for a period of one year or upwards oft er the passing of a decree for restitution of conjugal rights in a proceeding to which they were parties.
( $n$ ) that the previous wife of the husb and is alive on the date of presentation of the petition married to him prior to commencement of this rict.
(0) that the husband has since the solamnisation of the merriege with her bean quilty of rape, sodomy or bestatality.
(p) that the respondent has been guilty of not following obeying or carrying out the order passed aginst him or her in suit under section 18 of the Hindu Adoption and maintenance fict, 1956 or in a proceeding under section 125 of the Code of Criminal procedure. 1973 and/or the cohabit ation between the prrties has not been resumed for one year or upwards since the passing of such order.
(q) that the marriage was solemnised before the atteiment of the ge of fifteen years ind thot it has been repudiat ed before attalning the mariage age fixed by the 1 aw.
3.

> also on the ground that the dissolution of marriage will result in grave financial and other hardship on them.

The court shall consider all circumstances including the age, health, custom, social status and stima earning capacity, financial resourses, financial obligation and the financial position, mental and physical agony and the issues and liabilities, dependants, etc. of the parties and the court while awarding a decree for dissolution of marriage.
(1) Shall also order the adequate provisions for the maintenance of the children born out of the marriage and of the heirs as mentioned in the Hindu Seccession Act, 1956 on the assumption that the respondent has died and succession has opened.
(2) Shall also order the division of the property of both the spouses of the parties and award their respective shares to each of the heirs of Cl ass I as mentioned in Hindu Succession Act, 1980 with the condition that the wife shall get $10 \%$ share more than that of the hus and.
(3) In Section 15 oi the present Act, the following proviso be added at its end:

- "Provided that it shall not be lawful for the person applying for divorce to marry again unless at the date of such marriage at least three years have el aped from the date of the decree for divorce amy person marrying in contravention of this rule, shall liable for bigamy.
(4) Section 24 be amended by adding the following Clause in the end:
"the party shall be bound to deposit the sum as ordercd/directea by the court and the consequence of disobedience of the order of the court shall be to get his suit application dismissed in the case of the plaintiff and to get the defence struck off in the case of this defendant respondent"
B. The India an Divorce Act, 1869, be amended suit ably to incorporate the mode of dissolution of marriage irretrievably as follows:

1. Section 10 be amended as follows:
(A) Para 1 of present section be numbered as sub-section (1).
(B) Para 2 of present section be numbered as sub-section (2).
(C) The following para be added as sub-section (3) "Any party to the marriage may present petition for dissolution of marriage by a decree of divorce of the ground that their mari age has broken down irretrievably on account of their living separately for a continuous period of seven years immediately preceding the present action of the petition.
(D) The following para added as sub section (4):
"The court shall consider all the circumstances including the age, health, custom, social st atus, conduct, earning issues, liabilities, dependants etc. of the parties and the court
while awarding a decree for dissolution of mari $\equiv g \mathrm{e}$.
(a) Shall also order the adequate provision for the maintenance of the children born out of marriage and dependants.
(b) shall also order the division of the property of both the spouses and award their respective shares to each of the heir with the condition on that the wife gets lo\% more than the husk end.
(E) present para 3 of section $b \in$ renumbered as subsection (5).
C. The Code of Criminal procedure $\quad 1973$ be amended as
follows:-
2. In Section 125 sub-section (4) \& (5) be added as follows:-
(4) the court shall direct the non-petitioner to deposit such sum in the court by way of int crim maintenance along with the summons for appearance and the defence of the nonpetitioner shall be struck down for noncomplying with the order.
(5) the petitioner shall be entitled to receive the sum as deposited by the non-petitioner in compliance to an order passed under subsection (4) on such terms and security as the court directs."

(ORIGINAL IN HINDI)
(ENGLISH TRANSLATION)


At Gwalior the Seninar was to be concluded on the third day on 2nd July. This mectina was presided cver by Dr. Fim. K.rishan Gupt a, Head of the Department of Sociology of Jabalpur University. The questionnaire sent by the Joint Committee on the Marriage Laws (Amendment) Eill, 1981 was read cut today and every question was discussed. The following conclusions were drawn.

Divorce diviocs a family, therefore the name of Marriage nct be changed to Family Laws. The fulfilment of marriage signifise a men's entry into fenily. Therefore it is not possible to break the bonds of a marriage.

To fix irrevocable point is not possible. This point differs from perscn to person. it the same time a porson may consider a particular situation as irrevocable, the same situation may not be considered irrevocable under different circumstances.
3. Instead of adding a new Clause $13(C)$ in the amended Bill $13(b)$ may be amended and the irrevocable point may be allowed to be brought before the court on the consent of both or either of the parties.

One more basis should not be added in addition to other basis which have been given for divorce. Because on this basis neither of the parties can be forced to expl ain reason.

All the above-mentioned points were put up for discussicn. But the intellectuals present there were of the opinion that if none of the husband or the wife is willing to live together such a situation should be considered as irrevoceble and they may be allowed to live separately.
5. The workshop al so took the decision that three years period is long. If there are chinces that reduced to one year.
It was also decided thot there is need for expeditious decision in these cases, therefore, fanily courts similar to juvenile cases therefore, constituted which should be headed by a judge of the rank of a district judge and as far as possible he ehould be an eiderly persin.
: 8 :
7. Council of judges should include psychologists, sociologists and social reformers for these family courts. There should be representation of both men and women in these councils.
8. Procreation is a natural culminature of marriage. Therefore husb and, wife and the child should invariably be included as parties. If the child is minor the court may grant protection and appoint a counsel for him.
9. The constitution of government or non-goverment reconciliation (agencies) before the issue of decree is considered as most important. The decree of revocation of marriage can be granted only after its efforts prove failure.
10. The workshop was al so of the opinion that every marriage should be registered and a licence fee be collected. This would enable the government to raise $\Rightarrow$ fund from which a fixed amount can be awarded to husband, wife and their children in case of a divorce.
11. In connection with the succession right the controversy continued whether a divorced wife be granted a right to paternal property or not. The right of children on paternal property was approved. But there is possibility of fraud if a divorced wife is given a right to the property of the parents. The three day seminar wis conducted by Shri Muneendra Mohan Chaturvedi, the Head of the Sociology Department. Shri Mari Ram Verma, Principal, Madhav College, Shri Bhagwati Prasad Sinhal, Chairman, Central India Education Committee and Shri Bhalchandra Khanwalkar, principal, Parvati Bat Gokhale Science College were present in the seminar.

ग्वालियर 2 जुलाई को तीसरे fदन की इल गोष्ठी का समापन होना था। इस गोष्ठी को अध्कक्षता जबलपुर विश्रवविसालय के तमाजशासत्र विभाग के अध्यक्ष डा० गृमकृष्ण गुप्ता ने को । अТज के नदन पार्लियामेंट को ज्वाइट कमेंटी. अन म्निरज ला पनैंडनेट विवल, 1981 के होगरा भेजे गथे प्रश्नावली को पढ़ा गया और प्रत्रेक पश्न पर विचार हुआ । निम्नांकत विचार सानने आये।
1- तसाक गृहस्थी को तोडने दाला है। इसलिये मेगरज एस्टस का नाम फेंनली लॉज रखा जाये । विवाह का पूर्ण होना गृहेस्थी में पृवेश करना है। हसलिये विवाह का वन्ध तोड़नंा समेव नहीं है ।
असमाध्धेज विन्वुद का निर्धारण करना सभव्व नही' है। यह निन्दू व्यक्त-व्यक्ति पर वदलता रहता है । साथ ही एक व्यक्ति एक रामप में जजस पर्रत्प्थित को उसनाध्रेय नानता है, दूसरी परिस्थतित में उसको अनाधेय नही मान T ।
3. संशोधन नें 13 सी जोडने के स्थान पर 13 ती मे ही तोशोधन किया जावे और असमाधेरा विन्दू को या तो दोनो की राय या एक की राय हौने पर भी न्यायालय में जाने दिया जावे ।
4. तलाक के जो वदुत से आधार fदये है उसने यह एक और आधार पदान करना अनुचित होगा । इता आधार में कोई भी कारण वसाने के लिये पक्ष्कार को वाध्य नही किया जा हाकला ।
उपरोक्त सारी वाते विचार करने के निये प्रस्तुत हुई । किन्तु उपस्थित्त विद्व जनरेंता यह मत था कि यनिद पति ओरे पत्नी मे तो कोई भी साथनसीथ नही रहना चा हता है तो उस अवस्था को अनन धेय नस्थित माना जावे ओर उन्हे अलग रहने की छूट्ट दी जावें।
5. a श्राप में यह भो ननर्णय लिया कि तोन वर्ष की अवर्ध अधित है । टनिद नुकदना लम्ते सनय लगते की गुजाइश होगी तो यह अर्वधध अfिक है। इसे एक वर्ष दिया जावे ।
(25)
6. यह भी निर्णय लिया गवा कि ऐसे प्रकरणों में शीघु न्याय की अवश्यकता है इस्सलिये वाल न्यायालय के सनान ही पेंमली कोर्ट बनाये जाये । जिसका प्रनुख न्यायाधीज डी० जे० रेंक का होना चTfBेत और तथा समेव अधक अयु का होना चTfहते।
7. इस फेशमली कोर्ट में मनोवेज्ञानिक, सनाजशात्री आंर समाज सुधाकरे में से लोगॉ को छाटकर =यायाधीश संडल का निनर्माण करना चTfहदे। इसनें पूरूष ओर नीहलाओ दोनों का ही प्रतिनिधिर्व होन च चनिहये।
8. विवाह को स्वाभाभिक्ता पररणित में संतरित्त को पक्षकार के रूप मै अनिवार्यत्त: वनानT चाहिये । यदि संतान अव्वयस्क हैं तो न्यायालय उनको संरक्षण दें और उनके लिये कार्जन्सल 'नियुक्त करें।
9. नलाक की 今डग़ी देने के पूर्व सरकारी अधवा गेर सरकारी कन्नीलियेश्रन है एंेन्सीजः का ननमर्णण अंत्यन्त आवश्यक मानТ गया है। इस प्रयत्न के अएफल होने के वाद ही विवाह विच्हेद की fिग़ी प्रदान को जा सकती है ।
10. काई्स्ञाला में यह भी विचार आया कि gर्येक विवाह का पंजोयन किया जावे और उसके लाइतेंस फीस वसूल की जगवे. इसीिए एक पंड्ड निमाण किया जावे जिससे विवाह विच्छेद की व्यवस्था में शासन एक ननशिचत एकन पति पत्नी ओर उनके तर्च्चो को पदान करे।
11. उत्तराfधकार के संवध में घह विवाह तना रहा कि तलाक जुदा पर्नी को पो क्क संपन्त्त में अधिकार fदया जावे या नही fदया जावे । संतानケ को पे क्ष संपड्ति में अधिकार रखने को वात ररी गई। नकन्तु तलाक शुदा पर्नी को पैक्क संपत्ति में अधकार देने पर धो बाधड़ी होने को समावना है। तीनो fदव की गोष्ठी का संचालन सनाजशासत्र विभाग के अध वक्ष, शी चुनीन्द्र मोहन चतुर्वेदी जी ने किया, श्री हीररान वनf. पाचार्य नाधव नहानवषालय, शी भावती प्रसТद सिहल, अध्यक्ष मध्य भारत शिक्षा सfिनति एवं भी भालच्चन्द्र खानवलकर पTचTर्य पTर्ती वाई गोखले तिज्ञान महातिधाल: तीनो दिक्स गोष्ठी मे उपस्थ्थ्त रहे ।

# JINT COMITTEE ON THE MARRI ME LANG (AMENT:IENT) BILL, 19EL. 

PETASENTATICN NO. 1

> Represent ation received from Shri Surinderpal Singh, Sirs (Haryana)._/

I pray for amendment in Section 3 and 5 of the Hindu Marriage act which allow marriages between cousins (i.e. Marriage between Maternal uncle's $/$ sister's son, or the daughter and son of two sisters) These type of marriages are most damaging for the following reasons:-

1. By these type of relations, the mutual affection comes to an end;
2. They create inferinrity complex in the mind and lower down the moralels;
3. The children out of such wedlock are not properly brought up;
4. The snouses hesitate in disclosing such type of relations to others though such rel actions are open secret;

It is argued in favour of such marriages that they are the out come of wee custom governing Hindus. The Hindu society, which has the recognition of Man Maharaja, does not allow such type of relations. The children out of such marriages do develop to the desirable extent.

There are not two thoughts that the marriage is purely a personal matter of an individual, but it may te remembered that it is al so social. These tyne of marriages are solemnized in order to absolve of the liabilities, out of oared, and to save money easily. The Government of India and Hindu Society would ban such like marriages and the President of India would give his assent. Arguments can be made in favour and against a particular matter, but I believe that the Committee of fut cen members of Lo Sabha and Seven of Rajya Sabha which the Government of India has constituted would recommend for 1 pg al ban on such like marriages and to make necessary amendments in Sections 3 and 5 of the Hindu Marriage Act, 1955.

## CONFIDENTIAL

JOINT COMMITTEE CR THE KARI AGE LAWS (AMENDMENT) BILL, 1981.

## REPRESENT ATICN N. 2

Represent ation received from Shri Dally Ranrjee, C/O P. Ganguly, 81, B.T. Road, Cal cutta-2._7

A section of people of the country are very much anxiously waiting to see the amendment to the provision of Divorce under Matrimonial foot of the Country. It is praise worthy to mention that you havelconsidering the humanit arian ground while bringing a bill on the issue which was introduced in the year 1980 in the parliament.

But two years el aped no further action on $t$ his bill has yet been taken. Many people of your country including myself have been suffering for more than 18 years which is very much nainful and disgraceful state of affairs.

However you are very much requested kindly do the needful at the coming session and for this act of kindness I shall remain grateful to you.

## OCNFIDENTIAL



JOINT COMMITTEE ON THE MARTI AGE LAVS (AMENDMENT) SILL, 1981.

## REPRESENT ATICN NO. 3

Represent at ion received from
Shri Mohan La, Account ant, Ludhiana._7

It is published that a question has been raised in the Supreme Court of India by a petitioner in his petition that the article 14 of the Indian Constitution provides equal fund ament al social rights and then why a Muslim of India is allowed to marry with four wives at a time and a Yahudi of India is allowed to marry with with two wives at a time and why a Hindu is allowed to marry with only one wife at a time.

So, it is proved that "The Hindu Marriage Act, 1955" is wrong. Your goodself is requested to make either a uniform Marriage Law for $\cdots$ : all Indian citizens or a Hindu should al so be allow to marry more than one wife at a time.

## JCINT COMMITTEE CN THE MARRI AGE

 LAVS (AIENHYENT) BILL, 1981.RFTNEENTATICN NO. 4

L Represent at ion received from Mrs. Menaka Fat ri, Barkatpura, Hyderabad 7

As a Human being as a Woman, sufferer, I desire to bring for your kind consideration, facts concerning the Laws and Rills that are affecting women, who form the majority of then people's nuclei. Our "Laws and Bills" that speak of safeguarding and protecting the interest of women, are they functioning true to the term? Are they adequate enough to help the aggrieved person? It is the matter which needs consideration. Our la makers and people who are at the helm of affairs of Judiciary, if they really desire the betterment of women and eradicate the Social evils, will have to take necessary suitable action to correct the lacunae in the concerned act s. Laws and Adultery, Alimony, and Bigamy needs consideration and change.

1. . At the outset by way of introduction, I wish to st at e that $m y$ husband has deserted me at the time when I needed him most. He loft me the very same day my father expired in the year 1980. Befalling the catastrophy I was at my parents house. My unscrupulous, constiencel iss husband, taking the advantage of my absence, left with all my belongings from a rented house in which we were living. He left me in a most inhuman manner to my fate. I have nothing to fall back upon and nor any future to look forward to. Incidently, I may mention, that my father was a senior I.A.S. Officer, who worked on various executive positions in the Government of Andhra Pradesh. He retired. as Add. Chief Secret any to Government of Indira Praresh.
2. I have filled a private Criminal complaint for maintenance and it is more than two years since the said criminal complaint is still pending. So far I have not received a single pase towards my maine nance. For one reason or the other my case is getting adjourned in Andhra fradesh courts at Hyderabad. My husband was living in adultery.

: 2 :

Now he got married for the second time. During the subsist ence of the first marriage, I am advised by the Lawyers in Hyderabad that if a husband is living in adultery, no action can be taken by the wife, under the criminal procedure code or the Indian Penal Code except for the wife to ask divorce under the Hindu Marriage Act. But that cannot be the solution as every wife facing the simil ar problem does not desire to go in for divorce. How many can, or will be in a position to marry for a second time, following a divorce and settle down? For the person who brings so much misery to his life partner, what punishment is there? Our laws on adultery needs drastic changes. We should adopt to Islamic Laws on adultery, where severe form of punishment is accorded. Whether men or women are equal in the eyes of $L$ aw and should be punished equally I do not want to give a divorce, but I want to see that my husband is punished suit ably for running my.life. I find I am helpless in this regard.
3. I am told that a certificate of second marriage is required to succeed on the ground of bigamy, or to prove the second marriage. But the question which requires consideration is will any husband who gets married second time secretly without a divorce, leave any proof so that his wife can use the same against him in the Court of Law. It is highly impossible to get a certificate of such marriage. Unless the husband is a total fool, iobody will leave any proof. In fact, I have collected sufficient evidence to show that my husband has got married for the second time and I am still'helpless.

To put it in brief :-
i) Interim alimony/maintenance should start within three months of filing of the case for maint enance
ii) A case of maintenance should not be kept pending in any court of 1 aw for more than six months
iii) The husband must be made to pay maint enance, irrespective of wife's qualifications or even if she has any job.

While deciding the alimony, our law says whether a woman possesses educational qualifications, which means she is capable of earning. But the fact is, at a stage, qualifications of a women does not come to
her rescue, as a woman who approaches the court as a last resort to seek justice will be a shattered person, who had undergone all traumatic experiences which affects her Psychologically and physically to a Great extent. Such a woman, whet her she will be in a position to support hereself, or do any job? Due to unemployment problem everywhere, getting a job al so becomes difficult. However, if the unfortunate victim manages to secure a job, again the question is in her shattered condition how long she will be in a position to retain her job? Maintenance which a woman gets through the Court i's such a meagre sum which compels a woman to take up to some job to keep her survival going. These are the points which needs consideration and towards which our 1 aw is blind. Women placed in a pathetic condition like this for no fault of theirs', whose burden they are? Whet her our law, society, desires that befalling a cat astrophe like desertion, broken, marriage, a woman should get herself admitted in an asylum an orphange or put an end to her miserable life. Ion't that a morol and legal duty and responsibility of a husband to maintain his wife whether he stays with her or not?

If sufficient evidence is brought before the trial court that the husband is married for the second time or is living in adultery with a particular person the burden of proving that he is not married should be on the husband or vice versa.
(v) Lastly, I wich to mention regarding the longstanding tiresome, court proceedings. Dragging on the cases for years which has become a routine, regular feature of the Coust calls for immediate change. Discretion in giving adjourrments, if exercised, will help to minimise the undue del ays to some ext ent. The recent suggestions of Hon'ble Justice Shri Y.V. Chandrachud with regard to quick disposal of the cases is wel come one. But so long it is not implemented and executed it hardly is of any help. An aggrieved person who approaches the Court as a last resort to seek Justice will be already a shattered person, and if that person has to face long standing, tiresome, court proceedings, then by the time the person comes out of everything, that person will be almost dead. Then it would be like Justice del ayed equal to Justice denied.
The Hindu women in particular and the Indian women in general will be deeply grateful to you, if the changes as suggested by me are taken into consideration and incorporated in the rel evant act.

I am herewith enclosing two articles on adultering and alimony which I happened to write sometime ago.

ALTMCNY

When one comes across the expressions regarding Alimoney like 'alimory laws should be changed and made strict as that causes a burden upon man. "Alimony is a source of tomptation for a woman to fall out of marriage just to live a freestyle idle life. Expressions like this and alike makes one start thinking to what moral, human values, human beings are edhering to, where they have eyes to see everything fram the point cf mionet ary losses and gains onl $x$ and calcusate ceverthing in tems of money including the human life. When gne views almiony as a burden upon mane they. should at so" cons'rder what forcess a woman' to seek al imon under what clrcumst ances for what rêasonse",

As a woman, as a human boing, i would. like to mention some oft he facts reganding the aspectio of Alimony. The way man reaot $s$ and shows his concern in this respect as it pinches his purse but never even once he would like to think about life which gets ruined on account of him.

What ever be the progress in social and educational fields, women always has a secondary position. She can never be equal to man. The creator himself has desioned this subordinate position for her, where she can never be totally independent of man. Our woman in obedience to the laws of the nature, the creator gracefully fulfills her role as a wife and as a mother. But her real misery, suffering st arts due to man made 1 aws. Men being In the fortunate position consider themselves as superior race and look down upon women as something inferior, who has: no individual, tuman life of her own, who can get discarded as a worn out gament according to his whims and fancies. Her humon spirit gets crushed under grinding stone of'man made lews and her individual self is forgotten.

The most affected person is our miodle class society womano Higher and Lower ot rata society women does not get affected by man made laws.

It is the middle class society wom whose condition is most deplorable. Even todiay, in the oge of all progress and advancement her position is the same as it is since ages. Her human spirit is bounded to traditions, principles, higher values in life.

There are mon who never allow their wives to take up to any job as that hurts their male ego. They make her life so dependable on them in every respect, where her very existence becomes a mockery and she is driven to a position of glorified servant. Our indian women who have learnt to accept this imposed slavery never protest against it due to their traditional outlook, family background and hither values, principles in Life and seek solace to their defeated souls, to their unrecognised individual human spirit in the promises af so call id husbands that they will be looked after like flowers and never to part unto death.

When a man walks out on his wife after years of marriage for his own selfish motives and reasons, she is just left high and dry. She is left without anything to fall back upon and without any future. Befalling cat astrophy like desertion by unscrupulous, conscienceless husband her plight is unimaginable. Specially for o woman who has good family background, who lived with status, che can neither go down that level nor tan she maint ain it either. Though a woman possess educational qualifications, at a stage that also will not pe of any use to her and does not come to her rescued As there is acute unemployment conditions, competitions, unions and what not, where it: is, very difficult to get employment. However, if she happens to get a Job, she won't be in a position to retain it either, as the impact of the cat atrophy, shock? will be so great that at leaves the women complete ely shattered physically and' emotionally reducing her to the position of living corpse, .

People who share the views, who Desire that 'Alimony' laws be made strict as they cause burden upon amman will they. in the same manner express as to what ponistmentrshouid be"aceuresdveb"Men who'"ate: responsible for a women's total ruin, who compels a worm an to seek alimony because of his ruthless, inhuman action. In many cases their offence is worse than a murder. For a murderer the punishment is in accordance with law. But for a person who accords a living death to another individual, sparing mere physical existence of the unfortunate victim, what punishment is there. How can anyone compare a woman's life in terms of money? The meagre amount which she get in the form of maintenance, will that sustain her life, will that help her regain all that she is forced to part with. The ruthless action of man many a times leaves no scope for a woman to pick-up threads in her life"again: She just cannot hope of any family life, cannot think of another marriage, never be there smiles in her life.
: 37:

It is really sad and humiliating to see how men att ribute reasons for seeking alimony like women get $t$ empted for the same in. ofrcer to lead a freestyle idle life. Well, there cannot be anything more ridiculous than to think in this term. By and larqe no woman would desire to walk out on her marriage for the sake of alimony, unless in exceptional cases if she is married to a person who is very wealt hy, a millionaire or a multi-millionaire.

There are some women who consiver themselves as high class society women, have money at their disposal hardly they realise that money doesn't make a person, it is the character that counts. It is really unfortunate to see these women $t$ aking to Western Culture, life style in the name of being social, modern in order to lead a freestyle idle life. They become cause of another womans misery. They get ruined themselves and ruin others. However my concern is not for such woman as they are disgrace to be L women and also the percent age of such women is very negligible.

I would like to mention another aspect concerning alimony that is mostly men react fervently and feversihly against parting even with the meagre sum unless they are forced through the courts. They seek ways and means to avoid giving alimory and their. conscience does not prick them that they are responsible for a person's total ruin. Man behaves as if he is doing some favour, giving alms but hardly he realises the fact that it is the moral duty, legal responsibility of a husband to maintain his wife whether he st pys with her or not.

The two human agencies who can tackle and do justice to women in this social problem, one is society and the other one is judiciary.

The present day society is drifting towards worse. towards degeneration in respect of ethical, moral, human values where conscience, compassion towards another human being is forgotten. It is the moral duty responsibility of our society to $t$ ake steps, measures to prevent this degeneration to the possible extent. The roots of higher values should be ingrained in a person from an early st age of life, then only he will have respect for the life of another individual and leafn to live as a human being.

It is unfortunate that mostly people who adopt to destruction, crooked ways they disguise themselves behind the veil of philosophy and religion. They apply big kumkum on their foreheads, chant loud mantras and visit
temples, all this is just a hoax. Their philosophy and religion is 50 hollow, anly skin deep. They are the people who are cut throats, spineless characters. What a mockery. By their wonderful deeds even they will make the creator to dow down his head to see his own creation in this way. Our society should come forward to expose, urmask such realised souls in order to save innocent lives. So also people who have heart to sympathise with the unfortunate woman, instead of showing mere sympathy, they should boldly accord social byoott to such undesirable callous people and put them to shame. That will certainly bear some effect.

If somebody else's house is on fire, why should we bother, this kind of feeling, attitude should not be there with the people. Every man in society must become conscious to the fact that he is a father, brother to some woman. If similar cat strophy he on fall their own dear one's, how they would feel about it, how they would react to that.

Our judiciary, the temple of justice which stands to protect and safeguard the interests and rights of women. should function true to the term, without any prejudices in fear or favour. It is not the alimony laws which should be made strict as it is just a meag.re sum. which will not be sufficient even for a person 1 bare existance. On the contrary it is the matrimonial laws which need to be made very strict, implemented and executed in toto. Then only many a marriages and innocent lives will be saved from the cat astrophies. Another thing the lengthy tiresome court procedures should be changed to speedy disposal of cases to the possible extent. The woman who approaches the court as a last resort to seek justice will be a shattered person who has undergone ment al agony and suffering. If she is made to undergo lengthy court procedures, by the time she comes out of everything, she is almost dead. Then it would be like justice del ayed equally to justice denied. Unless and until human beings with conscience become conscious of their duties and responsibilities, this social problem concerning women will ever remain the same.

## Is Judiciary - Temple of Justice - is blessing the Women by its blessinas in real sense of temi

This is in reference to an article recently published in 'Femina', Times of India Publication, on laws of Adultry writt en by one Mrs. Nalini Chit ambaram, an Income-t ax lawyer of Mdras, who comes from a lawyer's family. I would like to convey my heart felt feelings and congrstulate Mrs. Nalini for her bold matter of fact article. Such articles not only brings the naked truth regarding the human life, higher values and principles in front of our domant, ignorant masses but al so brings them to the realms of realities in knowing the women to raise their voices and express their resentment and heart burn towards the injustices of which women are always victims.

I very much agree to what Mrs. Nalini has writteno Really if every woman has a mind like Mrs. Nalini and are bold enough to come out with their resentments towards injustice raising their voices to the extent of forcing our law makers to pass laws to protect personal life of women in absolute and in real sense, that would bring harmony in their lives.

I would like to make a mention here regarding penal xe Stction 497 dealing with laws on Adultry well, it is very much discriminatory in nature towards women. In no way it safeguards the interests of women. According to Section 497, a man can move the matter in the court but whereas a woman cannot do so, even when she is in the knowledge of her husband's taking to prostitutes and keeping a mistress due to indiscriminatory laws. Man in order to cover up his own misdeeds by initiating reckless, scnadalous allegations in the court like that of adultry against a woman even when it is devoid of any truth and proved false and baseles's causes grevious injury to a woman by defaming her in public. By doing so as social stigma gets att ached to her name which is damaging to her very person in all respects. But what a mockery, that even when her husband starts living with a mistress or gets married secretly many times he manages to go scot free.

We are so proud of our democracy, we talk so much obout democracy, equality of Women's st atus and their rights, Women's lib this and what not. But are we having all that in real sense of the term. Where we are drifting to ? Whether it is democracy or anarchy in respect of women Our preamble reads that our Govt. is by the people, of the people and for the people. But we, women who form the major part of these people's Nucled where we st and?. Whether our legislature, Judiciary is taking any cognisance of women's resentments regarding the injustices meted out to them and discriminatory
: 2 :
laws. Why there is so much discrimination involving man and a woman. Why there are double standards with respect of bills and laws whose exist ance is proudly announced for protecting women and safeauardina their interests. Are these bills and laws are helpino in wiping out tears from women's eyes? It is nothing but a eye wă

Many an innocent lives are getting crushed due, to unscrupulous husbands and mother-in-laws. Even today women are treated in their husbands homes like that of women in 16th century. They are subjected to beating, humiliation, untold misery and suffering. If a woman shows her resentment towards her husband's unfaithfulness and his falling out of sacred bonds of marriage, she is just thrown out. Her fate is unimaginable. This results even in desertion of a wife by her consciencel ess husband, leaving her miercilessly to her fate, where it becomes just impossible for the unfortunate victim to pick up the threads again in her life.

When conscienceless husband's and crooked mother-inlaws turn into devils, the only alternative left for a woman who falls a victim either to resign herself to her fate or put an end to her life. In eny case if a woman approaches the court as a last resort for justice, our laws are such that there al so her interests are not safeguarded. We can witness a degrading human drama to which a man is capable of falling

Lhe puts up with fighte by tooth 8 nails just in order to, deny
during the court case, where shamelessly/woman, her justifiable right even for maint enance. The amount awarded to her after a areat struggle is so mengre that it is not sufficient even for her bare existence.

Now the need of hour calls for bold and collective resentment and efforts from women in order to see that the matrimonial laws are impletented and executed in strict. real sense of term as the existing laws.have no validity as they do not safeguard or protect the interest of women in true sense of $t$ erm.

Now-a-days the alarming increase in the suicides by young house wives, burning of women and desertion of women by their unscrupulous husband's mercilessly and ruthlessly to their fate, all this can be put under control and so many marriages, many a broken homes will be saved from cat ast rophy if mat rimonial laws are made strict and executed in toto. Unless man is tamed by strict laws, many a times he proves himself no better than a beast. The punishment awarded to the guilty should not be simple, but a severe one like imprisorment as the victim involved is killed psychologically and socially as such, physical existence of that person has no meaning in true sense. Then only many will learn to respect and realise the value of his lifepartner and her life. He will not dare to fall out of the sacred bondage of marriage. There should not be double standards in respect of laws. Whoever is guilty whether man or a woman should be punished in a same manner.
: 3 :

Our Judiciary and lavi makers if they keep themselves free from all prejudices and lend their eyes and ears to untold miseries and sufferings of women and frame strict laws accordingly. By doing so they will be rendering invaluable, great est service not only to women but humanity as a whole.

Jint CCMmittee ci! The marriage LAWS (AMENDMENT) BILL, 1981.

## REPRESENTATION NO, 5

CRepresent ation received from Shri Shiv Dayal, Retd. Chief Justice M.P., Gwalior._7

The principal object of the Hindu Marriage Act, 1955 is to make a Hindu marriage monogamous, so that neither party can validly contract a second marriage during the lifetime of the husband/wife.

This is enshrined in Section 17 of the Hindu Marriage Act, 1955 which enacts that a marriage solemnised after the commencement of the Act is void if at the date of such marriage either party had a husband or wife living.

It is for the removal of ambiguity and with a view to make the section more explicit and effective that I suggest the words "between two Hindus" to be deleted, and the word "Hindu" to be added before the words "husband or wife" in Section 17 of the Hindu Marriage Act, 1955.

## Existing Section 17

17. Any marriage bewt een two Hindus sol emnised after the commencement of this Act is void if at the date of such marriage either party had a husband or wife living; and the provisions of Sections 494 and 495 of the Indian Penal Code shall apply accordingly.

## Amended Section 17

17. Any marriage solemnised after the commencement of this Act is void if at the date of such marriage either party had a Hindu husband or wifeliving; and the provisions of Sections 494 and 495 of the Indian Penal Code shall apply accordingly.

J int committee on the mari age LAWS (AMENDMENT) BILL, 1981.

## REPRESENTATION NO. 6

[Represent ation received from Shari Ramesh
Koel, New Rel hi._ 7

There are large number of cases pending in the courts for seeking divorce and years and years have el apsed without decision on one pretext or the other $m a y$ be due to the fault of a wife or a husband. Laws del ays are proverbial but perhaps in no other sphere is the sting of delay so pinching than in matters pertaining to matrimonial suits. The husbands even in the most genuine cases had no legal remedy and live with a limped marriage. Extralegally, however, they form an alliance but that only add to the bitterness of the matrimonial relations. In fact that is no substitute for a smooth, peaceful and harmonious life. Often petitions have ultimately been dismissed after decades of litigation. Courts have with a heavy heart though given decrees which are absolutely meaningless which neither legally serve the tie nor by magic can bring about a reconciliation simply because the ground is not proved or some other technical ground. In certain cases, it becomes virtually impossible either for a husband or a wife to live together but one of them is adamant to not to divorce the other merely for the sake of harassment and live separately for years but is not willing to compromise at any cost.

While the cases go on and husband or wife does not want to compromise, life is almost over and so are his funds. With the passage of each day his/her prospects of resettlement in life are -fading. The lawyers profession is so commercialised that even he would not hesitate to del ar the matter, as he is only concerned with his fees and nothing else. Besides a busy lawyer has so many matters and courts to att end to that it becomes a valid pretext for adjournment. "worse, however is the tactics adopted by the opposite party to delay the matters and thereby harass the petitioner. It has been noticed that even in most genuine cases the petitioner is not able to prove the guilt because of certain circumstances and prefers to live alone than to compromise i.e. to live with the other party. The result is that cases get on for years and years adding only unnecessarily embarrassment, tension and expenditure to
all concerned. It is hiah time that a marriage should not be allowed to limp for long and such matters be expeditiously decided.

Recently views of social organisations were sought by Secy. Rajya Sabha and most of the organisations are of the view that divorce cases be treat ed expeditiously and those who are living separately for more than 3 years be treated as divorcees.

May, I appeal you all to do the utmost best to get the "Marriage amendment Bill - irretrievable breakdown in marriage Bill" passed which is pending in the House for a long time. Innumerable people in distress are eagerly looking forward to the passage of this Bill. With each Parliament ary Session, their hopes revive.

The most disgusting phenomenon, however, is the inordinate del ay in the procedure. Where one party files and the other contests and the state of affairs is terrible. Above all courts should handle matrimonial cases in a human and not mechanical manner. The prime concern in their mind should be the future of the marriage and not the spirit of punishment or reward for any party. If the court is convinced that fault or no fault - the two can't live together, it should lose no time to set the parties free so that they can plan their future while there is some bit of life left in them after the tormenting and shattering episode.

To remedy this situation to an extent there is only one solution to this problem and that is to pass the "Marriage Amendment Bill - irretrievable breakdown in Merriage" immediately so that sufferers can get a chance to stttle once again in life and that will be a areat service to humanity.

Some people are of the view that it is always the husband who wants divorce. There is no basis to presume that it is always the husband who wants a divorce. To-day's emancipat ed woman is no longer ready to be subservient to her husbend and fil es divorce suits against cruel, dominated, impotent and homo-sexual husband. They would benefit equally from the proposed law. Moreover, if the marrige fails and the couple live separately, the wifegains nothing by not granting the husband a divorce. The loneliness and social ostracism are not solved by living behind a false facade of responsibility of not being a divorcee but a deserted wife.

The situation of divorce is perhaps better. Unending divorce suits do not deter people from separation. The success or failure of a marriage does not depend on the complexity or simplicity of divorce laws. It is baseless to presume that easy divorce laws would result in more broken marriages. People marry to enjoy the comforts of home and hearth and not to fight level battles. One takes recourse to divorce in extreme cases. The problem of rehabilitation of divorced women arises because by the time a case is through various courts, the woman is ment al physical wreck and too old for remarriage. If divorces were easy and quick, a women would still be of a remarriageable age and many of them would be able to settle down with compatiable husbands. There is an imperative need to make divorce easy and quick. One divorce could lead to two happy homes.

With these words, once again, it is suggested that serious efforts be made to get the bill on irretrievable breakdown in marriage be passed immediate ely on priority basis to relieve sufferers from further agony and harrassment and thosedcaples who are not living under one roof for the last three y ans be treat ed as divorcees and courts be given orders with immediate effect in such cases.

JOINT COMMITTEE ON THE M.:ARRIAGE LAWS (AMENDMENT) BILL, 1981.


> Representation received from Ex -General Secretary, Meerut Ex-Service Men Association, Meerut Cant t ${ }^{7} 7$

with reference to the marriage laws (Amendment) Bill 1981, introduced in the Loo Sabra on Jan. 27, 1981 and yet the growing number of suicides by women. Divorce cess and Guardianship of minors need immediate attention of the Govt. to further liberalise these laws and amend the old Act suitably to confirm to the present modern society of our socialistic and democratic welfare demands through special Family Courts. Hence these suggestions:-

1. The above proposed Bill provides that once the court is satisfied that the parties to the marriage have lived apart for a continuous period of not less than 3 years, it will hold the marriage "to have brook en down irretrievably". The period be reduced to one year or upward instead of 3 years as proposed in the Bill.
2. Separation Period: As per 1981 Amendment Bill, another provision is that a husband and a wi ie shall be treated as living apart unless they are living with each other in the same house-hold. Hence an evidence and a document ary proof shall be admitted as solid proof to recognise judicial sever ation for subsequent divorce purposes. This shall certainly simplify the combursum, procedure for early settlement of such cases by the courts.
3. Divorce: Under clause 13(1) of the Hindu Marriage Act, in addition to its sub-clauses already laid, following grounds may also be considered for additions:-
(i) Harrassment, Maltreatment and Meanness.
(ii) Mental torturing and modesty discrimination
(iii) Dangers on life and dowery dem end threats. (iv) Mistrust and sizained relations for one year or above.
4. Conditions of Hindu Marriages: Section 5 of Hindu

Marriage act disqualifies a person (Hindu) from marrying again during the life time of his first wife.

This question was raised in a petition in the supreme Court challenging Section 5 (Times of India dated 14.9. 1982 refers) to struck it down under the provision of article 14 of the Constitution which guarantees equality before lav in either case. Needs consideration for Lew reforms.


[^0]:    The Iine "with.the consent or connivance of that man"
    (1.e. husband) should be deloted as it is an affrunt himself to the mantrood of husband and will enccurans ife to incuire in such illegal and heinous sexual intercourse. another sentence from this clause should be deloted :- "In such cases the ife shall not he punishable as an abettor" hecause it is not"Rape" but rcluntary by both the debauchas should be punishatile to to th

[^1]:    - grove tiat your marriane has broken down and th. t you are livinc separate from the other soouse for the stipulated reriot you require at least 2 years to prove this fact and in my views the jeriod for which the proceedings 00 on, can be construed as the period of sedaration alonawith the one year senaration period, if no reconciliation is there. loreover. false gleas are taken by the defending lawyers and the dates are sought on one pretext or the other. The harrassment moted out to the persons, so went +0 the courts by its long, lenothy and traditional orocedures and the delay in provicinc the relief thereof is anart from the financial loss !hich breaks their back. Hence if we see, practical'y, how many persons succeed to get divorce? The number is very very few anc much of them dron the cases to avoid from such cilficulties said above and the lack of $f$ inancial sources and nass their remaining life as such without any charm in their life increasing thereby a sort of frustration arono the society. Hence in my oninion the seperation pariod ine incornorated as one year instead of 3 years.

    Section 24 of Hindu Marriage Act (Maintenance ?endentelite) jiction 24 of H.N.A. orovides maintenance Pendentelite and the litication exnenses to the party who is not eaming, as $=$ 'air trial nrooos ition. Rut it has been seen that such onactment which was envisaged as a fair trial prooosition is cenorally misutilised. iftenly wrong pleas are taken with ti.e intention of axtracting the money from the other parties. such tyon of cases give rise to unnecessary litioation. reover, such cases are not decided quickly, as the lawors seok diates on one pretext or the other. Such riaipractices, ma'es the sorit envisaged as futile. And it :as been seen that in such cases, iudaes orovide too much mainterance Dendentelite which becomes unbearable in m"st of the cases and is thus not a fair prooosition. Hence the steis rust be taken to curb such practices and we must. maie laws accorcinoly.

    FA ILY COMSS. :.. The best answer to curb such maloractices and to decide the matrimonial cases in a nost fair and efficient manner is the establishment of farilv courts. These corts must be established at district level and must be oresided over by two district judges (Division Bench). The services of a psychotheradist or a sociolonist. can also be utilised in these courts to solve some nsyc. ological or sociological problems and the main owject of these courts will be just to cure such sociological oroblems which are just like a disease. Of course, the

[^2]:    The Council considered the Marriage
    Laws (Amendment) Bill, 1981 and was in comniete anreement with the proposals contained in the Pill.

[^3]:    mulluis lamal as operative now under the 'mutual consent divorce' is eminently reasonable. 'e pronose

[^4]:    "Every marriage shall be registered within a period of 30 days from the solemnization of marriage by the husb and failing which he will be liable for simple imprisonment which may extend to one month and he shall also be liable to fine."

[^5]:    quote further from page 287: "For desertion to exist there must be both the factum of physical separation and the animus deserenci, the intention to desert in the senior bringing cohabitation to an end. ".

[^6]:    ＂The party who stays behind may be by reason of conduct on his part making it unbearable for a wife with a reasonable self respect or power of endurance to stay with him so that he is the party really responsible for the break clown of marriage，in fact he is the deserter．He has desertec her by expelling her，by driving her cut．A husband＇ irritating habits may so get on the wife＇s nerves that she leaves as a direct consequence of them but she would not be justified in doing so （This applies tu both the partners here their Lod Ship assessed the husband $t ⿱ 十 口$ be the party who stayed behind Their Lord Ships go on such irritating idiosyncrasies are part of the
    lottery in which every spouse engages on marrying

